उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

पत्रांक संख्या–1109917/सी–5/104/O.A.no-691/24 दिनांक 25/4/2024

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi-110001

Sub: Response on behalf of Respondent no -2 , Uttar Pradesh Pollution Control Board, in O.A. no. 691/2022 in the matter of Rama Shankar Awasthi V/S State of UP and others.

Sir,

In compliance to the order dated 21-12-2023 passed by this Hon'ble National Green Tribunal in Review Application 28/2023 in O.A. no. 691/2022 and order dated 13.02.2023 in O.A. No. 691/2023 in the matter of Rama Shankar Awasthi V/S State of UP and others, the response on behalf of Respondent no-2, Uttar Pradesh Pollution Control Board is hereby attached with a request that the same may be put up before Hon'ble National Green Tribunal for kind perusal and consideration.

Enclosure: As above.

Your's Sincerely,

(Dr. Ram Karan)
Chief Environmental Officer,
Circle-5

Copy to:

1. Shri Pradeep Mishra, Advocate for UPPCB.
2. Law Officer-I, UPPCB, Lucknow.
3. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer,
Circle-5

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Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

Response on behalf of the Respondent no-2, Uttar Pradesh Pollution Control Board, in Original Application No. 691/2022 in the matter of Rama Shankar Awasthi Versus State of UP and others.

That the Hon'ble National Green Tribunal, New Delhi, hereinafter referred as Hon'ble Tribunal, vides its order dated 21.12.2023 in the matter of Review Application 28/2023 in Original Application No. 691/2022 in the matter of Rama Shankar Awasthi versus State of UP and others, passed following directions:

".....7. The application is allowed. Order dated 13.02.2023 is hereby recalled. OA shall be restored to its original number and be placed before the Bench for consideration on merits.
*8. ******
9. Learned Counsels appearing for respondents 6 and 7 stated that though it has dealt with issue on merits also in its reply already filed but since applicant is now being given opportunity to file objection to the report, therefore, respondents 6 and 7 may also be allowed opportunity to file their detailed reply dealing with the merit of the matter. Similar request is made by Learned Counsels respectively appearing for respondents 1 to 5. They may do so within one month ..."

That vide its order, quoted above, this Hon'ble Tribunal has allowed the Review Application and restored the Original Application No. 691/2022, Rama Shankar Awasthi versus State of UP and others, on its original number. Further, vide its order dated 13.02.2023 this Hon'ble Tribunal, by way of disposing the original application, has passed the following directions:

".....5. We have considered the matter. It is seen while violations alleged with regard to EC/consents have not been found, other non-compliances have been found noted above against which action has been initiated. The same may now be finalized within one month and surveillance maintained against violations. The State PCB may issue revised CTOs in the light of its report and thereafter secure compliance within the stipulated time frame. In case of default, necessary actions be taken under the Water and Air Acts. We note that no information has been provided as to how thermal power stations are laying closed as per common understanding, such plants are never closed completely. State PCB may check up this aspect.
6. Learned counsel for the applicant submitted that he did not have access to the report and according to his instructions there are continuing violations. If it is so, it is open to the applicant to point out such violations to the State PCB in the first instance. If any grievance survives, the applicant will be at liberty to take further remedies in accordance with law.
The application is disposed of...."

That in pursuance to the order dated 21.12.2023 passed in Review Application 28/2023 and order dated 13.02.2023 passed in Original Application No. 691/2022 in the matter of Rama Shankar Awasthi Versus State of UP and others the Response of the Respondent no-2, Uttar Pradesh Pollution Control Board, is as under;

That in compliance of earlier direction dated 4.10.2023 of this Hon'ble Tribunal, UPPCB vide its letter dated H02758/C5/104/OA No 691/22/23 dated 8.11.2023 has submitted the compliance report to Hon'ble NGT, copy of report dated 08.11.2023 is enclosed as **Annexure-1.**

That in compliance of the directions issued by Hon'ble Tribunal dated 21.12.2023, UPPCB has conducted inspections of the concerning units to verify the compliance status of recommendations mentioned in Joint Committee Report. The status report is as below:

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td>1.</td><td>M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt.-Pilibhit, U.P.</td><td>The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder</td><td>12.04.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 12.04.2024 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th></tr>
<tr><td>Value</td><td>7.3</td><td>22</td><td>164</td><td>68</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>100</td></tr>
</table>
*All values are in mg/l except pH</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>for the monitoring of flue gas emission as per CPCB guideline.</td><td></td><td>• During inspection dated 12.04.2024 the sample of emissions from the stack of boiler were collected and the parameters was found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers. Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ $NM^{3)}$</th><th>Standard (mg/ $NM^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>40.38</td><td>50</td></tr>
</table>
• During inspection dated 12.04.2024 verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 12.04.2024 is enclosed as Annexure-2</td></tr>
<tr><td>2.</td><td>M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village-Barkhera, Tehsil-Bisalpur, Distt. Pilibhit, U.P.</td><td>The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.
The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling</td><td>12.04.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 12.04.2024 the unit was not operational due to off season. In earlier inspection dated 20.01.2024 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th><th>Oil &grease</th></tr>
<tr><td>Value</td><td>7.5</td><td>22</td><td>176</td><td>19</td><td>3.2</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>30</td><td>10</td></tr>
</table></td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>area.
The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.</td><td></td><td>*All values are in mg/l except pH

• During earlier inspection dated 08.12.2023 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers. Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ NM$^{3)}$</th><th>Standard (mg/ NM$^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>127.08</td><td>150</td></tr>
</table>
• To control the fugitive emission at bagasse handling area, following preventive measured has been put in place:
➢ The bagasse handling is being done through mechanized system to control the dust generation.
➢ The bagasse conveyor/ elevator used for handling has been covered / Closed to block the fugitive emission.
➢ Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission.
➢ Arrangement of water sprinkling & ETP treated water is also used for intermittent water spraying to dust suppression.</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td></td><td></td><td>• The unit has engaged "Chandra Shekhar Azad University of agriculture &Technology, Kanpur" for study on impact assessment for treated water utilization. The university vide its letter dated 15.04.2024 has submitted that the report shall be submitted within a month. Copy of letter dated 15.4.2024 is enclosed as Annexure-3

• During inspection dated 12.04.2024, the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 12.04.2024 is enclosed as Annexure-4.</td></tr>
<tr><td>3.</td><td>M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt. Shahjahanpur, U.P.</td><td>The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as</td><td>12.04.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 12.04.2024 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th></tr>
<tr><td>Value</td><td>7.46</td><td>23</td><td>170</td><td>74</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>100</td></tr>
</table>
*All values are in mg/l except pH

• During inspection dated 12.04.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>per CPCB guideline.</td><td></td><td>with the norms as stipulated in E(P) Rules 1986 for Boilers . Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ NM$^{3)}$</th><th>Standard (mg/ NM$^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>36.04</td><td>50</td></tr>
</table>
• During inspection dated 12.04.2024 the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 12.04.2024 is enclosed as Annexure-5</td></tr>
<tr><td>4.</td><td>M/s Bajaj Hindustan Sugar Ltd (Sugar unit).
Village-Maqsoodpur,
Tehsil-Piwayan,
Distt- Shahjahanpur, U.P.</td><td>The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking.
The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area.
The unit has to carry out studies for impact assessment of treated</td><td>12.04.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 12.042024 the unit was not operational due to off season. In earlier inspection dated 22.02.2024 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th><th>Oil & grease</th></tr>
<tr><td>Value</td><td>7.8</td><td>20</td><td>168</td><td>20</td><td>2.4</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>30</td><td>10</td></tr>
</table>
*All values are in mg/l except pH
• During earlier inspection dated 07.12.2023 the sample of emissions from the stack of boiler were</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.</td><td></td><td>collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for BoilersDetails are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ $NM^{3)}$</th><th>Standard (mg/ $NM^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>132.14</td><td>150</td></tr>
</table>
• To control the fugitive emission at bagasse handling area, following preventive measured has been put in place:
➢ The bagasse handling is being done through mechanized system to control the dust generation.
➢ The bagasse conveyor/ elevator used for handling has been covered / Closed to block the fugitive emission.
➢ Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission.
➢ Arrangement of water sprinkling & ETP treated water is also used for intermittent water spraying to dust suppression.
• The unit has engaged “Chandra Shekhar Azad University of agriculture & Technology, Kanpur” for study on impact assessment for treated water utilization. The university vide its letter dated 15.04.2024 has submitted that the report shall be</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td></td><td></td><td>submitted within a month. Copy of letter dated 15.4.2024 is enclosed as Annexure-6
• During inspection dated 12.04.2024, the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 12.04.2024 is enclosed as Annexure-7</td></tr>
<tr><td>5-</td><td>M/s Bajaj Energy Ltd., Village- Kundarki, Tehsil-Sadar gonda, Distt.– Gonda, U.P.</td><td>The unit requires to install easy/circular ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.</td><td>01.03.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 01.03.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers. Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ $NM^{3)}$</th><th>Standard (mg/ $NM^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>42.65</td><td>50</td></tr>
</table>
• During inspection dated 01.03.2024 the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 01.03.2024 is enclosed as Annexure-8</td></tr>
<tr><td>6-</td><td>M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village- Kundarki, Tehsil-Sadar gonda, Distt.– Gonda, U.P.</td><td>1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in</td><td>01.03.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 01.03.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers in Sugar units. Details are</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>the under taking.
2. The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.
3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.
4.The unit has valid Environment Clearance (EC) for MoEF& CC, has valid consent under Air Act, Water Act,</td><td></td><td>tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ NM$^{3)}$</th><th>Standard (mg/ NM$^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>97.65</td><td>150</td></tr>
</table>
• In earlier inspection dated 06.12.2023 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th><th>Oil& grease</th></tr>
<tr><td>Value</td><td>6.91</td><td>22</td><td>118</td><td>28</td><td>4.7</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>30</td><td>10</td></tr>
</table>
*All values are in mg/l except pH
• To control the fugitive emission at bagasse handling area, following preventive measured has been put in place:
➢ The bagasse handling is being done through mechanized system to control the dust generation.
➢ The bagasse conveyor/ elevator used for handling has been covered / Closed to block the fugitive emission.
➢ Dense plantation has been provided and being</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>Authorization for handling of HW &consent to establish for handling of Ash.</td><td></td><td>maintained around the captive power plant to contain and control the fugitive emission.
➢ Arrangement of water sprinkling &ETP treated water is also used for intermittent water spraying to dust suppression.
• The unit has engaged “Chandra Shekhar Azad University of agriculture &Technology, Kanpur” for study on impact assessment for treated water utilization. The university vide its letter dated 15.04.2024 has submitted that the report shall be submitted within a month. Copy of letter dated 15.4.2024 is enclosed as Annexure-9.
• During inspection dated 01.03.2024, the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 01.03.2024 is enclosed as Annexure-10</td></tr>
<tr><td>7.</td><td>M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.–Balrampur, U.P.</td><td>The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule.</td><td>15.02.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 15.02.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers. Details are tabulated as below:
<table><tr><th>Parameter</th><th>Value (mg/ NM$^{3)}$</th><th>Standard (mg/ NM$^{3)}$</th></tr><tr><td>PM_{10}</td><td>44.79</td><td>50</td></tr></table></td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td>The unit has to installed easy ladder for the monitoring of flue has emission as per CPCB guideline.</td><td></td><td>• During inspection dated 15.02.2024 the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 15.02.2024 is enclosed as Annexure-11.</td></tr>
<tr><td>8.</td><td>M/s Bajaj Hindustan Sugar Ltd. (Sugar unit). Village-Etaimaida, Tehsil-UtraulaBalrampur, U.P. Distt. Balrampur</td><td>The unit has installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.
The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area.
The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the</td><td>15.02.2024</td><td>• The unit has installed circular ladder on the stack.
• During inspection dated 15.02.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers in Sugar units. Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ $NM^{3)}$</th><th>Standard (mg/ $NM^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>108.35</td><td>150</td></tr>
</table>
• In earlier inspection dated 07.12.2023 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th></tr>
<tr><td>Value</td><td>7.96</td><td>26</td><td>124</td><td>28</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>30</td></tr>
</table>
*All values are in mg/l except pH
• To control the fugitive emission at bagasse handling area, following preventive measured has</td></tr>
</table>

S.N	Name of Unit	Recommendations of Joint Committee	Date of Inspection (UPPCB)	Status of Compliance
		pond adopted by them.		been put in place: ➢ The bagasse handling is being done through mechanized system to control the dust generation. ➢ The bagasse conveyor/ elevator used for handling has been covered / Closed to block the fugitive emission. ➢ Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission. ➢ Arrangement of water sprinkling & ETP treated water is also used for intermittent water spraying to dust suppression. • The unit has engaged "Chandra Shekhar Azad University of agriculture & Technology, Kanpur" for study on impact assessment for treated water utilization. The university vide its letter dated 15.04.2024 has submitted that the report shall be submitted within a month. Copy of letter dated 15.4.2024 is enclosed as **Annexure-12** • During inspection dated 15.02.2024, the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated 15.02.2024is enclosed as **Annexure-13.**
9.	M/s Bajaj Energy Pvt. Ltd, Village	The unit was non-operational due to	13.04.2024	• The unit has installed spiral ladder on the stack.

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td>Khambharkher, Tehsil-Kheri, Distt.-Lakhimpur Kheri, U.P.</td><td>non-requirement of power form UPPCL as informed by the unit representative, the unit will start its production when the UPPCL, will issue production schedule.
The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline.
The unit has to developed dedicated storage shed for the storage of contaminated drums and wax as per Hazardous Waste (Management and Transboundary Movement) Rules, 2016</td><td></td><td>
• During inspection dated 13.04.2024 the sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th><th>Oil & grease</th></tr>
<tr><td>Value</td><td>7.31</td><td>20</td><td>146</td><td>58</td><td>6.4</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>100</td><td>10</td></tr>
</table>
*All values are in mg/l except pH.
• During inspection dated 13.04.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers . Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ $NM^{3)}$</th><th>Standard (mg/ $NM^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>32.3</td><td>50</td></tr>
</table>
• The unit has provided dedicated covered shed for storage of hazardous waste as per Hazardous Waste (Management and Transboundary Movement) Rules, 2016
• During inspection dated 13.04.2024 the verification of the compliance of recommendation of joint committee was carried out. Copy of inspection report dated
</td></tr>
</table>

<table>
<tr><th>S.N</th><th>Name of Unit</th><th>Recommendations of Joint Committee</th><th>Date of Inspection (UPPCB)</th><th>Status of Compliance</th></tr>
<tr><td></td><td></td><td></td><td></td><td>13.04.2024 is enclosed as Annexure-14</td></tr>
<tr><td>10.</td><td>M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambharkhera. Tehsil-Kheri, Distt.-Lakhimpur Kheri U.P.</td><td>The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline.
The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP.
The unit has to modify the launder of clarifier tank of ETP and sludge drying beds.
The unit has to deploy the preventive measures to control the fugitive emission of captive power plant area.
The unit has to get repaired pH sensor</td><td>13.04.2024</td><td>• The unit has installed spiral ladder on the stack.
• During inspection dated 13.04.2024 the unit was not operational due to off season only washing of plant & machinery was carried out by the unit. Sample of treated effluent from the outlet of ETP were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986. Details are given below:
<table>
<tr><th>Parameter</th><th>pH</th><th>BOD</th><th>COD</th><th>TSS</th><th>Oil & grease</th></tr>
<tr><td>Value</td><td>7.58</td><td>24</td><td>176</td><td>27</td><td>7.2</td></tr>
<tr><td>Standard</td><td>6.5-9</td><td>30</td><td>250</td><td>30</td><td>10</td></tr>
</table>
*All values are in mg/l except pH.
• In earlier inspection dated 03.03.2024 the sample of emissions from the stack of boiler were collected and the parameters were found to be complying with the norms as stipulated in E(P) Rules 1986 for Boilers . Details are tabulated as below:
<table>
<tr><th>Parameter</th><th>Value (mg/ $NM^{3)}$</th><th>Standard (mg/ $NM^{3)}$</th></tr>
<tr><td>PM_{10}</td><td>129.2</td><td>150</td></tr>
</table>
• To control the fugitive emission at bagasse</td></tr>
</table>

S.N	Name of Unit	Recommendations of Joint Committee	Date of Inspection (UPPCB)	Status of Compliance
		which is installed on ETP on priority basis and proper operational for OCEMS. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them. The unit has to develop dedicated storage set for the storage of contaminated drum and bags as per Hazardous Waste (Management and Transboundary Movement) Rules, 2016		handling area, following preventive measured has been put in place: ➢ The bagasse handling is being done through mechanized system to control the dust generation. ➢ The bagasse conveyor/ elevator used for handling has been covered / Closed to block the fugitive emission. ➢ Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission. ➢ Arrangement of water sprinkling & ETP treated water is also used for intermittent water spraying to dust suppression. • The unit has engaged "Chandra Shekhar Azad University of agriculture &Technology Kanpur" for study on impact assessment for treated water utilization. The university vide its letter dated 15.04.2024 has submitted that the report shall be submitted within a month. Copy of letter dated 15.4.2024 is enclosed as **Annexure-15.** • The unit has provided dedicated covered shed for storage of hazardous waste as per Hazardous Waste (Management and Transboundary Movement) Rules, 2016 • During inspection dated 13.04.2024 the verification of the compliance of recommendation

S.N	Name of Unit	Recommendations of Joint Committee	Date of Inspection (UPPCB)	Status of Compliance
				of joint committee was carried out. Copy of inspection report dated 13.04.2024 is enclosed as **Annexure-16.**

Therefore, the response on behalf of Respondent no -2, Uttar Pradesh Pollution Control Board, is being filed with request that the same may kindly be put up before the Hon'ble Tribunal for the perusal and necessary action.

Dated: 25/4/2024

(Dr. Ram Karan)
Chief Environmental Officer (Circle-5)
UPPCB, Lucknow

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड **Annexure-1**

UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या–H02758/सी–5/1041 OA No 691/22/23 दिनांक 08/11/23

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi-110001

Sub: Submission of Response on behalf of Respondent No.-2, UP Pollution Control Board (UPPCB), in compliance to the order dated 04.10.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Review Application No- 28/2023 in Original Application No. 691 of 2022 (I.A. No. 664 of 2023) In Rama Shanker Awasthi Verses State of Uttar Pradesh & Others.

Sir,

In compliance of the direction dated 04.10.2023 passed by this Hon'ble National Green Tribunal in the subject matter, the Response on behalf of Respondent No.-2, UP Pollution Control Board (UPPCB) is hereby attached with a request that the same may be put up before the Hon'ble National Green Tribunal for kind perusal and consideration.

Enclosure: As above.

Your's Sincerely,

(Dr. Ram Karan)
Chief Environmental Officer,
Circle-5

Copy to:

1. Member Secretary, UPPCB, Lucknow.
2. Shri Pradeep Mishra, Advocate for UPPCB.

Chief Environmental Officer,
Circle-5

टी.सी.–12 वी., विभूति खण्ड,
गोमतीनगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट -www.uppcb.com

TC-12-V, VibhutiKhand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

Response on behalf of Respondent No.-2, UP Pollution Control Board (UPPCB), in compliance to the order dated 04.10.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Review Application No- 28/2023 in Original Application No. 691 of 2022 (I.A. No. 664 of 2023) In Rama Shanker Awasthi Verses State of Uttar Pradesh & Others

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 04.10.2023 in Review Application No- 28/2023 in Original Application No. 691 of 2022 (I.A. No. 664 of 2023) In Rama Shanker Awasthi Verses State of Uttar Pradesh & Others has passed the directions. The excerpt of the order is as below:-

"..... 4. Issue notice to the respondents to file their responses within three weeks. Registry is directed to take necessary steps....."

Response

1. That In compliance of directions issued by Hon'ble NGT, New Delhi vide order dated 27.09.2022 and 20.01.2023 in the matter of O.A. no. 691/2022 Rama Shankar Awasthi V/S State of UP and others, Joint Committee comprising of members of Central Pollution Control Board, Lucknow and UP Pollution Control Board conducted the inspection and monitoring of following Units of Bajaj Group of Industries on 27.01.2023, 28.01.2023 and 31.01.2023:-

    1. M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.
    2. M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.
    3. M/s Bajaj Energy Ltd., Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.
    4. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Kundarki, Tehsil-Sadar gonda, Distt.- Gonda, U.P.
    5. M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.
    6. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Etaimaida, Tehsil-Utraula, Distt.- Balrampur, U.P.
    7. M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt.- Shahjahanpur, U.P.
    8. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Maqsoodpur, Tehsil-Piwayan, Distt.- Shahjahanpur, U.P.
    9. M/s Bajaj Energy Pvt. Ltd., Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.
    10. M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambharkhera, Tehsil-Kheri, Distt.- Lakhimpur Kheri, U.P.

2. That in compliance to the order dated 27.09.2022 and 20.01.2023 passed by the National Green Tribunal, Principal Bench, New Delhi in Original Application No. 691/2022 Rama Shankar Awasthi V/S State of UP and others, Joint Committee Reports and accordingly action taken on behalf of

UPPCB have been submitted by the UP Pollution Control Board on 10.02.2023 vide letter no. H 88914/C-5/104/O.A. No. 691/2022/2023 before Hon'ble Tribunal, New Delhi.

3. That on the basis of recommendation of Joint Committee Reports, additional compliance report with respect to action taken on behalf of UPPCB are as tabulated below:-

Sl.No.	Name of Unit	Date of Inspection	Recommendation of Joint Committee	Action Taken by UPPCB	Compliance Status
1.	M/s Bajaj Energy Ltd., Village-Barkhera, Tehsil-Bisalpur, Distt.- Pilibhit, U.P.	31.01.2023	• The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee Report dated 31.01.2023	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-1**
2.	M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village-Barkhera, Tehsil-Bisalpur, Distt. Pilibhit, U.P.	31.01.2023	• The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. • The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. • The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 31.01.2023. • UPPCB vide letter dated 10.02.2023 issued Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 as to why the sung should not be closed and for further imposition of EC at the rate of 30,000/- per day from the dated of inspection till the corrective measure duly verified are taken.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-2** • The Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 has been revoked vide UPPCB letter dated 07.11.2023 The copy of the letter dated 07.11.2023 is attached herewith and marked as **Annexure-3**
3-	M/s Bajaj Energy Ltd., Village-Kundarki, Tehsil-Sadar gonda, Distt.– Gonda, U.P.	28.01.2023	• The unit requires to install easy/circular ladder for the monitoring of flue gas emission as per CPCB guideline and with timeline given in their undertaking.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 28.01.2023.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-4.**

4-	M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village- Kundarki, Tehsil-Sadar gonda, Distt.– Gonda, U.P.	28.01.2023	• 1. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. • 2. The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse. • 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them. • 4.The unit has valid Environment Clearance (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint Committee report dated 28.01.2023. • UPPCB vide letter dated 10.02.2023 issued Show Cause Notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974, as to why the unit should not be imposed Environmental Compensation from dated 07.12.2022 to 16.12.2022 amounting Rs. 3,00,000/-.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-5.** • The Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 has been revoked vide UPPCB letter dated 05.09.2023. The copy of the letter dated 05.09.2023 is attached herewith and marked as **Annexure-6.**
5.	M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, Distt.– Balrampur, U.P.	27.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue has emission as per CPCB guideline.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 27.01.2023	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-7.**
6.	M/s Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Etaimaida, Tehsil-Utraula Balrampur, U.P. Distt.-Balrampur	27.01.2023	• The unit has installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking. • The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area. • The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 27.01.2023 • UPPCB vide letter dated 10.02.2023 issued direction under section-33A of water (Prevention and Control of Pollution) Act, 1974	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-8.** • The unit vide its letter dated 28.08.2023 has requested to carryout study for impact assessment of treated water utilization on agriculture land in coming cane crushing season 2023-24 by approved institution.

7.	M/s Bajaj Energy Ltd., Village-Maqsoodpur, Tehsil-Piwayan, Distt. Shahjahanpur, U.P.	31.01.2023	The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule. The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-9.**
8.	M/s Bajaj Hindustan Sugar Ltd (Sugar unit). Village-Maqsoodpur, Tehsil-Piwayan, Distt-Shahjahanpur, U.P.	31.01.2023	• The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking. • The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. • The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	• UPPCB vide letter dated 10.02.2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated 31.01.2023. • UPPCB vide letter dated 10.02.2023 issued Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974, as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/- per day from the date of inspection till the corrective measures duly verified are taken.	• The Unit has installed easy ladder on stack. The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-10.** • The Show cause notice under section-33A of Water (Prevention and Control of Pollution) Act, 1974 has been revoked vide UPPCB letter dated 07.11.2023. The copy of the letter dated 07.11.2023 is attached herewith and marked as **Annexure-11.**
9.	M/s Bajaj Energy Pvt.Ltd, Village Khambharkhera, Tehsil-Kheri, Distt.-Lakhimpur Kheri, U.P.	21.12.2022 & 22.12.2022 (Report already submitted)	• The unit was non-operational due to non-requirement of power form UPPCL as informed by the unit representative, the unit will start its production when the UPPCL, will issue production schedule. • The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline. • The unit has to developed dedicated storage shed for the storage of contaminated drums and wax as per Hazardous Waste (Management and Transboundry Movement) Rules, 2016	• UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs. 3,50,000/- (Rs. Three Lac Fifty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022	• The Unit has installed easy ladder on stack and developed a dedicated storage shed for the storage of hazardous waste including sludge, waste oil, contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements) Rule 2016. • As per Board letter on dated 10.02.2023 the unit has deposited Environmental Compensation Rs. 3,50,000/- to UPPCB account. • The copy of the physical verification report of the

					concerning Regional Officer of UPPCB is attached herewith and marked as **Annexure-12.**
10.	M/s. Bajaj Hindustan Sugar Ltd.(Sugar unit), Village-Khambhar khera, Tehsil-Kheri, Distt.-Lakhimpur Kheri U.P.	21.12.2022 & 22.12.2022 (Report already submitted)	• The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline. • The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP. • The unit has to modify the launder of clarifier tank of ETP and sludge drying beds. • The unit has to deploy the preventive measures to control the fugitive emission of captive power plant area. • The unit has to get repaired pH sensor which is installed on ETP on priority basis and proper operational for OCEMS. • The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	• UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs. 9,30,000/- (Rs. Nine Lac Thirty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022	• The Unit has installed easy ladder on stack. • The drainage system and equalization tank are found maintained and all the drains near ETP and boiler area found empty. • The clarifier tank launder has been modified with cement work for even flow of treated effluent & the sludge drying beds have been clean by replacing the media. The unit has also installed centrifuge decanter system for handing of sludge generated in the process. • The unit has installed the water sprinkling at the bagasse storage area of captive power plant and deployed a water tanker to suppress the fugitive emission. • The pH sensor has already been replaced and the system is connected with server of CPCB. • The unit has submitted the study report "Hydrogeological and Impact Assessment" for impact assessment of ground water abstraction & recharge done by Accredited Consultant, CGWA) Certificate no. & issue date: (Certificate No.: CGWA/RGI/035 Dated 07.07.2021

			• The unit has to develop dedicated storage set for the storage of contaminated drum and bags as per Hazardous Waste (Management and Transboundry Movement) Rules, 2016		• The unit has developed a dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016. • As per Board letter on dated 10.02.2023 the unit has deposited Environmental Compensation Rs. 9,30,000/- to UPPCB account. • The copy of the physical verification report of the concerning Regional Officer of UPPCB is attached herewith and marked as Annexure-13.

The above response of UP Pollution Control Board is being filed for your kind perusal and consideration before Hon'ble Tribunal.

(Dr. Ram Karan)
CEO-Circle-5, UPPCB, Lucknow

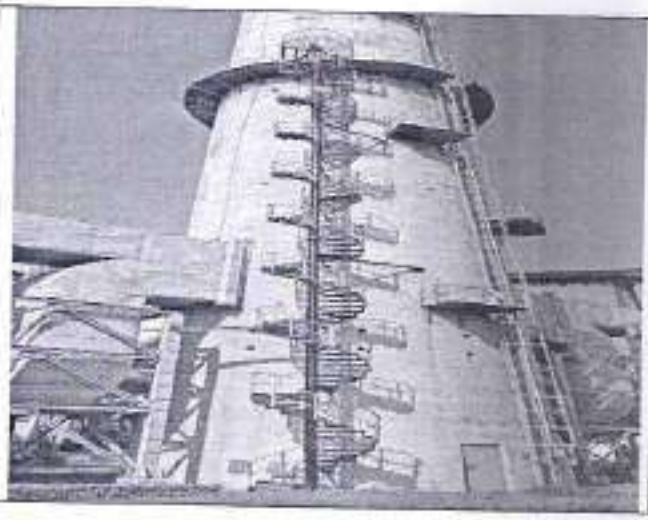
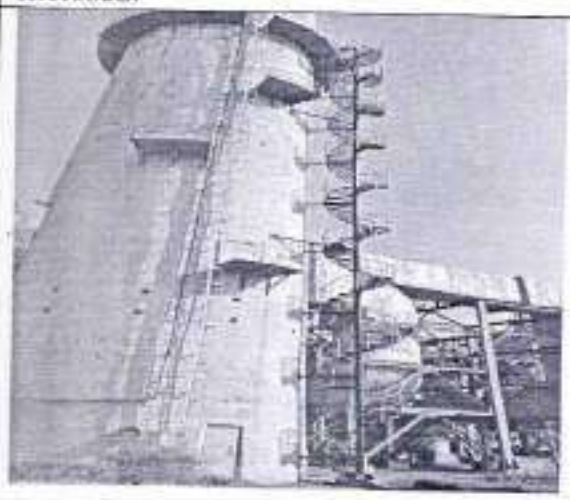
Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit.

In compliance of above direction industry submitted compliance report vide letter no BEL/DIR/EHS/2023-24 Dated 21.08.2023 **(Annexure-1)** for verification of compliance, inspection of M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit Carried out by undersigned on dated 26-10-2023 and found complying.

Point wise Status of M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit as per inspection dated 26-10-20123.as under

1.	Name & Address of Industry	M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit. PIN-262203.
2	Namer of Contact Person	Mr. Prasant Singh, A.M, EHS Mobile: 09720012951
3	Date of Inspection	26.10.2023
4	Nature of Industry	Power Plant
5	Category of Industry L/M/S	Large, Year of commissioning- 2011
6	Operational Status	Operational
8	Installed Capacity	2x45 MW=90 MW.
9	Process Details with Material Balance: • Boiler -2x190 TPH CFBC boilers with fuel as Indian Coal Coalfield/National coal field Ltd. Make of boiler are Thysan Krupp (Single drum, Cold Cyclone with natural Circulation & Balance Draft) with operation steam pressure & temperature at 110 Kg/cm2 & 540 degree centigrade. • Turbine -2x45 MW is Siemens make with rated Input pressure & Temperature of 105 Kg/cm^2, 535^0C. • DM Plant -Make Ion Exchange -Capacity of 24 M^3/Hours. • CHP-Make Techpro having capacity 160 TPH. • Cooling -Tower- Make Paharpur, Holding Capacity-16,200 KL	
10	By Product	Nil
11	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
12	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
13	Status of Hazardous Authorization	Up to 30.04.2025
	Compliance Status	Complied
14	Source of Water	Tube well
15	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Process- 87.45 KLD. Cooling- 4031.76 KLD. Domestic- 5.78 KLD.
16	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Mechanical, Oil & Grease Trap, Equalization tank, Coagulation

		and Chemical Mixing Tank, Tube settler, Pressure Sand Filter, Activated Carbon Filter, Sludge drying beds, Treated water storage lagoon (Cap. 13000 KL)
17	Effluent Quantity (KL/Day)	980 KLD
18	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 04.02.2023 pH-8.5, BOD-12mg/L, COD-40 mg/L, TSS-391 mg/L, **(Enclosed as Annexure-2)**
19	Point of Discharge and Final Discharge	Green Belt.
20	STP Status for domestic Effluent	STP -100 KLD.
21	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-3)**
22	Whether water meter installed on tube well	Installed
23	Source of Air Pollution	Boiler & DG Sets
24	Details of Fuel Used	Coal: 1600 Furnace Oil: 80-100 KL/Year
25	Details of APCS & Stack Height In compliance of Board direction industry	ESP. Stack height-110 meter from ground level. Online Continuous Emission Monitoring System installed.
26	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.
27	Pollution Control Measures Adopted for fugitive emission control and Status (Near Coal Handling Area, Coal Crusher Area, Ash Disposal Area and Other plant Area)	➢ At CHP DS DE System installed. ➢ At Coal Crusher DS & DE system available. ➢ At Ash Yard Water Sprinkler Arrangement Available. ➢ Water Monitors-07 No's. ➢ Hydrant Valve- 30 No's.
28	Ash Management	• Fly Ash generation- 63843 MT • Bottom ash generation/disposal -6229 MT • Measures taken for ash handling/ collection/ disposal- 03 No's Silo Installed. • Details of Silo -Fly Ash silo-2x250MT, Bottom ash silo-100 MT.
29	Quantity of Hazardous Waste	Used Oil- (cat. -5.1)-4KL/annum, Waste oil-(cat.- 5.2)-0.5 KL/Annum, Waste Oil Residue (Cat.3.0)- 0.3 KL/Annum Used Ion Exchange Residue-(Cat.-4.0)-1.0 MTA. Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as**

		Annexure-4)
30	Whether any Bypass arrangement	No bye pass Arrangement.
	Any other specific remarks	-
	Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.	
	Recommendation of joint committee	The unit was non operational due to non requirement of power from UPPCL as informed by the unit representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated. 31st January 2023 to M/s Bajaj Energy Ltd. Barkhera, Pilibhit.
	Compliance status as per inspection	During inspection it is found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed.
		

(Bipin Kandpal)
Scientific Asstt.
UPPCB, Bly

(Sunil Singh Chauhan)
A. S. O.
UPPCB, Bly

(Rohit Singh)
Regional Officer,
UPPCB, Bly

Annexure -1

bajaj ENERGY

Ref: - BEL/Dir/EHS/2023-24

Dated: 21.08.2023

To,
The Member Secretory
Uttar Pradesh Pollution Control Board
TC-12V, Vibhuti Khand, Gomti Nagar
Lucknow-226010

Sub: Recommendations made by the Joint Committee of Hon'ble NGT in the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others
Ref: Order issued by Hon'ble National Green Tribunal (NGT) in OA 691/2022 vide dated 13.02.2023

Dear Sir,

In compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023 and undertaking submitted by BEL power plants on completing Chimney Spiral Ladder installation by 30.09.2023, we would like to inform you that **Spiral Ladder Installation work at Barkhera Power Plant located in District Pilibhit has been completed on 15.08.2023.** Work completion photograph is attached as **Annexure-1.**

Further, the status of ladder installation at Five Power Plant of Bajaj Energy at different locations are as under:

SN	BEL Power Plants	Work Completion Status		
		Civil Foundation	Ladder Fabrication	Installation
1	Barkhera (Pilibhit)	Completed	Completed	Completed
2	Maqsoodapur (Shahjahanpur)	Completed	Completed	After Fabrication
3	Kundarkhi (Gonda)	Completed	Under Progress	After fabrication
4	Khambarkhera (Lakhimpur)	Completed	Under progress	After Fabrication
5	Utraula (Balrampur)	Under progress	Under Progress	After fabrication

The installation work at aforementioned Power Plants will be completed as per the schedule. The photographs showing work completion status at referred 4 power plants are attached vide **Annexure – 2.**

Submitted for your kind information & record please.

Thanking you

Yours Faithfully,
For Bajaj Energy Ltd.,

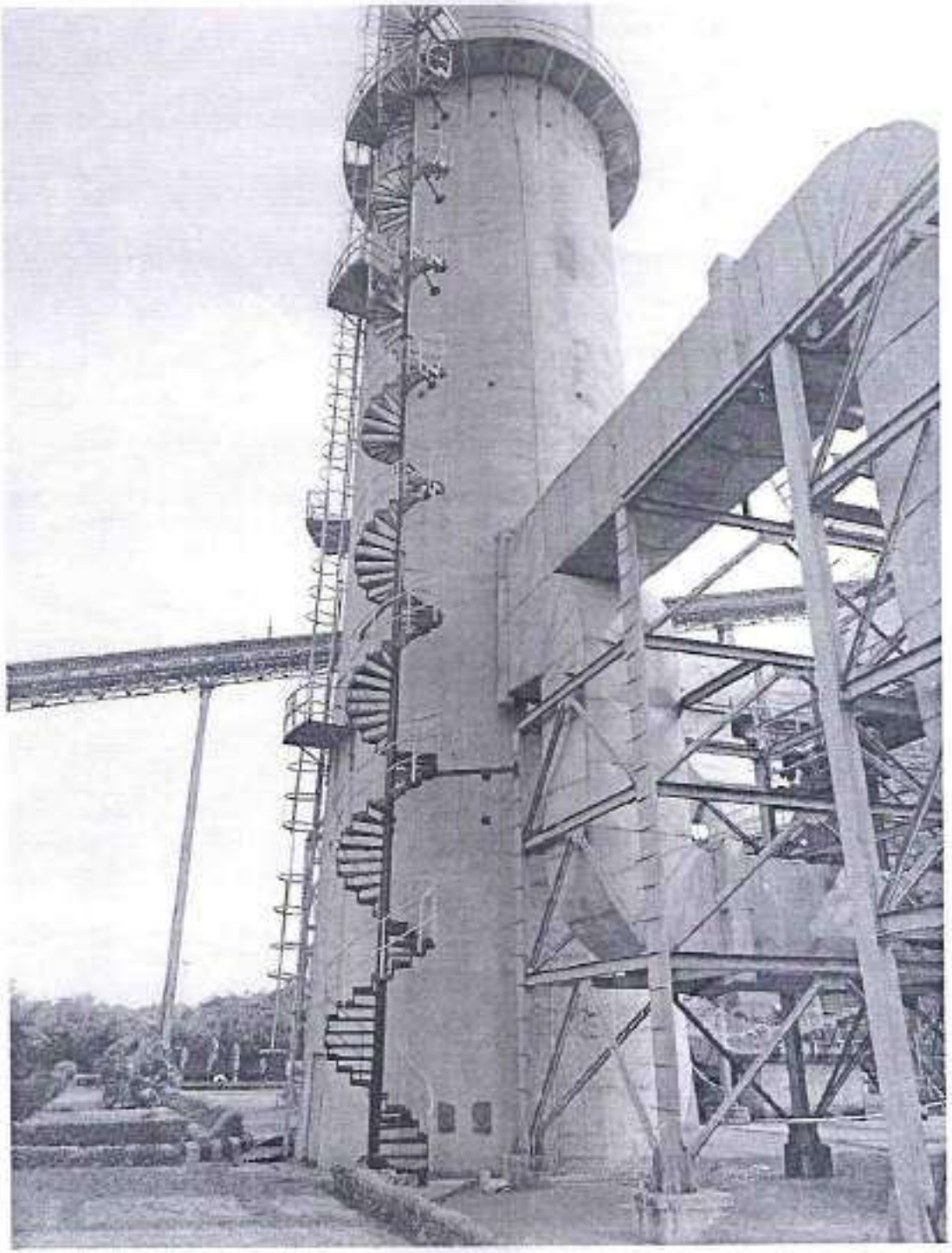
(Authorized signatory)

Encl: As Above

Copy to:
1. Chief Environmental Officer (Circle – 5), UPPCB, Lucknow
2. Chief Environmental Officer (Circle-6), UPPCB, Lucknow
3. Chief Environmental Officer (Circle – 7), UPPCB, Lucknow
4. Regional Officer (Bareilly), UPPCB, Uttar Pradesh
5. Regional Officer (Lucknow), UPPCB, Uttar Pradesh
6. Regional Officer (Ayodhya), UPPCB, Uttar Pradesh
7. Regional Officer (Basti), UPPCB, Uttar Pradesh

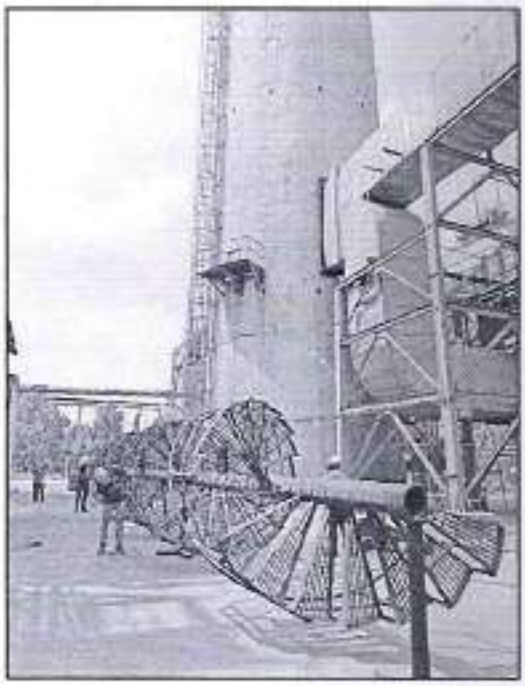
bajaj GROUP THINK TOMORROW

Annexure – 1



Spiral Lader Installation at Barkhera

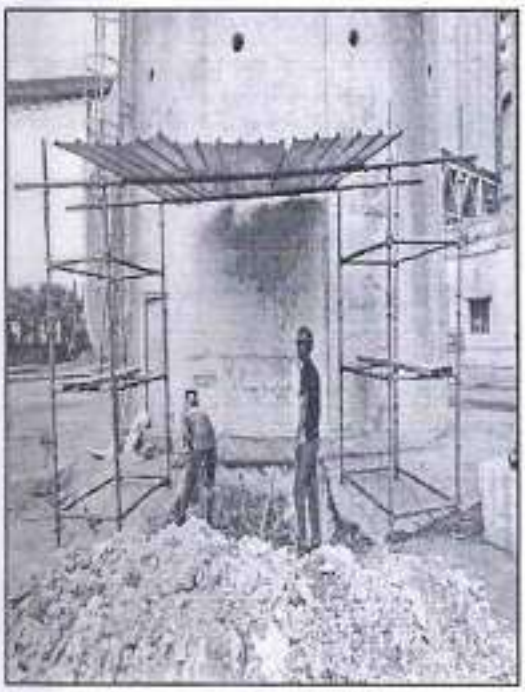
Annexure – 2



Maqsoodapur – Fabrication Work

Kundarkhi – Foundation Work

Khambarkhera – Fabrication Work



Utraula – Foundation Work

Annexure-2

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19727762/Bareilly/2023 **Date:04/02/2023**

1- **Name of Industry:** BAJAJ ENERGY LIMITED

2- **Address of Industry:** Bajaj Energy Limited, Village- Barkhera, Tehsil - Bisalpur, Dist - Pilibhit,PILIBHIT,262203

3- **District:** Pilibhit

4- **Description about sampling point:** Final outlet of S.T.P (Sample Code- PSS-1)

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Dr.D.K Soni Regional Director & Vimal Rajput ASO

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 L ,Plastic jerican and glass jar

9- **Date of Sample Collection:** 31/01/2023

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 31/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	8.5	6.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	36.0	50.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	391.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	12.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	40.0	50.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as pert-A Effluent(Schedule-VI).The enviornment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Sunil Kumar(SA)]

Authorized by
VIMAL KUMAR RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2023.02.04 15:43:13 +05'30'

Regional Officer

Annexure-3

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022872

VALID FROM 23/06/2021 TO 22/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000095

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village- Barkhera, Tehsil- Bisalpur, Dist- Pilibhi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0004
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	160.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	16.00
Maximum Allowable Annual Extraction of Ground Water:	972000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- Iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**30/12/2022**

Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017141

VALID FROM 23/06/2021 TO 22/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000100

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Bajaj Energy Ltd, Village-Barkhera, District - Pil	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0521NIN0005
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	14.00
Maximum Allowable Annual Extraction of Ground Water:	756000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**30/12/2022**

Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039812

VALID FROM 23/06/2021 TO 22/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000101

Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village - Barkhera ,Tehil -Bisalpur ,Distt - Pilib	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0006
Date of Submission	05/06/2021	Specimen Signature	

Location Particulars

District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	06/06/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/01/2021	

Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	7.00
Maximum Allowable Annual Extraction of Ground Water:	378000	**Recharge Required**	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**30/12/2022**

Place:**Pilibhit**

This certificate is electronically generated and does not require digital signature

Annexure-4

Since 1978

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001-2000

Quality Certified Company

MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited - Pilibhit

Village - Barkhera Kalan, Distt - Pilibhit Pilibhit-262203, UP

is a registered member of our facility

BOWML/K/3767/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

BOWML/K/3767/20

Member # : BOWML/K/3767/20

Expiry Date : February 04, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Pragati Rohtagi Sales Cordinator sales@bharatoil.com	Digitally Signed By:Pragati Rohtagi Date: 2023-07-19 15:22:34 IP: 49.36.176.240 ID: [illegible] Click here to E-verify

Authorized Signatory

For **Bharat Oil & Waste Management Ltd.**

Sunder K Kukreja GM (Admin & Fin.) sales@bharatoil.com	Digitally Signed By:Sunder K Kukreja Date: 2023-07-19 15:54:44 IP: 49.36.176.240 ID: [illegible] Click here to E-verify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466
Email : sales@bharatoil.com **www.bharatoil.com**

Facilities :
- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit

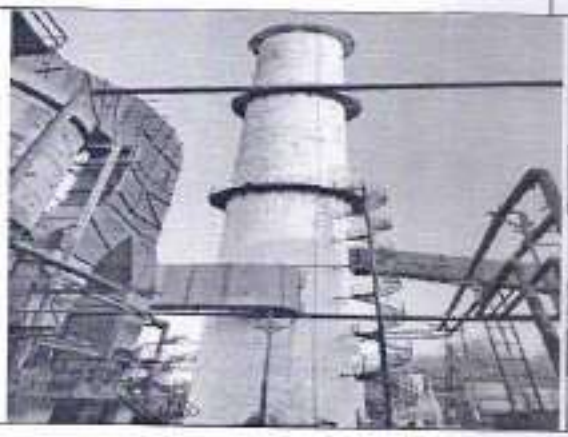
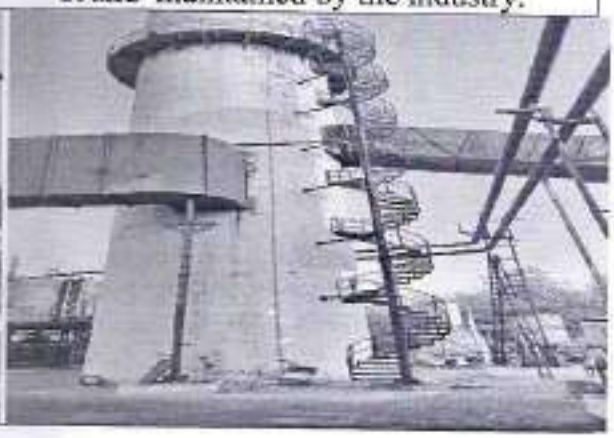
In compliance of above direction industry submitted compliance report vide letter no BEL/DIR/EHS/2023-24/02 Dated 22.10.2023 **(Annexure-1)** for verification of compliance, inspection of M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit conducted by undersigned on dated 26-10-2023 and found complying.

Point wise Status of M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit as per inspection dated 26-10-20123.as under

1.	Name & Address of Industry	M/s Bajaj Hindusthan Sugar Limited, Unit-Barkhera, Distt-Pilibhit, PIN-262203.
2.	Namer of Contact Person	Mr. Rakesh Yadav Vice President (Unit Head) Mobile: 09758801417
3.	Date of Inspection	26.10.2023
4.	Nature of Industry	Sugar Unit
5.	Category of Industry L/M/S	Large, Year of commissioning- 2006
6.	Operational Status	Not Operational (Due to off session)
7.	Installed Capacity	Cane Crushing -10,000 TCD
8.	By Product	Molasses, Press Mud
9.	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
10.	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
11.	Status of Hazardous Authorization	Up to 08.07.2027
	Compliance Status	Complied
12.	Source of Water	Tube well, 3No's.
13.	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Industrial- 161 KLD Domestic- 64 KLD.
14.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Oil & Grease Trap, Lime Mixing Tank, Equalization tank, Primary Clarifier, Aeration Tank with diffused air system, Secondary Clarifier, Pressure sand filter, Activated Corban Filter, Sludge drying beds, Decanter, Treated effluent Storage Lagoon of 9000 KL.

15.	Effluent Quantity (KL/Day)	Industrial- 760 KLD Domestic- 36 KLD.	
16.	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 24-03-2023 pH-6.9, BOD-18mg/L, COD-144 mg/L, TSS-20 mg/L, Oil & Grease-02 mg/L **(Enclosed as Annexure-2)**	
17.	Point of Discharge and Final Discharge	Treated water utilized in horticulture and irrigation as per ferti-irrigation management plan. OCEMS installed at outlet of ETP.	
18.	STP Status for domestic Effluent	STP -100 KLD.	
19.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-3)**	
20.	Whether water meter installed on tube well	Installed	
21.	Source of Air Pollution	Boiler –(2x90TPH)& DG Sets-(1000, 500, 320) KVA.	
22.	Details of Fuel Used	Bagasse	1487 TPD
23.	Details of APCS & Stack Height In compliance of Board direction industry	Wet Scrubber. Stack height-65 meter from ground level. Online Continuous Emission Monitoring System installed.	
24.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.	
25.	Quantity of Hazardous Waste	Used Oil--0.04KL/annum, ETP Sludge -142 MT/Annum, Press Mud- 154 MT/Annum Boiler Ash- 18.0 MTD Press mud is used by formers as manure and Boiler ash is used for land filling in low lying area. Agreement made for disposal ETP Sludge & Used oil with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as Annexure-4)**	
26.	Whether any Bypass arrangement	No bye pass Arrangement.	
27.	Any other specific remarks	-	
28.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**		
	Recommendation of joint committee	1. The unit was non operational due to non requirement of power from UPPCL as informed by the unit	

		representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line. 2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. 3. The unti has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge to the pond adopted by them and log book for water conceptions and different utility water and waste water discharge required to be mention for proper accounting of water and waste water.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated. 31st January 2023. UPPCB Vide letter dated 10.02.2023 issued show cause notice under section 33A of Water (Prevention and Control of Pollution) Act, 1974 as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/-per day from the date of inspection till the corrective measure duly verified are taken.
	Compliance status as per inspection	1. During the inspection it was found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed. Decision on Show cause under consideration in Board. 2. Provision for the control of fugitive emission in bagasse handling area industry has made boundary wall and of water sprinkling in baggase area. 3. Impact assessment of treated water utilization on agriculture land conducted by third party M/s Spatial Geotech Pvt. Ltd., Noida, Uttar

		Pradesh. Log book for water consumption and different utility water and waste water discharge found maintained by the industry.
		

(Bipin Kandpal)
Scientific Asstt.
UPPCB, Bly

(Sunil Singh Chauhan)
A. S. O.
UPPCB, Bly

(Rohit Singh)
Regional Officer,
UPPCB, Bly

Annexure-1

bajaj SUGAR

BSL/DIR/EHS/2023-24/02

To,
The Regional Officer
Uttar Pradesh Pollution Control Board
E-1219/1,E-Block Rajendra Nagar
Awas Vikas Colony
Post- Izzat Nagar, **Bareilly**

Dated: 22.10.2023

Sub: Regarding Status of installation Spiral Ladder of unit M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.

Dear Sir,

In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSL on completing Chimney Spiral Ladder. We would like to submit that spiral ladder has been installed in BHSL Barkhera unit, Photo is attached herewith or your kind information and persual please.

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

Unit: **Barkhera,** Pilibhit

(Authorized sighatory)

Encl: As Above

Bajaj Hindusthan Sugar Ltd.
Unit : Pilibhit - Bisalpur Road, Barkhera Kalan, District Pilibhit - 262 203, Uttar Pradesh
Tel: +91-5881-220011/12/16 | Fax: + 91-5881-228812,
Regd. Office : Golagokarannath, Lakhimpur-Kheri, District Kheri,Uttar Pradesh - 262 802
Tel.: + 91-5876-233754/5/7/8, 233403 | Fax: +91-5876-233401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15428UP1931PLC005240

bajaj GROUP
THINK TOMORROW

Bajaj Hindusthan Sugar Limited, Barkhera, Pilibhit

Annexure-1

Photograph of spiral/easy ladder installed with Boiler Stack

Annexure -2

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 20340378/Bareilly/2023 **Date:24/03/2023**

1- **Name of Industry:** Bajaj Hindusthan Sugar Limited

2- **Address of Industry:** Bajaj Hindusthan Sugar limited , Barkhera

3- **District:** Pilibhit

4- **Description about sampling point:** Final outlet of E.T.P

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Vimal Rajput ASO & Bipin Kandpaal SA

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 L ,Plastic jerican and MPN Bottle

9- **Date of Sample Collection:** 21/03/2023

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 21/03/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	6.9	6.5-8.5	02-12
Oil Grease	mg/l	2.0	10.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	20.0	30.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	960.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	18.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as peri-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Bipin Kandpal(SA)]

Authorized by
VIMAL KUMAR RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2023.03.24 14:24:43 +05'30'

Regional Officer

Annexure-3

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi
Serial No. of Application Form	PLBH0521NIN0003	Date of Submission	05/05/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached		-
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	100.00	Date of Energization (In Case of Electric Pump)	01/04/2008

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			54000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

1/3

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.

- In case, any of the particulars / information furnished by the applicant in this application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi
Serial No. of Application Form	PLBH0521NIN0001	Date of Submission	05/05/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached	Ward No.	NA
Municipality/Corporation	NA		NA
Holding No.			
Rate of Withdrawal (m3/hr.)	200.00	Date of Energization (In Case of Electric Pump)	01/04/2008

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	62.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	2.00
			72000

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (4) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

1/3

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradash, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.

...any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during ...ation at any subsequent stage, this permit is liable for cancellation.

...other condition imposed by the concerned Authority.

(A) SPECIFIC CONDITIONS:

i) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

a) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired ...antity of water.

b) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

c) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian ...ustries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit ...audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at ...st 20% over the next three years through appropriate means.

d) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as ...ntioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 ...day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed ...at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of ...the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

e) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ...ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives ...etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

f) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

g) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, ...other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water ...pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi
Serial No. of Application Form	PLBH0521NIN0001	Date of Submission	05/05/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	200.00	Date of Energization (In Case of Electric Pump)	01/04/2008

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	62.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
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- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

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- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.

...case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
Any other condition imposed by the concerned Authority.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Annexure-4

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

ROSHAN LAL UP14290604 JUDGES COURT PILIBHIT

e-Stamp

Certificate No.	:	IN-UP233651912140 37U
Certificate Issued Date	:	15-Feb-2022 03:12 PM
Account Reference	:	NEWIMPACC (SV)/ up14290804/ PILIBHIT SADAR/ UP-PLB
Unique Doc. Reference	:	SUBIN-UPUP14290804373968325163 04U
Purchased by	:	BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY Murari Lal Dist. Pilibhit (U.P.) INSURANCE INSURANCE

Please write or type below this line

Attached with Agreement

15/02/22

For Bharat Oil & Waste Management Ltd.

Director

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

AGREEMENT

THIS AGREEMENT made on this **15th** day of **FEBRUARY 2022** between **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT- BARKHERA, PILIBHIT UP 262201,** a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship , having its registered Office located at **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, GOLA GOKARANNATH DISTRICT LAKHIMPUR KHERI, 262802 UP**. and its **Plant** located at **Village- Barkhera, District- Pilibhit 262201 UP India** (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd** (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with

NOTARY Murari Lal Distt. Pilibhit (H.Q.) Regd. No. 18/14/2001 GOVT. OF U.P.

15-02-22

Bajaj Hindusthan Sugar Ltd. UNIT

For Bharat Oil & Waste Management Ltd.

Director

Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged in manufacturing of White crystal sugar** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Village- Barkhera, District- Pilibhit 262201 UP India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

NOTARY Murari Lal Distt. Pilibhit (U.P.) Reg. No. 16(14)2011 GOVT. OF U.P. (INDIA) 15.10.22

For Bharat Oil & Waste Management Ltd.

Director

Hindusthan Sugar Ltd. UNIT BARKHERA

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party

NOTARY Murari Lal Distt. Pilibhit (H.O.) Reg. No. 16/14/2001 GOVT. OF U.P. INDIA

15-0-2-22

For Bharat Oil & Waste Management Ltd.

Director

without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory **of each type of Hazardous Waste for** Finger Print Analysis. These laboratories **must** be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per **CPCB Guidelines, HW** Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory **of each type of Hazardous Waste** is mandatory for direct disposal **pathway.** Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

15.02.22

For Bharat Oil & Waste Management Ltd.

Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of fifteen (01) MT.**

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-

NOTARY Murad Lal GOVT. OF INDIA 15-02-22

Hindusthan Steel Ltd. UNIT BARKHERA

For Bharat Oil & Waste Management Ltd.

Director

observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in

NOTARY Murari Lal Distt. Pilibhit (U.P.) Regd. No. 16614/2001 GOVT. OF U.P.

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Hindusthan Sugar Ltd. UNIT BARKHERA

For Bharat Oil & Waste Management Ltd.

Director

settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

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For Bharat Oil & Waste Management Ltd.

Director

Hindustan Super UNIT BARKHERA

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide

NOTARY Murari Lal Distt. Pilibhit (U.P.) Reg. No. 16/4/97/2001 GOVT. OF U.P. (INDIA)

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Hindustan Sugar UNIT

For Bharat Oil & Waste Management Ltd.

Director

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UPPCB approval No.**05/Haz. Auth./20/2017 Dated 06.03.2017 valid till 05.03.2022** (copy attached), and has valid unexpired Consent to Operate under Air Consent Act No. **140369/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021 Date 24.12.2021 valid till 31.12.2023** (copy attached). Water Consent Act No. **140374/UPPCB/Bareilly(UPPCBRO)/CTO/ water/PILIBHIT/2021 Date 27.12.2021 valid till 31.12.2023** (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this **15th** of **February 2022** at New Delhi.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201

Authorized Signatory
Rakesh Yadav (Vice President)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:
1. Mr. Gyan Varidhi Chaturvedi (Sr. G.M. Production)

2. Mr. Sukhwant Singh (Sr. G.M. Engg.)

Sandeep kumar
9717700119
Sandeep.kumar@bharatoil.com

SWORN AND VERIFIED BEFORE ME
Murari Lal Rathor Advocate/Notary
H.Q. Distt. Pilibhit (U.P.)
Reg. No. 18(14) 2001
15-02-

NOTARY
Murari Lal
Distt. Pilibhit (U.P.)
Reg. No. 18(14)/2001
GOVT. OF U.P. (INDIA)

15-02-22

GST No. **09AAACB4351J1ZQ**
PAN No. **AAACB4351J**
CIN No. **L15420UP1931PLC065243**
Phone No. **05881-228811, 228813**
Email **ehs.brk@bajajhindusthan.com**

Rakesh Kumar Yadav
8954020274

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between **Bajaj Hindusthan Sugar Ltd. and Bharat Oil & Waste Management Ltd on date 15th February, 2022.**

First part WILL PAY AN AMOUNT OF Rs.15,000 (Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	As per Haz waste NOC max.qty of Hazardous waste 30 KG/Day	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2.	HW Empty Barrels 210 liters		Rs.200/-(Two Hundred) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4.	**E-waste (Electrical/ Electronics)** i.e. Desktop **(ITEW2)**, Laptop **(ITEW3)** Monitor **(BOCIT2)**, CPU **(ITEW)**, UPS **((BOCIT7: (Recyclable & in good condition having proper power supply, Memory,**		Rs. 20.00 per Kg (Rupees Twenty per kg only)

NOTARY Murari Lal Distt. Pilibhit (U.P.) Regd. No. 16/14/2001 15-02-22

For Bharat Oil & Waste Management Ltd.

Director

Bajaj Hindusthan Sugar Ltd. UNIT BARKHERA

	mother board, connection, cabinet, DVI Drive etc.)		

*Used Oil Price is conditional. If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost.

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
b) Quoted rated are inclusive of GST, with container.
c) We will lift full loaded capacity of vehicle.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broke needle, blade cutter , sharp tool, broke glass		20.Rs. per kg(Twent only)
2	Waste Oil mix with water/Oily Sludge waste Ink, Waste washed water , wast thinner,Kitchen waste/oil and greas waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Use HandGloves, Coolant,WasteChemicals,Paint sludge,Empty Chemical Bottle, ,		20.Rs. per kg(Twenty only)
4	E-Waste other than mentioned i Category-A		25.Rs. per kg(Twenty fiv only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200l capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

For Bharat Oil & Waste Management Ltd.

Director

Hindustan Petroleum UNIT BARKHERA

02 **TERMS & CONDITIONS:**

a) **Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs.4000/-(Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. BOWML WILL NOT ACCEPT leaky, open, unsealed containers or gunny bags.

f) **FIRST PART** shall deliver their waste at SECOND PART plant located at **E-18, Site 4 Sahibabad Industrial Area, Ghaziabad** at its own cost. If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as per actual. Loading is in scope of **FIRST PART.**

g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

For Bharat Oil & Waste Management Ltd.

Director

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Gas | Hindustan Supply Ltd. UNIT BARKHERA

NOTARY Murari Lal Distt. Patiala (H.Q.) Regd. No. 16(14)/2001 16.02.22 GOVT. OF U.P. (INDIA)

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i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within **90** days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST

For Bharat Oil & Waste Management Ltd.

Director

15-02-22

PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

15.02.22

ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 15th February, 2022.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

15.02.22

Registered

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: 172699 /C-7/Haz-/20/2017 Dated: 06-3-17

1. Number of authorisation and date of issue 05/U.P.P.C.B./Auth./20/2017 Dt As above
2. Reference of application (No. and date) BHSL/BRK/HAZ/2017, Dt.-17-01-2017.
3. **M/s Bajaj Hindusthan Sugar Limited, Village-Barkhera, Distt-Pilibhit** is hereby granted an authorisation based on the enclosed signed inspection report for generation, storage & incineration of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I,II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, Category 5.1, 5.2 Waste Oil & Grease	Incinerate in own Boiler	30 K. g. /day.

1. The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
4. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
8. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
9. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
10. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
11. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
12. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

13. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
14. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
15. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
16. You are directed to display on line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
17. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
18. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
19. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
20. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
21. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
22. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
23. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi, Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd. Kumbhi, Akbarpur, Kanpur Dehat, permitted by U.P.P.C.B.) and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorised incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only. If the hazardous waste (Lead Dross) through open hearth furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
24. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninty days/Six months of its generation.

(S.C. Yadav)
Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bareilly for information and necessary action.

Environmental Engineer
Incharge - Circle 7

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140374/UPPCB/Bareilly(UPPCBRO)/CTO/water/
PILIBHIT/2021

Dated : 27/12/2021

To ,

Shri Rakesh Yadav
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203
PILIBHIT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No :13893890 **Dated :27/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED vide

Consent Order No. 13893890/ Water

Dated : 27/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing Capacity of 10000 TCD and 21 MW per day co-generation power plant .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	70 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	70 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	Parameter	Standard
1	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
2	COD	250mg/l
3	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD, only 1 outlet is allowed
4	Total Suspended Solids	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
5	Oil & Grease	10mg/l

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
5. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
8. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
9. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
10. Unit shall provide Hazardous tank in the Boiling house.
11. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
12. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm2).
13. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
14. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
15. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
16. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
17. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling.
18. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

NISHI KUMAR CHAUHAN

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140369/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021

Dated : 24/12/2021

To ,

Shri Rakesh Yadav
M/s BAJAJ HINDUSTHAN SUGAR LIMITED
Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203
PILIBHIT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED

Reference Application No. 13893012 Dated : 24/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN

Chief Environment Officer

U.P. Pollution Control Board

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing capacity of 10000 TCD and 21 MW per day co-generation power .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler-90 TPH and 90 TPH	Bagasse 1530 TPD	01	Particulate Matter	Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
2	DG 1000 KVA, 500 KVA and 320KVA	Diesel - 200LPH	02	Particulate Matter	Stack Height 6 meter, 4.4 meter and 3.6 meter above from the roof of nearest building

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150mg/Nm3
2	02	Particulate Matter	As per E(P)Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.I4 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production Sugar at Cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Unit shall operate and maintain the APCS i.e., Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
3. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter and 6 meter above the roof of nearest building.
4. Unit shall install online emission monitoring system at the stack of boilers and ensure connectivity to the server of CPCB & UPPCB.
5. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
11. Unit shall provide Hazardous tank in the Boiling house.
12. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

NISHI KUMAR CHAUHAN

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-4

GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Registrar of Companies, Kanpur

10/499-B,Allenganj, , Khalasi Line, , , Kanpur - 208002, Uttar Pradesh, INDIA

Certificate of Incorporation pursuant to change of name

[Pursuant to rule 29 of the Companies (Incorporation) Rules, 2014]

Corporate Identification Number (CIN): : L15420UP1931PLC065243

I hereby certify that the name of the company has been changed from BAJAJ HINDUSTHAN LIMITED to Bajaj Hindusthan Sugar Limited with effect from the date of this certificate and that the company is limited by shares.

Company was originally incorporated with the name HINDUSTAN SUGAR MILLS LIMITED

Given under my hand at Kanpur this Thirtieth day of January Two Thousand Fifteen.

Signature valid

Digitally signed by Satya Parkash Kumar
Date: 2015.01.30 17:13:24 GMT+05:30

SATYA PARKASH KUMAR

Registrar of Companies

Registrar of Companies

Kanpur

Mailing Address as per record available in Registrar of Companies office:

Bajaj Hindusthan Sugar Limited
Golagokarannath, Lakhimpur Kheri - 262802,
Uttar Pradesh, INDIA

CERTIFIED TRUE COPY

For Bajaj Hindusthan Sugar Limited

Dy. Company Secretary

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09AAACB4351J1ZQ

1.	Legal Name	BAJAJ HINDUSTHAN SUGAR LIMITED			
2.	Trade Name, if any	BAJAJ HINDUSTHAN SUGAR LIMITED			
3.	Constitution of Business	Public Limited Company			
4.	Address of Principal Place of Business	6th Floor, TC-13, TC-13, Vibhuti Khand, Gomtinagar, Lucknow, Lucknow, Uttar Pradesh, 226010			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	21/09/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
		Signature			
Name					
Designation					
Office					
Date of issue of Certificate		08/12/2017			

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

Status	SUCCES
From	RAKESH KUMAR PANDEY 912010035961935
To	Bharat 909020031262864
Date	18 Feb 2022
Receipt No.	B0X5ASZB4531
Transaction Type	Standard Pay
RRN	B0X5ASZB4531

Annexure-3
Annexure-4 7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या– UPCB/743/सी–7/जल–788/2023 दिनांक : 07-11-2023

पंजीकृत

सेवा में,

मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट)
बरखेड़ा, पीलीभीत।

विषय : राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) के अधिनियम 1974 की धारा 33ए सपठित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस को पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए सशर्त निक्षेपित किये जाने के संबंध मे।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड के पत्रांक एवं 88871/सी–7/604/ओ0ए0–891/2022/23 दिनांक 10.02.2023 के माध्यम से आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) के अधिनियम 1974 की धारा 33ए सपठित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस का संज्ञान ले। मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–891/2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य मे पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा उद्योग के निरीक्षण दिनांक 31.01.2023 को किया गया।

उद्योग द्वारा कारण बताओ नोटिस के क्रम में प्रेषित प्रत्यावेदन दिनांक 23.02.2023 एवं क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के पत्र दिनांक 27.03.2023 के माध्यम से प्राप्त निरीक्षण आख्यानुसार निरीक्षण दिनांक 21.03.2023 के दौरान उद्योग से जनित शुद्धिकृत उत्प्रवाह का नमूना एकत्र कर क्षेत्रीय कार्यालय, बरेली की प्रयोगशाला में विश्लेषित कराया गया। प्राप्त विश्लेषण आख्यानुसार प्रवाहक बोर्ड मानकों के अनुरूप पाये गये।

अतः उद्योग मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट), बरखेड़ा, पीलीभीत के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए सपठित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस पत्रांक एवं 88871/सी–7/604/ओ0ए0–891/2022/23 दिनांक 10.02.2023 को सक्षम अधिकारी की अनुमति से निम्नलिखित शर्तों के साथ निक्षेपित किया जाता है–

1. उद्योग में स्थापित जल प्रदूषण नियंत्रण व्यवस्था (ई0टी0पी0) को और अधिक सुदृढ़ किया जाए। उद्योग द्वारा जल प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जाये तथा ई0टी0पी0 लॉग बुक मेनटेन की जाये। ई0टी0पी0 आउटलेट की मान्यता प्राप्त प्रयोगशाला से विश्लेषण आख्या प्रत्येक तिमाही राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित किया जाये।
2. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.
3. उद्योग मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट), बरखेड़ा, पीलीभीत के विरुद्ध पर्यावरणीय क्षतिपूर्ति पृथक से अधिरोपित की जाएगी।

भवदीय

मुख्य पर्यावरण अधिकारी
(मुद्रा ?)

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम में उद्योग पर पर्यावरणीय क्षतिपूर्ति का आकलन करते हुए संस्तुति सहित आख्या 15 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(मुद्रा ?)

टी सी – 12 वी, विकास भवन
गोमतीनगर, लखनऊ-226010
दूरभाष: 2720831,2720828,2720691,2720681
फैक्स 0522-2720764
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वेबसाइट : www.uppcb.com

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Phone: 2720831,2720828,2720691,2720681
Fax: 0522 – 2720764
Email: info@uppcb.com
Web Site: www.uppcb.com

Annexure-4 & 5

Inspection Report of M/S Bajaj Hindusthan Ltd., Village- Kundarakhi, Distt.- Gonda And M/S Bajaj Energy Ltd., Village- Kundarakhi, Distt.- Gonda

in the matter of

Review application no. 28/2023 in O. A. no. 691/2022
Rama Shankar Awasthi Vs State of U.P. and Ors.

Hon'ble National Green Tribunal, Principal bench, New Delhi vide its order dated October 04 2023 in review application no. 28/2023 in O. A. no. 691/2022 Rama Shankar Awasthi Vs State of U.P. and Ors. passed an order to file their responses related to the unit M/S Bajaj Hindusthan Ltd. and M/S Bajaj Energy Ltd. The relevant para of Hon'ble NGT order is as under:

"..... *4. Issue notice to the respondents to file their responses within three weeks. Registry is directed to take necessary steps.*

5. List the case on 09/11/2023."

As per order of the Hon'ble NGT, the referred units were inspected by undersigned on 20/10/2023. In the light of Hon'ble NGT direction dated 04/10/2023, the salient observations based on site inspection and available records of the referred units has been tabulated below:

A. M/S Bajaj Energy Ltd. Kundarakhi,Distt- Gonda

01	Name of the Industry &Address	M/s Bajaj Energy Ltd., Village-Kundarakhi, Distt.- Gonda
02	Name of contact person with designation	Sri Rajaram Singh EHS
03	Year of Commissioning	2012
04	Category of Industry	Large
05	Installed capacity	2 x 45 MW= 90 MW
06	Effluent treatment facility	Yes
07	Status of CTO and authorization	a. CTO Air granted which is valid upto 31.12.2023 b. CTO Water granted which is valid upto 31.12.2023 c. HW authorization

		granted which is valid upto 08.02.2026
08	Stack details and source emission status	Stack height- 110 m Dia. – 3.9 m
09	APCD	ESP

1. During the inspection, the unit was found operational.
2. In the light of order dated 20/01/2023 of Hon'ble NGT, U.P. Pollution Control Board vide letter dated 10/02/2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee report dated 28/01/2023 to install spiral ladder.
3. In compliance of the direction issued by UPPCB, the unit has submitted its compliance report on 18/10/2023 which has been annexed as **Annexure No.-01** and it has been mentioned that the direction of the UPPCB has been complied and accordingly the spiral ladder has been installed. The claim of the company was verified during inspection and it has been found that the spiral ladder has been installed. The photograph of the ladder is attached herewith for reference and annexed as **Annexure No.-02.**

B. M/S Bajaj Hindusthan Ltd.(Sugar Division) Village-Kundarakhi, Distt.- Gonda

01	Name of the Industry & Address	M/s Bajaj Hindusthan Ltd., Village Kundarakhi, Distt. Gonda
02	Name of contact person with designation	Sh. Sourabh Dixit Liaison Officer
03	Year of Commissioning	2007
04	Category of Industry	Large
05	Cane crushing capacity	15000 TCD
06	Water Pollution control system	Activated Sludge Process based ETP up to tertiary treatment
07	Source of Air pollution	Boiler 03 nos. of 90 TPH each
08	APCD	Wet scrubber
09	Stack height	65m

10	Status of CTO Water and Air	Granted and valid upto 31/12/2023
11	HW Authorization	Granted and valid upto 20/08/2024
12	Environmental Clearance	Under EIA notification 2006-Obtained from MoEF dated 31/07/07

1. The unit was found closed due to off season of the cane crushing.

2. During inspection of joint committee constituted by Hon'ble NGT in the referred O.A. on 28/01/2023, it had been found that the unit has installed monkey ladder which is unsafe for stack emission monitoring.

   As per direction issued by UPPCB vide letter dated 10/02/2023 under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee, the unit has submitted the compliance report dated 18/10/2023 in which it has been reported that the spiral ladder has been installed as per Board direction and the miscellaneous priming and painting work is in progress to be completed in 2-3 dayswhich has been annexed as **Annexure No.- 03.**

   During inspection dated 20/10/2023, the claim of the company was verified and it has been found that the erection of the spiral ladder has been completed and some miscellaneous work was found under progress.It was reported by the representative of the company that the work shall be completed in 2-3 days. The photograph of the spiral ladder has been annexed as **Annexure No.- 04**

3. UPPCB vide letter dated 10/02/2023 issued Show Cause Notice u/s 33A of Water (Prevention and Control of Pollution) Act 1974 as to why the unit should not be imposed Environmental compensation from dated 07/12/2022 to 16/12/2022 amounting Rs. 3,00,000 with following direction:

a. The unit has to maintain preventive measures deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.

b. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

4. The Show Cause Notice has been revoked by the Board vide Reference No. H00271/C-6/ Water Consent/54/Ayodhya/2023 dated 05/09/2023.

Annexure-

5. During inspection, it was found that the unit was closed due to off season of cane crushing. The captive power plant was also found closed and hence the preventive measures deployed for the control of fugitive emission in captive power plant area to control the dust generated during handling of bagasse could not be verified.

6. As per compliance report submitted by the unit regarding impact assessment of treated water utilization on agriculture land will be carried out after start of crushing season 2023-24.

4/11/23
(Vinod Kumar)
L.A.

04/11/2023
(Santosh Kumar)
A.E.E.

Regional Officer

Annexure - 01

bajaj ENERGY

Ref: - BEL/Dir/EHS/KDK/2022-23/ 18/10/2023

To,
The Regional Officer,
Uttar Pradesh Pollution Control Board
Ayodhya,
Uttar Pradesh

Sub: Compliance report of the order issued by the Hon'ble NGT In the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others for M/s Bajaj Energy Ltd., Kundarkhi Dist. Gonda, UP

Dear Sir,

In compliance to the order issued by the Hon'ble NGT against OA no. 691/2022 dated 13.02.2023 and undertaking submitted on completing Chimney Spiral Ladder installation by 30.09.2023, we would like to submit the status of the same as below-

Sl.	Direction	Compliance Status
1.	The unit has to installed easy / spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	**Complied,** we have installed the easy/spiral ladder as directed by the Joint Committee. The photograph of the same is enclosed as **Annexure-1.**

We assure you that, we are sincere to our environment, conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

For Bajaj Energy Ltd.,
Unit: Kundarkhi, Distt-Gonda, UP

Amitabh

(Authorized signatory)

Encl: As Above

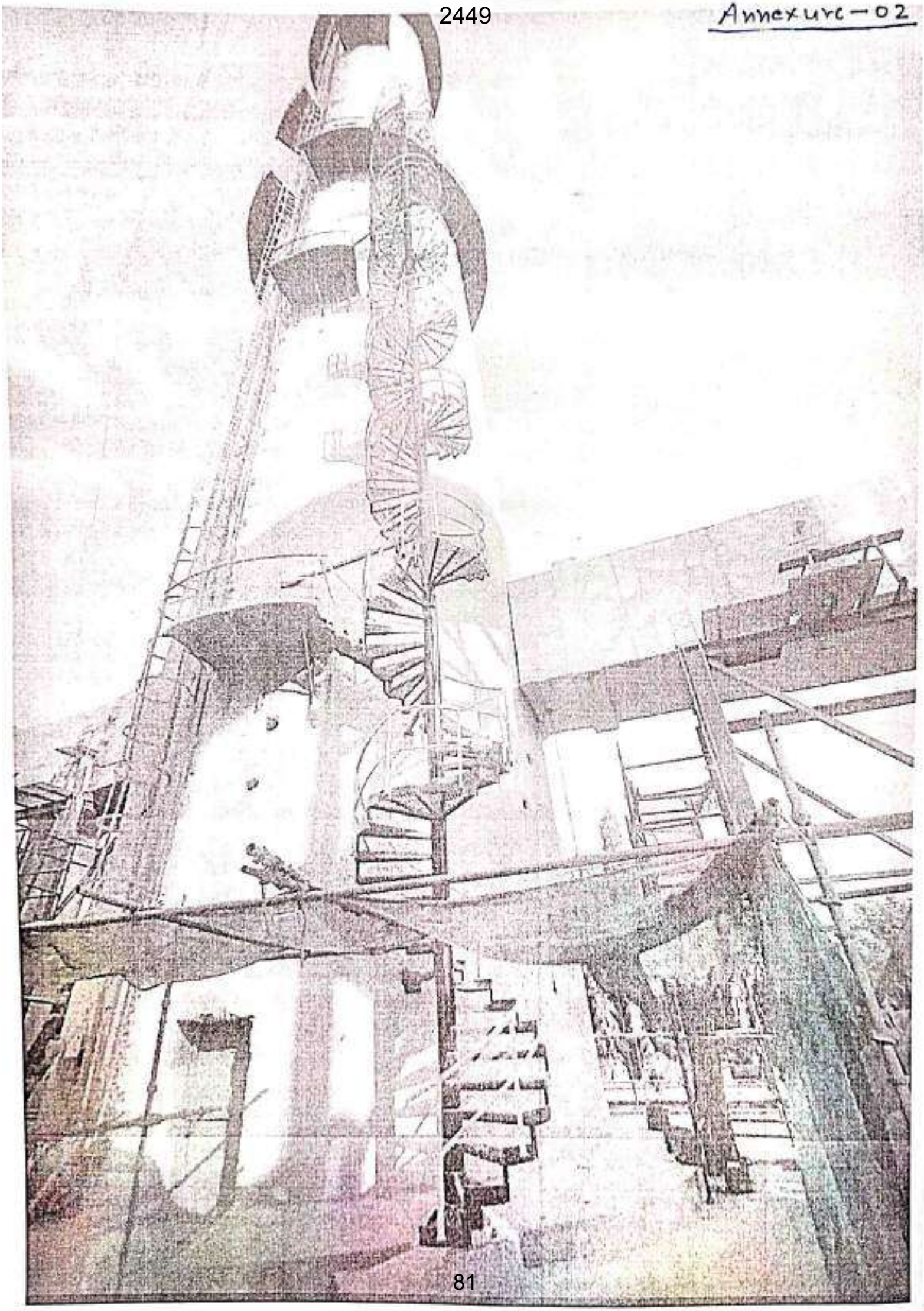
CC To:

1. The Chief Environment Officer, Circle-6, Uttar Pradesh Pollution Control Board, Lucknow

Bajaj Energy Ltd
ISO 9001, ISO 14001 & OHSAS 18001 Certified
Noida Office: Bajaj Bhawan, B-10, Sector-3, Jamnalal Bajaj Marg, Noida 201 301, Uttar Pradesh
Tel: +91 120 2444619 Fax: +91 120 2534265
Registered Office: Khambarkhera, Shardanagar Road, Lakhimpur Kheri - 261 906, Uttar Pradesh
Tel: +91 5872 220006 | Fax: +91 5872 220034 | CIN: U40102UP2008PLC046764 | Web: www.bajajenergy.com

bajaj GROUP THINK TOMORROW

Annexure – 02



Annexure – 03

BH
18-10-2023

bajaj SUGAR

To,
The Regional Officer
Uttar Pradesh Pollution Control Board
1/17/104, Ram Nagar Colony, Parikrama Marg,
Ayodhya U.P.

Dated: 18.10.2023

Sub: Regarding UPPCB Show Cause Notice Revocation Letter No.-H00271/C-6/Water Consent/ 54/disposed/Ayodhya/2023, Dated – 05.09.2023&Compliance status of order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,
We would like to submit the updated compliance status of order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023. The details are mentioned below.

S. No.	Recommendation	Compliance Status
1	The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking	Ladder already installed, miscellaneous priming and painting work in progress to be completed in two to three days. Photograph is attached as **Annexure-1**
2	The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of Bagasse.	In order to control the fugitive emission at Bagasse handling area, following preventive measured has been put in place: 1. The Bagasse handling is being done through mechanized system to control the dust generation. 2. The Bagasse conveyor/ elevator used for handling has been covered / closed to block the fugitive emission. 3. Regular cleaning and sweeping is in place in captive power plant and Bagasse handling area. 4. Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission. 5. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.
3	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond	The physico - chemical characteristics of the soil under irrigation and ground rater of command area is being monitored as per the guideline of CPCB in order to

AEE

Bajaj Hindusthan Sugar Ltd.
Unit : Kundarkhi, Kastuwa, P.O. - Govind Para, District - Gonda - 271301, (U.P.)
Tel.: +91- 5262-265185 | Fax: + 91-5262-265180
Regd. Office : Golagokarannath, Lakhimpur-Kheri, District Kheri,Uttar Pradesh - 262 802
Tel.: + 91-5876-233754/5/7/8, 233403 | Fax: +91-5876-233401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN : L15421UP1931PLC065243

bajaj GROUP THINK TOMORROW

	adopted by them	assess the impact of irrigation using treated water.
4	The unit has valid Environment Clarence (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash	Noted

We would also like to submit the point wise compliance status of above mentioned UPPCB Show Cause Notice revocation letter dated 05.09.2023.

S. No.	Conditions	Compliance Status
1	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land from approved Institutions and submit compliance of recommendations to UPPCB.	As directed vide your letter dated 05.09.2023,the impact assessment of treated water utilization on agriculture land from approved Institutions will be carried out after start of crushing season 2023-24.
2	Unit to ensure proper and continuous operation of ETP and treated effluent should be disposed as per norms	We always ensure proper and continuous operation of our ETP as per UPPCB/CPCB Charter for Sugar Industry.
3	Unit to ensure operation of OCEMS and data to be submitted to CPCP server continuously	OCEMS is already installed and real time data is being transferred continuously to UPPCB/ CPCB server.
4	Unit to ensure compliance of CPCB charter for sugar industry.	We always ensure compliance of CPCB charter made for sugar industry

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

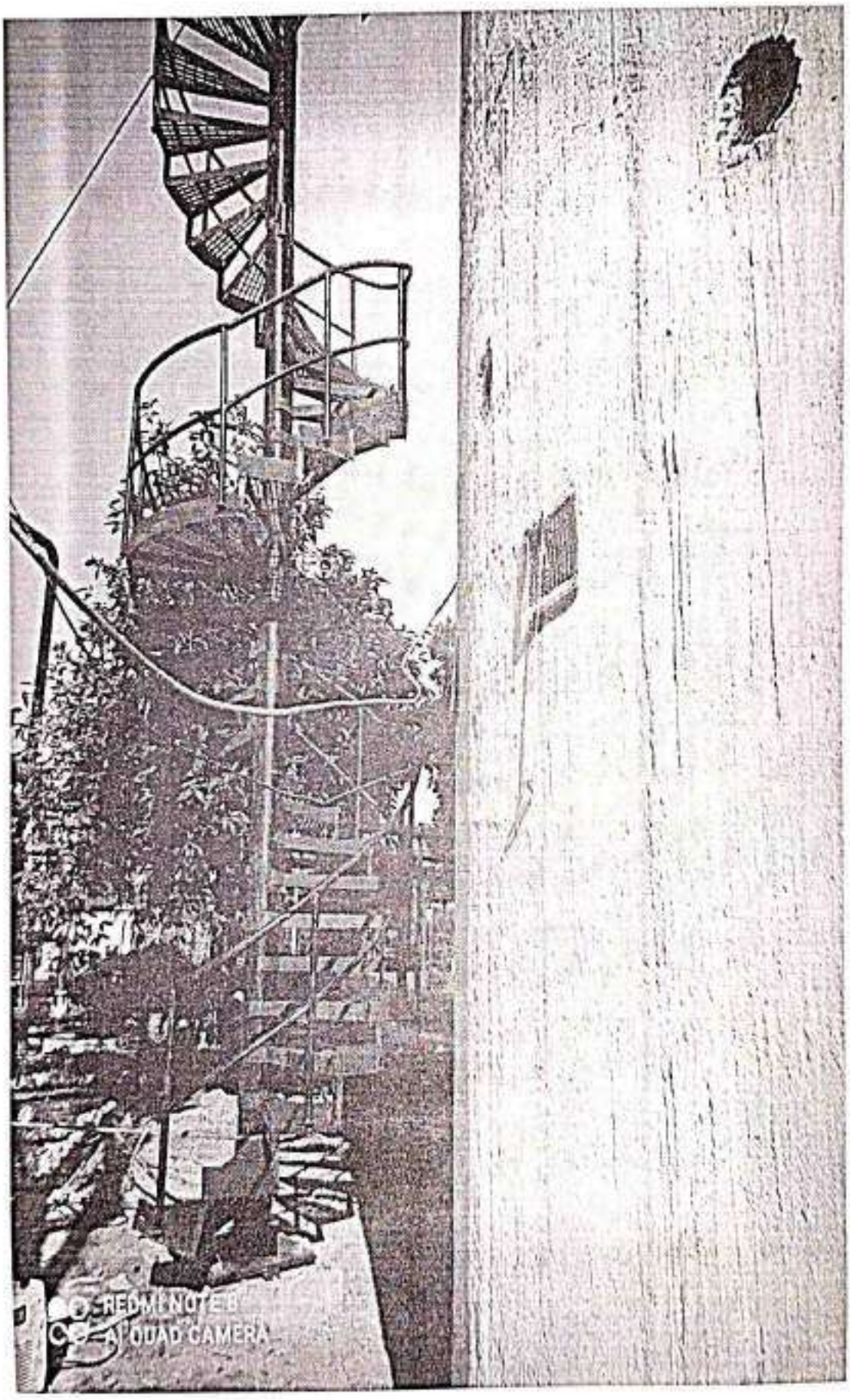
Unit: Kundaraki, Gonda

(Authorized signatory)

Encl: As Above

Annexure – 04

Annexure -1



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-6

Ref No 88911 /सी–6/जल सहमति/54/निक्षेप/अयोध्या/2023 Dated 5-9-23

पंजीकृत

सेवा में,

मेसर्स बजाज हिन्दुस्तान शुगर लि0 (शुगर इकाई),
कुन्दरखी, तहसील–सदर,
जनपद–गोण्डा ।

विषयः उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत निर्गत निर्देश दिनांक 10.02.2023 को सशर्त निक्षेपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या एच 88911/सी–6/सहमति जल–54/अयोध्या/2023 दिनांक 10.02.2023 का संदर्भ ग्रहण करें, जिसके द्वारा उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत दिनांक 10.02.2023 द्वारा संयुक्त समिति की आख्या दिनांक 28.01.2023 में वर्णित संस्तुतियों का अनुपालन सुनिश्चित किये जाने हेतु निर्देश निर्गत किये गये हैं। संयुक्त समिति की आख्या की संस्तुति निम्नवत् हैः–

The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

उपरोक्त वर्णित निर्देश दिनांक 10.02.2023 के सम्बन्ध में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 28.08.2023 द्वारा अवगत कराया गया है कि उद्योग द्वारा शुद्धिकृत उत्प्रवाह के सिचाई में प्रयोग से भूमि पर प्रभाव आंकलन किये जाने हेतु आगामी क्रसिंग सीजन में अध्ययन कराये जाने हेतु का अनुरोध तथा भू–जल पुनर्भरण के सम्बन्ध में प्रपत्र प्रेषित किये गये हैं।

प्रत्यावेदन दिनांक 28.08.2023 में उल्लिखित तथ्यों के परिप्रेक्ष्य में क्षेत्रीय कार्यालय, अयोध्या द्वारा उद्योग का निरीक्षण दिनांक 17.08.2023 को किया गया। निरीक्षण आख्यानुसार उद्योग ऑफ सीजन होने के कारण बन्द पाया गया तथा उद्योग के ईटीपी के आउटलेट पर स्थापित ओसीईएमएस के माध्यम से सर्वर पर दिनांक 07.12.2022 से दिनांक 16.12.2022 तक प्रचालक यथा सीओडी, बीओडी एवं टीएसएस की वैल्यू आनलाइन प्रदर्शित न होने के सम्बन्ध में अवगत कराया गया कि उद्योग के आनलाइन सर्विस प्रोवाइडर मेसर्स श्रीजन देव मैटिक्स द्वारा डाटा सीपीसीबी के सर्वर पर प्रेषित किया गया है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, अयोध्या द्वारा पत्र दिनांक 24.08.2023 के माध्यम से उद्योग के विरूद्ध निर्गत निर्देश को सशर्त निक्षेपित किये जाने की संस्तुति की गई है।

अतः उपरोक्त वर्णित तथ्यों, क्षेत्रीय अधिकारी की संस्तुति एवं उद्योग के प्रत्यावेदन दिनांक 28.08.2023 को दृष्टिगत रखते हुए उद्योग बजाज हिन्दुस्तान शुगर लि0 (शुगर इकाई), कुन्दरखी, तहसील–सदर, गोण्डा को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33ए के अन्तर्गत निर्गत निर्देश दिनांक 10.02.2023 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निक्षेप किया जाता हैः–

1. उद्योग द्वारा क्रसिंग सीजन के दौरान शुद्धिकृत उत्प्रवाह के सिचाई में प्रयोग से भूमि पर प्रभाव आंकलन किसी मान्यता प्राप्त संस्था से कराकर अध्ययन में की गयी संस्तुतियों का अक्षरशः से अनुपालन करते हुये आख्या राज्य बोर्ड को प्रेषित की जाये।
2. उद्योग के द्वारा ई0टी0पी0 का समुचित एवं अनवरत संचालन सुनिश्चित किया जाये तथा उत्प्रवाह को मानकों के अनुरूप निस्तारित किया जाये।
3. उद्योग में स्थापित आनलाइन कॉन्टीन्यूअस मानीटरिंग सिस्टम का अनवरत संचालन किया जाये तथा ओसीईएमएस से अनवरत डाटा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर पर प्रेषित किया जाये।
4. उद्योग द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के चार्टर का अक्षरशः अनुपालन सुनिश्चित किया जायें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः–निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1 जिलाधिकारी, गोण्डा।
2 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Mail sent 5/9/2023

Inspection Report of M/S Bajaj Hindusthan Ltd. Village- Etaimaida, Tehsil-Utraula, Distt-Balrampur And M/S Bajaj Energy Ltd. Village- Etaimaida, Tehsil-Utraula, Distt-Balrampur.

In the matter of
Review application no. 28/2023 in O. A. no. 691/2022
Rama Shankar Awasthi Vs State of U.P. and Ors.

Hon'ble National Green Tribunal, Principal bench, New Delhi vide its order dated October 04 2023 in review application no. 28/2023 in O. A. no. 691/2022 Rama Shankar Awasthi Vs State of U.P. and Ors. passed an order to file their responses related to the unit M/S Bajaj Hindusthan Ltd. And M/S Bajaj Energy Ltd. The relevant para of Hon'ble NGT order is as under:

.....4. "Issue notice to the respondents to file their responses within three weeks. Registry is directed to take necessary steps.

5. List the case on 09/11/2023."

As per order of the Hon'ble NGT, the referred units were inspected by undersigned on 20/10/2023. In the light of Hon'ble NGT direction dated 04/10/2023, the salient observations based on site inspection and available records of the referred units has been tabulated below:

A. M/S Bajaj Energy Ltd. Village-Etaimaida, Tehsil-Utraula, Distt-Balrampur

01	Name of the Industry & Address	M/s Bajaj Energy Ltd. Village-Etaimaida, Tehsil-Utraula, Distt-Balrampur
02	Name of contact person with designation	Shri Manoj Mishra, A.G.M
03	Year of Commissioning	2012
04	Category of Industry	Large
05	Installed capacity	2 x 45 MW= 90 MW
06	Effluent treatment facility	Yes

07	Status of CTO and authorization	a. CTO Air granted which is valid upto 31.12.2023 b. CTO Water granted which is valid upto 31.12.2023 c. HW authorization granted which is valid 22/03/2026
08	Stack details and source emission status	Stack height- 110 m Dia. – 3.9 m
09	APCD	ESP

1. During the inspection, the unit was found operational.
2. In the light of order dated 20/01/2023 of Hon'ble NGT, U.P. Pollution Control Board vide letter dated 10/02/2023 issued direction under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee report dated 27/01/2023 to install spiral ladder.
3. In compliance of the direction issued by UPPCB, the unit has submitted its compliance report on 18/10/2023 which has been annexed as **Annexure No. 1** and it has been mentioned that the direction of the UPPCB has been complied and accordingly the spiral ladder has been installed. The claim of the company was verified during inspection and it has been found that the spiral ladder has been installed. The photograph of the ladder is attached herewith for reference and annexed as **Annexure No. 2.**

B. M/S Bajaj Hindusthan Ltd.(Sugar Division) Village- Etaimaida, Tehsil-Utraula, Distt-Balrampur

01	Name of the Industry & Address	M/s Bajaj Hindusthan Ltd. Village-Etaimaida, Tehsil-Utraula, Distt-Balrampur
02	Name of contact person with designation	Shri K.P. Singh
03	Year of Commissioning	2008
04	Category of Industry	Large

05	Cane crushing capacity	12000 TCD
06	Water Pollution control system	Activated Sludge Process based ETP up to tertiary treatment
07	Source of Air pollution	Boiler 03 nos. of 90 TPH each
08	APCD	Wet scrubber
09	Stack height	65m
10	Status of CTO Water and Air	Granted and valid upto 31/12/2023
11	HW Authorization	Granted and valid upto 31/12/2025
12	Environmental Clearance	Under EIA notification 2006- Obtained from MoEF dated 31/07/07

1. The unit was found closed due to off season of the cane crushing.

2. During inspection of joint committee constituted by Hon'ble NGT in the referred O.A. on 28/01/2023, it had been found that the unit has installed monkey ladder which is unsafe for stack emission monitoring. As per direction issued by UPPCB vide letter dated 10/02/2023 under Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of joint committee, the unit has submitted the compliance report dated 18/10/2023 in which it has been reported that the spiral ladder has been installed as per Board direction and the miscellaneous priming and painting work is in progress to be completed in 2-3 days which has been annexed as **Annexure No. 3**.

During inspection dated 20/10/2023, the claim of the company was verified and it has been found that the erection of the spiral ladder has been completed and some miscellaneous work was found under progress. It was reported by the representative of the company that the work shall be completed in 2-3 days. The photograph of the spiral ladder has been annexed as **Annexure No. 4**

a. The unit has to maintain preventive measures deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.

Annexure-\

b. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

3. During inspection, it was found that the unit was closed due to off season of cane crushing. The captive power plant was also found closed and hence the preventive measures deployed for the control of fugitive emission in captive power plant area to control the dust generated during handling of bagasse could not be verified.

4. As per compliance report submitted by the unit regarding impact assessment of treated water utilization on agriculture land will be carried out after start of crushing season 2023-24.

(Arun Kumar Srivastav)

S.A.

Regional Officer

ANNEXER-1

bajaj ENERGY

Ref: - BEL/Dir/EHS/UTR/2022-23/ 18/10/2023

To,
The Regional Officer,
Uttar Pradesh Pollution Control Board
Ayodhya,
Uttar Pradesh

Sub: Compliance report of the order issued by the Hon'ble NGT in the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others for M/s Bajaj Energy Ltd., Utraula Dist. Balrampur, UP

Dear Sir,

In compliance to the order issued by the Hon'ble NGT against OA no. 691/2022 dated 13.02.2023 and undertaking submitted on completing Chimney Spiral Ladder installation by 30.09.2023, we would like to submit the status of the same as below-

Sl.	Direction	Compliance Status
1.	The unit has to installed easy / spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	**Complied,** we have installed the easy/spiral ladder as directed by the Joint Committee. The photograph of the same is enclosed as **Annexure-1.**

We assure you that, we are sincere to our environment, conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

For Bajaj Energy Ltd.,
Unit: Utraula, Distt-Balrampur, UP

Sd/-
(Authorized signatory)

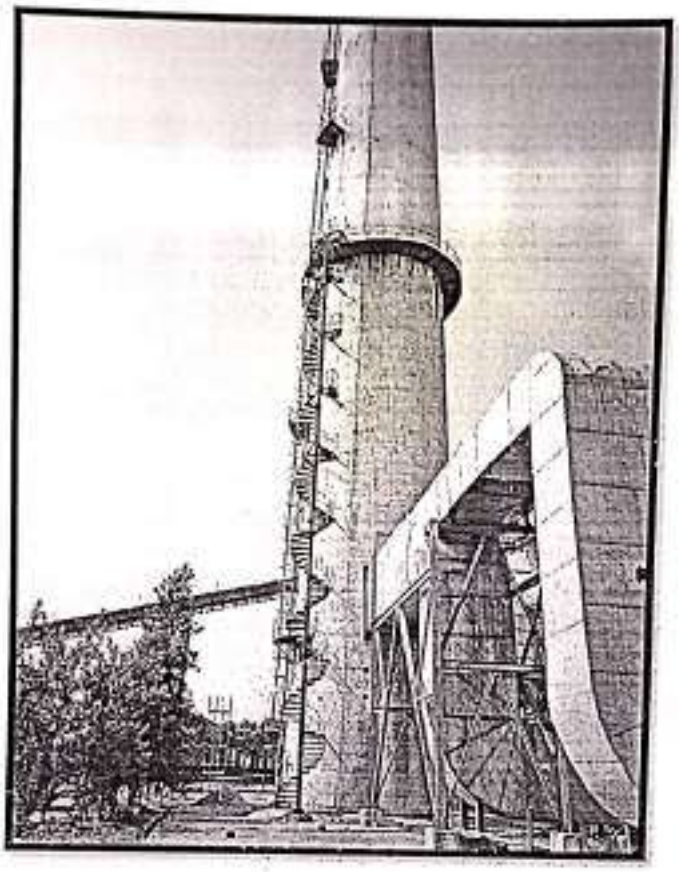
Encl: As Above

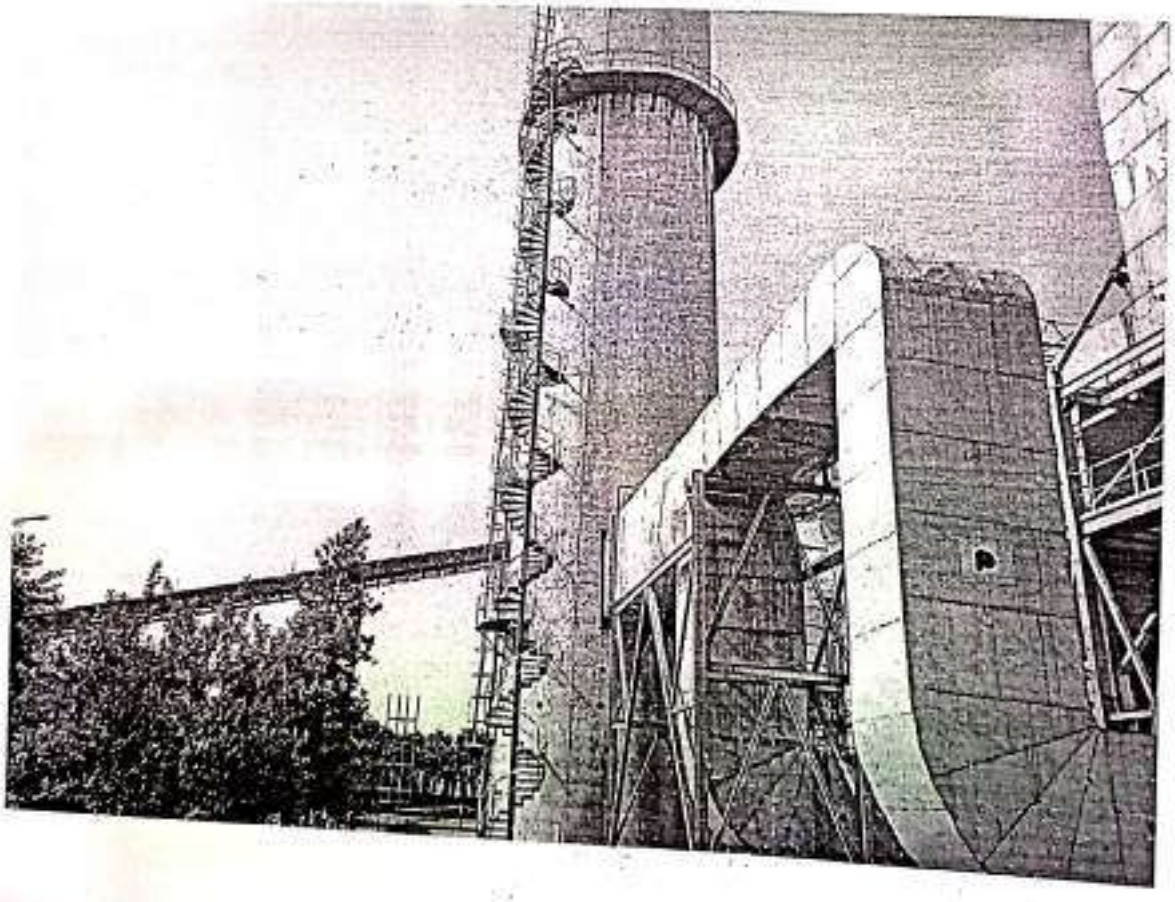
CC To:

Bajaj Energy Ltd
ISO 9001, ISO 14001 & OHSAS 18001 Certified
[illegible] Office: Bajaj Bhawan, B-10, Sector-3, Jamnalal Bajaj Marg, Noida 201 301, Uttar Pradesh
Tel: +91 120 [illegible] Fax: +91 120 [illegible]
Registered Office: Khamhariya, [illegible] Road, Lakhimpur Kheri - 261 506, Uttar Pradesh
Tel: [illegible] | Fax: [illegible] | CIN: [illegible] | Web: www.bajajenergy.com

bajaj GROUP
THINK TOMORROW

Annexure – 02





Annexure-03

bajaj SUGAR

Date: 10.10.2023

The Regional Officer,
Uttar Pradesh Pollution Control Board
Regional Office, Buddhapuram, Badeban,
Basti (U.P)

Sub: Compliance status of UPPCB Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023 & Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023, & order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,

We would like to submit the point wise compliance status of UPPCB Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023 & Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023, & order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023 and the details are as under:

S. NO.	Direction Point	Compliance Status
Compliance Status of Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023		
1	The unit has to install easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.	Ladder already installed, miscellaneous primer and painting work in progress to be completed in two to three days. Photograph is attached as **Annexure-1**
2	The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area.	In order to control the fugitive emission at bagasse handling area, following preventive measured has put in place. The bagasse handling is being done through mechanized system The bagasse conveyor. Elevator to boiler has been covered. Closed to block the fugitive emission. Regular cleaning and sweeping is in place in the boiler and bagasse handling area. Dense plantation has been provided around the bagasse yard to contain and control the fugitive emission. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.
Compliance status of letter Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023		
1	The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	The hydrological and impact assessment study in details has been done by accredited consultant. The report is already submitted to UPPCB on dated 01.03.2023

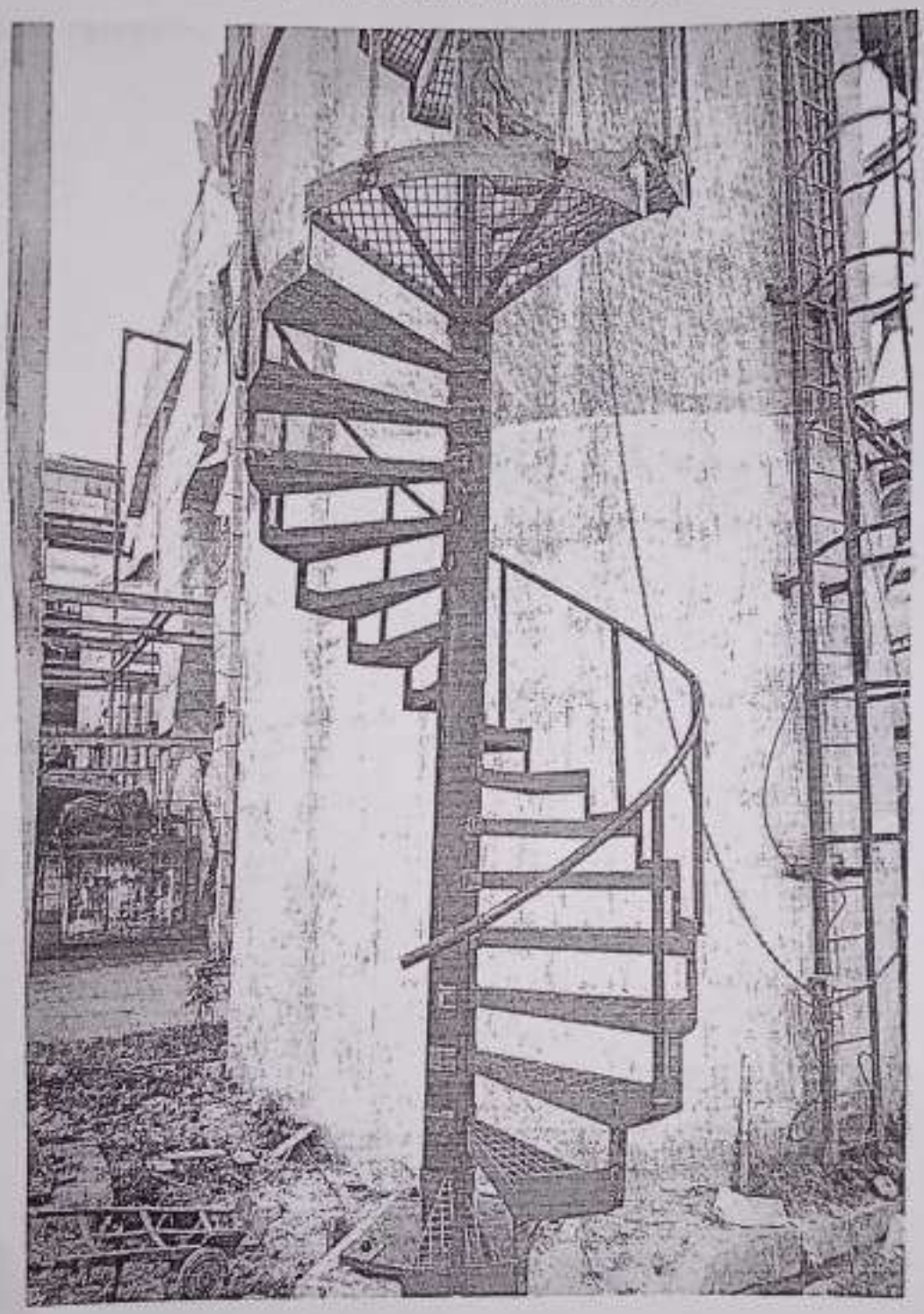
Bajaj Hindusthan Sugar Ltd.
Unit : Rai Maida, P.O. - Mahua Ibrahim (Sridaspur), Utraula, Distt. Balrampur (U.P.) 271607
Tel/Fax : +91-5265-224219
Regd. Office : Golagokarannath, Lakhimpur-Kheri, District : Kheri,Uttar Pradesh - 262 802
Tel : +91-5876-233054/5/7/8, 233403 | Fax : +91-5876-233401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15421UP1931PLC095243

bajaj GROUP THINK TOMORROW

Bajaj Hindusthan Sugar Limited, Utraula, Balrampur

Annexure-04

Photograph of spiral/easy ladder installed at Boiler Stack



Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur.

In compliance of above direction industry submitted compliance report wide letter no. BEL/DIR/EHS/2023-24/02 Dated 25.09.2023 **(Annexure-1)** for verification of compliance inspection of M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur carried out by undersigned on dated 26-10-2023 and found complying.

Point wise Status of M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur as per inspection dated 26-10-20123.as under

1.	Name & Address of Industry	M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur PIN-242042.
2.	Namer of Contact Person	Mr. Ram Prakash Singh, AGM-EHS Mobile: 9536908462
3.	Date of Inspection	26.10.2023
4.	Nature of Industry	Power Plant
5.	Category of Industry L/M/S	Large, Year of commissioning- 2011-12
6.	Operational Status	Operational
7.	Installed Capacity	2x45 MW=90 MW.
8.	Process Details with Material Balance: • Boiler -2x190 TPH CFBC boilers with fuel as Indian Coal Coalfield/National coal field Ltd. Make of boiler are Thysan Krupp (Single drum, Cold Cyclone with natural Circulation & Balance Draft) with operation steam pressure & temperature at 110 Kg/cm2 & 540 degree centigrade. • Turbine -2x45 MW is Siemens make with rated Input pressure & Temperature of 105 Kg/cm^2, 535^0C. • DM Plant -Make Ion Exchange -Capacity of 24 M^3/Hours. • CHP-Make Techpro having capacity 160 TPH. • Cooling -Tower- Make Paharpur, Holding Capacity-16,200 KL	
9.	By Product	Nil
10.	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
11.	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
12.	Status of Hazardous Authorization	Up to 29.01.2026
	Compliance Status	Complied
13.	Source of Water	Tube well
14.	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Process- 75.61 KLD. Cooling- 3704.79 KLD. Domestic- 28.0 KLD.
15.	Details of ETP Installed (Mention of	ETP Capacity -1000 KLD.

	ETP Units)	Bar Screen, Mechanical, Oil & Grease Trap, Equalization tank, Coagulation and Chemical Mixing Tank, Tube settler, Pressure Sand Filter, Activated Carbon Filter, Sludge drying beds, Treated water storage lagoon (Cap. 13000 KL)	
16.	Effluent Quantity (KL/Day)	380.84 KLD, Unit was closed during inspection.	
17.	-Quality of Treated Effluent	As per the prescribed norms, analysis report dated 11-09-2023 pH-7.1, BOD-14mg/L, COD-96 mg/L, TSS-41 mg/L, Oil & Grease-0.8 mg/L **(Enclosed as Annexure-2)**	
18.	-Point of Discharge and Final Discharge	Green Belt.	
19.	-STP Status for domestic Effluent	STP -50 KLD.	
20.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-3)**	
21.	Whether water meter installed on tube well	Installed	
22.	Source of Air Pollution	Boiler & DG Sets	
23.	Details of Fuel Used	Coal	1600
		Furnace Oil	80-100 KL/Year
24.	Details of APCS & Stack Height In compliance of Board direction industry	ESP. Stack height-110 meter from ground level. Online Continuous Emission Monitoring System installed. Stack Monitoring report of dated 09.01.2023 is enclose as **Annexure-3**	
25.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.	
26.	Pollution Control Measures Adopted for fugitive emission control and Status (Near Coal Handling Area, Coal Crusher Area, Ash Disposal Area and Other plant Area)	➢ At CHP DS DE System installed. ➢ At Coal Crusher DS & DE system available. ➢ At Ash Yard Water Sprinkler Arrangement Available. ➢ Water Monitors-07 No's. ➢ Hydrant Valve- 30 No's.	
27.	Ash Management	• Fly Ash generation- 68447 MT • Bottom ash generation/disposal -7889MT • Measures taken for ash handling/ collection/ disposal- 03 No's Silo Installed. • Details of Silo -Fly Ash silo-02x200MT, Bottom ash silo-150 MT.	
28.	Quantity of Hazardous Waste	Used Oil- (cat. -5.1)-4KL/annum, Waste oil-(cat.- 5.2)-0.3 KL/Annum, Waste Oil Residue (Cat.3.0)- 1.0 MT/Annum Used Ion Exchange Residue-(Cat.-4.0)- 0.7	

		MTA. Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as Annexure-4)**
29.	Whether any Bypass arrangement	No bye pass Arrangement.
30.	Any other specific remarks	-
31.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**	
	Recommendation of joint committee	The unit was non operational due to non requirement of power from UPPCL as informed by the unit representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated. 31st January 2023 to M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur.
	Compliance status as per inspection	During inspection it is found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed.
		

(Sunil Kumar)
Scientific Asstt.
UPPCB, Bly

(Jitendra Lal)
AEE
UPPCB, Bly

(Rohit Singh)
Regional Officer,
UPPCB, Bly

R. Rocfr
27/9/23

Annexure-1

bajaj ENERGY

Ref: - BEL/Dir/EHS/2023-24/02

Dated: 25.09.2023

To,
The Member Secretory
Uttar Pradesh Pollution Control Board
TC-12V, Vibhuti Khand, Gomti Nagar
Lucknow-226010

Sub: Recommendations made by the Joint Committee of Hon'ble NGT in the matter of OA no. 691/2022 Rama Shankar Awasthi Vs. State of UP and Others
Ref: Order issued by Hon'ble National Green Tribunal (NGT) in OA 691/2022 vide dated 13.02.2023

Dear Sir,

In compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023 and undertaking submitted by BEL power plants on completing Chimney Spiral Ladder installation by 30.09.2023, we would like to submit the updated status of **Spiral Ladder Installation work at our all 5 BEL Plants** which are as under. Work completion photographs are attached as **Annexure-1**.

SN	BEL Power Plants	Work Completion Status		
		Civil Foundation	Ladder Fabrication	Installation
1	Barkhera (Pilibhit)	Completed	Completed	Completed
2	Maqsoodapur (Shahjahanpur)	Completed	Completed	Completed
3	Kundarkhi (Gonda)	Completed	Completed	Completed
4	Utraula (Balrampur)	Completed	Completed	Completed
5	Khambarkhera (Lakhimpur)	Completed	Completed	**Under progress**

Submitted for your kind information & record please.

Thanking you

Yours Faithfully,
For Bajaj Energy Ltd.,

Amitosh

(Authorized signatory)

Bajaj Energy Limited * PIN Code 242042 * Maqsoodapur (SPN)

Acc

Encl: As Above

Copy to:
1. Chief Environmental Officer (Circle – 5), UPPCB, Lucknow
2. Chief Environmental Officer (Circle-6, UPPCB, Lucknow
3. Chief Environmental Officer (Circle – 7, UPPCB, Lucknow
4. Regional Officer (Bareilly), UPPCB, Uttar Pradesh
5. Regional Officer (Lucknow), UPPCB, Uttar Pradesh
6. Regional Officer (Ayodhya), UPPCB, Uttar Pradesh
7. Regional Officer (Basti), UPPCB, Uttar Pradesh

Annexure – 1

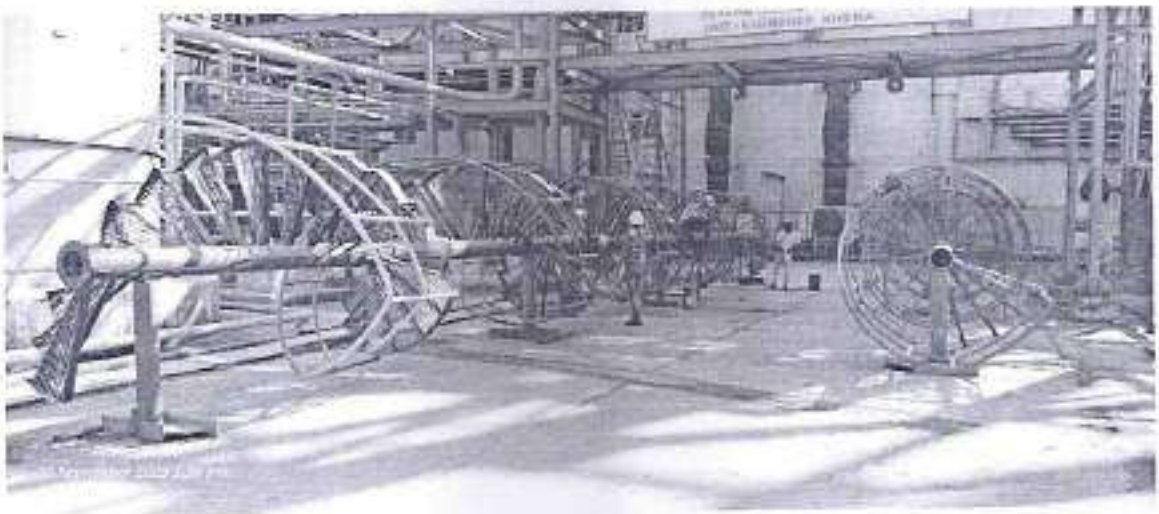
BEL Kundarkhi

BEL Barkhera

BEL Maqsoodapur

BEL Utraula

BEL Khambarkhera



Annexure-2

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/I, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 22736933/Bareilly/2023 **Date:11/09/2023**

1- **Name of Industry:** BAJAJ ENERGY LIMITED Maqsoodapur

2- **Address of Industry:** Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042

3- **District:** Shahjahanpur

4- **Description about sampling point:** Final Outlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Sunil Kumar SA & S.B Dwivedi MA

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 Litre Plastic Jerican

9- **Date of Sample Collection:** 30/08/2023

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 30/08/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.1	6.5-8.5	02-12
Oil_Grease	mg/l	0.8	10.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	41.0	100.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	980.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	14.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	96.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as part-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Kavita Saxena(JRF), Bipin Kandpal(SA)]

Authorized by
SUNIL SINGH CHAUHAN
Sunil Singh Chauhan (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2023.09.11 18:34:39 +05'30'

Regional Officer

Annexure-3

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 20/08/2026

Name of the Applicant	SAMIR KUMAR SABAT		
Address of the Applicant:	Bajaj Energy Limited Maqsoodapur		
Company Name:	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block:Banda, Tehsil:Powayan,
Serial No. of Application Form	SHJP0621N#N0027	Date of Submission	22/06/2021
Specimen Signature of the User:			

Location particulars:

District	Shahjahanpur	Block	BUNDA
Plot No.	43, 42, 5		
Municipality/Corporation	No	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	180.00	Date of Energization (In Case of Electric Pump)	16/03/2020

Particular of the Proposed Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			378000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3K) and is valid subject to the observance of the conditions stated overleaf.

1/3

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 20/09/2026

Registration No.: 202106000470

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	Application Form Serial No.	SHJP0621RN0038
Date of Submission	21/06/2021	Specimen Signature	
Company Name	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block:Banda, Tehsil:Powayan,

NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/Proj/2018325R	Issue Date निर्गमन तिथि	15/06/2018
Expiry Date अंतिम तिथि	28/06/2021		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	43, 42, 5	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	28/10/2011		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			30.00
Type of Pump Used	Submersible	H.P. of the Pump	180.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	
Date of Energization (In Case of Electric Pump)		28/10/2011	

Maximum Allowable Rate of withdrawal (m3/hr.): 160.00

Maximum Allowable Running Hours Per Day: 14.00

Maximum Allowable Annual Extraction of Ground Water: 756000

Reason for renewal of N.O.C. Existing Certificate validity is from 28.06.20216 to 28.06.2021.
एन.ओ.सी. के नवीनीकरण का कारण

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (5) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.

2/3

- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority

- SPECIFIC CONDITIONS:
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 20/06/2026

Registration No.: 202106000472

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	Application Form Serial No.	SHJP0621PW0039
Date of Submission	21/06/2021	Specimen Signature	
Company Name	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur Block: Banda Tehsil: Powayan

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/Proj/2018329/R	Issue Date निर्गमन तिथि	19/09/2018
Expiry Date अंतिम तिथि	26/06/2021		

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	43, 42, 5	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	28/10/2011		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	180.00
Date of Energization (in Case of Electric Pump)	29/10/2011		

1/3

Maximum Allowable Rate of withdrawal (m3/hr.): 180.00

Maximum Allowable Running Hours Per Day: 18.00

Maximum Allowable Annual Extraction of Ground Water: 972000

Reason for renewal of N.O.C. / एन.ओ.सी. के नवीनीकरण का कारण: Existing NOC validity is from 29.08.2018 to 28.08.2021

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
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- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

Annexure-4

Bharat Oil & Waste Management Ltd.

Since 1978 | ISO 9001-2008

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited

Village : Maqsoodapur, PO - Maqsoodapur, Tehsil - Powayan Shahjahanpur-242042, UP

is a registered member of our facility

BOWML/K/3789/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3789/20

Expiry Date : May 24, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Pragati Rohtagi Sales Cordinator sales@bharatoil.com	Digitally Signed By:Pragati Rohtagi Date: 2023-10-04 14:53:24 IP: 49.36.176.240 ID: [illegible] Click here to E-verify

Authorized Signatory

For **Bharat Oil & Waste Management Ltd.**

Sunder K Kukreja GM (Admin & Fin.) sales@bharatoil.com	Digitally Signed By:Sunder K Kukreja Date: 2023-10-04 15:47:27 IP: 49.36.176.240 ID: [illegible] Click here to E-verify

Authorized Signatory

Sales Office :
11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India
Regd. Office :
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41300710, 26210205 Telefax : 26216466
Email : sales@bharatoil.com **www.bharatoil.com**

Facilities :
- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gala No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

Honourable NGT has Passed order in OA No. 691/2022 Rama Shankar Awasthi V/S State of Uttar Pradesh and others, On dated 13th February. 2003. U.P.P.C.B. issued direction to M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur

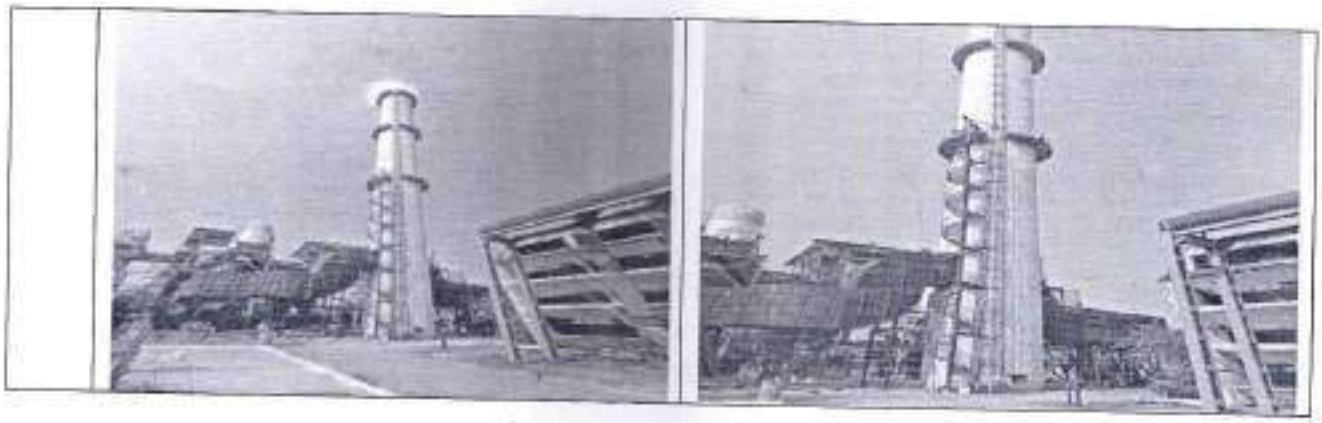
In compliance of above direction industry submitted compliance report vide letter no BEL/DIR/EHS/2023-24/02 Dated 22.10.2023 **(Annexure-1)** for verification of compliance, inspection of M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur conducted by undersigned on dated 31-10-2023 and found complying.

Point wise Status of of M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur as per inspection dated 31-10-20123.as under

1.	Name & Address of Industry	M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur PIN-242042
2.	Namer of Contact Person	Mr. Rambir Khoker, Vice President/Unit Head. Mobile: 8766224828
3.	Date of Inspection	31.10.2023
4.	Nature of Industry	Sugar Unit
5.	Category of Industry L/M/S	Large, Year of commissioning- 2007
6.	Operational Status	Not Operational (Due to off session)
7.	Installed Capacity	Cane Crushing -10,000 TCD
8.	By Product	Molasses, Press Mud
9.	Status of Water Consent	Up to 31.12.2023
	Compliance Status	Complied
10.	Status of Air Consent	Up to 31.12.2023
	Compliance Status	Complied
11.	Status of Hazardous Authorization	Up to 08.07.2027
	Compliance Status	Complied
12.	Source of Water	Tube well, 2No's.
13.	Utilization of Water Process/ Floor Washing/ Colling/ Boiler etc.	Industrial- 280 KLD Domestic- 70 KLD.
14.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Oil & Grease Trap, Lime Mixing Tank, Equalization tank, Primary Clarifier, Aeration Tank with diffused air system, Secondary Clarifier, Pressure sand filter, Activated Corban Filter, Sludge drying beds, Decanter, Treated effluent Storage Lagoon of 9000 KL. Separate SRS Plant of Capacity 1000 KLD for treatment of cooling tower blow down treatment.
15.	Effluent Quantity (KL/Day)	Industrial- 567KLD Domestic- 50 KLD.

16.	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 09.01.2023 pH-7.5, BOD-20mg/L, COD-192mg/L, TSS-24 mg/L, Oil & Grease-3.2 mg/L **(Enclosed as Annexure-2)**
17.	Point of Discharge and Final Discharge	Treated water is utilised in horticulture and irrigation as per ferti-irrigation management plan. Flow measuring device installed at outlet of ETP & OCEMS installed.
18.	STP Status for domestic Effluent	STP -50 KLD.
19.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-3)**
20.	Whether water meter installed on tube well	Installed
21.	Source of Air Pollution	Boiler – (2x90TPH)& DG Sets-(1000, 500, 320) KVA.
22.	Details of Fuel Used	Bagasse | 1487 TPD
23.	Details of APCS & Stack Height In compliance of Board direction industry	Wet Scrubber. Stack height-65 meter from ground level. Online Continuous Emission Monitoring System installed.
24.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.
25.	Quantity of Hazardous Waste	Used Oil--0.0066KL/annum, ETP Sludge -90-110 Kg/Day. Press Mud- 283 MT/Annum Boiler Ash- 28.2 MTD Press mud is used by formers as manure and Boiler ash is used for land filling in low lying area. Agreement made for disposal ETP Sludge & Used oil with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as Annexure-4)**
26.	Whether any Bypass arrangement	No bye pass Arrangement.
27.	Any other specific remarks	Available area is 251 Heq. for irrigation for throw HDPE Pipe Line.
28.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**	
	Recommendation of joint committee	1. The unit was non operational due to non requirement of power from UPPCL as informed by the unit representative. The unit will be start its production when the UPPCL will issue production schedule. The unit has to install easy leader for the monitoring of flue gas emission as per CPCB guide line.

		2. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area. 3. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge to the pond adopted by them and log book for water conceptions and different utility water and waste water discharge required to be mention for proper accounting of water and waste water.
	Action taken by UPPCB	UPPCB vide letter dated 10.02.2023 issued direction under. Air (Prevention and Control of Pollution) Act, 1981 for compliance of recommendation of Joint Committee report dated. 31st January 2023. UPPCB Vide letter dated 10.02.2023 issued show cause notice under section 33A of Water (Prevention and Control of Pollution) Act, 1974 as to why the unit should not be closed and for further imposition of EC at the rate of 30,000/-per day from the date of inspection till the corrective measure duly verified are taken.
	Compliance status as per inspection	1. During the inspection it was found that unit has installed circular leader on stack. Photograph of circular ladder is enclosed. Decision on Show cause under consideration in Board. 2. Provision for the control of fugitive emission in bagasse handling area industry has made boundary wall and of water sprinkling in baggase area. 3. Impact assessment of treated water utilization on agriculture land conducted by third party M/s Environmental and Technical Research Center, Vishwas Khand, Gomti Nagar, Lucknow. Log book for water consumption and different utility water and waste water discharge found maintained by the industry.



(Sunil Kumar)
Scientific Asstt.
UPPCB, Bly

(Jitendra Lal)
AEE
UPPCB, Bly

(Rohit Singh)
Regional Officer,
UPPCB, Bly

2482

Annexure -1

bajaj SUGAR

BSL/DIR/EHS/2023-24/02

To,
The Regional Officer
Uttar Pradesh Pollution Control Board
E-1219/1,E-Block Rajendra Nagar
Awas Vikas Colony
Post- Izzat Nagar, **Bareilly**

Dated: 22.10.2023

Sub: Regarding Status of installation Spiral Ladder of unit M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.

Dear Sir,

In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSL on completing Chimney Spiral Ladder. We would like to submit that spiral ladder has been installed in BHSL Barkhera unit, Photo is attached herewith or your kind information and persual please.

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

Unit: **Barkhera,** Pilibhit

(Authorized sighatory)

Encl: As Above

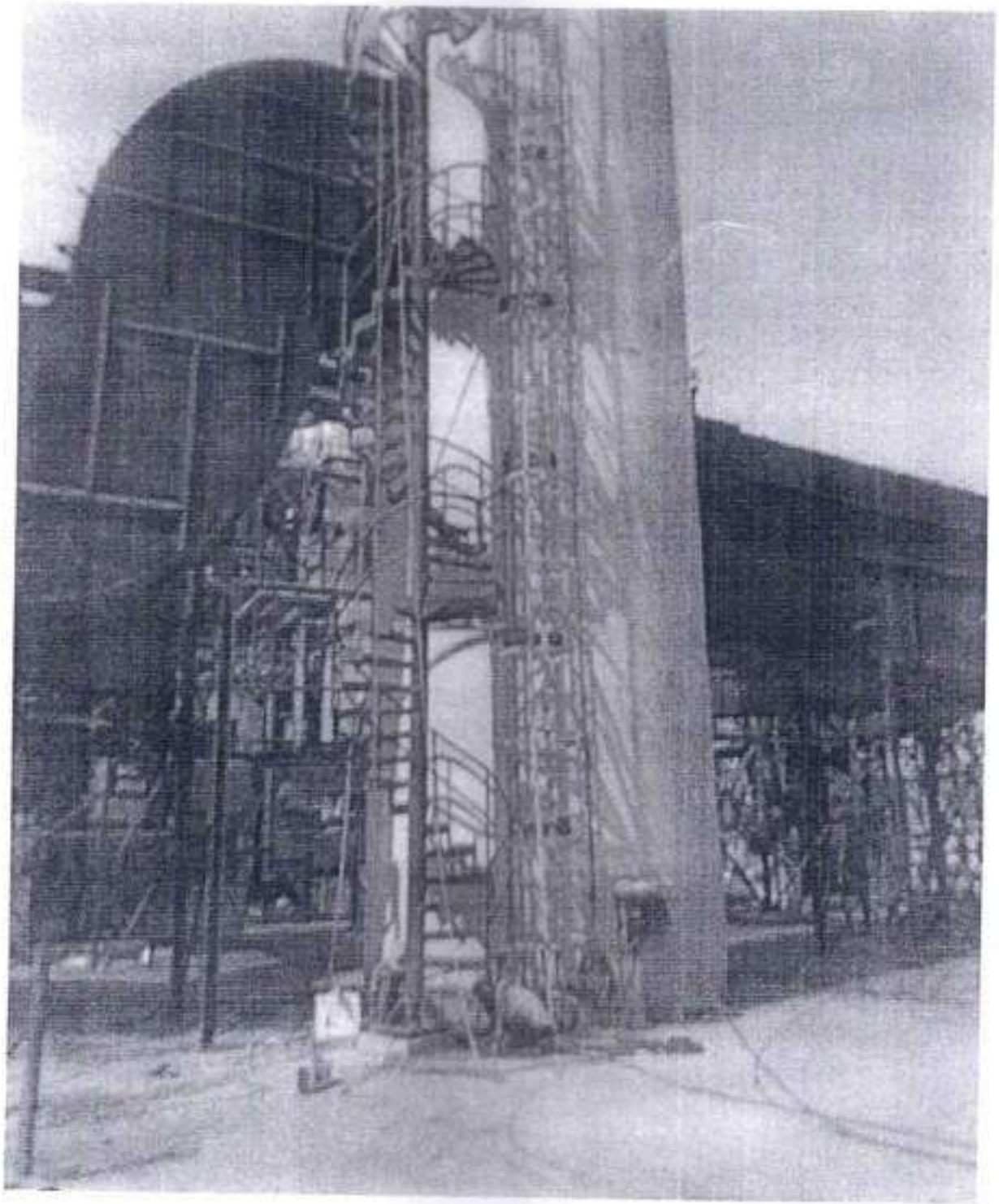
Bajaj Hindusthan Sugar Ltd.
Unit : Pilibhit - Bisalpur Road, Barkhera Kalan, District Pilibhit - 262 205, Uttar Pradesh
Tel: +91-5881-226811/13/16 | Fax: + 91-5881-226812,
Regd. Office : Bolagnikaranwadi, Lakhimpur-Kheri, District Kheri,Uttar Pradesh - 262 902
Tel: + 91-5876-233754/5/7/8, 233403 | Fax: +91-5876-233401
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com CIN: L15420UP1932PLC045243

bajaj GROUP
THINK TOMORROW

Bajaj Hindusthan Sugar Limited,Maqsoodapur, Shajahanpur

Annexure-1

Photograph of spiral/easy ladder installed with Boiler Stack



Annexure-2

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19322242/Bareilly/2023 **Date:09/01/2023**

1- Name of Industry: BAJAJ HINDUSTHAN SUGAR LIMITED, MAKSOODPUR, POWAYAN, SHAHJAHANPUR

2- Address of Industry: Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042

3- District: Shahjahanpur

4- Description about sampling point: FINAL OUTLET OF ETP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Sunil Kumar SA & SB Dwivedi MA

7- Colour and Odour: Colourless Odourless

8- Quantity and Packing: 2 Lit Plastic Jerican, Glass Bottle

9- Date of Sample Collection: 03/01/2023

10- Analyis Indented by: RO Bareilly

11- Date of sample receipt in Lab: 03/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.5	6.5-8.5	02-12
Oil Grease	mg/l	3.2	10.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	24.0	30.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1540.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	20.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	192.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The enviornment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Sunil Kumar(SA)]

Authorized by

Asstt. Scientific Officer

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2023.01.10 15:17:01 +05'30'

Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Annexure-3

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC025218

VALID UP TO : 16/06/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202105000132

Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit-Maqsoodpur Tehsil- Pawayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NIN0020
Date of Submission	13/05/2021	Specimen Signature	

Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	109.70
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00

1/3

Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	200.00
Date of Energization (In Case of Electric Pump)		06/07/2001	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			150000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permenent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by Industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)
[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC037091
VALID UP TO : 16/06/2026
{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000135			
Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd. Unit Maksoodpur, Tehsi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit-Maqsoodpur Tehsil- Pawayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NN0021
Date of Submission	13/05/2021	Specimen Signature	
Location Particulars			
District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	109.70
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00

1/3

Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	200.00
Date of Energization (In Case of Electric Pump)		08/07/2007	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			120000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

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- The consented Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
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- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars /information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars /information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- SPECIFIC CONDITIONS:
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

Annexure - 4

उत्तर प्रदेश UTTAR PRADESH FV 661256

AGREEMENT

THIS AGREEMENT made on this **16th** day of **FEBRUARY 2022** between **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT- MAQSOODAPUR, SHAHJAHANPUR UP 242042,** a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship , having its registered Office located at **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, GOLA GOKARANNATH DISTRICT LAKHIMPUR KHERI, 262802 UP**, and its **Plant** located at **Village- Maqsoodapur, District- Shahjahanpur 242042 UP India** (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd** (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial

For Bharat Oil & Waste Management Ltd.

Director

Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged** in **manufacturing of White crystal sugar** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Village- Maqsoodapur, District- Shahjahanpur 242042 UP India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

For Bharat Oil & Waste Management Ltd.

Director

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party

For Bharat Oil & Waste Management Ltd.

Director

without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory **of each type of Hazardous Waste for** Finger Print Analysis. These laboratories **must** be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per **CPCB Guidelines, HW** Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory **of each type of Hazardous Waste** is mandatory for direct disposal **pathway.** Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For Bharat Oil & Waste Management Ltd.

Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of fifteen (01) MT.**

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-

For Bharat Oil & Waste Management Ltd.

Director

observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in

For Bharat Oil & Waste Management Ltd.

Director

settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

For Bharat Oil & Waste Management Ltd.

Director

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide

For Bharat Oil & Waste Management Ltd.

Director

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UPPCB approval No.06/Haz. Auth./37/2017 Dated 21.03.2017 valid till 20.03.2022 (copy attached) and has valid unexpired Consent to Operate under Air Consent Act No. 142591/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR/2021 Date 27.12.2021 valid till 31.12.2023 (copy attached), Water Consent Act No. 142855/UPPCB/Bareilly (UPPCBRO)/CTO/water/SHAHJAHANPUR/2021 Date 24.12.2021 valid till 31.12.2023 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 16th of February 2022 at New Delhi.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 242042

Authorized Signatory
Ram Bir Khokhar (Vice President)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:
1. Mr. Pawan Kumar Gupta (G.M. Production)

2. Mr. Kuldeep Tyagi (DGM. Engg.)

Sandeep kumar
9717700119
Sandeep.kumar@bharatoil.com

GST No. 09AAACB4351J1ZQ
PAN No. AAACB4351J
CIN No. L15420UP1931PLC065243
Phone No. 05844-286204
Email ehs.mgr@bajajhindusthan.com
Naveen Jha (Assistant Officer EHS) 9759111987

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between **Bajaj Hindusthan Sugar Ltd. And Bharat Oil & Waste Management Ltd on date 16th February, 2022.**

First part WILL PAY AN AMOUNT OF Rs.15,000 (Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	As per Haz waste NOC max.qty of Hazardous waste 20 KG/Day	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2.	HW Empty Barrels 210 liters		Rs.200/-(Two Hundred) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4.	**E-waste (Electrical/ Electronics)** i.e. Desktop **(ITEW2)**, Laptop **(ITEW3)** Monitor **(BOCIT2)**, CPU **(ITEW)**, UPS **((BOCIT7: (Recyclable & in good condition having prope power supply, Memory, mother board, connection, cabinet, DVI Drive etc.)**		Rs. 20.00 per Kg (Rupees Twenty per kg only)

For Bharat Oil & Waste Management Ltd.

Director

*Used Oil Price is conditional, if Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
b) Quoted rated are inclusive of GST, with container.
c) We will lift full loaded capacity of vehicle.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broke needle, blade cutter , sharp tool, broke glass		20.Rs. per kg(Twent only)
2	Waste Oil mix with water/Oily Sludge waste Ink, Waste washed water , wast thinner,Kitchen waste/oil and greas waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Use HandGloves, Coolant,WasteChemicals,Paint sludge,Empty Chemical Bottle, ,		20.Rs. per kg(Twenty only)
4	E-Waste other than mentioned Category-A		25.Rs. per kg(Twenty fiv only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200 capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's.

For Bharat Oil & Waste Management Ltd.

Director

02 **TERMS & CONDITIONS:**

a) **Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs.4000/-(Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. BOWML WILL NOT ACCEPT leaky, open, unsealed containers or gunny bags.

f) **FIRST PART** shall deliver their waste at SECOND PART plant located at **E-18, Site 4 Sahibabad Industrial Area, Ghaziabad** at its own cost. If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as per actual. Loading is in scope of **FIRST PART.**

g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

For Bharat Oil & Waste Management Ltd.

Director

j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within **90** days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any

For Bharat Oil & Waste Management Ltd.

Director

applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 242042

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

(Second Part) Director

ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 16th February, 2022.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 2420421

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या– H0217/सी–7/जल–728/2023 दिनांक : 27-11-2023

पंजीकृत

सेवा में,

मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट)
मकसूदापुर, पुवायाँ, शाहजहांपुर।

विषय : राज्य बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) के अधिनियम 1974 की धारा 33ए सपठित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस को पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए सशर्त निक्षेपित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड के पत्रांक एच 88869/सी–7/604/ओ0ए0 891/2022/23 दिनांक 10.02.2023 के माध्यम से आपके उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) के अधिनियम 1974 की धारा 33ए सपठित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस का संज्ञान लें। मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–891/2022 रमा शंकर अवस्थी बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित आदेश दिनांक 27.09.2022 एवं 02.01.2023 द्वारा जारी निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली के अधिकारियों द्वारा उद्योग के निरीक्षण दिनांक 21.03.2023 को किया गया।

उद्योग द्वारा कारण बताओ नोटिस के क्रम में प्रेषित प्रत्यावेदन दिनांक 20.02.2023 एवं क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली के पत्र दिनांक 27.03.2023 के माध्यम से प्राप्त निरीक्षण आख्यानुसार निरीक्षण दिनांक 21.03.2023 के दौरान उद्योग ऑफ–सीजन होने के कारण बन्द पाया गया। उद्योग से जनित शुद्धिकृत उत्प्रवाह को लैगून में सिंचाई हेतु एकत्रित किया जाता है, लॉग बुक मेन्टेन की जा रही है एवं वाटर फ्लो मीटर स्थापित पाये गये, निरीक्षण के समय आफ–सीजन होने के कारण उद्योग के उत्प्रवाह शुद्धिकरण संयंत्र के अन्तिम निस्तारण बिन्दु से शुद्धिकृत उत्प्रवाह का नमूना एकत्र नहीं किया जा सका।

अतः उद्योग मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट), मकसूदापुर, पुवायाँ, शाहजहांपुर के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33ए सपठित 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस पत्रांक एच 88869/सी–7/604/ओ0ए0–891/2022/23 दिनांक 10.02.2023 को सक्षम अधिकारी की अनुमति से निम्नलिखित शर्तों के साथ निक्षेपित किया जाता है–

1. उद्योग मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट), मकसूदापुर, पुवायाँ शाहजहांपुर में स्थापित जल प्रदूषण नियंत्रण व्यवस्था (ई0टी0पी0) को और अधिक सुदृढ़ किया जाए। उद्योग द्वारा जल प्रदूषण नियंत्रण व्यवस्था का सुचारू संचालन एवं रख रखाव उचित प्रकार से सुनिश्चित किया जाये तथा ई0टी0पी0 लॉग बुक मेन्टेन की जाये। ई0टी0पी0 आउटलेट की मान्यता प्राप्त प्रयोगशाला से विश्लेषण आख्या प्रत्येक तिमाही राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित किया जाये।
2. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.
3. उद्योग मै0 बजाज हिन्दुस्थान लि0 (शुगर यूनिट), मकसूदापुर, पुवायाँ, शाहजहांपुर के विरूद्ध पर्यावरणीय क्षतिपूर्ति पृथक से अधिरोपित की जाएगी।

भवदीय

मुख्य पर्यावरण अधिकारी
(पृ0प्र0 7)

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ की उक्त निर्देशों के क्रम में उद्योग पर पर्यावरणीय क्षतिपूर्ति का आकलन करते हुए संस्तुति सहित आख्या 15 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(पृ0प्र0 7)

पी. बी. – 12 वी, विभूति खण्ड
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Web site: www.uppcb.com

Annexure-12 & 13

Regional Office
Uttar Pradesh Pollution Control Board
Lucknow

Regarding filing of response in the matter of OA no. 691/2022, (Review Application No. 28/2023) Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors.

It is with reference to the letter ref no. HO-2381/C-5/L/Jal-131/23 dated 27/10/2023 issued from the head office to evaluate the compliances of the direction issued in the matter of OA no. 691/2022, (Review Application No. 28/2023) Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors.

The Regional Office team, Lucknow has inspected the unit M/s Bajaj Hindustan Sugar Limited, Vill-Khambarkhera, Lakhimpurkhiri on dated 02/11/2023 to evaluate the compliance status of the directions/observations made by the joint inspection committee formed by the Hon'ble NGT in the matter of Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors. During inspection the unit was found closed, the unit representative Mr. Awadhesh Gupta, Unit Head has told that the unit is non operational due to the off season. The inspection report/Compliance status is as under-

A- M/S Bajaj Hindustan Sugar Limited, Vill- Khambarkhera, Lakhimpurkhiri

01	Name of the Industry & address	Bajaj Hindusthan Sugar Ltd., Vill- Khambharkhera, Lakhimpur Khori
02	Name of Unit Representative & Designation	Mr. Awadhesh Gupta, VP (Unit Head)
03	Category of Industry	Large
04	Installed Capacity	12600 TCD
05	Effluent Treatment Facilities & Capacity	Yes, 1260 KLPD
06	Sewage Treatment Facilities & Capacity	Yes, 100 KLD
07	No. of Boilers & Capacity	90 x 3 TPH
08	No of Stack	Single, 60 meter
09	APCS details	Wet Scrubber
10	Consent To operate Status (Air & Water)	Valid upto 31.12.2023
11	Hazardous waste Authorization	Valid upto 02.05.2024

Compliance of the directions is as under-

Sr	Directions/Recommendations	Compliance Status	Photographs
1.	The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guidelines.	**Complied**, The unit has installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline. Photograph of Spiral Ladder is enclosed as **annexure-1.**	
2.	The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP	**Complying**, the drainage system and equalization tank are found maintained and all the drains near ETP and boiler area found empty. Photographs of Clarifier & Drainage is enclosed as **annexure-2**	
3	The unit has to modify the launder of clarifier tank of ETP and sludge drying	The clarifier tank launder has been modified with cement work for even	

	beds	flow of treated effluent & the sludge drying beds have been clean by replacing the media. The unit has also installed centrifuge decanter system for handing of sludge generated in the process. Photographs is enclosed as **annexure-3**	
4	The unit has to deploy the preventive measure to control the fugitive emission in captive power plant area.	The unit has installed the water sprinkling at the bagasse storage area of captive power plant and deployed a water tanker to suppress the fugitive emission. Photographs is enclosed as **annexure-4**	
5	The unit has to get repaired pH sensor which is installed on ETP outlet on priority basis and proper operational for OCMES.	**Complied,** the pH sensor has already been replaced and the system is connected with server of CPCB. The screenshot of On-line monitoring system is enclosed. Screen shot of Online Monitoring portal is enclosed as **annexure-5**	
6	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	The unit has submitted the study report "Hydrogeological and Impact Assessment" for impact assessment of ground water obstraction & recharge. The hydrogeological and impact assessment report is enclosed as **annexure-6**	
7	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016.	**Complied,** The unit has developed a dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016. The photographs of hazardous waste storage shed is enclosed as **annexure-7**	

- On the basis of the observation made by the joint inspection committee formed by Hon'ble NGT , The unit was served a show cause notice with Rs. 9, 30,000.00 vide board letter no. H-88880/C-5/Sahmati Jal/131/2023 Dated-10/02/2023.The unit has deposited the Environmental compensation of Rs. 9,30,000.00 to UPPCB account & also complied all the above direction made by the committee.

B- M/S Bajaj Energy Limited Vill- Khambarkhera, Lakhimpurkhiri

The Regional Office team, Lucknow has inspected the unit M/s Bajaj Hindustan Energy Limited, Vill- Khambarkhera, Lakhimpurkhiri on dated 16.10.2023 to evaluate the compliance status of the directions/observations made by the joint inspection committee formed by the Hon'ble NGT in the

matter of Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors. During inspection the unit was found operational. The inspection report/Compliance status is as under-

01	Name of the Industry & address	Bajaj Energy Ltd., Vill- Khambharkhera, Lakhimpur Kheri
02	Name of Unit Representative & Designation	Mr. Dharmendra Singh, GM (Unit Head)
03	Category of Industry	Large
04	Installed Capacity	90 (45x2) MW
05	Effluent Treatment Facilities & Capacity	Yes, 980 KLPD
06	Sewage Treatment Facilities & Capacity	Yes, 100 KLD
07	No. of Boilers & Capacity	190 x 2 TPH
08	No of Stack	Single, 110 meter
09	APCS details	2 No's ESP (Connected with each boiler separatel
10	Consent To operate Status (Air & Water)	Valid upto 31.12.2023
11	Hazardous waste Authorization	Valid upto 02.05.2024

Compliance of the directions is as under-

Sl.	Directions/Recommendations	Compliance	Photographs
1.	The unit has to install spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	**Complied**, The unit has installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline. Photograph of Spiral Ladder is enclosed as **annexure-1.**	
2.	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous (Management and Trans boundary Movements). Rule 2016.	**Complied.** The unit has already developed a dedicated storage shed for the storage of hazardous waste including sludge, waste oil, contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016. The photographs of hazardous waste storage shed is enclosed as **annexure-2.**	

- On the basis of the observation made by the joint inspection committee formed by Hon'ble NGT . The unit was served a show cause notice with Rs. 3,50,000 vide board letter no. H 88879/C-5/Sahmati Jal/132/2023 Dated-10/02/2023.The unit has deposited the Environmental compensation of Rs. 3,50,000 to UPPCB account & also complied all the above direction made by the committee.

07/11/23
K K Chaudhary
(Scientific Assistant)

7.11.2023
Ritesh Tiwari
(AEE)

Regional Officer/Chief Environment Officer

07/11/23 CEO - S, Sir

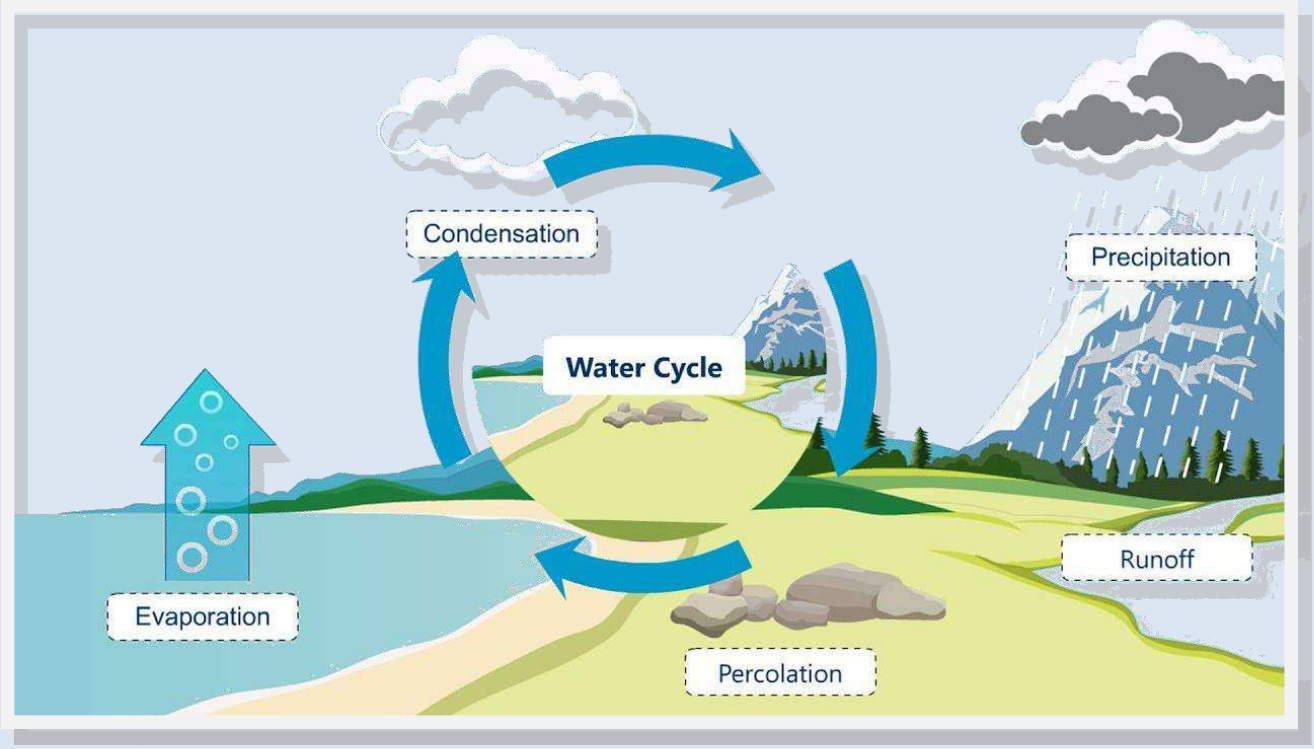
HYDROGEOLOGICAL AND IMPACT ASSESSMENT REPORT

(AS PER UTTAR PRADESH GROUND WATER MANAGEMENT AND REGULATION BILL, 2019)

FOR

UNIT: SUGAR

AT



VILLAGE – KHAMBERKHERA ,

BLOCK: FULBEHAD,

DISTRICT : LAKHIMPURKHERI , UTTAR PRADESH

OF

M/S BAJAJ HINDUSTHAN SUGAR LIMITED,

UNIT: KHAMBERKHERA

PREPARED & SUBMITTING BY

(CGWA Accredited Individual Consultant)
Certificate No.: CGWA/RGI/035

ACKNOWLEDGEMENT

This report contains Hydrogeological condition and Impact Assessment Report within 5 km of radius of existing Sugar at Village: Khamberkhera, Block: Fulbehad, District: Lakhimpurkheri, Uttar Pradesh by M/s Bajaj Hindusthan Sugar Limited, Unit: Khamberkhera (Unit: Sugar).

For the purpose of the preparation of the Hydrogeological condition and Impact Assessment Report, the format regarding Impact Assessment Report as per the Gazette Notification of Ministry if Jal Shakti (Department of water resources, River Development and Ganga Rejuvenation) (Central Ground Water Authority). Notification has been published on dated 24th September 2020.

The Ground water parameters such as the Water level (Pre-Monsoon & Post Monsoon), Water level fluctuation, ground water quality have been determined by actual monitoring and sampling conducted at Site. The data of water level have been collected is actual on site. The present report is a final report of Hydrogeological and Impact Assessment study based on field data obtained in the month of March 2022. Field study conducted by our team. The Ground water impact assessment identifies the various negative and positive impacts of the project. It is based on the impact analysis and studies. The Management plan incorporates the measures, which are envisaged to mitigate the adverse impacts as well as to enhance values.

Vijay Rajkumar Yadav
(Accredited Consultant, CGWA)
Certificate no. & issue date:
(Certificate No.: CGWA/RGI/035 Dated 07.07.2021)

TABLE OF CONTENT

TABLES & FIGURES

CHAPTER 1
PROJECT DETAILS

1.1 BRIEF DESCRIPTION ABOUT COMPANY

Bajaj Hindusthan Sugar Ltd. (BHSL), a part of the 'Bajaj Group', is India's Number One sugar and ethanol manufacturing company, headquartered at Mumbai (Maharashtra), India.

The Company has fourteen sugar plants, which are all located in the northern Indian state of Uttar Pradesh (UP): Golagokarannath, PaliaKalan and Khambarkhera (district Lakhimpur Kheri), Barkhera (district Pilibhit), Kinauni (district Meerut), Gangnauli (district Saharanpur), Thanabhavan and Budhana (district Muzaffarnagar), Bilai (district Bijnore), Maqsoodapur (district Shahjahanpur), Pratappur (district Deoria), Rudauli (district Basti), Kundarkhi (district Gonda) and Utraula (district Balrampur). These plants have aggregate sugarcane crushing capacity of 136,000 TCD (tonnes crushed per day) and a distillery capacity to produce 800,000 litres of alcohol per day.

BHSL is also one of the largest ethanol producers. It is the pioneer of India's fuel ethanol program and is currently producing 38 million liters of ethanol in a year. In anticipation of emerging market demand, the Company has increased its ethanol manufacturing capacity to nearly 218 million liters per year. BHSL generates close to 430 MW of power from the bagasse produced in its sugar mills. After meeting its own energy needs, BHSL has a surplus of around 100 MW. The Company supplies a significant part of this surplus power to the UP-state grid. BHSL recently embarked upon the expansion of its power generation capacity by 450 MW through the setting up of new coal-based power plants of 90 MW each in the vicinity of 5 of its existing sugar units. These new projects have been commissioned successfully at an aggregate project cost of around Rs. 23 billion.

1.2 NEED AND PROPOSE OF THE PROJECT

Industry has obtained NOC for ground water abstraction in the tune of 1200 KLD through vide UPGWD NOC Certificate No: NOC028922, NOC033242 & NOC043004 dated 22/06/2022 as per The Uttar Pradesh Ground water (Management and Regulation) Act, 2019 (U.P. Act no 13 of 2019) dated 07th august 2019 and its rules Ground Water (Management and Regulation) Rules dated 25th February 2020.

Ground Water Department of Uttar Pradesh mandatory the submission of Hydrogeological and Impact Assessment Report along with application as per the Gazette Notification of Ministry if Jal Shakti (Department of water resources, River Development and Ganga Rejuvenation) (Central Ground Water Authority). Notification has been published on dated 24th September 2020.

As per the notification Impact Assessment Report is mandatory for Industries abstracting ground water in the tune more than 100 KLD. In order to comply the same, submission of Impact Assessment Report is made mandatory for processing of NOC.

Hydrogeological and Impact Assessment Study is a process for considering the implications, for people and their environment, of proposed actions while there is still an opportunity to modify (or even, if appropriate, abandon) the proposals. It is applied at all levels of decision-making, from policies to specific projects. The main impact of the project on ground water regime will affect the social and environmental sector. The main purpose of this report is to assess sensitivity of the baseline hydrological environment and the potential impacts of the proposed development upon it and proposes mitigation measures in order to ensure that the potential adverse impacts of the project development on the hydrological environment will be slight and neutral. It contains essential information:

- To assess the risk of water quality impacts from the Project to the groundwater resource.
- Implementation of groundwater monitoring and contingency program is a common requirement of the project.
- Information collected in this study was used to determine if the Project is located in a sensitive groundwater area, and to make recommendations.

1.3 PROJECT LOCATION

Existing Sugar Unit located at village: Khamberkhera, Block – Fulbehad, Distt. Lakhimpur Kheri (Uttar Pradesh). It has shown on SOI Topo sheet no.63A/13 & 62D/16 in the map below **Fig: 1.2.**

Table No.: 1.1

Salient features of the Project

S. No	Particulars	Details
1.	District and State	Lakhimpur Kheri, Uttar Pradesh
2.	Block	Fulbehad
3.	Village/Town	Khamberkhera
4.	Project Area	1.975 Ha.
5.	Coordinates	Latitude: 28.016867° Longitude: 80.830389°

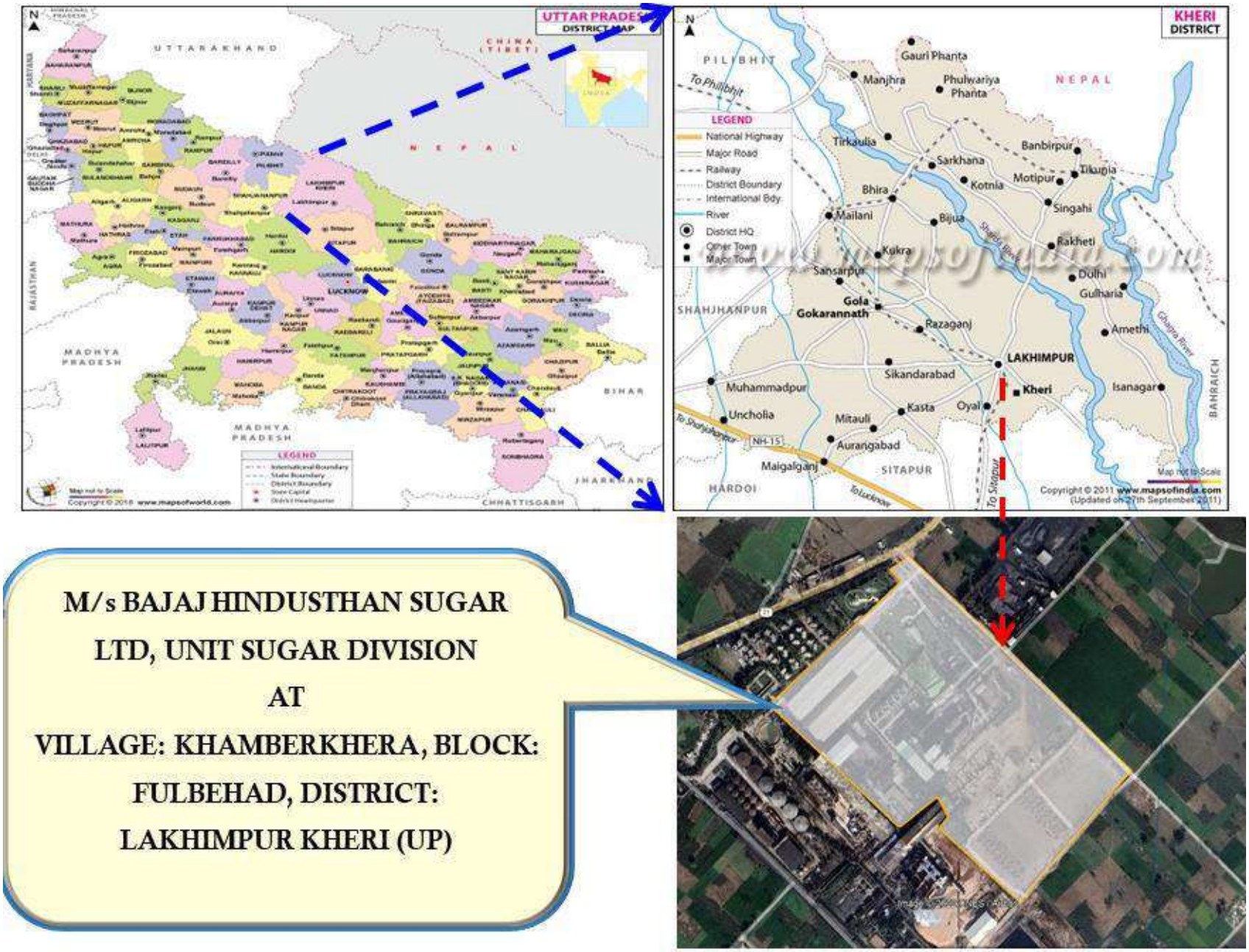


Fig No. 1.1 Location of the Project Site

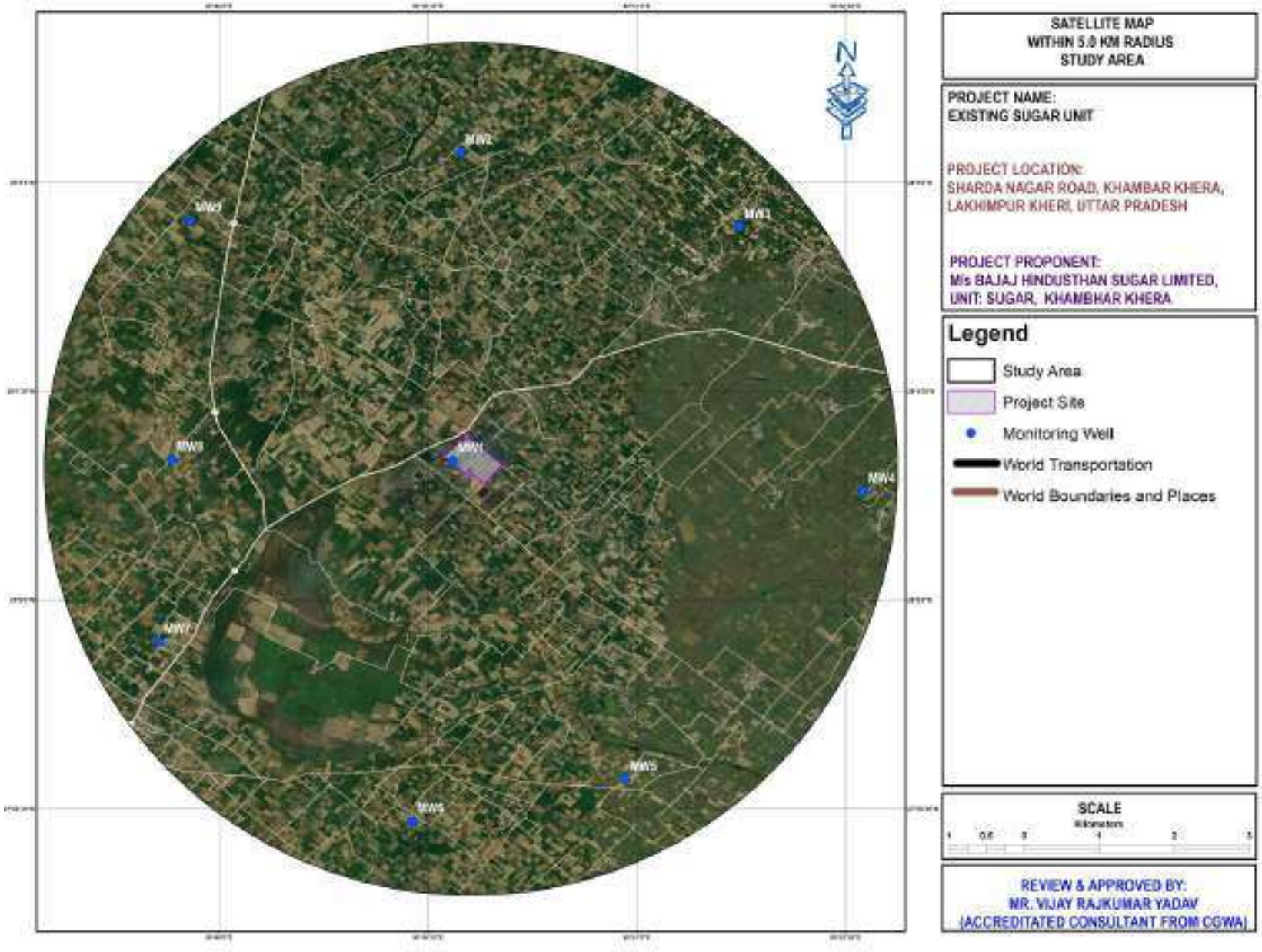


Fig No. 1.2 Satellite Map of the project site

1.4 LAND USE DETAIL:

Total plant area is 1.975 Hectare amounting to an area of 19750 sqm. Out of 1.975 Hectare of total land, 0.651 Hectare (> 33% of total plot area) is being developed under green-belt and plantation and same will be maintained. Land Area breakup for within industry premises is given in table below:

Table No.: 1.2
Land Use Breakup within Premises

S.No	Land Use	Area (Sq.m)	Percentage (%)
1.	Roof Top Area	5750	29.11
2.	Road/Paved area	3490	17.68
3.	Green Area	6510	32.96
4.	Open land	4000	20.25
	Total	**19750**	**100**

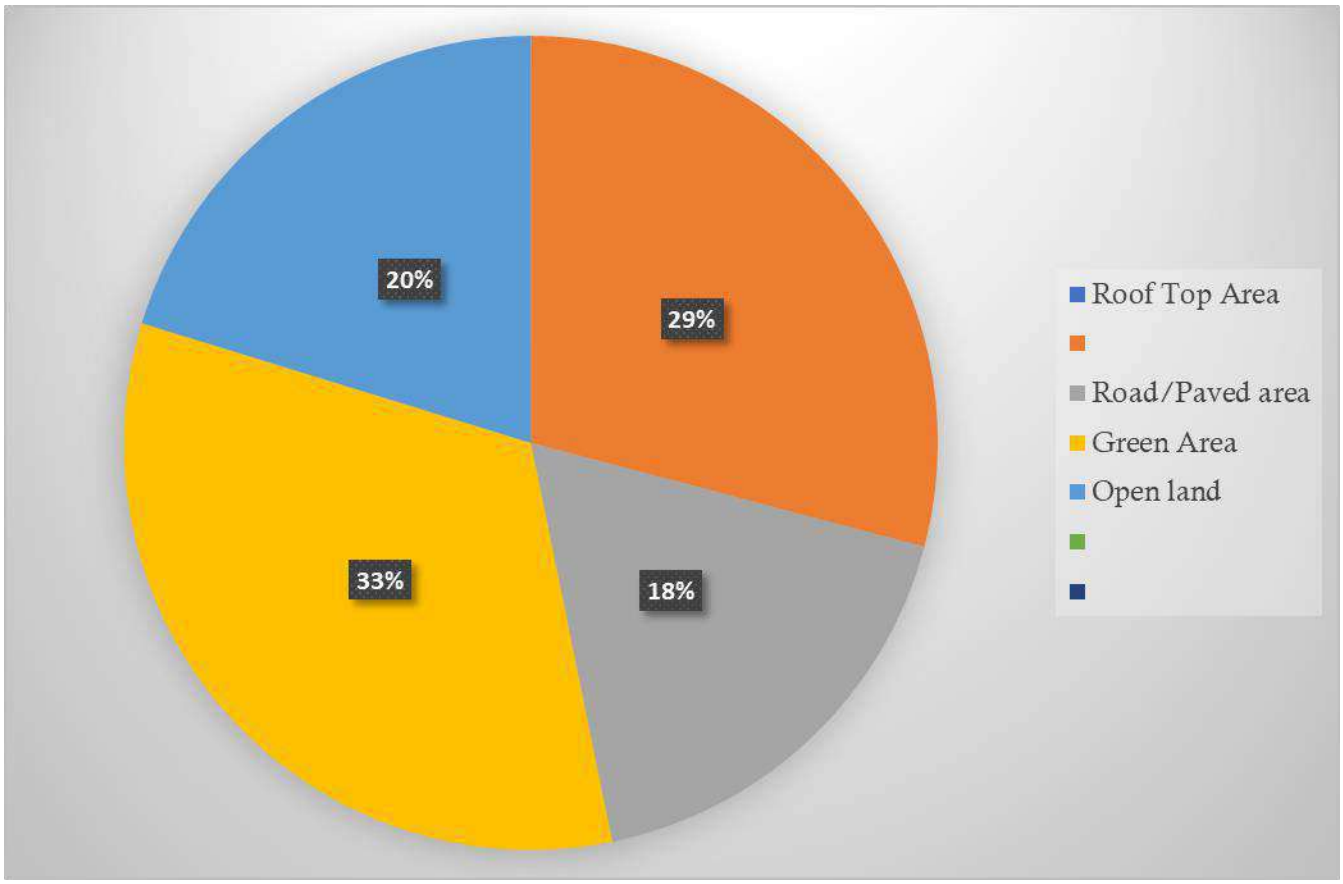


Fig No. 1.3: Land use Breakup

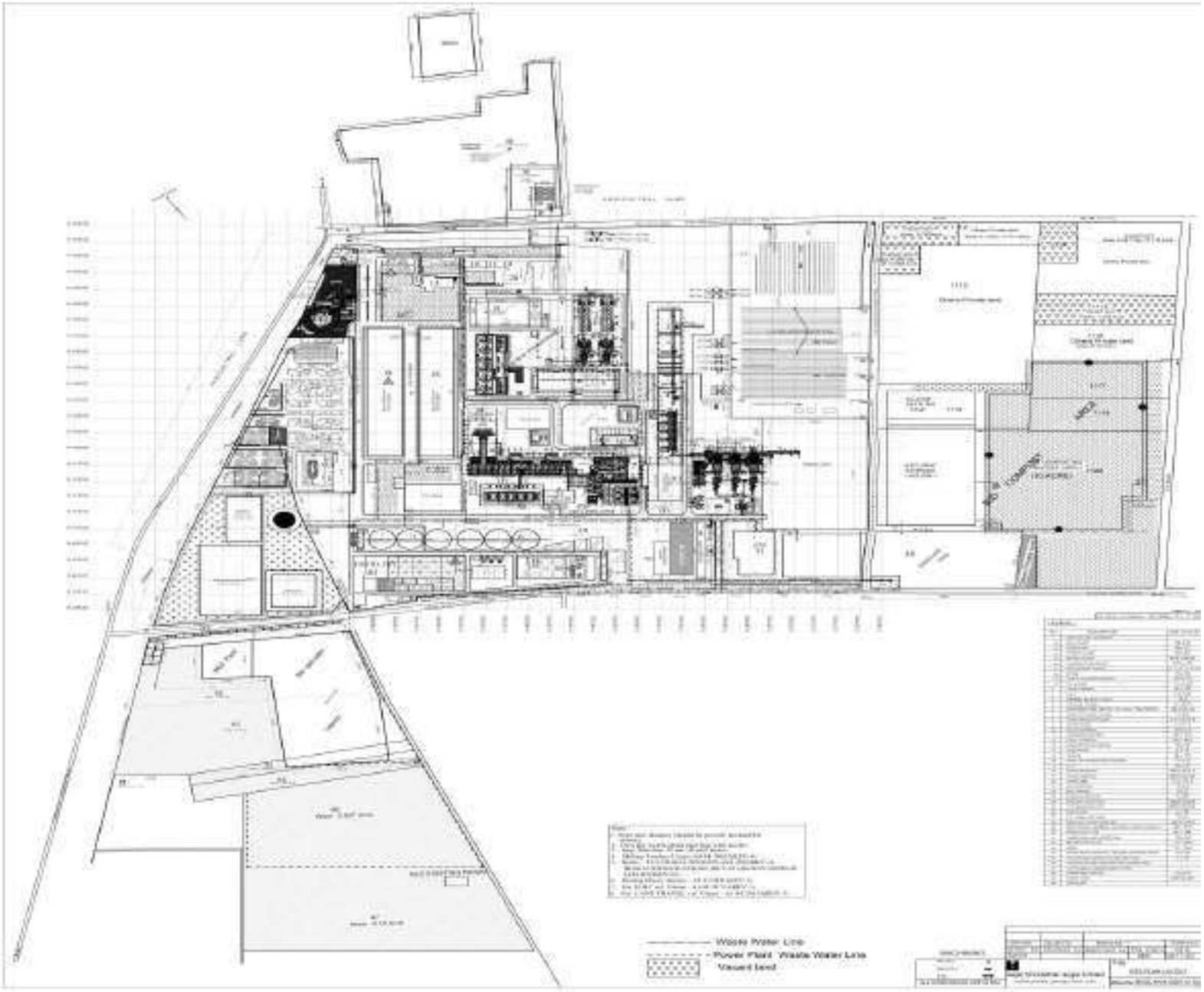


Fig No 1.4. Plant Layout

1.5 TECHNOLOGY AND PROCESS DESCRIPTION

a. Sugar manufacturing process involves mainly seven stages as mentioned below

- Weighing of sugar cane
- Crushing of Sugarcane
- Juice clarification (double sulphitation)
- Evaporation & boiling
- Crystallization
- Curing
- Grading and bagging

❖ **Cane weighment and unloading system**

Harvested Sugarcane is brought to the factory by trucks trailers and bullock carts. The factory will have 24 out station purchase centers and one local centre at the factory gate. All the purchase centers will be provided with suitable platform type computerized electronic weigh bridges to weigh the cane. There will be separate weigh bridges for cart cane weighing and truck/trailer cane weighing at the factory gate before unloading the cane on to the conveyors.

The received cane in carts and trailers in the purchase centers will be weighed. The cane received by trucks will be directly unloaded by hydraulic truck tipplers provided at the hand end of the auxiliary cane carrier. Cane weights are recorded and in the statements issued to the cane suppliers with the weight, total value payable etc. by a computerized system.

❖ **Cane Preparatory system & Milling System**

The cane carrier is a slat type conveyor width dragged by three strands of roller chains of sturdy construction moving on well aligned flat rails. The system will be driven by suitable variable speed drive motors to adjust the speed between 3m/min. to 10m/min.

The main cane carrier will be of 40-60m horizontal length and 20m inclined length of 12 Deg. and 7 Deg. slope with a loading depth of 1.2m at the horizontal length.

One cane leveler set with 48 knives driven by 2 x 150 KW, 600 rpm synchronous speed sling ring motor of 15% slip and an adjustable clearance of 250mm to 300mm between the tip of knives and the carrier slat will be provided.

A heavy duty swing hammer type fibrizer with 120 hammers and box type anvils driven by 2 Nos. 600 KW slip ring motors of 15% slip running at 800 rpm is considered as a cane preparatory equipment.

❖ **Milling System**

The prepared cane is crushed in the mills will be driven by DC motors of connected to the rollers through speed reduction gears to enable the rollers to run at 3 rpm to 4 rpm speed.

The fibrized cane will be fed to the crusher through a donnelly chute and under feed rollers and the extracted juice is screened through a rotary screen to remove fine bagasse particles. The

bagasse after extraction of juice will pass through successive mills through rake type elevators and donnely chutes to enable maximum extraction of juice from the cane. Imbitions water at 40 Deg. C will be added after the penultimate mill to extract the last traces of juice in the bagasse. The bagasse coming out of the fifth mill will be used as fuel for generation of steam which in turn will be used for production of electrical power and supply of process steam.

- **Juice Clarification (Defication Process)**

The mechanism of Phosphatation is primarily the flocculation of impurity particles (Bennett). The majority of colouring matter & colloids by nature are negatively charged and so the addition of cations such as calcium neutralises these charges and allows flocculation to take place. The anionic colour bodies are therefore most effectively removed by this process, and some soluble colours are absorbed by the tri-calcium phosphate. The open and bulky nature of the precipitate allows micro-flocs to be enmeshed in the precipitate mass. Larger particles must be screened because they do not float in the flotation clarifier. This process consists of adding phosphoric acid to hot raw melt (80-85 deg.c) at 0.02 – 0.05% P2O5 on brix depending on the sugar quality, i.e. colour and suspended solids. Lime in the form of lime sucrate/ low brix (2.0-2.5 be) lime slurry is added almost simultaneously. The reaction produces a precipitate of tricalcium phosphate, to which is added a flocculent to coagulate it. $3Ca(OH)2 + 2 H3 PO4 = Ca3(PO4)2 + 6H2O$ The precipitate is very fine and cannot be easily filtered; therefore, the liquor is aerated by dispersed air and subject to flotation in a clarifier. The precipitate and other debris are scraped/skimmed off as a scum. The scum is de-sweetened in several ways, the most popular of which is a series of two or three counter current clarifiers. The clear liquor underflow is led to one or two filtration processes where any ca carry over is removed.

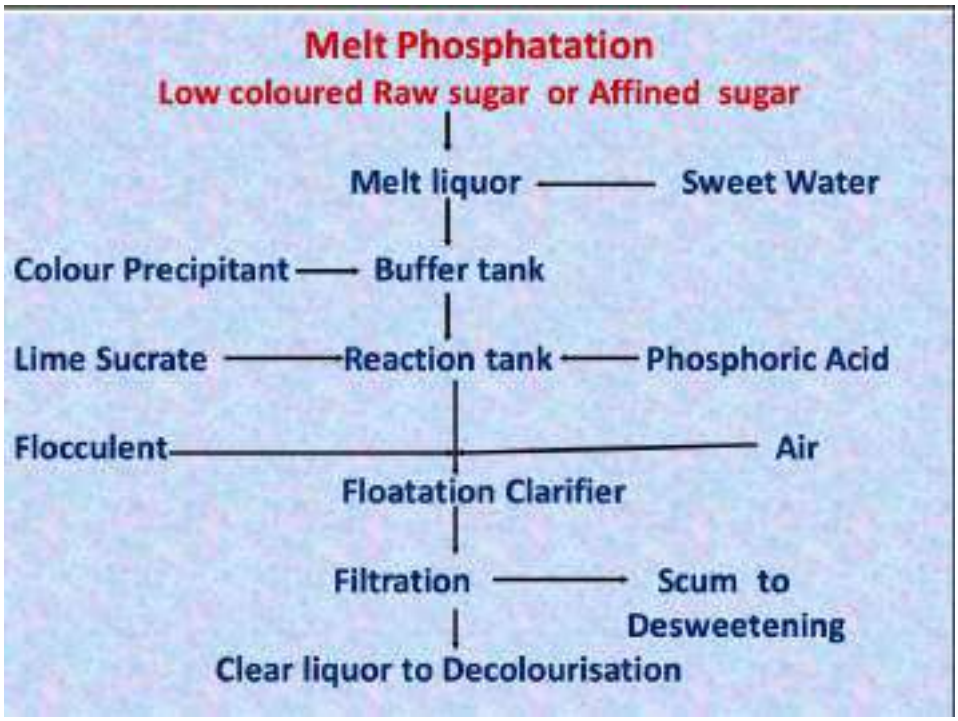


Fig: Juice Clarification (Double sulphitation)

❖ **Evaporation, Boiling & Crystallisation**

Clear juice at a pH level of 7 from the clarified passed to the first effect of the quintuple effect evaporator at about 103°C to 105°C through a juice heater. The first evaporator vessel will be a thin film long tube rising film type evaporator (semi-kestener) of modern design with provision of efficient internal and external vapour scrubbing designs. Exhaust inlet, level indicators, samplers, condensate outlets, etc.

Suitable desuperheating system for exhaust steam and pressure reducing desuperheating provision for live steam bleeding into exhaust will also be provided. The targeted evaporation percentage in the quintuple effect will be about 78 to 80.

❖ **Syrup Clarification**

The syrup coming out of the evaporator will be maintained between 55 Brix to 60 Brix. Since the production of quality acceptable to international standards is very essential these days an automatic syrup clarification system of proven technology will be provided by which it will be possible to manufacture sugar as per the requirement upto 50 ICUMSA.

For required sugar production below 50 ICUMSA, a smaller capacity refinery as per our requirement may be planned at a later date as an extension of the plant.

❖ **Vacuum Pan Boiling**

- Total automation of the boiling operations.
- Totally automatic continuous pans for B&C boiling.
- Vacuum crystallizers for storage of B-grain, C-grain and A-footing.
- Open seed crystallizer for dry seed and B-seed.
- Conventional water cooled crystallizers for B&C masscuite storage and air cooled for A massecuite. B&C crystallizers will be of continuous cooling type.
- Slurry graining for B&C.
- B-Seed or dry seed for A-footing as per needs.
- External save all for all pans.
- Automated injection and spray system to reduce power consumption at this station to 2.5 KW/t/hr at peak crushing rates.
- Final molasses purity less that 29%.

❖ **Curing, Drying, Grading and sugar bagging**

The crystal sugar developed in vacuum pans and nurtured in crystallizers is separated as white crystals from the mother liquor surrounding it. The mixture of sugar crystals and the another liquor which attains the name as massecuites and the spun in high speed centrifugal machines.

A-massecuite from which the commercial white sugar is separated is cured in modern, fully automatic, high speed, batch type, flat bottomed, plough discharging centrifugals driver by

thyristor-controlled D.C. motors of 1440 rpm. The sugar will be discharged into a plain tray grass hopper conveyer at the bottom from where it will be conveyed to fluidized bed sugar drier. The dried sugar after cooling in the hopper will be elevated by bucket elevators to a vibrating screen assembly above the sugar bins. The factory proposes to make 85% and above of M-size crystals as per ISS, S-Size crystals 10% and other Sizes of 5%. The colour will be 31 plus which is the highest as per ISS. The sieved sugar will be stored in the sugar bins according to the grades and bagged in 50 Kg/100 Kg packing in automatic sugar net weighing machines kept at the bottom of the sugar bins, stitched by machines and conveyed to the warehouse through belt conveyors where they are stocked.

The B-massecuite and C-massecuites are cured in continuous centrifugal machines. The B-sugar after sufficient washing in centrifugals and with a purity of not less than 98% is taken back to the pan station as seed for A-massecuite some times and excess will be completely melted.

The C-sugar coming out of C-continuous centrifugal machines is magmised in a mingler beneath the machines and cured once again in a subsequent continuous centrifugal machine known as C-after worker.

The sugar from the C-after worker centrifugal which will be of about 98% purity is completely melted and taken to the pan floor for boiling with A-massecuite. Every stage of operation will be automated and integrated through DCS control system to ensure best process controls, efficient operations and quality outputs.

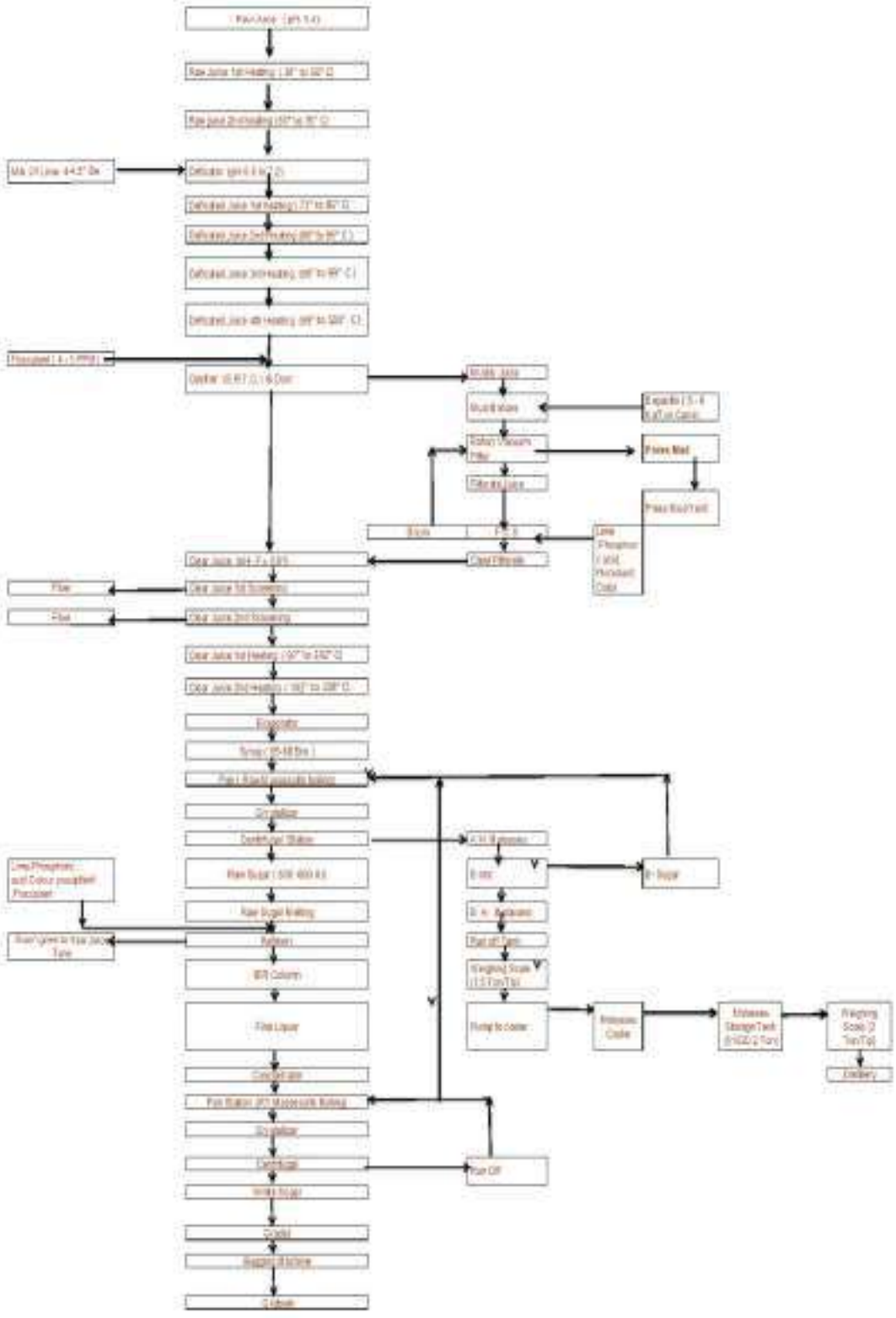


Fig: 1.5 Manufacturing Flow Diagrams

1.6 Fresh Water Requirement and Existing Bore Well Details

Fresh water requirement for existing Sugar is 1200 KLD. Fresh water requirement shall be sourced from Ground Water through 03 Bore wells which were earlier registered with CGWA New Delhi. Details of existing bore well are given in **Table – 1.3.**

Table No: 1.3; Details of the existing tube wells

Sr. No.	Type of Structure-Date	Depth (m)	Depth to Water Level (mbgl)	Discharge (m3 /Hr)	Operational Hrs. (Day)	Mode of Lift	Pump Capacity (HP)	Coordinates
1	Borewell/ 06/07/2006	91.46	6.75	200	2	Submersible	60	28.015246° 80.83042°
2	Borewell/ 06/07/2006	96.0	6.75	200	2	Submersible	60	28.017779° 80.830234°
3	Borewell/ 06/07/2006	140.35	6.75	200	2	Submersible	60	28.018831° 80827959°

CHAPTER - 2
DETAIL ABOUT THE STUDY AREA

2.1 GEOLOGY OF THE AREA

District falls under Tarai region of U.P which is characterized by unique geological features. One find archean crystalline formation covered deep beneath the alluvium of Tarai, the main sedimentary deposits that were squeezed to from to high mountain and also the shiwalik formations. The region is flanked by the great Indo-Gangetic alluvial plains. It is occupied by litho-assemblage of various geological formations ranging in age from the Archen to quaternary period. The major part of the area up stream, greater and lesser Himalaya is composed essentially of variegated granite and granite gnesses with enclaves of meta-sediments and meta basics and shiwalik sandstone. The gneissic-granitic suite of rocks are overlain by ENE-WSW trending volcano-sedimentary sequence of the Bijawar-Vindhayan rocks at various levels. Soil and alluvium of the quaternary recent period is mostly confined along the banks of the major river.

2.2 CLIMATE & RAINFALL

The normal rainfall is 1231.2 mm, of which 86% rainfall is received during monsoon period and 14% during non-monsoon period.

The hottest month with maximum temperature upto 32.3 ^{0}C in May and the coldest month with temperature 15.6 ^{0}C is January. The humidity is lowest in April 39.5% where as it increases to about 82.5% in August. The mean monthly wind speed is generally high from March to September reaching maximum 5.2 Km/hr in May and in December being around 1.4 Km/hr. The annual potential evapotranspiration is 1369.1 mm. The highest P.E.T. occurs during May and lowest in December.

Table No. 2.1
Average Annual Rainfall

	JAN	FEB	MAR	APR	MAY	JUN	JUL	AUG	SEPT	OCT	NOV	DEC
2016	0.3	1.9	0.8	0.5	106.6	115.6	563.6	217.9	184.4	39.6	0	0
2017	38.5	0	11	0	63.7	87.9	366	330.2	148.7	0	0	0
2018	3.8	10.9	0	14.3	11.7	73.1	508.6	534.8	58.2	1.2	0	0
2019	5.5	52.2	9.4	0	17.9	44.3	336.4	77	84	0.4	12.1	60.6
2020	29.4	30.5	52.6	7.5	68.1	120.4	320	303.6	107.9	0	3.9	0

Source: *IMD Hydromet*

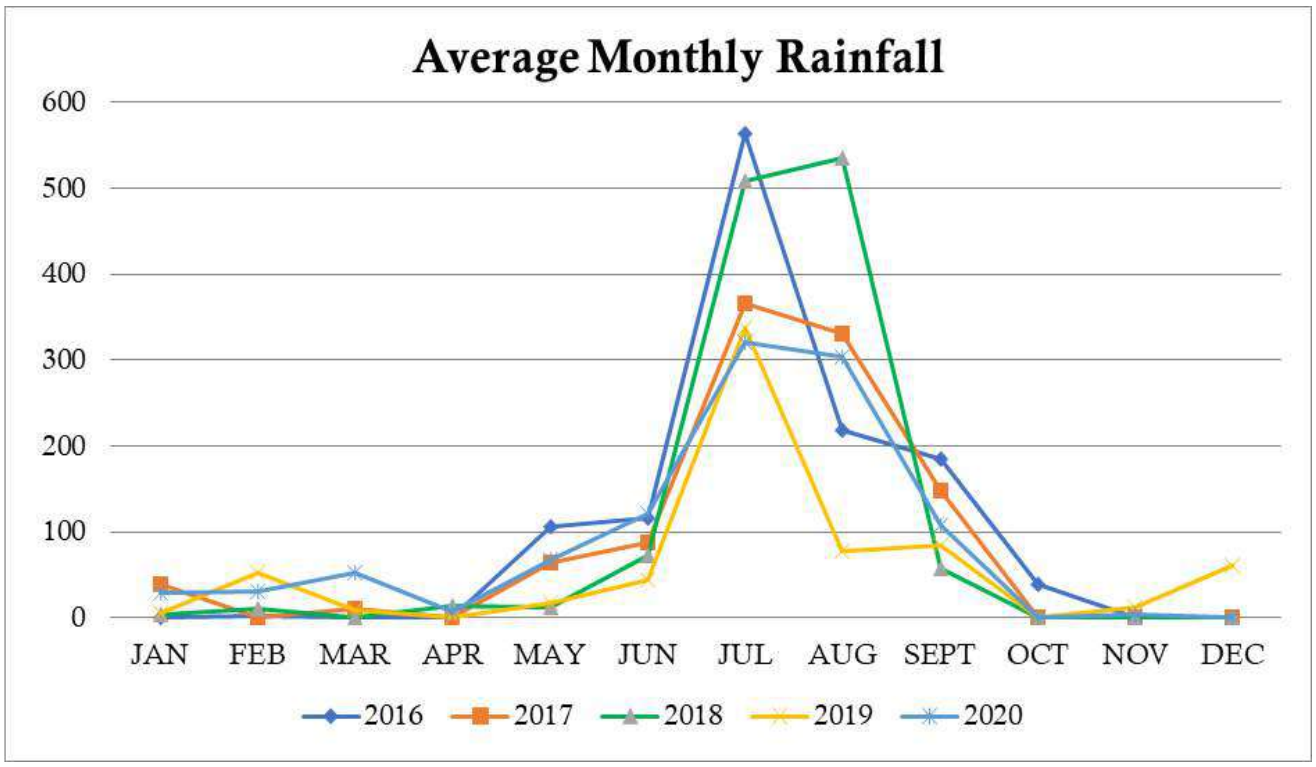


Fig No. 2.1: Average Rainfall

2.3 GEOMORPHOLOGY, TOPOGRAPHY, PHYSIOGRAPHY AND DRAINAGE

2.3.1 GEOMORPHOLOGY

Geomorphologically the area of Lakhimpur district is a vast alluvial plain traversed by numerous streams flowing in a south-easterly direction. The surface of the land is interrupted by low river beds and the high banks which flank the streams on either side. The main River frequently change their course leaving behind old channels in which water accumulates to form lakes and swamps. The master slope of the country is towards south-East.

2.3.2 SOIL

The type of soils is generally those found commonly in the surrounding districts. Sandy bhur in the more elevated portions and along the high banks of the rivers, loam or domat in the level uplands, and matiyar or clay in the depressions are found all over the region. According to the survey of soils conducted in the district, it has two types of well defined and distinct soils, differing from one another, in their geological formations. These are the Tarai tract in the north and the alluvium Tract in the south.

2.3.3 TOPOGRAPHY OF THE STUDY AREA

Topography of District Lakhimpur comprises mainly four types of soil- sandy, alluvial soil, smooth & Domat. Geographically District can be divided in to two parts-(i) Low land (Tarai) and (ii) Upper Land (uparhar). Sandy soil is available in the bank of rivers and nearby areas. Soil of Tarai areas is clay & in dark color which is vary suitable for growing of Rice & Sugar

cane. Soil of Bankeganj, Mohammadi, Kumbhi (Gola), Mitauli, Behjam & Lakhimpur Blocks is normally Domat. Important rivers flowing in the District are Ghaghara, Saryu, Sharda, Kodiyala,Ull, Gomti, Kathina, & Mohan. Length of main rivers flowing in the District is 1033 Km. The highest recorded elevation is 147m. above sea level at Lakhimpur Kheeri.

2.3.4 PHYSIOGRAPHY OF THE STUDY AREA

The district is a vast alluvial plain. The general slope is from north-west to south-east. The altitude above the mean sea level ranges from 182 metres in the extreme north to 114 metres in the south - east corner. On the basis of geology, soils, topography, climate and natural vegetation the district has been divided into the following four regions. Ganga Khadar: The region is situated along the Ganga river covering parts of Shafipur, Unnao and Purwa tahsils. It is formed of rocks of Alluvium and Dun gravels of recent age. Its approximate width is 6 kms. The Ganga river flows in the boundary line of the district from north-west to south-east direction following the direction of slope of the area. There are number of small rivulets, which are mostly the left out course of the Ganga river. A few to be named are Kalyan, Khar, Paira and Morahi etc. Unlike other khadar tract, there is an abrupt change in the land surface away from the Ganga river. There is a chain of mounds along the river upto Safipur, the natural levees situated in this belt indicate the extent of the old course of the Ganga. A patch of Bhur is also located near Balbadar village along the railway tract. Kheri Tarai It is situated in the northern part of the district covering major portion of Nighasan tahsil and part of Gola Gokaran Nath tahsil. All the streams in the region drain parallel to each other in south-east side. The entire tarai is a flood prone tract. The geology of the region belongs to Alluvium (recent). Ghaghra – Sarda Flood Plain The region is situated in the eastern part of the district covering Nighasan, Gola Gokaran Nath and Dhaurehra tahsils. This belt is ridden by the offshoots of Sarda and Ghaghra rivers. These rivers are notorious for flood havoc and shifting course. Soil erosion is a common physical feature in this belt. Besides, there is a belt of marshy land along the above rivers. The geology of the region belongs to Alluvium, Dun gravels (recent). Lakhimpur Plain It is flat plain situated in the south of Sharda river. The general slope is towards south east direction. The surface height decrease towards slope. Soil erosion along Sarayan and Jamwari rivers is a notable physical feature. The geology of the region belongs to Alluvium, Dun gravels (recent). Marha reserved forest covers large area in northern part. Gomti Basin The region is situated in south-western part of the district occupying the major portion of Mohammdi tahsil and part of Gola Gokaran Nath. The general slope is towards south and the surface height gradually decreases to this direction. The main physical features is continuous belt of soil erosion along the river course and bhurs. The geology of the region belongs to Alluvium, Dun gravels (recent).

2.3.5 DRAINAGE

The rivers of this district belong to two main systems, those of the Gomti and the Ghaghra (or Kauriyala). The Sukheta, stands apart as it belongs to a third system, that of the Ganga. A brief description of major and minor rivers of the district is given below: Sukheta It is the most important river of the district and forms the south-west boundary of the district separating it from district Shahjahanpur and flowing through it, enters in the north of Hardoi district, where it ultimately falls into the Garra. Gomti It is the most important river of the district and rises in the Pilibhit district. It forms the boundary between the Hardoi and Sitapur districts. The bed of the river is well defined being flanked by high sandy uplands. Kathna On the east of the Gomti is the Kathna which rises in the Moti Jhil in Shahjahanpur and touches this district near Mailani. It then flows towards the south and enters into the Sitapur district, finally meeting the Gomti, after a course of about 160 Km. UL This river is of considerable size and flows from north-west to south-east through the centre of the district. In the winter the river shrinks but in the rainy season it swells to a large volume causing floods and damage to the cultivation in its valley. Chauka This River is also known as the Sarda and contains the combined streams of the Kali and Sarju. It enters this district from Pilibhit and flows southeast. It leaves the district in the extreme south-west corner of tahsil Nighasan and enter the Sitapur district. Dahawar The Dahawar is a small river, which flows along the southern boundary of tahsil Nighasan from the northwest to the south-east and discharges its water into the river Ghaghra. Suheli The Suheli or Sarju river enters the district from Nepal. It is fed by several small streams. Its course is liable to change and its bed, varies from year to year. Mohan It enters the district from Nepal and flows south-east to join the Kauriyala a short distance above Ram nagar. Kauriyala (or Ghaghra) The Kauriyala flows along the eastern boundary of the district. It has its origin in Nepal hills and is known by this name till its junction with the Chauka, after which it becomes the Ghaghra. It flows in wide and sandy bed and its channel is liable to undergo constant changes. The floods of this river occasionally do much damage. In the district the frequent changes of its courses by the rivers, leaves behind old channels in which water collects to form lakes or swamps. Lakes There are few regular lakes. The largest is at Simri in Paila. The other big lake is at Dharmapur. In Khairigarh there are many lakes and swamps namely: the Rohia, Patehri, Jabda, Bhadi, Jharela, Khagna and Mujhela.

Drainage map of the area is given in Fig: 2.2.

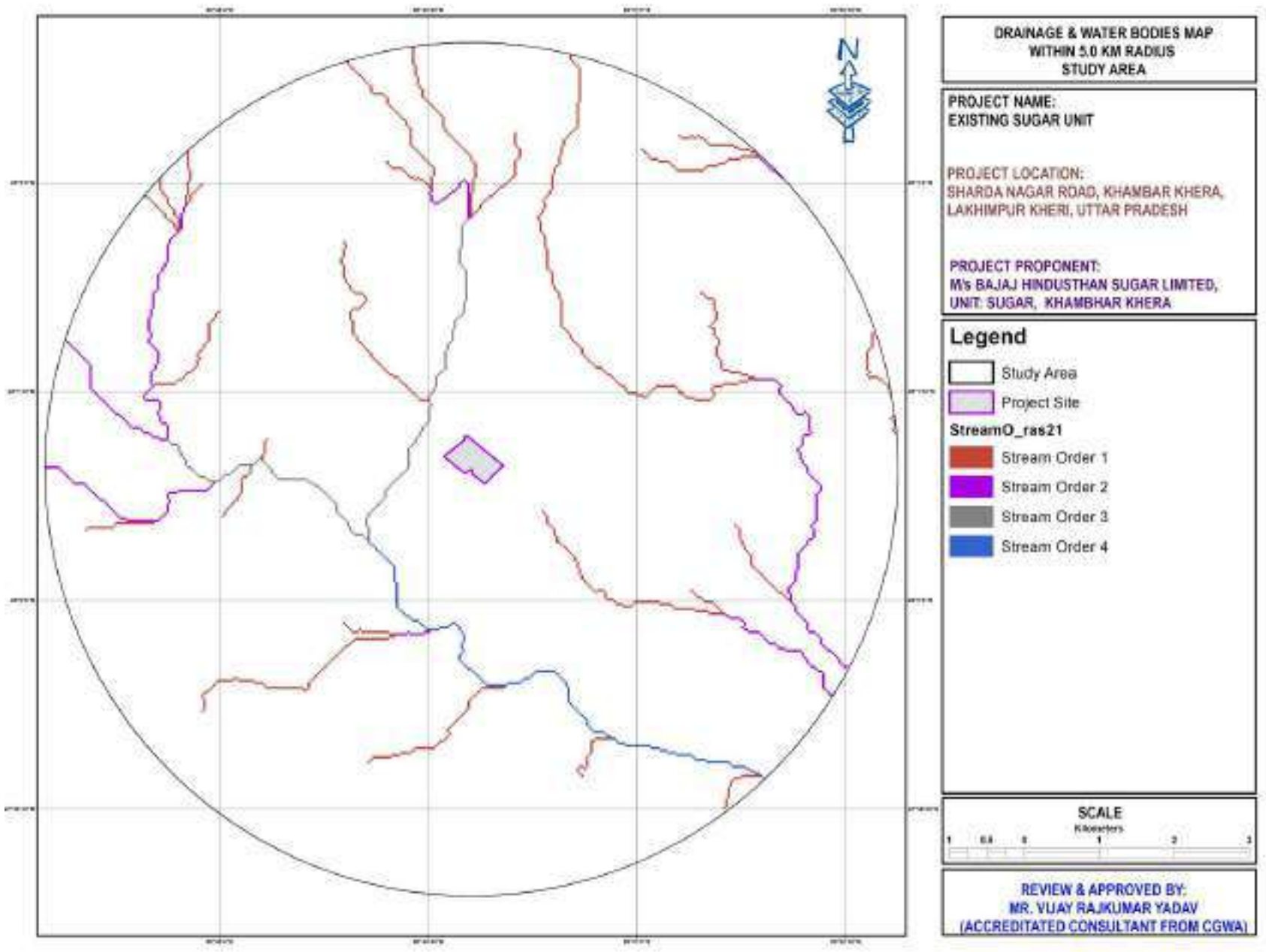


Fig No. 2.2 Drainage Map of the study area

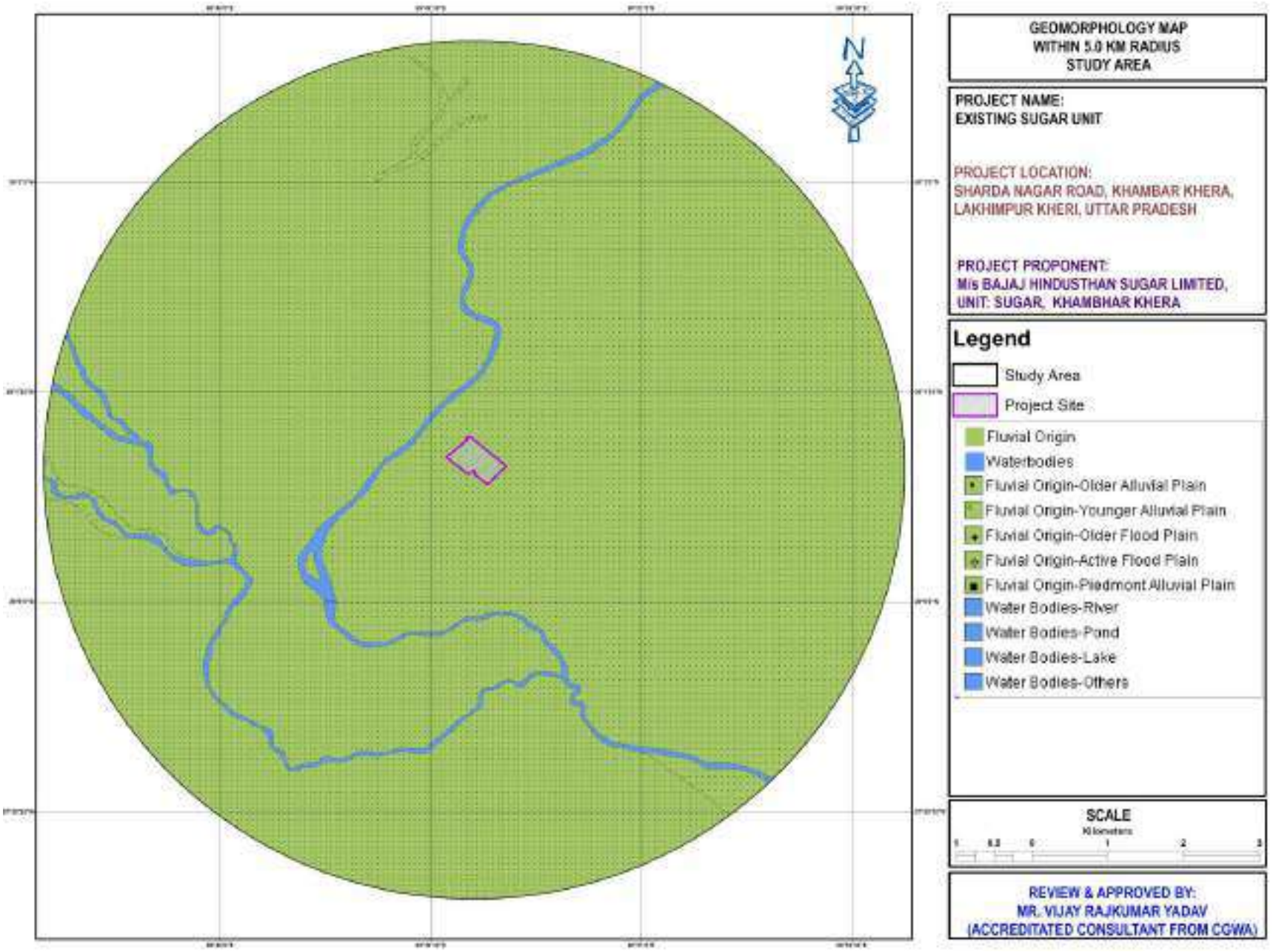


Fig No. 2.3 Geomorphology Map of the study area

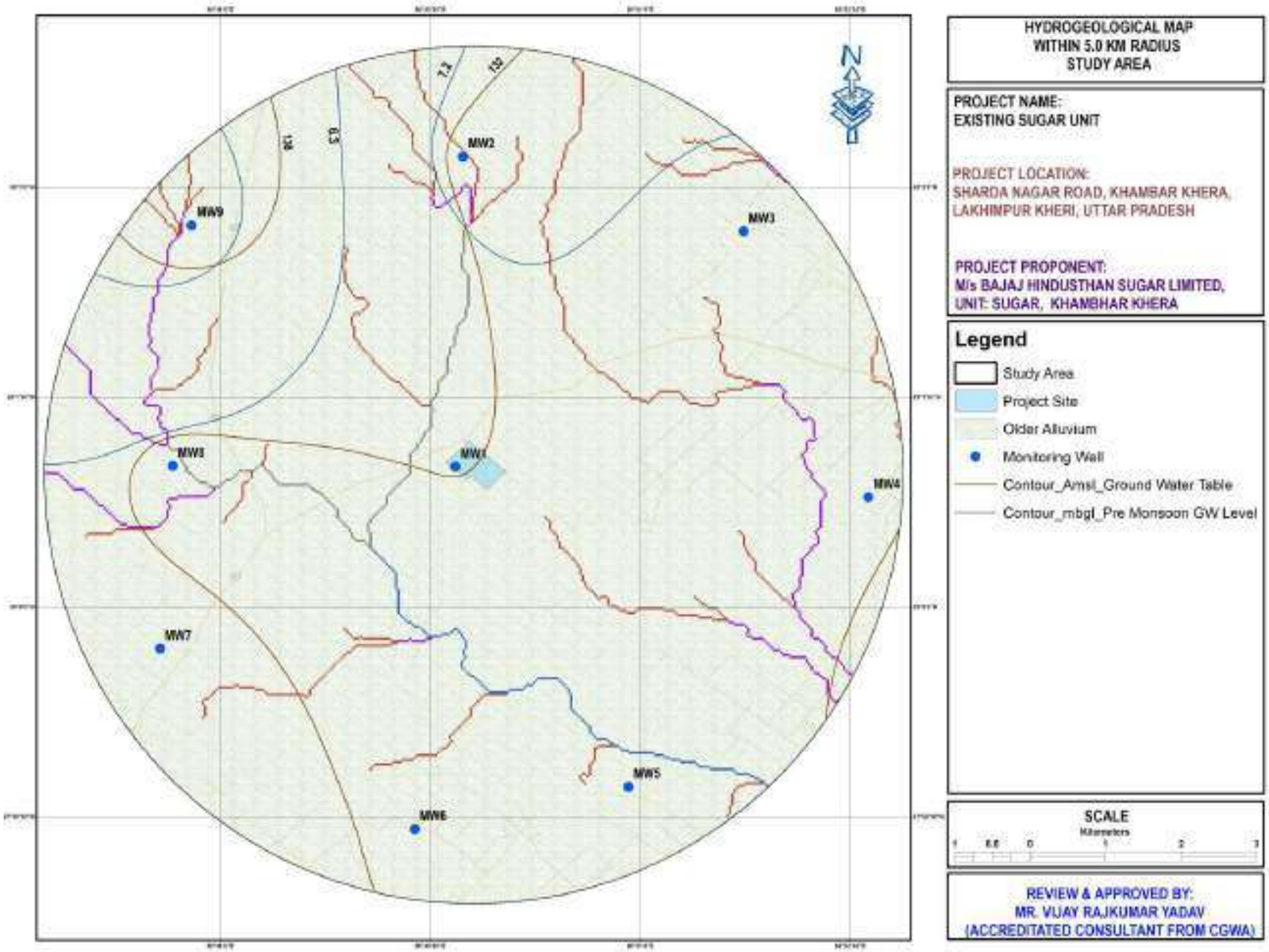


Fig No. 2.4 Hydrogeological Map of the study area

2.4 LAND USE / LAND COVER OF THE SURROUNDING AREA

Land Use/Land Cover of Study Area

Satellite Image (multispectral) of latest available dates has been used for preparation of Land use/ Land cover thematic map of study area. Satellite image has been procured from National Remote Sensing Centre, Hyderabad.

Technical details

- Satellite Image - Multispectral(FCC) of latest available dates
- Satellite Data Source - NRSA, Hyderabad
- Software Used - Earth Resources Data Analysis System
- Arcgis 10.3

A hybrid technique has been used i.e. visual interpretation and digital image processing to generate output Land use / Land cover map of 10.0 km study area on 1: 50000 scale. Statistical data observed and results obtained from satellite image are given below.

2.4.1 Land Use/Land Cover details of Buffer Zone

Total study area/ buffer zone of **M/s Bajaj Hindusthan Sugar Limited, Unit: Khamberkhera** mainly comprises of Crop Land, Deciduous , Fallow and Rural Land.

The whole study area of 5 km radius mainly comprises of crop land with 73.70 %, Deciduous Land with 11.45 % , fallow land with 8.36 %, and human settlement (rural) 4.86 %. The land use land cover details of 5 km radius area are given in Table-1.4 below:

Table – 2.2,

Land Use / Land Cover details of study area

S. No	Legends	Area (sqkm)	Percentage %
1.	Crop land	58.23	73.70
2.	Deciduous	9.04	11.45
3.	Fallow	6.6	8.36
4.	River / Stream / Canals	0.16	0.20
5.	Rural	3.84	4.86
6.	Scrub land	1.05	1.33
7.	Waterbodies	0.08	0.10
	Total	**79**	**100**

Source: *LU/LC Map for Study Area from Bhuvan Portal*

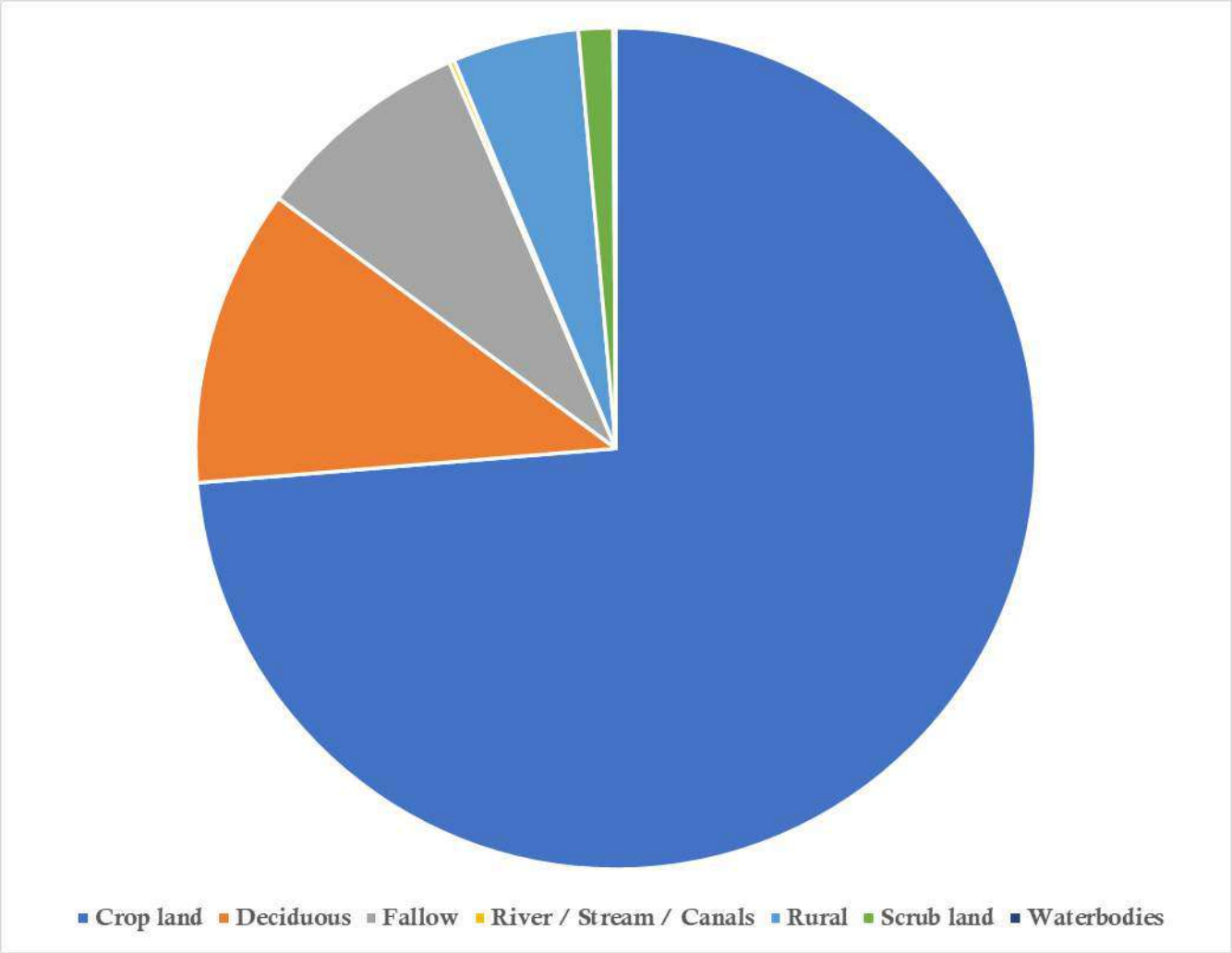


Fig No. 2.5 Land Use / Land Cover details of study area

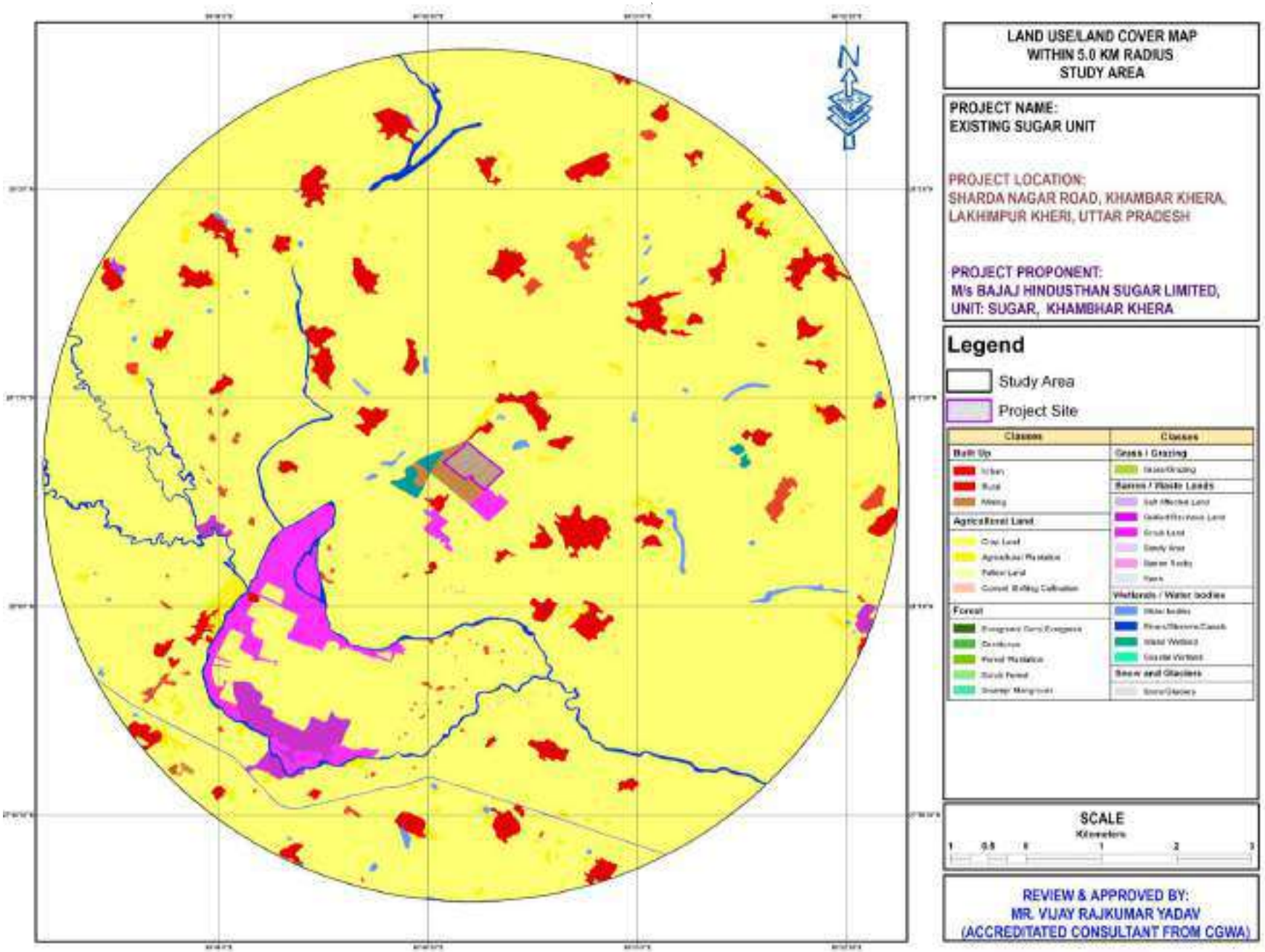


Figure No 2.6: Land Use Map of the study area

2.5 Digital Elevation Model

Digital Elevation Models are data files that contain the elevation of the terrain over a specified area, usually at a fixed grid interval over the "Bare Earth". The intervals between each of the grid points will always be referenced to some geographical coordinate system. This is usually either latitude-longitude or UTM (Universal Transverse Mercator) coordinate systems. The closer together the grid points are located, the more detailed the information will be in the file. The details of the peaks and valleys in the terrain will be better modeled with small grid spacing than when the grid intervals are very large. Elevations other than at the specific grid point locations are not contained in the file. As a result, peak points and valley points not coincident with the grid will not be recorded in the file. For practical purpose this "Bare Earth" DEM is generally synonymous with a Digital Terrain Model (DTM). DEM has been prepared for Sugar unit of M/s Bajaj Hindusthan Sugar Limited Unit – Khamberkhera Sugar, for 5 km radius study area.

(A) DATA USED

DEM Data: Shuttle Radar Topographic Mission (SRTM) data

Data Source: http://srtm.csi.cgiar.org

Software Used: Arc GIS

(B) METHODOLOGY

Shuttle Radar Topographic Mission (SRTM) data has been used for creation of Digital Elevation Model of the study area. The SRTM data has vertical accuracy of 16m and the spatial resolution is of 90m.

1st Stage:

The first processing stage involves importing and merging the 1-degree tiles into continuous elevation surfaces in Arc GRID format.

2nd Stage:

Resampling the data at 23m is done and a contour interval of 10m through the usual process of interpolation is created.

3rd Stage:

SRTM data is converted in grid format through Arc GIS 10.3 to obtain elevation information of study area. Contours are then generated at 2.0 m interval through 3D analyst of Arc GIS and then are interpolating with raster data.

4th Stage:

Integration of DEM with contour map showing 3D view for analysis of surface is done.

(C) Interpretation

It is very clear from the DEM that the elevation varies from 135 m to 144 m in the whole study area. Slop found in the study area is form North West to South East direction and Lowest elevation is found in South East direction from the project site where elevation ranges is from 135-138 m amsl.

DEM of the study area given in **Figure-2.6.**

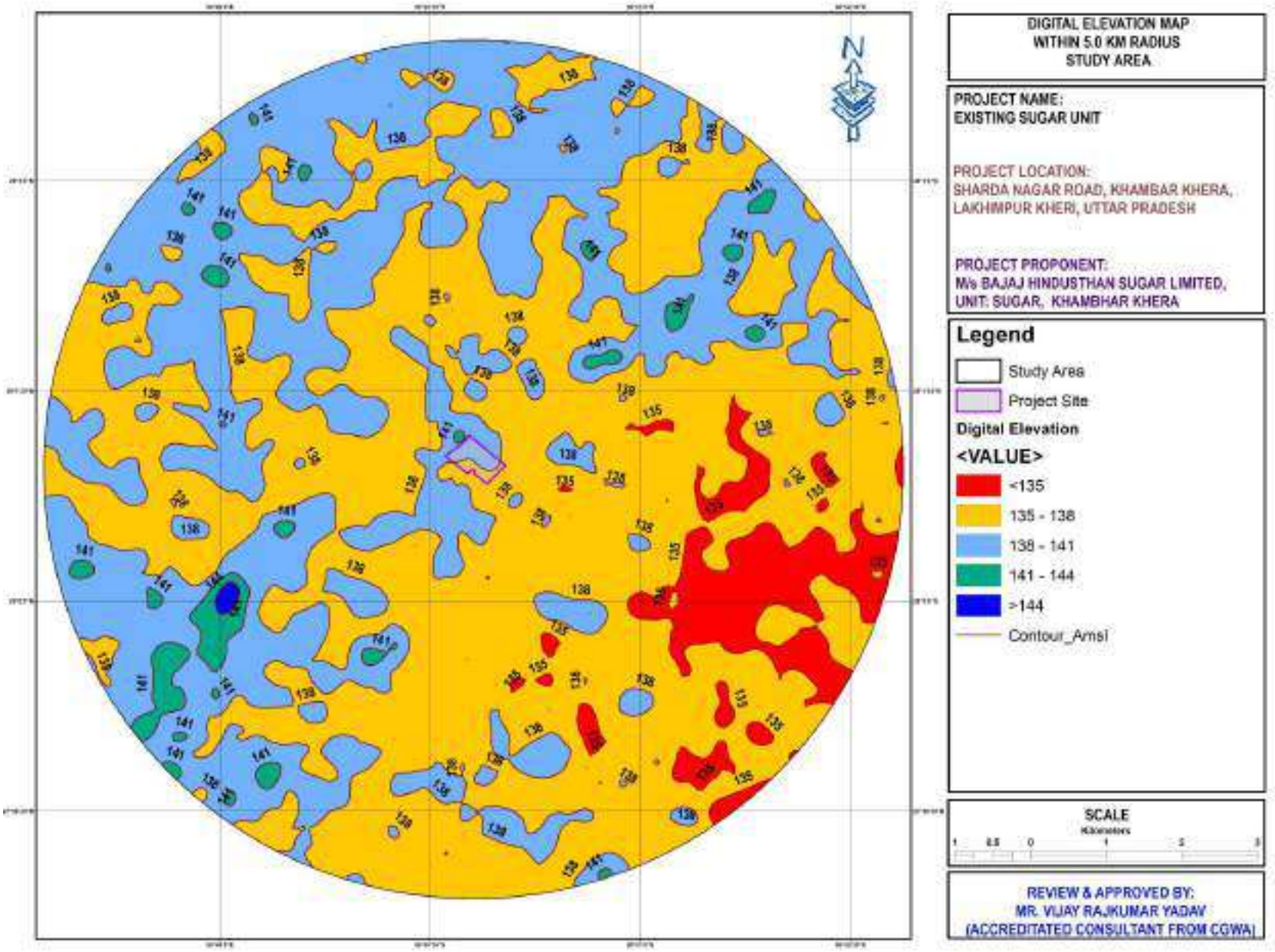


Fig: 2.7 Digital elevation map within Study area

2.6 BRIEF HYDROGEOLOGY OF THE AREA

District Kheri is underlain by quaternary alluvium comprising sand, clay, silt gravel and kankar in varying proportions. The area falls under interfluve area of Ganga and Sarda which is a part of Indo-Gangetic plains. Tarai belt occurs in the northern fringe of the districts comprising mainly sand pebbles beds interbeded with clays. South of Tarai belt is underlain by the deposits of the older gengetic alluvium composed of fine to medium grained sand and clay with kankar in varying proportions. Further south, lies the belt of younger alluvium of recent age which occupies the lower grounds at thick sequence of clay, silt and sand with occasional kankar. The general geological sequence over the district is given as below:

GEOLOGICAL SUCCESSION OF KHERI DISTRICT, U.P.

System	Age	Formation	Lithology
Quaternary	Recent to Upper Pleistocene	Newer Alluvium	Fine sand, Silt clay admixed with gravel
		Older Alluvium	Clay with Kankar and sand of different grades

2.6.1 AQUIFER DESCRIPTION

The granular zones encountered at different depths consist of unconsolidated alluvial formation as inferred from the tubewells constructed by state agencies and Central Ground Water Board. Three water bearing zones have been identified within the depth of 350 mbgl

1. Shallow zones down to the depth at 50 m.
2. Middle zone ranging between 50 to 150 mbgl depth, which is most potential and prospective.
3. Below 150 mbgl upto 350 mbgl, which was explored by C.G.W.B. at Pilibhit, zone is not very potential with respect to the middle zone and is mixed with fine sand and clay but few layers of sand may be having good yield.

Ground Water Flow

The Ground water flow in the area is from North West to South East. It is found that groundwater is flowing towards the river direction.

2.6.2 GROUND WATER LEVEL TREND ANALYSIS (PREMONSOON & POST MONSOON) FOR 10 YEARS;

Table No. 2.3 Block Fulbehad
(Premonsoon Ground Water Level - 10 Years)

District	BLOCK	Year-2010	Year - 2011	Year - 2012	Year - 2013	Year - 2014	Year - 2015	Year - 2016	Year - 2017	Year - 2018	Year - 2019
		PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn	PreMn
Lakhimpur Kheri	Fulbehad	3.25	3.30	3.25	2.60	3.75	3.29	3.30	3.65	3.72	3.85

Table No. 2.4 Block – Fulbehad
(Postmonsoon Ground Water Level-10 Years)

District	BLOCK	Year - 2010	Year - 2011	Year 2012	Year - 2013	Year - 2014	Year - 2015	Year - 2016	Year - 2017	Year - 2018	Year - 2019
		PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn	PostMn
Lakhimpur Kheri	Fulbehad	1.45	1.55	1.75	2.25	3.03	1.19	2.15	2.05	2.95	3.15

2.6.3 HYDROGRAPHS OF THE WATER LEVEL FOR 10 YEARS

Ground water occurs under phreatic to semi confined and confined conditions. The near surface aquifer is under unconfined / water table condition. The shallow phreatic aquifer is tapped by dugwells. In last ten-years water level data showing the declining trends from year 2011 to year 2020. Reason of declining trends is majorly due to increase in industrial and domestic draft and decrease in rainwater recharge in comparison to draft.

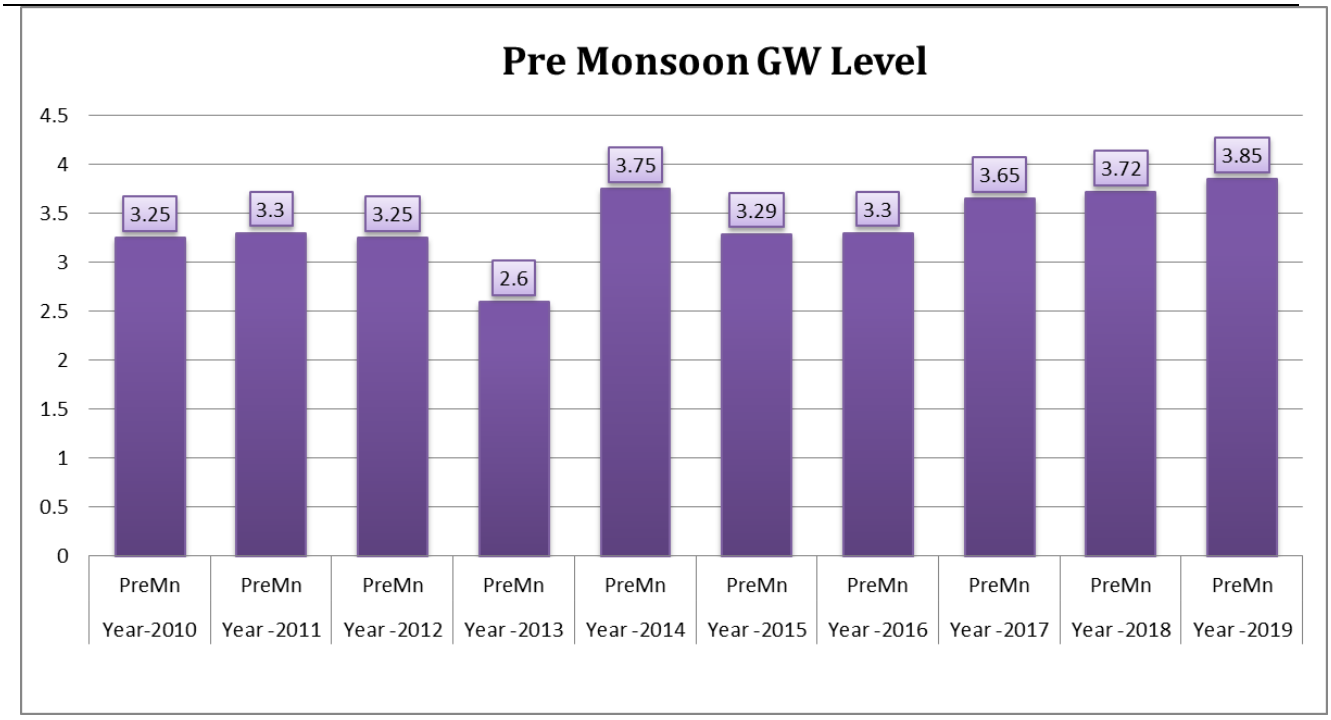


Fig No. 2.8 Hydrographs of Pre-Monsoon Ground Water Level

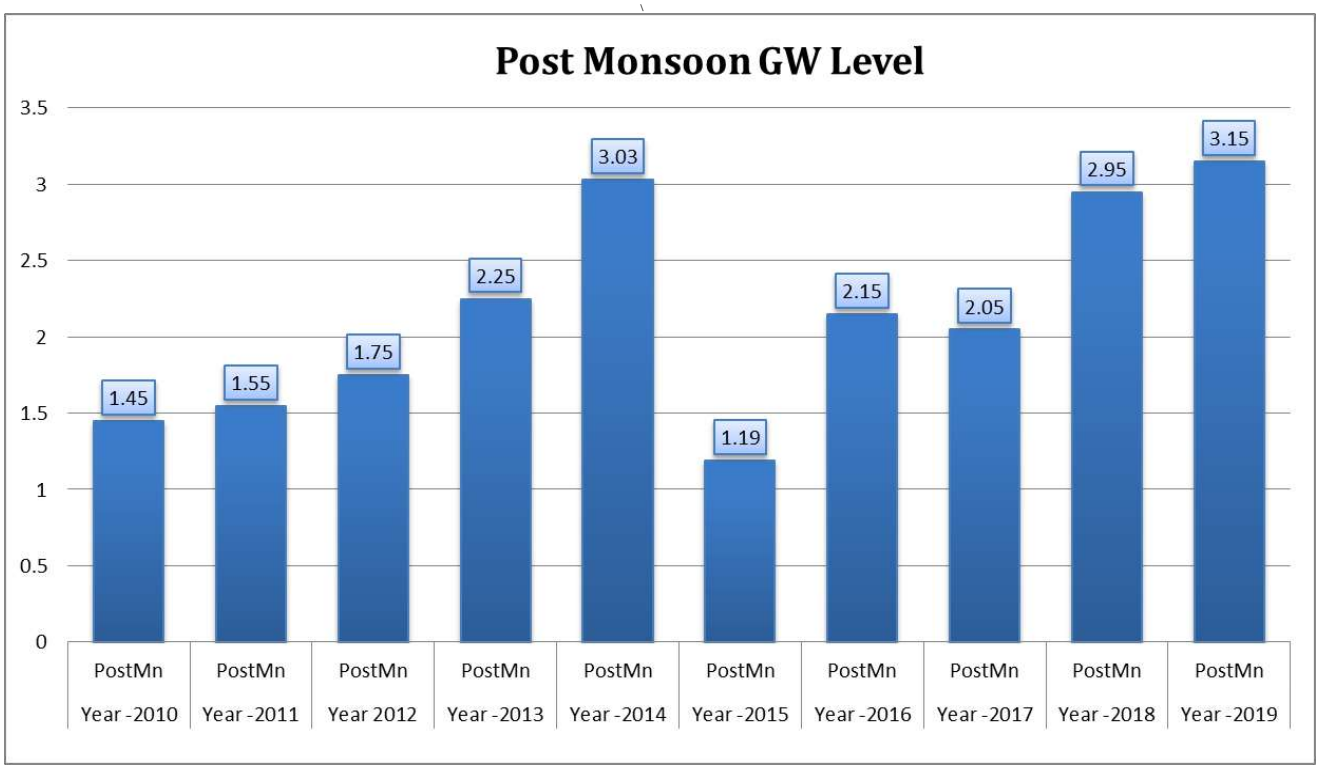


Fig No. 2.9 Hydrographs of Post Monsoon Ground Water Level

Table 2.5
Monitoring location of Ground Water

Code	Village	Latitude	Longitude	Pre Monsoon	Post Monsoon	Elevation (m)	Direction from Project Site
		(In Decimal Degree)		(mbgl)			
TW1	Within Project Site	28.016662°	80.827953°	6.9	3.8	139	
TW2	Sarva	28.053616°	80.828879°	7.5	3.5	139	3.76 km, N
TW3	Danka Purwa	28.044717°	80.862268°	6.8	3.9	137	4.24 km, NE
TW4	Ramnagar	28.013041°	80.877121°	6.7	4.5	135	4.01 km, E
TW5	Chaphandi	27.978525°	80.848575°	6.75	4.45	137	3.94 km, SE
TW6	Sisauna	27.973516°	80.823108°	6.6	3.8	138	4.59 km,S
TW7	Burhnapur	27.994987°	80.792775°	6.9	4.3	140	4.04 km, SW
TW8	Sanda	28.016767°	80.794325°	6.5	3.5	138	2.93 km, W
TW9	Saidapur	28.045442°	80.796550°	5.1	2.5	142	4.19 km, NW

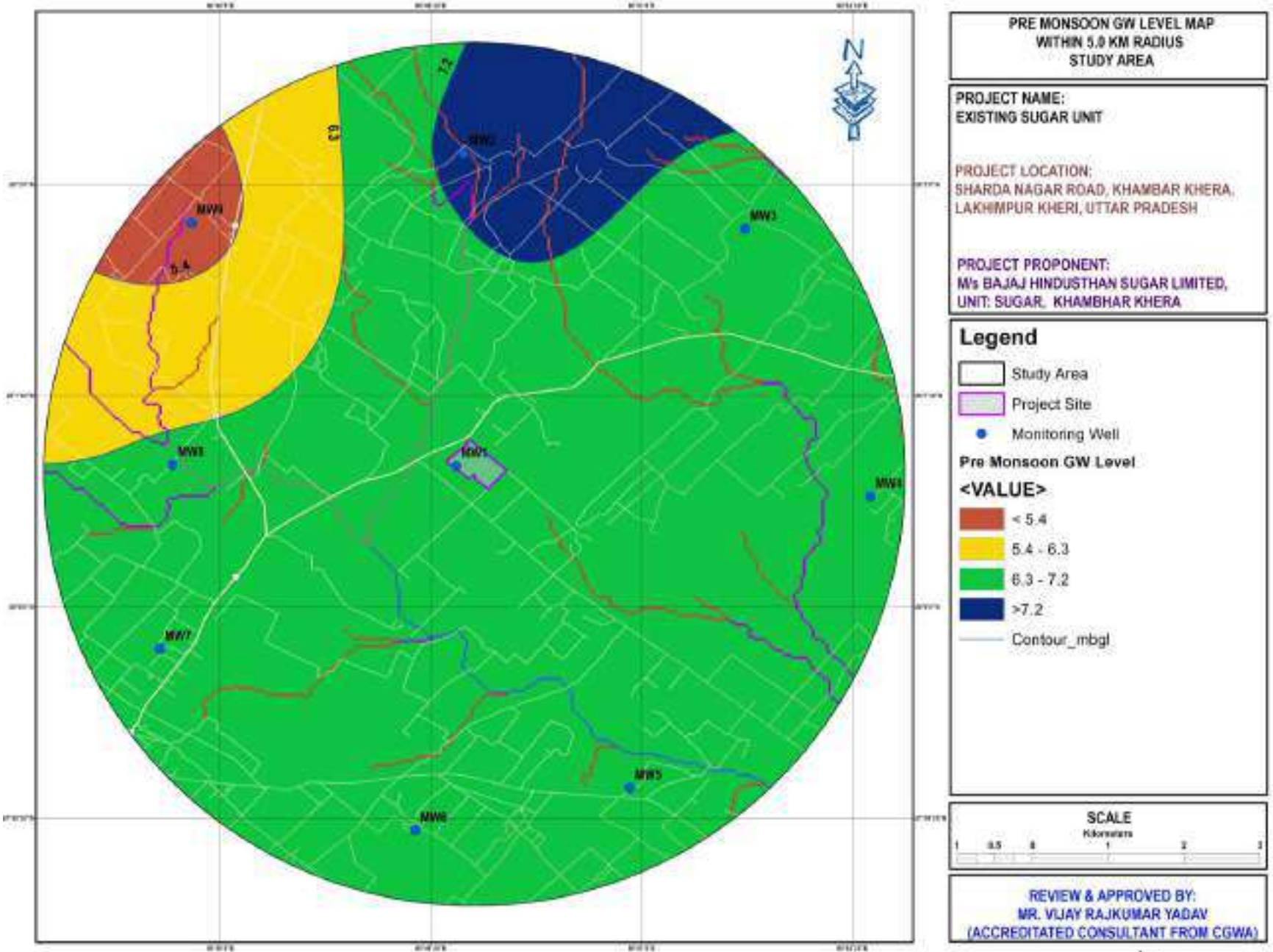


Figure No.: 2.10 Ground water level map Pre-Monsoon

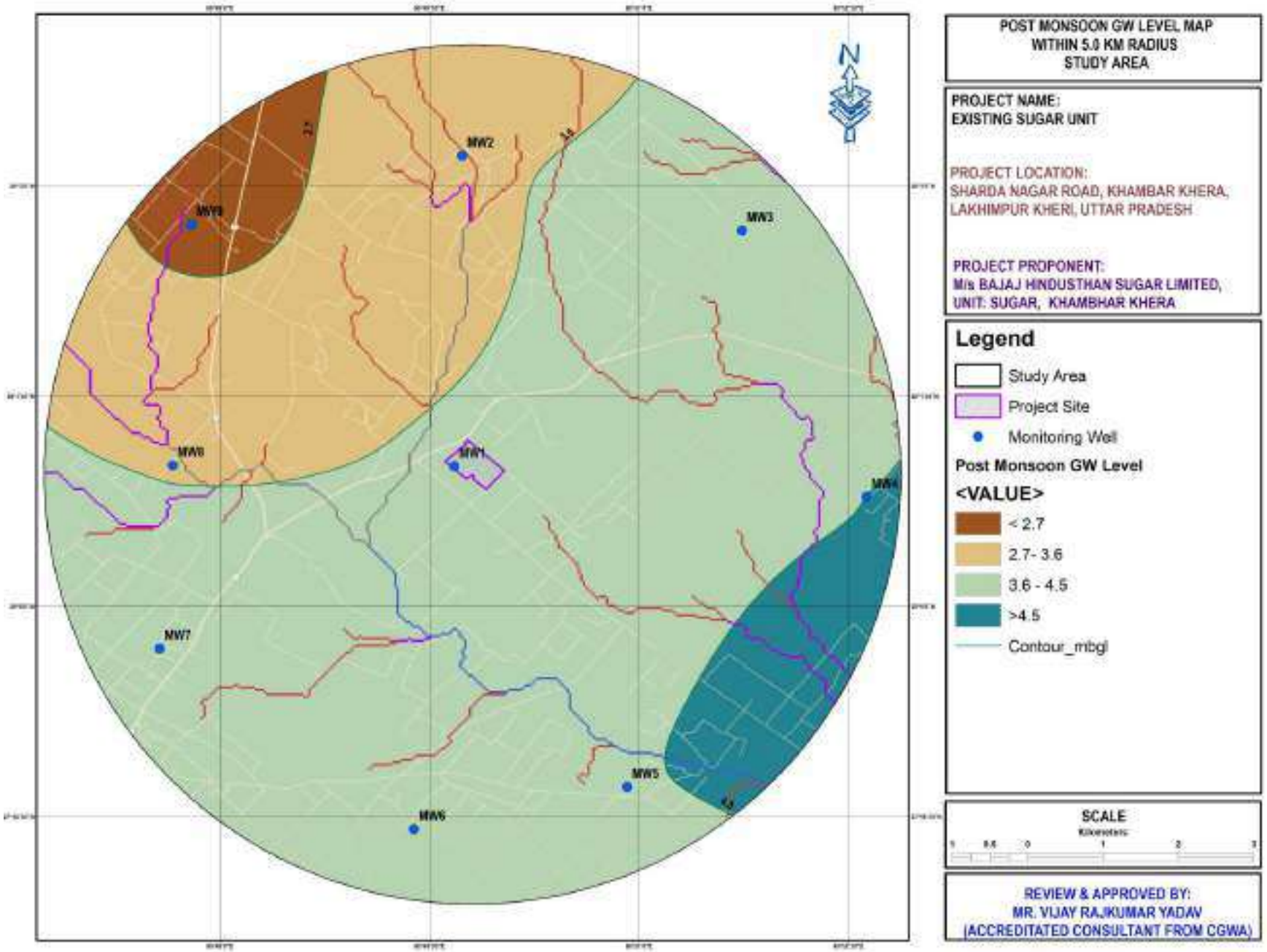


Figure No.: 2.11 Ground water level map Post monsoon

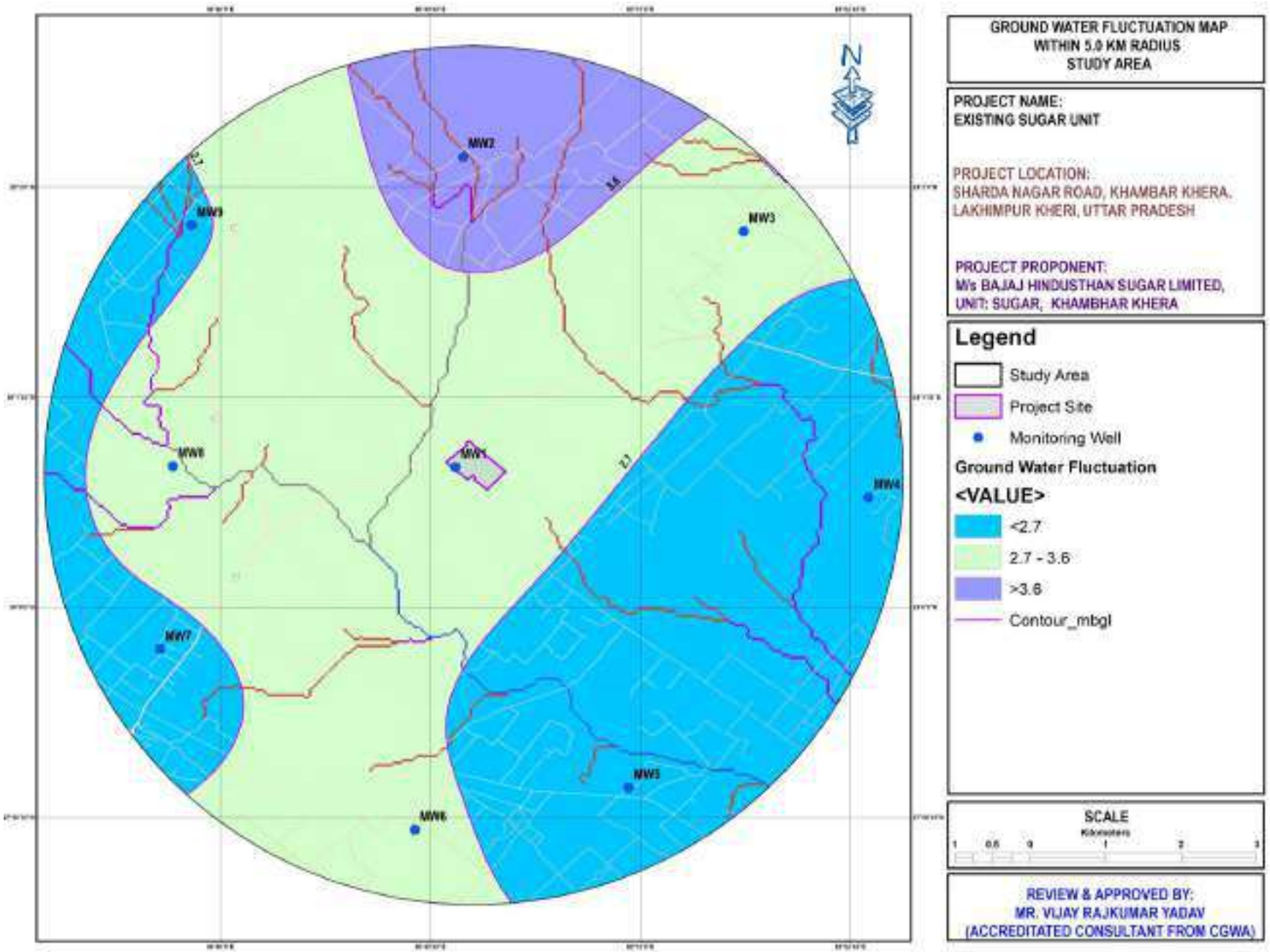


Figure No.: 2.12, Water Level Fluctuation within 5 Km Study Area

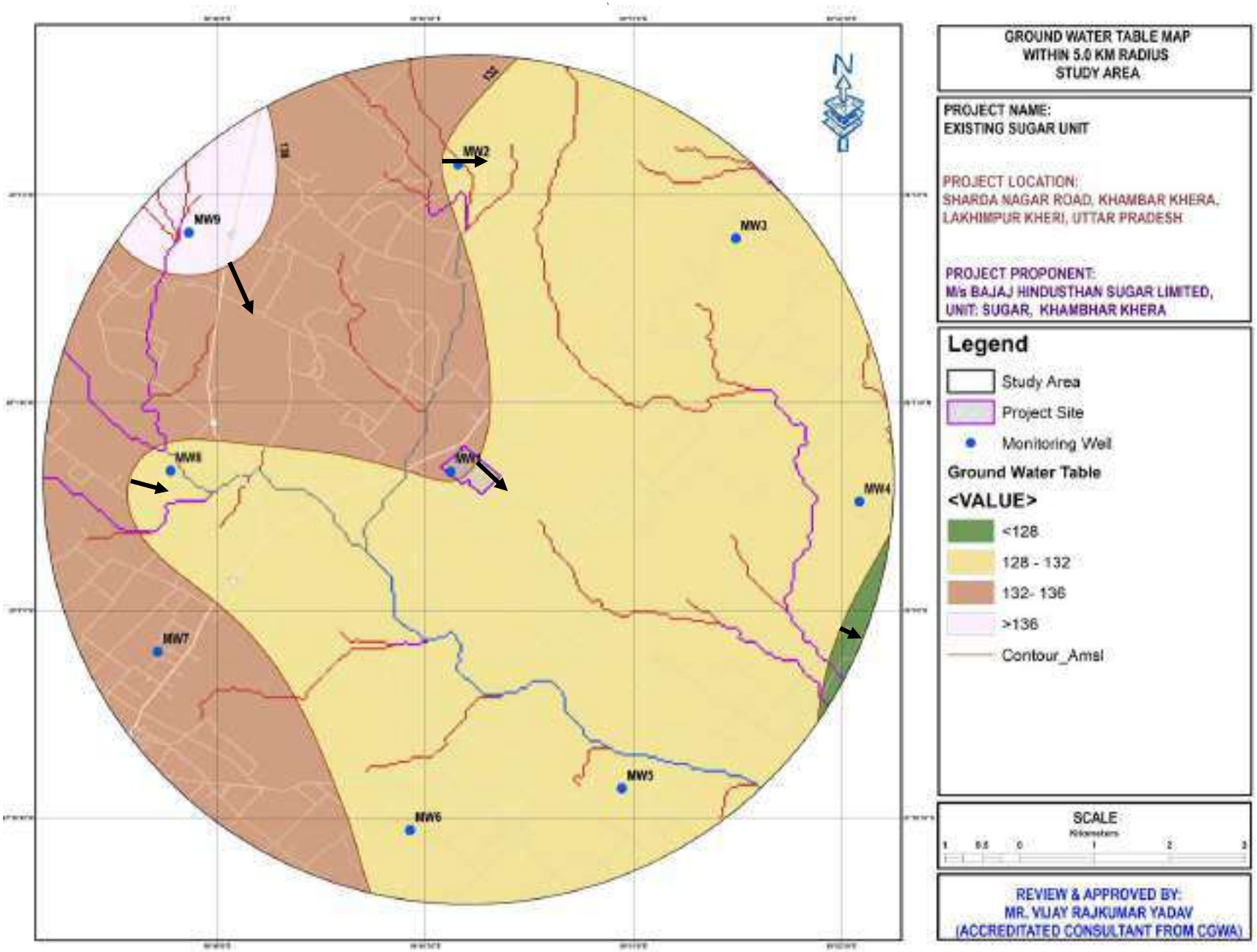


Figure No.: 2.13 Water Table Flow Maps within 5 Km Study Area

2.7 IMPACT ON GROUND WATER RESOURCES AND QUALITY

The project area is covered with rich fertile soil and underlain by a large thickness of alluvium making it one of the richest ground water repositories. Ground water is a major source of fresh water in the study area. It is the most dependable source of water, comparatively free from the vagaries of nature, easily accessible, available at the point of use and economical. Hence it is being developed indiscriminately and the ground water reservoir is stressed. Due to industrialization, urbanization and modern farming practices its quality is also at stake. The food production around the study area is commensurate with the self-sufficiency. One of the major contributors for this sufficiency is irrigation. To meet this high irrigational requirement, water resources are being increasingly developed. Ground water contributes to about 71% of the irrigation needs of the area. The indiscriminate development of ground water has resulted in depletion of groundwater storage and lowering of water level in certain areas on one hand. On other side the surface water development in areas having shallow water level has resulted in water logging and soil salinization. All these negative impacts on the resource give rise to the need for regular and continuous monitoring of the ground water regime. The monitoring data forms the base of management practices. In order to manage the water resources and plan development on scientific lines a data base needs to be generated. In view of relative importance of this valuable resource it becomes imperative to adopt sound and scientific management of ground water resources.

- **Impact on Ground Water Resources during operation of the industry:**

The requirement of project a total of **1200 KLD** of fresh ground water need to be abstracted. To meet the balance requirements for gardening etc. recycled of water from secondary effluent will be used.

Since the area falls in the Safe category and the ground water level of the area is more than 5 m bgl, hence ground water recharge proposed against anticipated groundwater draft. The annual draft is **216000 cum/year**.

- ✓ To harvest rainwater, rainwater harvesting structure will be constructed within the project area.
- ✓ Further, for ground water monitoring piezometers already installed and few more will be installed in project premises and in nearby areas.
- ✓ Water recycling is an essential component of managing our water resources efficiently and making the most of a resource that is often wasted. Water recycling cannot be adopts due to quality issue of waste water.
- ✓ In practice this means using high quality water for drinking and other personal uses, but not necessarily for purposes where alternative water sources can be safely used, such as toilet flushing, garden watering and crop irrigation.

2.7.1 GROUND WATER QUALITY

Table No 2.6: Ground Water Quality

Sr. No.	Parameter	Unit	Within Project Site	Sarva	Danka Purwa	Ramnagar	Chaphandi	Sisauna	Burhnapur	Sanda	Saidapur	Indian Standard 10500: 2012	
												Desirable	Desirable
1	**Colour**	Hazen	**<5.0**	**<5.0**	**<5.0**	**<5.0**	**<5.0**	**<5.0**	**<5.0**	**<5.0**	**<5.0**	**5**	**15**
2	**Odour**	-	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**	**Agreeable**
3	**pH**	-	7.5	7.4	7.5	7.5	7.4	7.4	7.5	7.4	7.5	6.5 - 8.5	**No Relaxation**
4	**Turbidity**	NTU	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1	**5**
5	**Electrical Conductivity**	µs/cm	728	686	712	728	695	758	720	734	728	-	**-**
6	**Total Dissolved Solids (TDS)**	mg/l	464.5	392.0	416.0	446.6	416.8	456.1	410.5	459.6	420.6	500	**2000**
7	**Ammonia (as total ammonia-N)**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.5	**No Relaxation**
8	**Anionic Detergents (as MBAS)**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.2	**1.0**
9	**Calcium as Ca**	mg/l	70.4	65.6	57.6	64.0	59.2	62.4	59.2	68.8	56.0	75	**200**
10	**Magnesium as Mg**	mg/l	24.30	18.46	*27.21*	30.13	29.16	26.24	30.13	20.41	33.04	30	**100**
11	**Chloride as Cl**	mg/l	24.0	26.0	28.0	32.0	34.0	20.0	24.0	22.02	28.0	250	**1000**
12	**Fluoride as F**	mg/l	0.40	0.38	0.42	0.40	0.36	0.40	0.39	0.41	0.38	1.0	**1.5**
13	**Free Residual Chlorine**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.2	**1.0**
14	**Nitrate as NO_3**	mg/l	16.82	13.46	15.98	17.15	16.41	15.26	17.18	15.82	15.55	45	**No Relaxation**
15	**Phenolic Compound (as C_6H_5OH)**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.001	**0.002**
16	**Sulphate as SO_4**	mg/l	38.18	45.73	36.42	38.62	30.25	28.13	29.14	34.15	30.14	200	**400**
17	**Alkalinity as $CaCO_3$**	mg/l	332.0	256.0	284.0	292.0	288.0	296.0	300.0	292.0	296.0	200	**600**
18	**Total Hardness as $CaCO_3$**	mg/l	276.0	240.0	256.0	284.0	268.0	264.0	272.0	256.0	276.0	200	**600**
19	**Aluminium as Al**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.03	**0.2**

20	**Boron as B**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.5	**1.0**
21	**Copper as Cu**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05	**1.5**
22	**Iron as Fe**	mg/l	0.14	0.12	0.18	0.15	0.11	0.12	0.11	0.12	0.13	0.3	**No Relaxation**
23	**Manganese as Mn**	mg/l	0.08	0.06	0.07	0.05	0.04	0.06	0.05	0.03	0.05	0.1	**0.3**
24	**Zinc as Zn**	mg/l	0.52	0.23	0.55	0.95	0.65	0.85	0.37	0.72	0.49	5	**15**
25	**Cadmium as Cd**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003	**No Relaxation**
26	**Lead as Pb**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01	**No Relaxation**
27	**Mercury as Hg**	µg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.0	**No Relaxation**
28	**Nickel as Ni**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02	**No Relaxation**
29	**Arsenic as As**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01	**0.05**
30	**Total Chromium as Cr**	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05	**No Relaxation**
		Microbiological Parameter											
31	**E. coli**	MPN/ 100 ml	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	**Shall not be detected in any 100 ml sample**	
32	**T. coli**	MPN/ 100 ml	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	**Shall not be detected in any 100 ml sample**	

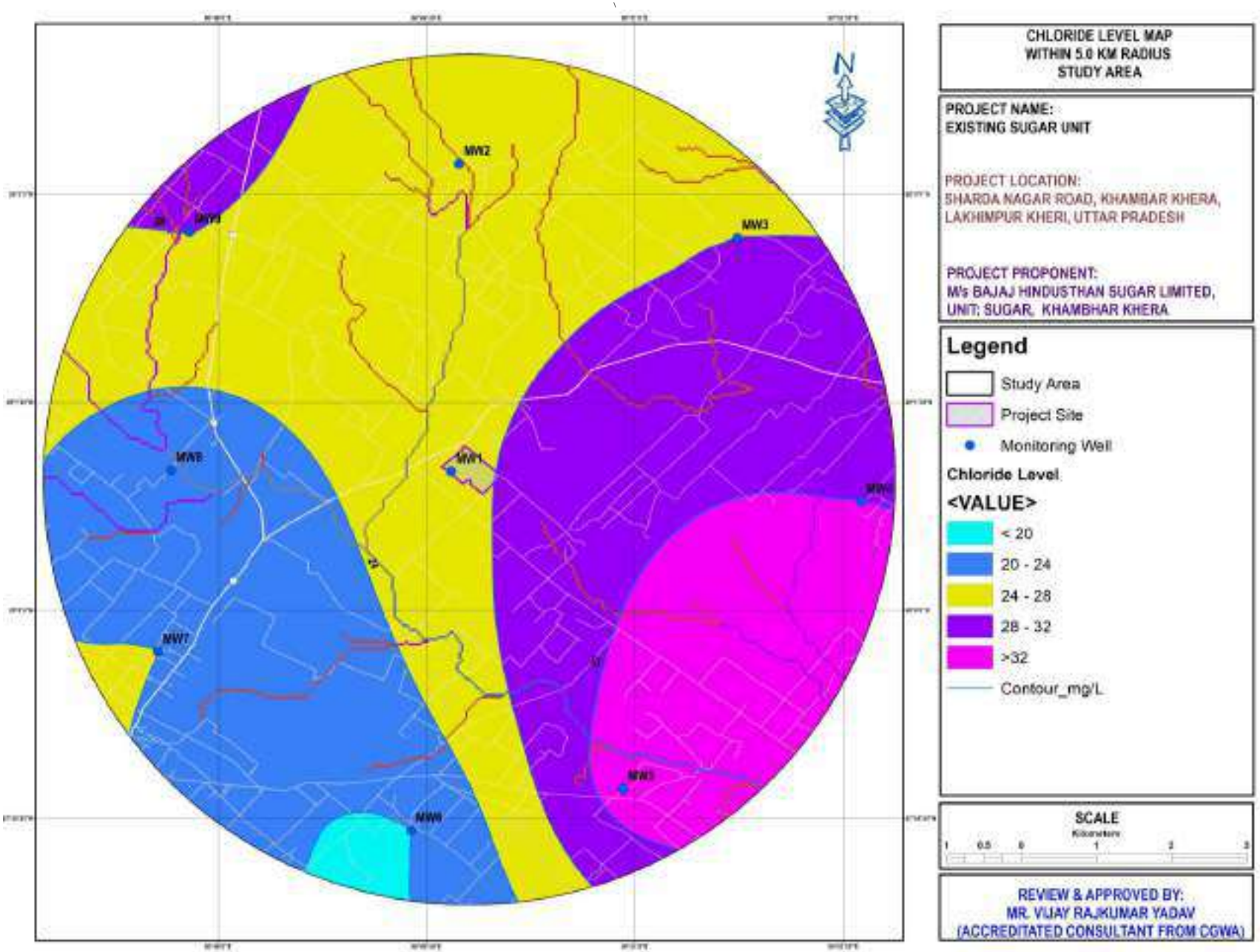


Figure No: 2.14 Chloride Level map Within 5 km of Study Area

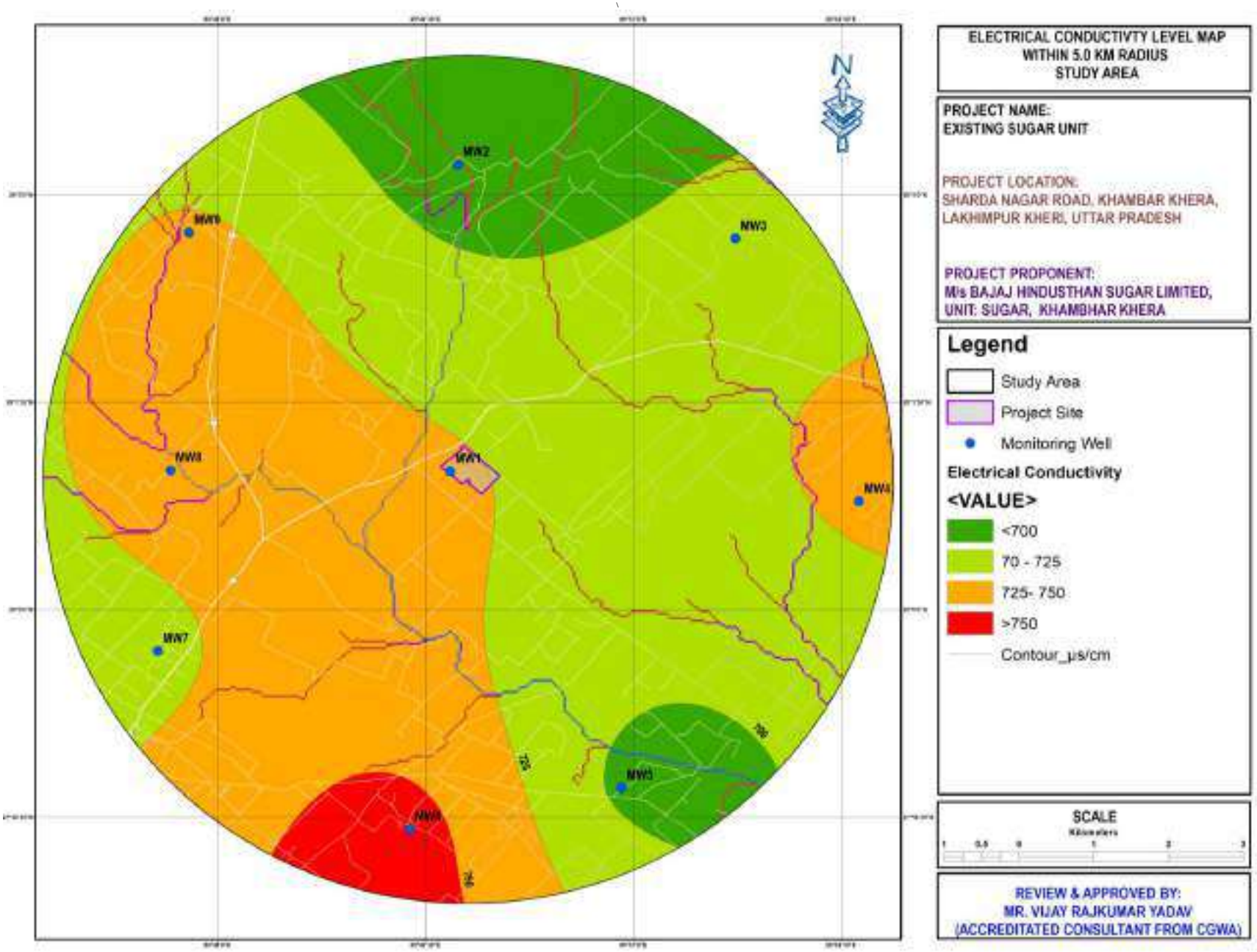


Figure No: 2.15 Electrical Conductivity Level Map Within 5 km of Study Area

2.7.2 WATER QUALITY OF NEARBY WATER BODIES

Table No.2.7 Surface Water Quality

Sr. No.	Test Parameter	Unit	Purani Chauka Nadi	Kandwa Nadi	Pond (Village: Maksoha)	Jau Tal
1.	pH	-	7.5	7.6	7.4	7.8
2.	Turbidity	mg/l	002	002	003	003
3.	Electrical Conductivity	µs/cm	524.3	845.0	772.6	964
4.	Total Hardness as $CaCO_3$	mg/l	192.0	236.0	224.0	228.0
5.	Alkalinity as $CaCO_3$	mg/l	208.0	256.0	272.0	252.0
6.	Calcium as Ca	mg/l	41.6	49.6	43.2	52.8
7.	Magnesium as Mg	mg/l	21.38	27.21	28.18	23.32
8.	Chloride as Cl	mg/l	18.0	26.0	28.0	30.0
9.	Fluoride as F	mg/l	0.35	0.84	0.73	0.66
10.	Sulphate as SO_4	mg/l	14.56	27.46	24.33	28.14
11.	Nitrate as NO_3	mg/l	5.58	11.24	15.69	12.4
12.	Phosphate as P_2O_5	mg/l	1.22	2.86	2.55	2.28
13.	Hexavalent Chromium as Cr^{6+}	mg/l	BDL	BDL	BDL	BDL
14.	Total Kjeldahl Nitrogen	mg/l	4.65	9.84	7.36	5.68
15.	Phenolic Compound (as C_6H_5OH)	mg/l	BDL	BDL	BDL	BDL
16.	Total Dissolve Solid (TDS)	mg/l	314.4	506.4	452.2	552.0
17.	Total Suspended Solid (TSS)	mg/l	53.6	78.9	81.5	66.4
18.	Dissolve Oxygen	mg/l	6.2	4.3	4.1	4.2
19.	Biochemical Oxygen Demand	mg/l	2.2	9.6	10.2	12.0
20.	Chemical Oxygen Demand	mg/l	20.0	44.0	68.0	64.0
21.	Sodium as Na	mg/l	42.0	48.2	48.6	49.2
22.	Potassium as K	mg/l	5.2	5.9	6.2	5.6
23.	Aluminium as Al	mg/l	BDL	BDL	BDL	BDL
24	Boron as B	mg/l	BDL	BDL	BDL	BDL
25	Iron as Fe	mg/l	0.13	0.24	0.25	0.45
26.	Manganese as Mn	mg/l	0.05	0.11	0.09	0.16
27.	Lead as Pb	mg/l	BDL	BDL	BDL	BDL

28.	**Nickel as Ni**	**mg/l**	BDL	BDL	BDL	BDL
29.	**Cadmium as Cd**	**mg/l**	BDL	BDL	BDL	BDL
30.	**Total Chromium as Cr**	**mg/l**	BDL	BDL	BDL	BDL
31.	**Copper as Cu**	**mg/l**	BDL	BDL	BDL	BDL
32.	**Zinc as Zn**	**mg/l**	0.96	1.56	1.68	2.42
33.	**Arsenic as As**	**mg/l**	BDL	BDL	BDL	BDL
34.	**Mercury as Hg**	**mg/l**	BDL	BDL	BDL	BDL

2.7.3 Ground water analysis result and its interpretation:

A review of the above-mentioned chemical analysis of ground water samples reveals that there a variation in chemical composition of water samples from nearby villages. Analysis results of ground water reveal the following: -

- pH varies from 7.4 to 7.5
- Total Hardness varies from 256 to 284 mg/l
- Chloride varies from 20.0 to 34.0 mg/l
- Fluoride varies from 0.36 to 0.42 mg/l

All the parameters were found within the range as per drinking water standards IS - 10500:2012 hence, the ground water of the study area is potable.

2.7.4 Surface water analysis result and its interpretation:

The pH water samples varied from 7.4 to 7.8 showing good productivity of water. The Dissolved oxygen content varied from 4.1 to 6.2 mg/l, which is good indicating oligotrophic water, favorable for aquatic organisms. This showed that the physical quality of river water samples was good.

Total suspended solids (53.6 to 81.5 mg/l) were fair in all water bodies. The values of BOD (2.2 to 12.0 mg/l) and COD (68.0 to 20.0 mg/l) were also low indicating very marginal pollution of surface water samples. The values of conductivity ranges from 524.3 to 960 µs/cm which is satisfactory due to the presence of ions in the water bodies.

CHAPTER-3
DETAILS OF THE TUBEWELL/BOREWELL WITH LOCATION ON SITE PLAN AND LOCATION OF THE PIEZOMETER

3.1 DETAIL OF THE TUBEWELLS/BOREWELLS

The total water requirement of the project being met from ground water through two existing bore well. Details of the existing tube wells are given below:

Table No. 3.1 Details of the existing tube wells

Sr. No.	Type of Structure-Date	Depth (m)	Depth to Water Level (mbgl)	Discharge (m3/Hr)	Operational Hrs. (Day)	Mode of Lift	Pump Capacity (HP)	Coordinates
1	Borewell/ 06/07/2006	91.46	6.75 (Avg)	200	2	Submersible	60	28.015246° 80.83042°
2	Borewell/ 06/07/2006	96.0	6.75 (Avg)	200	2	Submersible	60	28.017779° 80.830234°
3	Borewell/ 06/07/2006	140.35	6.75 (Avg)	200	2	Submersible	60	28.018831° 80827959°

3.2 DETAIL OF INSTALLED PIEZOMETER WITH COORDINATES

Table No. 3.2 Details of Piezometer

S.No	Installed Piezometer	Coordinates
1.	Piezometer One	Latitude: 28.016428° Longitude: 80.828174°

3.2.1 PHOTOGRAPHS OF PIEZOMETERS

Fig No.3.1: Image of Piezometer One

3.3 WATER REQUIREMENT & ITS UTILIZATION

Existing Industrial fresh water requirement is 1140 KLD. Domestic water requirement is 60 KLD. Hence total fresh water requirement is 1200 KLD, which will be sourced from ground water.

Table No.: 3.3
Breakup of Fresh Water Requirement

S.No	Particulars	Water Requirement (KLD)
1.	**Domestic Activates**	60
2.	**Industrial**	1140
	Total	1200

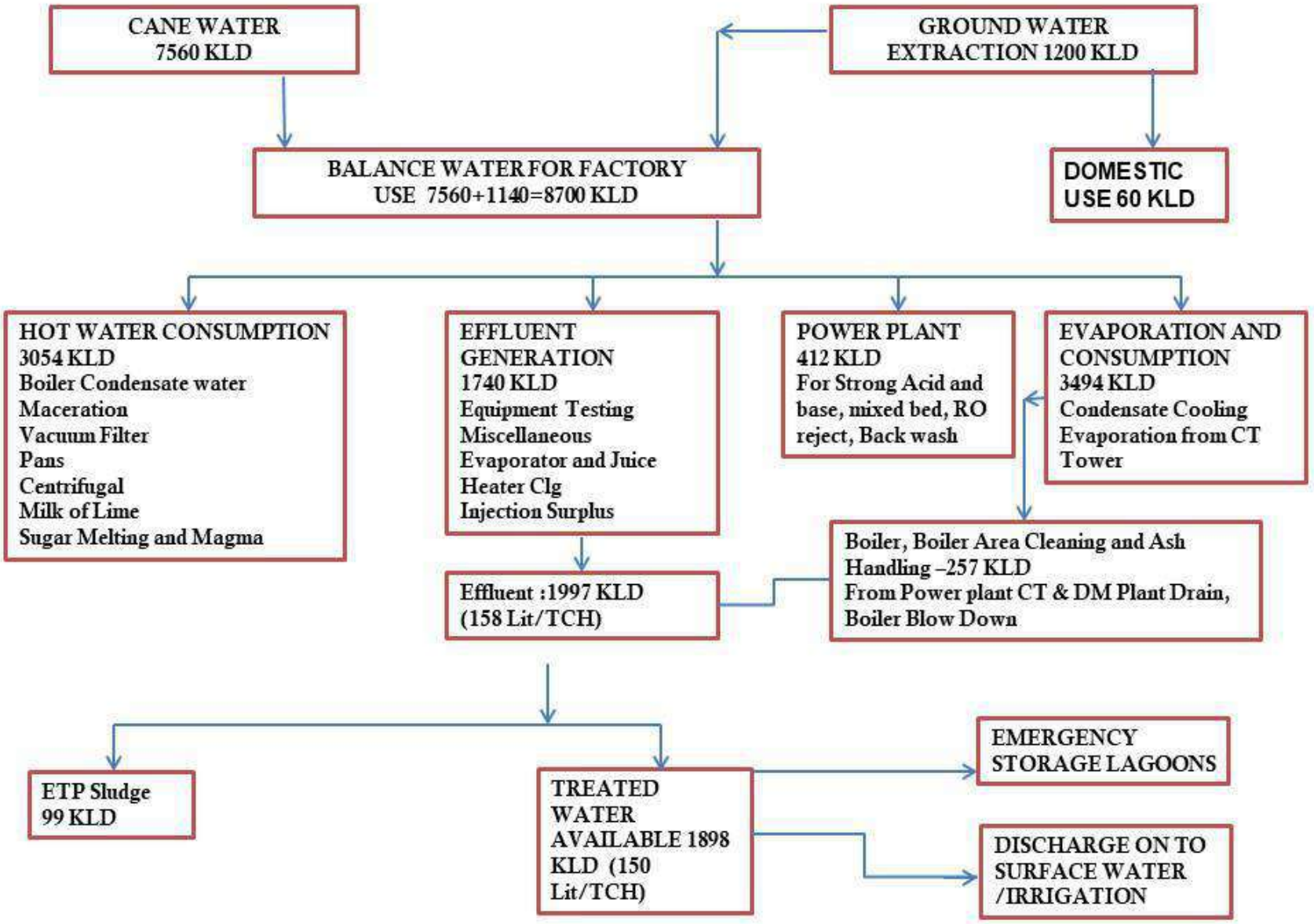


Fig No. 3.2 Water Balance of Sugar Unit

CHAPTER-4
COMPREHENSIVE ASSESSMENT OF THE IMPACT ON THE GROUND WATER REGIME IN AND AROUND THE PROJECT AREA HIGHLIGHTING THE RISKS AND PROPOSED MANAGEMENT STRATEGIES PROPOSED TO OVERCOME ANY SIGNIFICANT ENVIRONMENTAL ISSUES

4.1 SOCIAL ECONOMIC ASSESSMENT STUDY

An essential part of environmental study is socio-economic environment incorporating various facts related to socio-economic conditions in the area, which deals with the total environment. Socio economic study includes demographic structure of the area, provision of basic amenities viz., housing, education, health and medical services, occupation, water supply, sanitation, communication, transportation, prevailing diseases pattern as well as feature of aesthetic significance such as temples, historical monuments etc. at the baseline level. This would help in visualizing and predicting the possible impact depending upon the nature and magnitude of the project.

Socio-economic study of an area provides a good opportunity to assess the socio-economic conditions of an area. This study will possibly make a change in living and social standards of the particular area benefitted due to the Project. The gross economic production of the area will be increased substantially due to the existence of this project. It can undoubtedly be said that this project will provide direct and indirect employment and improve the infrastructural facilities and standards of living of the area.

Objectives of the Study

The objectives of this socio-economic report consist of:

- To conduct socio-economic assessment study in Project Area.
- To know the current socio-economic situation in the region to cover the sub sectors of education, health, sanitation, and water and food security.
- To recommend practical strategic interventions in the sector.
- To help in providing better living standards.

Scope of Work

- To study the Socio-economic Environmental of area from the secondary sources,
- To conduct socio-economic survey for primary data collection and to know the current socio-economic situation in the region to cover the sub sectors of education, health, sanitation, and water and food security,
- Developing a questionnaire for survey,
- Prediction of project impact and mitigation measures,
- To recommend practical strategic interventions in the sector.

4.2 BASELINE STATUS

The latest available data has been complied to generate the existing socio-economic scenario of the study area. Information on socio-economic profile was collected from the Primary Census Abstract CD 2011 including the Population details of the region. M/s Bajaj Hindusthan Sugar Ltd, Unit Sugar Located at Village: Khamberkhera, Block: Fulbehad, District: Lakhimpur Kheri, Uttar Pradesh. Total 24 villages are found within the study area and Socio-economic data within 5 km radius of the project site which are enlisted in Table 4.1.

Table 4.1
Summary of the Socioeconomic Structure of the study Area

S. No	Particulars	Study Area
1.	Household	10848
2.	Total Population	60652
3.	Total Male Population	32420
4.	Total Female Population	28232
5.	Population (Age 0-6 years)	11097
6.	Total SC Population	16229
7.	Total Literates	27355

Table No. 4.2
Demographic Profile of the Area

S.No	Name of Village	Household	Total Population	Total Male Population	Total Female Population	Population (Age 0-6 years)	Total SC Population	Total Literates
1.	Maksoha	1062	5999	3157	2842	1127	1775	2612
2.	Khambhar Khera	1304	7142	3758	3384	1399	2162	3278
3.	Mainhan	382	2042	1080	962	295	1093	767
4.	Ganga Behar	457	2906	1536	1370	602	744	958
5.	Tatarpur	1158	6693	3536	3157	1328	1260	2976
6.	Khaiya	1255	6914	3626	3288	1330	1159	2539
7.	Hajratpur	393	2287	1199	1088	419	737	1106
8.	Anjnapur	147	741	401	340	140	334	371
9.	Laukiha	582	3271	1788	1483	519	335	1345
10.	Saidapur Khurd	313	1693	916	777	325	351	706
11.	Sarva	1102	6114	3258	2856	1209	1349	2327

12.	Sanda	87	580	309	271	77	319	333
13.	Mahewa	436	2472	1656	816	279	618	1751
14.	Bedaura	65	367	193	174	63	13	201
15.	Kunwarpur	6	31	18	13	4	0	18
16.	Lilouti	17	110	57	53	12	0	72
17.	Shitalapur	275	1626	866	760	278	746	909
18.	Chafandi	205	1123	584	539	217	603	499
19.	Parsiya	49	328	168	160	49	0	115
20.	Bhurha	190	1145	615	530	230	223	626
21.	Saidapur	242	1477	773	704	251	63	812
22.	Marhia	186	1074	567	507	183	256	564
23.	Kaluwapur	235	845	428	417	131	172	581
24.	Ibrahimpur	700	3672	1931	1741	630	1917	1889
Total		**10848**	**60652**	**32420**	**28232**	**11097**	**16229**	**27355**

- Total Number of households is about 10848.
- Total population of villages within the 5 km study area is 60652 out of which males are 32420 and Females are 28232.
- Sex ratio in the study area is 870.
- Out of the total population, the population of children within the age 0-6 age-group is about 11097 (18.29 %).
- Scheduled caste population is 16229 (26.75%).
- Out of the total population in the study area is 27355 i.e 45.10 % are literates.

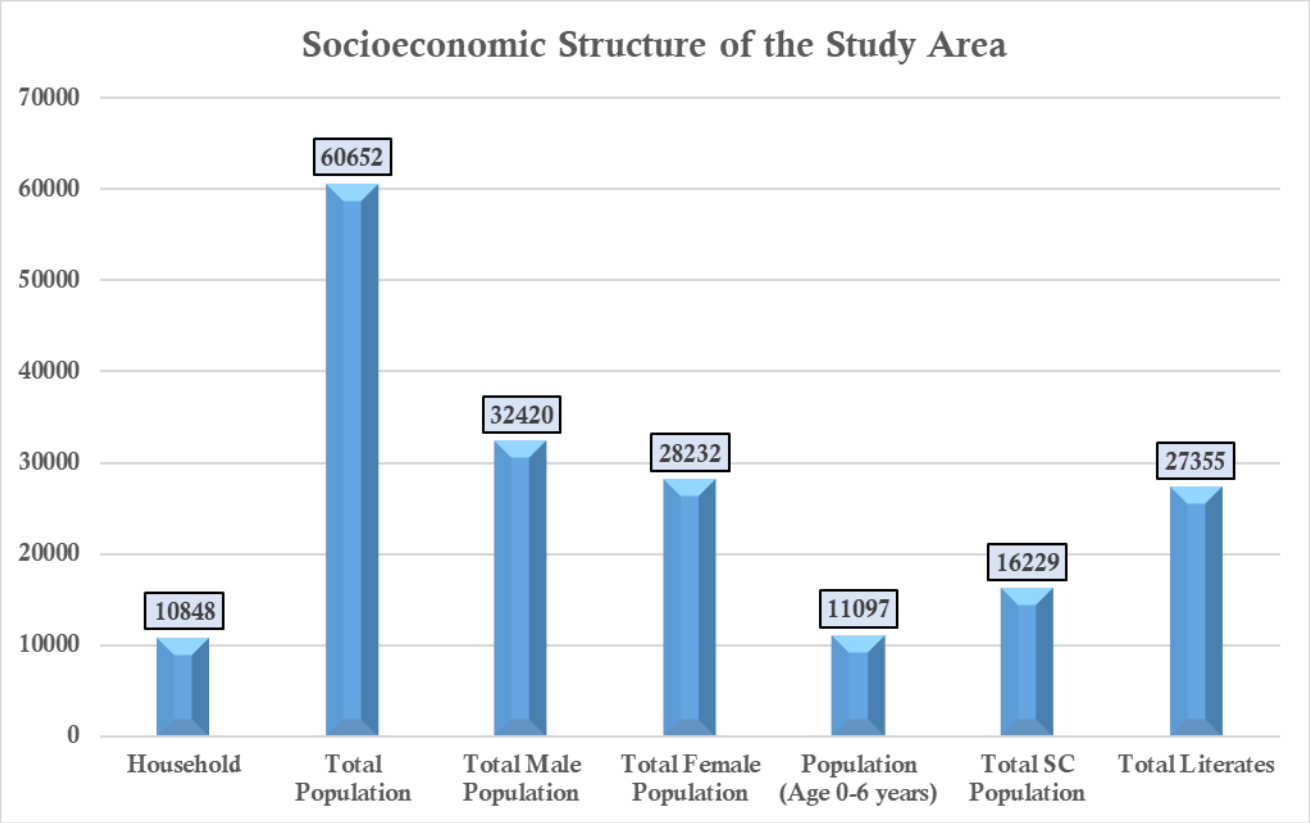


Fig No.: 4.1 - Population Details in the study area

DISTRIBUTION OF VILLAGES ACCORDING TO AVAILABILITY OF DIFFERENT AMENITIES, 2011											
Name of the Block	Number of Inhabited Village	Type of Amenity Available				Type of Amenity Available					
		Education	Medical	Improved Drinking Water	Post Office	Telephone	Transport	Banks	Agricultural Credit Societies	Approach Pucca Road	Power Supply
Fulbehad	24	4	4	Yes	2	8	Yes	4	0	4	Yes

4.3 DEPENDENCY ON SOURCES OF WATER

Tap Water-treated: This source of drinking water refers to a source of drinking water which is provided to the villagers through pipes within their premises or to the villagers through common taps (public taps/community water points) by the Government departments, local bodies, panchayats, public or private estate agencies, etc. after treatment. Such a source is treated as 'Tap water from treated source.

Tap Water-un-treated: If the villagers are drawing drinking water through pipes either directly from a well or bore well or after pumping the well or tube well water, or the water is supplied through pipes to the households of the village or through public taps without treatment. Such a source is treated as 'Tap water from un-treated source'.

Covered Well (CW): A well that is (1) covered on sides from run-off water (i.e., excess water from rain, snowmelt or other sources flows over the land) through a wall lining or casting that is raised above ground level on a platform that diverts spilled water away from the well and

(2) covered so that bird droppings and animals cannot fall down the hole. It is considered as covered well.

Un-covered Well (UW):

A well which is (1) un-covered on sides from runoff water, (2) un-covered from bird droppings and animals; or (3) both.

Hand Pump (HP):

Hand pump means where ground water is taken out manually by operating a hand pump.

Tube well / Borehole (TW):

Tube well denotes the ground water source from where ground water is taken out through electrical or diesel pump. Spring, River/Canal, Tank/Pond/Lark are self-explanatory.

The main reason for this rapid fall in groundwater level is unrestricted extraction of water through submersible pumps installed at every home. Wastage of fresh water occurs in mammoth proportions and unfortunately there is no recharging mechanism in place as heavy construction, accompanied by rising population and expansion of the city is gobbling upland.

Table No. 4.3

Availability of hand Pump and Tube Wells

Name of Block	Only tap (treated/ untreated)	Only well (covered / uncovered)	Only tubewell /borewell	Only hand pump	More than one source only from tap, well, tubewell, hand pump
Fulbehad	Yes	0	4	8	5

4.4 INDUSTRY WITHIN THE 5.0 K RADIUS OF THE PROJECT SITE

• **M/S BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT: KHAMBERKHERA (SUGAR DIVISION)** • **M/S BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT: KHAMBERKHERA (DISTILLERY DIVISION)**	Within 5.0 km of the study area

4.5 IMPACTS DUE TO GROUND WATER DRAFT

Groundwater is a valuable resource both in the India and throughout the world. Where surface water, such as lakes and rivers, are scarce or inaccessible, groundwater supplies many of the hydrologic needs of people everywhere. In the India, it is the source of drinking water for about half the total population and nearly all of the rural population. Groundwater depletion, a term often defined, as long-term water-level declines caused by sustained groundwater pumping, is a key issue associated with groundwater use. Many areas of the India are experiencing groundwater depletion.

- Lowering of the water table.
- Reduction of water in streams and lakes.

- Land subsidence
- Increase costs for the user.
- Deterioration of water quality

❖ The main impact of ground water draft by industries is groundwater depletion, a term often defined as long-term water-level declines caused by sustained groundwater pumping is a key issue associated with groundwater use which may cause the following impacts on socio economic condition:

❖ Over pumping lowered the water level, which decline the yield and reduce its availability for irrigation as well as drinking purposes, which can directly effect to the basic need of the population

❖ Crop production decrease from lack of water availability (40% of global food production relies on groundwater)

❖ Decline in water level may lead to deterioration of water quality due to excessive ground water draft may have an adverse effect to the health of the people in the study area.

❖ When water is taken out of the soil, the chances of soil collapses, compacts, and drops and causes land subsidence due to removal of subsurface water may increase.

❖ As the depth to water increases, the water must be lifted higher to reach the land surface through pumping which require more energy. Hence it becomes prohibitively expensive.

4.6 IMPACT OF GROUND WATER SOURCES DUE TO PAST GROUND WATER ABSTRACTION

The ground water requirement is 1200 KLD. The water requirement will be met from the existing borewell. It is noted that no additional ground water structures will be constructed for this purpose without prior approval of the GWD. Therefore, the impact of ground water condition due to the present proposed is nil.

4.6.1 MITIGATION MEASURES

Over-exploitation of groundwater was found to have several socio-economic and ecological consequences. Water development decisions in the State and elsewhere in the country are primarily guided by economic objectives and criteria, which promote only those investments that are capable of giving higher direct economic returns in the water sector. As this is existing project therefore following mitigation measures already being adopted or will be adopted after getting NOC: The project proponent in consultation with Regional Office, CGWB may provide artificial recharge through rooftop area for better percolation of rain water.

- The design and construction will be done after detailed engineering in case of requirement of recharge structure development.

- The industry will install piezometers fitted with automatic water level recorder having telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with CGWB and as per as NOC conditions.
- The industry will take up area specific plantation program to enhance the recharge measures.
- Ground water levels in the area are shallow and in and around the industry, artesian/free flow conditions are prevailing.
- Decline in the ground water level during last decade is insignificant.
- Stage of ground water development is 51.709 % and Fulbehad block falls under Safe.
- The region is flanked by the great Indo-Gangetic alluvial plains. It is occupied by litho-assemblage of various geological formations ranging in age from the Archen to quaternary period. The major part of the area up stream, greater and lesser Himalaya is composed essentially of variegated granite and granite gnesses with enclaves of meta-sediments and meta basics and shiwalik sandstone.
- There is insignificant impact on ground water regime around the industry so far from the present withdrawal.
- If the pace of ground water abstraction remains same, there is no likelihood of adverse impact on the ground water regime of the area in near future.

Bajaj Hindusthan Sugar Limited, Unit Fulbehad Sugar falls under Safe category as per Central Ground Water Board categorization. The total freshwater requirement is 1200 KLD is sourced from three existing Borewell. Rainwater harvesting/artificial recharge measures must be practiced for augmentation, betterment and reducing stress on groundwater resources in long run.

Rainwater harvesting practices through roof-top is being/shall be carried out and the available run-off from the same will be used for green belt.

4.6.1.1 ARTIFICIAL RECHARGE

Natural replenishment of ground water storage is slow and is unable to keep pace with the excessive exploitation of ground water. With increasing urbanization, the land area for natural rain water recharge is also shrinking and large unutilized runoff carries pollution to the water bodies. Artificial recharge to groundwater aims at augmentation of the ground water storage by modifying the natural movement of surface water, utilizing suitable civil construction techniques to increase the seepage rate exceeding that under natural conditions of replenishment. The rainfall occurrence in India is limited to about 3 months period, ranging from about 10 to 60

rainy days. The natural recharge is restricted to this period only. The artificial recharge techniques aim at increasing the recharge period in the post-monsoon for about 3 months to provide additional recharge. This would result in providing sustainability to ground water development.

In hilly areas, even though the rainfall is high, scarcity of water is felt in post-monsoon season. Due to steep gradients, a large quantity of water flows out to low lying areas as surface runoff. Springs are the major source of water in hilly areas which gets depleted after monsoon. There is a need to provide sustainability to these springs Small surface storages above the spring level are effective in providing additional recharge and sustain the spring flow for a longer period. Most of the urban areas in the country are facing water scarcity. The dependence on ground water has increased many folds and the natural recharge to ground water has decreased due to increased buildings and paved areas etc. Roof top rain water harvesting, which involves the collection of rainwater from the roof of the buildings and its storage in surface tanks or recharge to sub-surface aquifer, can play an important role in conservation of water. Thus, the need for artificial recharge of groundwater is beyond doubt and is the most powerful management strategy available to face the challenge of fast depletion in ground water storages.

Inside plant premises

Rainwater harvesting can be done by diverting the runoff that is generated from roof sheds, roads and green belt areas of recharging into ground water system. Implantation of recharge mechanism ensures the balance between the discharge vis-a-vis recharge of the aquifer system and improvement in the ground water quality. The normal annual rain fall for the said area has been taken as 1231 mm. based on the site plan and land use pattern of the plot, the computation of runoff for each unit has worked out and the details are tabulated below:

Table No 4.4
Estimation of annual rainfall runoff potential

S. No	Land use type	Area (sqm)	Coefficient of runoff	Rainfall (m)	Quantity of Rainwater (cub m)
1.	Roof Top Area	5750	0.85	1.231	6016.51
	Total	**5750**			**6016.51**

From the above computation, it is evident that a total quantum of 6016.51 cum/year of rainwater can be fruitfully harvested & recharged from plant premises annually by constructing suitable recharge structures against the mandatory requirement of 216000 Cum/year. In order to design the recharge structures, hourly runoff of 30 mm/hr has been taken into account and the details are tabulated below.

Hourly Computation of Runoff – (30 mm/hr)

S.No	Land use type	Area (sqm)	Coefficient of runoff	Intensity of Rainfall (m)	Quantity of Rainwater (cub m)
1.	Roof Top Area	5750	0.85	0.03	146.625
	Total	**5750**			**146.625**

Structure Calculation:

STRUCTURE CALCULATION:

Thus, the total rainwater harvesting capacity of roof top area of the industry is about 146.625 Cu.mts per hour.

Assuming retention time of 0.03 hour in the recharge pit, the design volume for the recharge pit is 146.625/4 = 36.65 m^3

Let us provide recharge pit of 2 m × 2 m in size and 2.5 depth.

Volume of one pit = 10 m3

Capacity of One Bore well recharge: 30 Cubic meter

Average Recharge Capacity of Pit with two well = 10 + 30 + 30 = 70

Required no. of pits = 36.65 / 70= 0.52 (1 appx.)

Proponent shall provide 1nos. recharge pits each of 2 m × 2 m × 2.5 m in size at peak rainfall intensity of 30 mm.

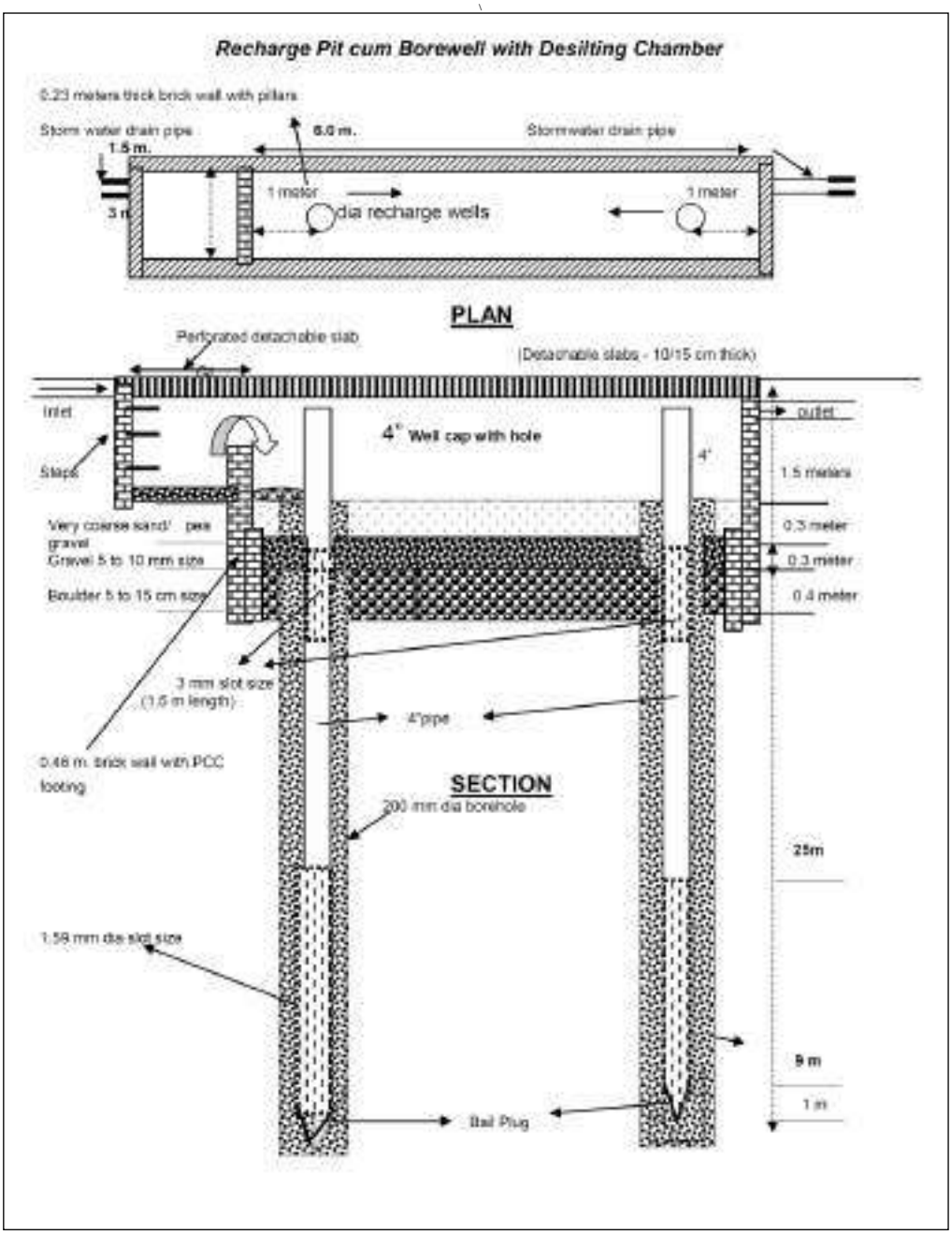


Fig No.: 4.5 Proposed designs of Double Bore Recharge structure

The location of these sites would be located as per the layout of storm water drains and the catch basins that are proposed to be constructed. Necessary precautions shall be taken to avoid any contaminated water entering into the recharge structures. The recharge structures would be so designed that these are operational only during the monsoon seasons. All the structures are to be constructed in series and the overflow from one may be accommodated to the next structure. For the plot areas having green belt necessary slopes may be given so that the rainfall runoff is channelized and diverted to the proposed recharge shafts. While implementing the recharge structures, it is suggested that the spacing between two consecutive recharge trenches may be 50 meters apart. Settling chambers may be located at suitable locations before the recharge structures so as to avoid any excess siltation to the

recharge trenches. Provision of Geo-textile mesh/ Johnson cloth on the top of the filter media is preferable to avoid frequent clogging of the filter media. Special care needs to be taken for identifying the exact locations of the recharge structures so that the ground water augmentation is optimal. The area under recharge project has hydro-geological conditions having alluvial aquifer systems, exact depth of recharge well and its slot positions would be ascertained based initial wells and subsequently tested for its intake rate. Proper type of rig deployment and construction of recharge structures warrants for strict supervision of ground water experts while implementation. It would be imperative that the recharge wells are tested and it is suggested that slug test may be conducted at selected recharge wells so as to ascertain the dissipation rate of the rainfall runoff to the aquifer systems. Such an approach shall ascertain the proper recharge mechanism at the study area. Therefore, the total annual recharge from rain water harvesting is about 124432.51 cub m per year against the withdrawal of 216000 cub m per annum of ground water (which is around 5 % only). The balance amount of recharge shall be made by adopting suitable village ponds in the Fulbehad block and converting them in recharge ponds. Implementation of recharge mechanism in the study area would create a balance between the recharge vis-à-vis discharge relationships of the aquifer system. It shall also maintain the ground water quality, which may deteriorate due to prolonged pumping, and the recharge of fresh rainfall runoff shall compensate it.

4.6.1.2 Artificial Recharge of Ground water from the village Pond:

Recharge can either be natural, from precipitation that falls on the earth's surface and moves on its way underground or it can be artificial, from human activities that deliberately or inadvertently replenish an aquifer. Artificial recharge may be defined as the process of replenishing groundwater by augmenting the natural infiltration of rainwater or surface water into underground formations through various methods designed depending on the topographic, geologic and soil conditions.

Pond in the village is generally filled with water only during the rainy season and during summer they are dry. It is proposed to adopt these village ponds to take up artificial recharge artificial recharge to ground water of the pond water, which is overflowing to adjacent areas during monsoon period. The artificial recharge to ground water in the pond area will result into rise in water levels in the village tube well as wells and increase the supply of water to the land adjacent for irrigation purposes. Thus, recharge scheme in the pond will benefit the tube wells.

The industry has adopted 2 ponds located in Village: Khamberkhera, Chamalpur for artificial rain water harvesting are as recharge shaft and natural percolation in ponds which will result

into creation of additional recharge which will be sufficient to fulfill the mandatory requirements as per guidelines of Ministry.

Total pond area is 2.1929 hectare i.e 21929 m^2.

Table No 4.5, Details of ponds

Type	Village Name	Gata No.	Area (Hectare)	Existing Depth
Pond -I	**Khamberkhera**	981	1.1409	3
Pond -I	**Chamalpur**	740	1.0520	3
	Grand Total	**2**	**2.1929**	**3**

The details of pond and available runoff to be recharged are as under in the table:

Table No 4.6, Recharge calculation in ponds

Sr No	Village Name	Area (in Hectare)	Area (m2)	Depth in meter after Desilting	Total Storage Capacity	60%	No of Filling	Quantity of water to be recharge
1.	**Khamberkhera**	1.1409	11409	3	34227	20536	3	61608
2.	**Chamalpur**	1.0520	10520	3	31560	18936	3	56808
Grand Total		**2.1929**	**21929**	**3**	**65787**	**39472**	**3**	**118416**

From pond total water available recharge will be 118416 m^3.

The total amount of recharge through adopted pond will be 118416 m^3 in a year and withdrawal will be 216000 m^3 per year.

Existing industry is situated in Safe block Fulbehad of district Lakhimpur Kheri as per Ground water dynamic 2020, hence we will have to recharge 50% of total withdrawal annually.

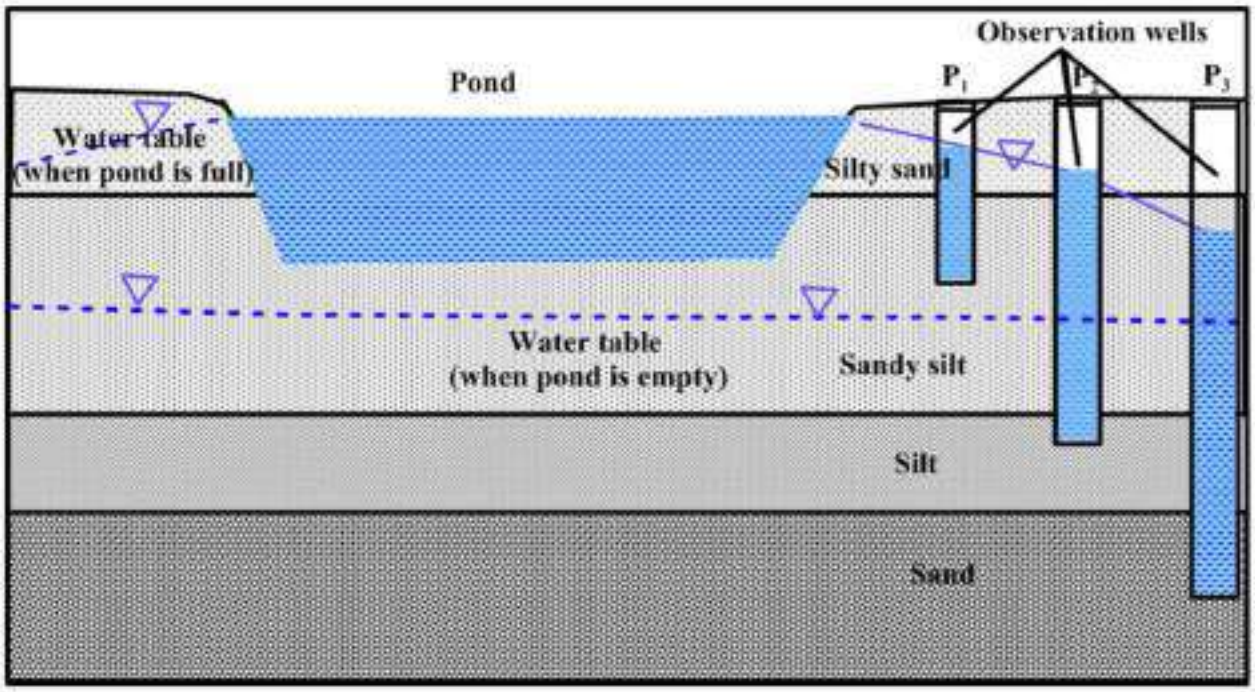
As per CGWA guidelines total amount of rainwater to recharge for the withdrawal of 216000 m3/Annum is 108000 m^3/Annum.

Against requirement of 108000 m^3/annum, the company will recharge 118416 m^3/annum through Pond).

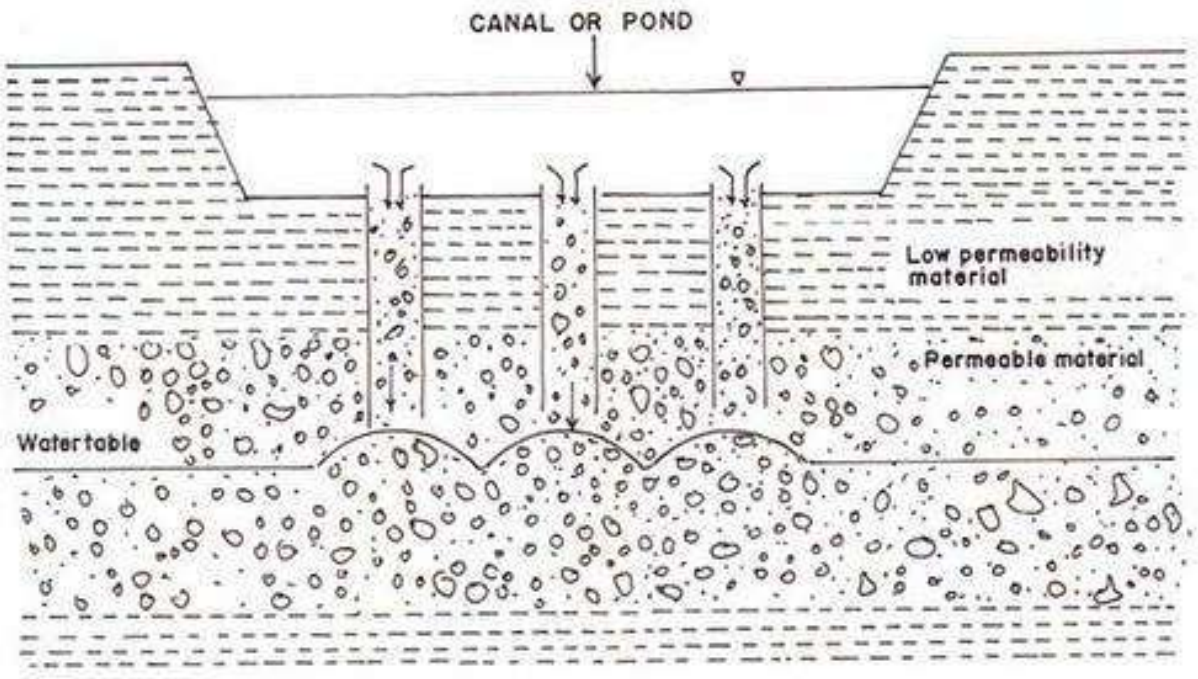
Table No 4.7,
Recharge Summary

Total Fresh Water Requirement for Sugar project	1200 KLD/216000 cum/year
Source of water for plant activates	Ground Water
RHW potential /Artificial recharge required	Maximum up to 50% recharge Criteria (Safe Zone) 108000 cum/year
Total artificial rainwater recharge outside the plant	6016.51 cum/year
Total artificial rainwater recharge Inside the plant	118416 cum/year
Total recharge	124432.51 cum/year

SCHEMATIC DIAGRAM OF POND RECHARGE TO BE CONSTRUCTED IN VILLAGES



CROSS SECTION OF POND



Recharge Shaft Cross Section

4.7 DYNAMIC GROUND WATER RESOURCES

With increasing population and development activities in Lakhimpur kheri district, block: Fulbehad as a whole more and more withdrawal of ground water is taking place to meet the ever-increasing water requirement. Quantitative assessment of ground water availability in space and time is one of the vital component and pre requisite for planning ground water development in an area. As such it requires enormous data on various parameters including water level fluctuation, specific yield, draft etc. to assess ground water availability. Periodic

assessment of ground water resources is being done by Central Ground Water Board and the resources availability along with categorization of assessment units are available in the standard publications of CGWB as well as on the web site.

The dynamic ground water resource is replenished able annually by precipitation, irrigation return flow, and canal and tank seepage. The total ground water recharge includes the annual replenish able ground water recharge and potential recharge in shallow water zones. The 62.399 % of this resource can be utilized for irrigation purpose leaving 12.18 % for domestic and industrial uses.

Groundwater Resources of an area can be distinguished under two categories -

1. Dynamic Ground Water Resources
2. Static Ground Water Resources

DYNAMIC GROUNDWATER RESOURCES

Dynamic groundwater is that amount of water, which is found in the natural zone of fluctuation in an aquifer due to ground water recharge. Total Ground Water Recharge (Rt) of the area can be estimated by assessing the various component of the following equation.

Equation: Rt = Rr + Rs+ Ri + Sr +Rc

where:

Rr= Recharge from Rainfall

Rs = Recharge from irrigation due to surface water

Ri = Recharge from irrigation due to groundwater

Sr = Recharge through surface water bodies

Rc = Recharge to confined aquifer

The U.P. state ground water department after reconciliation with CGWB, has estimated block wise dynamic ground water resource for the year 2020 as per recommended methodology of GEC-1997. Since these data have been accepted by NABARD, for formulation of future irrigation development plan in the district:

The project area forms a part of administrative Block: Fulbehad, District: Lakhimpur Kheri. As per the reported data, (Report on Dynamic Ground Water Resources of Uttar Pradesh, CGWB, 2020) a summarized Ground Water Potential of Fulbehad block, Lakhimpur Kheri district is as follows: Net Annual Ground Water Availability (Ham)	14990.150 ham
Gross Ground Water Draft for All Uses (Ham)	689.119
Stage of G.W. Development (%)	51.709 %
Category	Safe

4.8 STATUS OF GROUND WATER DEVELOPMENT

The present max ground water users are nearby villages using ground water for irrigation & domestic purpose. The ground water withdrawal units are mainly tube wells, ranging in depth between 60 to 120 feet below ground level, operated by mono block pump sets.

The block wise ground water resource potential in the district has been assessed as per GEC-97. The stage of ground water development in block is 51.709 % and it is in safe category. The total replenish able ground water resource in the district is 16655.720 ham, of which the total existing ground water draft by all means is 689.119 Ham. The net utilizable ground water resources for future irrigation development are – 7062.150 Ham.

4.9 RECOMMENDATION AND SUGGESTION

- Awareness program about the conservation of ground water resources to make the population aware.
- The crops consuming less quantity of water may be grown in place of crops requiring more water in the water stressed areas.
- The abandoned dug wells may be cleaned and should be used for recharging the ground water by utilizing the surface monsoon runoff.
- The water level monitoring network needs to be increased in the block.
- Artificial rainwater recharge must be adopted by Non-agricultural users to compensate the draft.

CHAPTER-5
MEASURES ADOPTED FOR WATER CONSERVATION, BRIEF WRITE UP ALONG WITH CAPACITY AND FLOW CHART OF STP/ETP AND WATER BALANCE

5.1 ADEQUATE METHODS OF WASTEWATER TREATMENT

Industry has already installed biological treatment having adequate capacity as per norms. A conventional mode of Activated Sludge Process is incorporated.

Nature of Waste

- Washing water
- Process Water
- C.T blow down
- Pumps & Seals
- Boiler Blow down

Following Treatments are carried out.

- Collection Tank/Buffer Tank
- Aeration Tank
- Clarifier
- Collection & Lifting sump
- MGF
- ACF
- Storage Tank
- Cartridge Filter
- Receiving Tank to cooling tower & reuse in process

5.2 DETAILS DESCRIPTION OF CAPACITY AND FLOW CHART OF EFFLUENT TREATMENT PLANTS WITHIN THE PROJECT

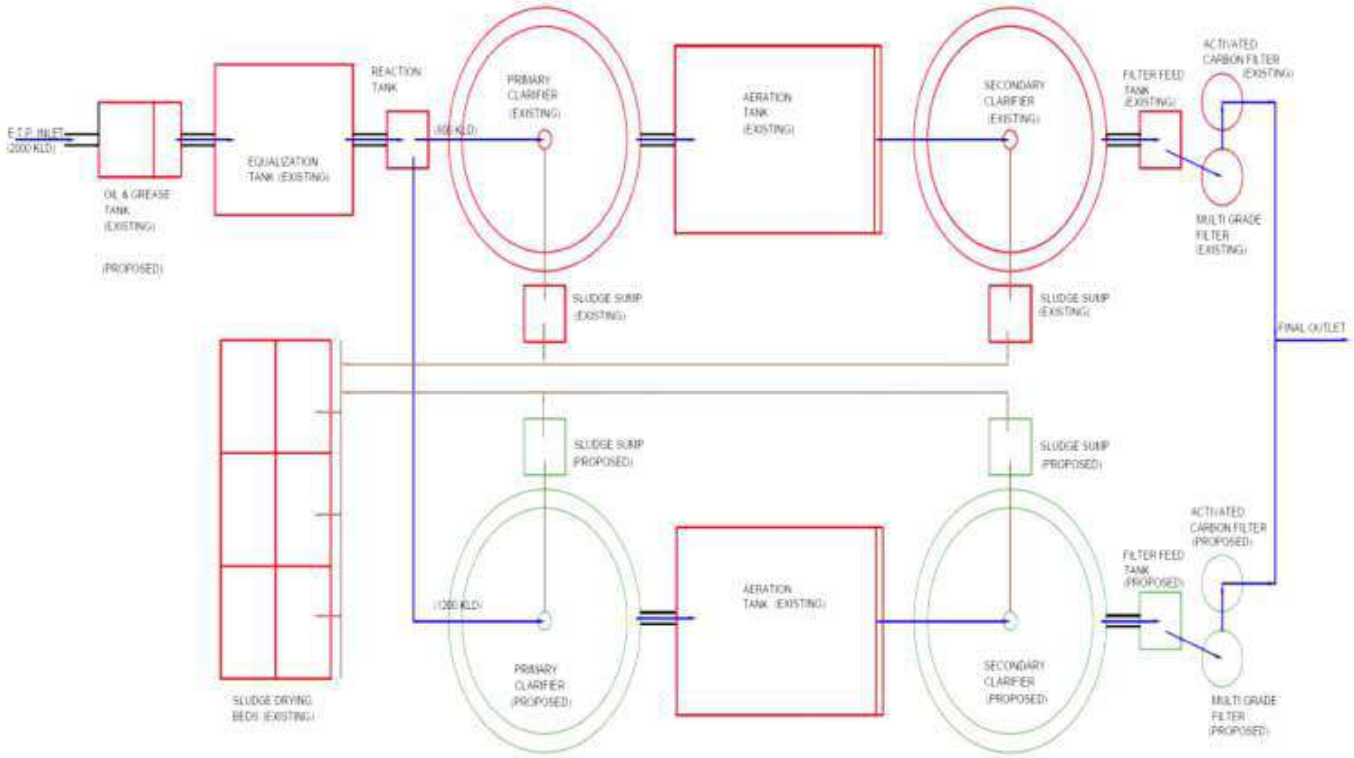


Fig: 5.1, Existing effluent treatment Plant

5.3 DETAILS OF WATER CONSERVATION MEASURES TO BE ADOPTED TO REDUCE /SAVE THE GROUND WATER THROUGH RECYCLING OF WATER

To meet the requirement of project a total of **1200 m^3/day** of fresh ground water need to be abstracted. To meet the balance requirements for gardening etc recycled of water from secondary effluent will be used.

Since the area falls in the Safe category and the ground water level of the area is less than 5 m bgl, hence ground water recharge proposed against anticipated groundwater draft. The annual draft is **216000 cum/year**.

To harvest rainwater, rainwater harvesting structure will be constructed within the project area. Further, for ground water monitoring peizometers already installed and few more will be installed in project premises and in nearby areas. Water recycling is an essential component of managing our water resources efficiently and making the most of a resource that is often wasted. Water recycling cannot be adopts due to quality issue of waste water. In practice this means using high quality water for drinking and other personal uses, but not necessarily for purposes where alternative water sources can be safely used, such as toilet flushing, garden watering and crop irrigation. The water balance chart of the project is given in Fig: 5.2.

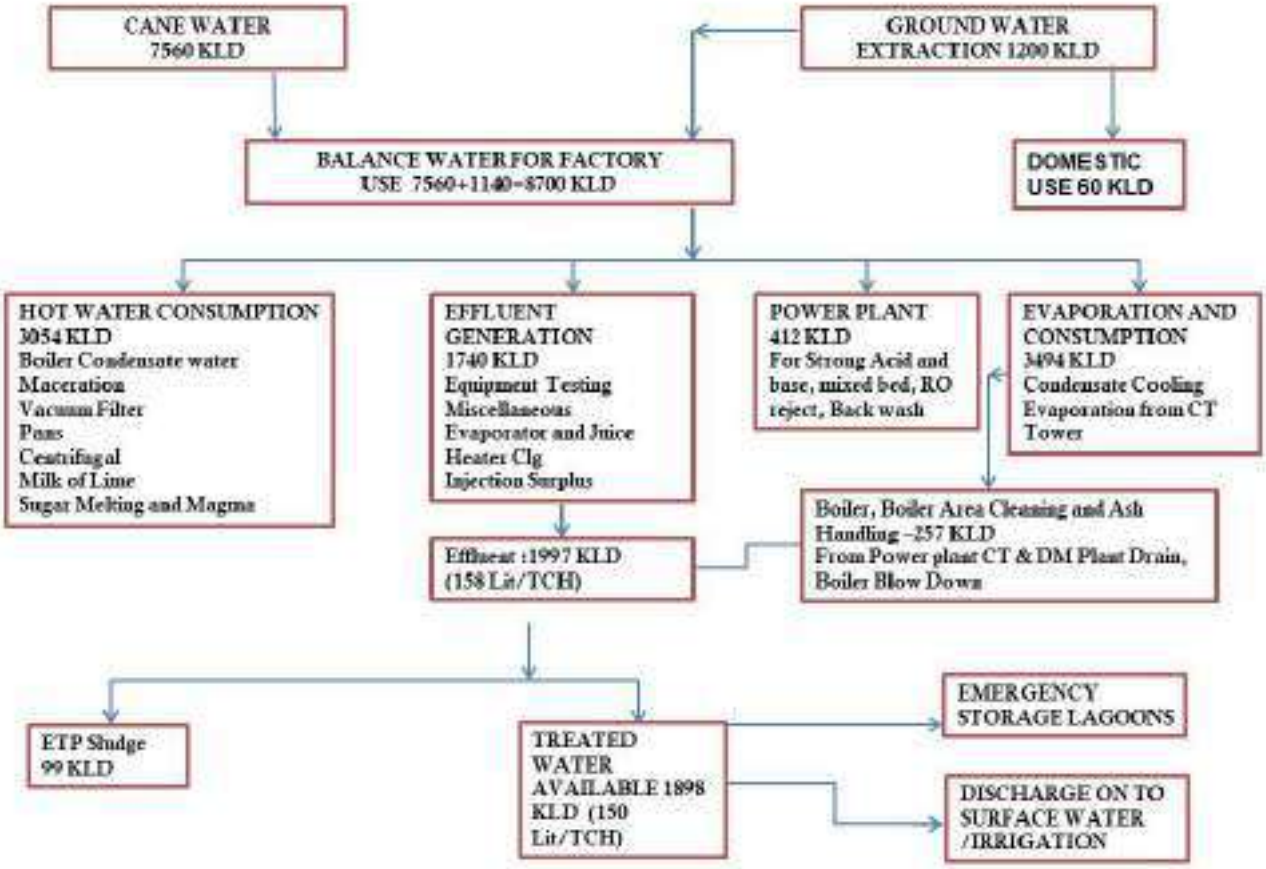


Fig: 5.2 FLOW CHART FOR WATER REQUIREMENT

5.3.1 EFFLUENT TREATMENT PLANT PROCESS

The detailed process to treat the waste water generated from the sugar industry is given below:

Table: 5.1
Typical Composition of Sugar Industry Wastewater

S.No	Parameters	Average
1	pH	5.82 mg/Lit
2	BOD	1500 mg/Lit
3	COD	3000 mg/Lit
4	TS	3450 mg/Lit
5	TDS	2430 mg/Lit
6	TSS	925 mg/Lit

(A) Bar Screen- Bar Screens or sometimes called Bar Racks are normally installed as the first line of defense to remove large objects primarily, rags, woods and rocks that manage

to escape and find their way through the sewer systems. Usually, these objects can be of extreme nuisance because if left around going to the main treatment plant, they pose a significant risk of damaging pumps and blocking valves. The racks require constant attention to clean it manually or mechanically and whatever collections of materials are stored in a waste bin before sent to sanitary landfill for disposal.

(B) Oil and grease pit (Oil skimmers)- The skimmer is a rotating cylindrical device design to remove the surface oil layer. It consists of using cohesive force between the oil and the surface of the material to be move up. The metal part must be immerged in 1cm to 3cm of the free oil layer floating on the top of the water. The oil catches in the rotatory device drop in a conveyor which evacuates oil in a container for oil recovery. After bar screen waste water will move to Oil and grease pit. Here all the oil and grease will be removed from the waste water.

(C) Equalization Tank- Effluent from the oil and grease pit comes to the equalization tank in wastewater treatment. The main function is to act as buffer. To collect the incoming raw effluent that comes at widely fluctuating rates and position to the rest of the ETP at steady (Average) flow rate. During the peak hours ETP comes at high flow rate. The equalization tank stores this effluent and lets it out during the non-peak time when there is no /little incoming effluent. In equalization tank 45% of BOD, 42%COD, TS and TDS 18%, TSS 17% will be removed.

(D) Primary Clarifier is settling tanks built with mechanical means for continuous removal of solids being deposited by sedimentation. Clarifiers work on the principle of gravity settling. The heavier suspended solids settle in the clarifier due to the quiescent conditions provided in the Clarification zone. The settled solids are swept to the centre well provided for collection of sludge with help of moving scraper blades. In clarifiers 97% of COD, 95% BOD, 77.5% TDS, 88.8% TSS and 79.23% of TS will be removed.

(E) Aeration Tank- Aeration is the most critical component of a treatment system using the activated sludge process. A well-designed aeration system has a direct impact on the level of wastewater treatment it achieves. Aeration provides oxygen to bacteria for treating and stabilizing the wastewater. Oxygen is needed by the bacteria to allow biodegradation to occur. The supplied oxygen is utilized by bacteria in the wastewater to break down the organic matter containing carbon to form carbon dioxide and water. Without the presence of sufficient oxygen, bacteria are not able to biodegrade the incoming organic matter in a reasonable time.

In the absence of dissolved oxygen, degradation must occur under septic conditions which are slow, odorous, and yield incomplete conversions of pollutants. In aeration tank 82% of BOD, 81% of COD, 20% TS and TDS, 21% TSS will be removed. During this process a mass of biologically active flocks called Activated Sludge is formed.

(F) Secondary Clarifiers (f) Secondary Clarifiers are settling tanks built with mechanical means for continuous recycling of Activated Sludge. Clarifiers work on the principle of gravity settling. The heavier suspended solids settle in the clarifier due to the quiescent conditions provided in the Clarification zone. Settled culture from secondary tank will be recycle to Aeration to maintain the MLSS in aeration tank. In clarifiers 97% of COD, 95% BOD, 77.5% TDS, 88.8% TSS and 79.23% of TS will be removed.

(G) Treated Water- Treated water will be used for green belt development, floor washing and sprinkling.

Table: 5.2
Typical Composition of Sugar Industry Treated Water

S.No	Parameters	Average
1	pH	6.5 – 7.5 mg/Lit
2	BOD	< 30.0 mg/Lit
3	COD	< 150.0 mg/Lit
4	TS	1200.0 mg/Lit
5	TDS	< 2100.0 mg/Lit
6	TSS	< 30.0 mg/Lit

Detailed Flow Diagram of existing ETP of sugar industry is enclosed below and Sulphur recovery Flow:

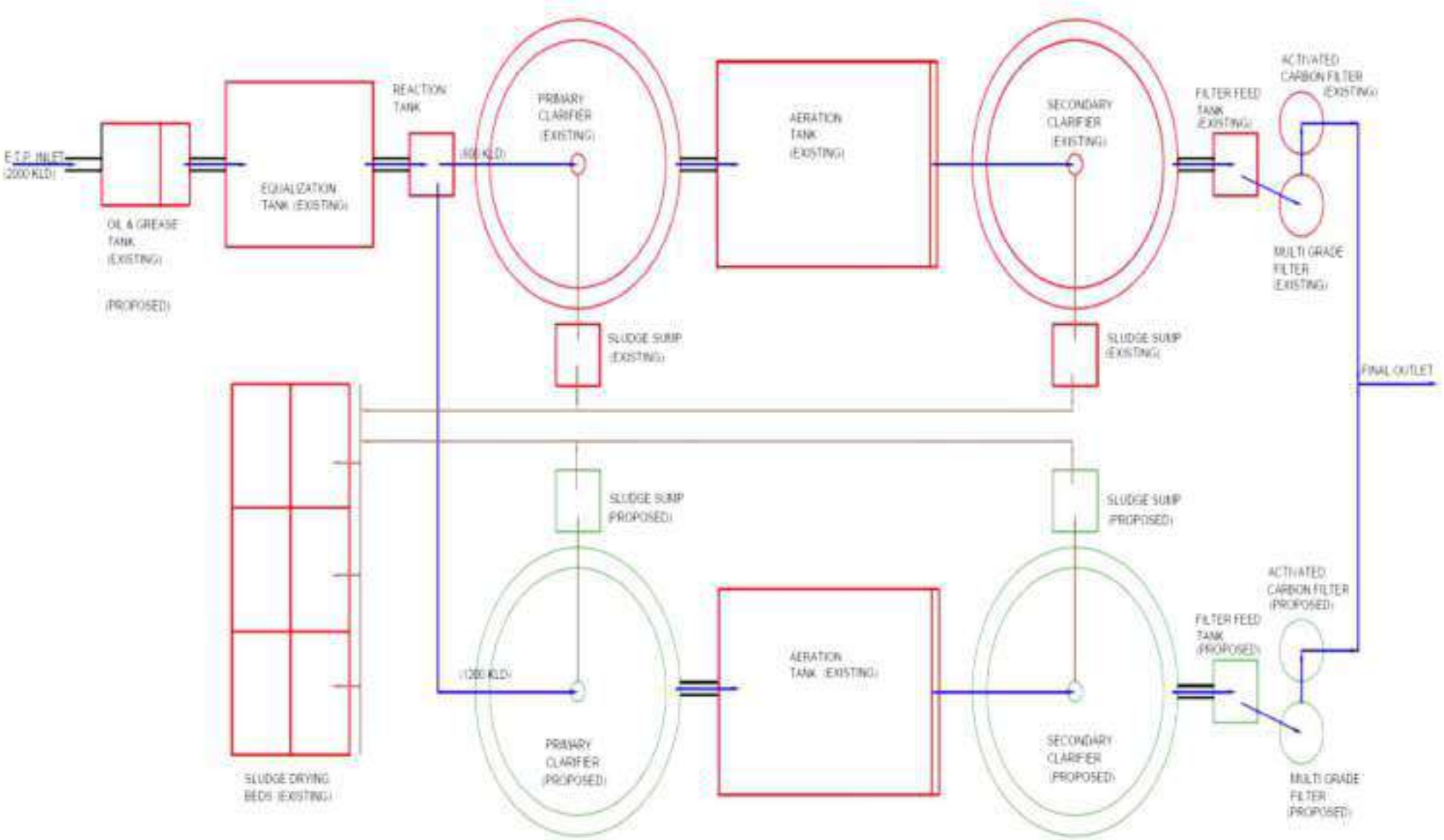


Fig 5.3, Existing Effluent Treatment Plant

6.0 CONCLUSION & SUMMARY

The premises of M/S Bajaj Hindusthan Sugar Limited, Unit: Sugar Plant is situated on Village: Khamberkhera, Block: Fulbehad, District: Lakhimpurkheri, Uttar Pradesh well connected with road to major cities. The area falls in Fulbehad Block. The total ground water requirement of plant **1200 m^3/day** or **216000 m^3** /year. Since the area is non-notified and falls in Safe category, as per CGWA guideline NOC is required for ground water withdrawal subject to adoption of artificial recharge to ground water.

- The study area theoretically covers within the circle encompassed by 5 km radius around the Plant site is classified into 4 classes - viz. Crop Land, Fallow & Rural Land.
- The climate of Lakhimpur Kheri district is Sub humid to subtropical climate with maximum and minimum temperature is 32.3 °C and 15.6°C respectively.
- The ground water exploration in the district reveals that clay group of formations dominates over the sand group in the district area. Ground water in the district occurs in the alluvium under water table and semi-confined to confined conditions.
- Based on the depth to water level of the district, the pre monsoon depth to water level ranges between 5.4 m bgl to 7.2 m bgl. Pre monsoon depth to water level map is prepared.
- Based on the depth to water level of the district, the post monsoon depth to water level ranges between 2.7 m bgl to 4.5 m bgl. Post monsoon depth to water level map is prepared.
- A detailed groundwater level monitoring has been carried during post-monsoon season at about 9 different locations within the buffer zone from existing open wells and bore wells.
- From secondary data available with GWD, water level fluctuation was computed.
- The water level fluctuation between pre monsoon and post monsoon period of the district varies from – 2.7 m to 2.7 m.
- The Physio-chemical quality of groundwater was compared with drinking water standard (IS: 10500- 2012). Some of the parameters of the groundwater samples showed values lower than the permissible limit. Thus, can be concluded from the sampling results for groundwater that some of the parameters are in lower range so adequate measures to be taken before consumption of the same as per standards. (IS: 10500-2012).
- Artificial recharge has been practiced within the Plant premises. Rainwater harvesting practices through roof-top is being/shall be carried out and the available run-off from the same will be used for green belt or dust suppression etc.
- There are three existing Bore-well present in the Industrial premises. The monitoring of groundwater abstraction is done on regular basis.
- Awareness program about the conservation of ground water resources to make the population aware.

ACCREDITATION CERTIFICATE of CGWA

Accreditation Board of CGWA

Certificate of Accreditation

Mr. Vijay Rajkumar Yadav

Has been accredited as a Ground Water Professionals to prepare reports in the Functional Areas of

- *Impact Assessment of Existing / Proposed GW Extraction*

Valid from : 15.02.2021
Valid thru : 14.02.2026

Certificate No. : CGWA/RG1/035
Dated : 07.07.2021

क्षेत्रीय निदेशक
Regional Director
आरजीएनजीडब्ल्यूटीआरआई
RGNGWT&RI

सदस्य
Member
आरजीएनजीडब्ल्यूटीआरआई
RGNGWT&RI

Bajaj Hindusthan Sugar Ltd.,

Annexure-1

Spiral Ladder

Annexure-2

Drainage

Annexure-3

Annexure-4

Water Spray from water Tanker

Water Spray

Annexure-5

On-line Monitoring System Display

Annexure-7

Hazardous Waste Storage

Bajaj Energy Ltd.,

Anneure-1

Spiral Ladder

Annexure-2

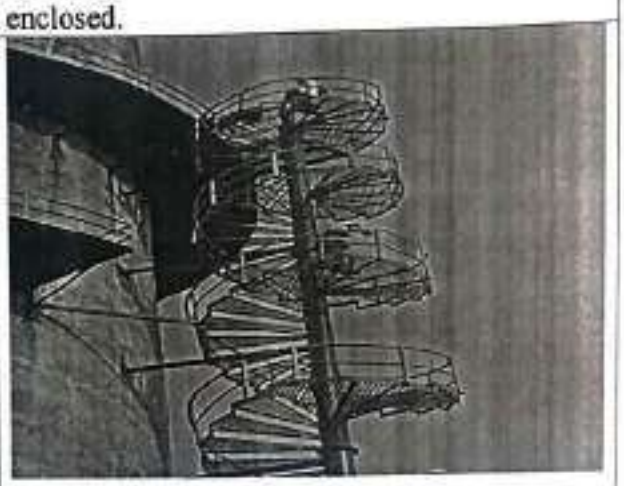
Hazardous Waste Storage

Annexure-2

Status of M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit as per inspection dated 12-04-2024

1.	Name & Address of Industry	M/s Bajaj Energy Limited, Unit-Barkhera, Distt-Pilibhit. PIN-262203.
2.	Namer of Contact Person	Mr. Prasant Singh, A.M, EHS Mobile: 09720012951
3.	Date of Inspection	12.04.2024
4.	Nature of Industry	Power Plant
5.	Category of Industry L/M/S	Large, Year of commissioning- 2011
6.	Operational Status	Operational
7.	Installed Capacity	2x45 MW=90 MW.
8.	Process Details with Material Balance: • Boiler -2x190 TPH CFBC boilers with fuel as Indian Coal Coalfield/National coal field Ltd. Make of boiler are Thysan Krupp (Single drum, Cold Cyclone with natural Circulation & Balance Draft) with operation steam pressure & temperature at 110 Kg/cm2 & 540 degree centigrade. • Turbine -2x45 MW is Siemens make with rated Input pressure & Temperature of 105 Kg/cm^2, 535^0C. • DM Plant -Make Ion Exchange -Capacity of 24 M^3/Hours. • CHP-Make Techpro having capacity 160 TPH. • Cooling -Tower- Make Paharpur, Holding Capacity-16,200 KL	
9.	By Product	Nil
10.	Status of Water Consent	Up to 31.12.2025 **(copy Enclosed as Annexure-1)**
	Compliance Status	Complied
11.	Status of Air Consent	Up to 31.12.2025 **(copy Enclosed as Annexure-1)**
	Compliance Status	Complied
12.	Status of Hazardous Authorization	Up to 30.04.2025**(copy Enclosed as Annexure-2)**
	Compliance Status	Complied
13.	Source of Water	Tube well
14.	Utilization of Water Process/ Floor Washing/ Cooling/ Boiler etc.	Process- 87.45 KLD. Cooling- 4031.76 KLD. Domestic- 5.78 KLD.
15.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Mechanical, Oil & Grease Trap, Equalization tank, Coagulation and Chemical Mixing Tank, Tube settler, Pressure Sand Filter, Activated Carbon Filter, Sludge drying beds, Treated water storage lagoon (Cap. 13000 KL)

16.	Effluent Quantity (KL/Day)	980 KLD, Unit was closed during inspection.	
17.	Quality of Treated Effluent	During inspection on dated 12-04-2024 Sample of Final Outlet of ETP collected and analysed in Central Laboratory UPPCB, Lucknow and as per analysis report pH-7.30, BOD-22.0 mg/L, COD-164.0 mg/L, TSS-68.0 mg/L, TDS- 1326.0 mg/L **(Enclosed as Annexure-3)**	
18.	Point of Discharge and Final Discharge	Green Belt.	
19.	STP Status for domestic Effluent	STP -100 KLD, operational	
20.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-4)**	
21.	Whether water meter installed on tube well	Installed	
22.	Source of Air Pollution	Boiler & DG Sets	
23.	Details of Fuel Used	Coal	1600
		Furnace Oil	80-100 KL/Year
24.	Details of APCS & Stack Height In compliance of Board direction industry	ESP. Stack height-110 meter from ground level. Online Continuous Emission Monitoring System installed.	
25.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.	
26.	Stack Emission Monitoring	As per the prescribed norms, Stack monitoring report dated 12.04.2024 is as – SPM- 40.38 mg/NM^3(Standard-50 mg/NM$^{3)}$ **(Copy Enclosed as Anexxure-5)**	
27.	Pollution Control Measures Adopted for fugitive emission control and Status (Near Coal Handling Area, Coal Crusher Area, Ash Disposal Area, and other plant Area)	➢ At CHP DS DE System installed. ➢ At Coal Crusher DS & DE system available. ➢ At Ash Yard Water Sprinkler Arrangement Available. ➢ Water Monitors-07 No's. ➢ Hydrant Valve- 30 No's.	
28.	Ash Management	• Fly Ash generation- 63843 MT • Bottom ash generation/disposal -6229 MT • Measures taken for ash handling/collection/ disposal- 03 No's Silo Installed. • Details of Silo -Fly Ash silo-2x250MT, Bottom ash silo-100 MT.	
29.	Quantity of Hazardous Waste	Used Oil- (cat. -5.1)-4KL/annum, Waste oil- (cat. - 5.2)-0.5 KL/Annum, Waste Oil Residue (Cat.3.0)- 0.3 KL/Annum Used Ion Exchange Residue- (Cat. -4.0)- 1.0 MTA. Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as Annexure-6)**	

30.	Whether any Bypass arrangement	No bye pass Arrangement.
31.	Any other specific remarks	-
32.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**	
	Recommendation of joint committee	The unit has installed easy ladder for the monitoring of flue gas emission as per CPCB guide line.
	Compliance status asper inspection dated 12-04-2024.	During inspection dated 12-04-2024 it is found that unit has installed circular ladder on stack. Photograph of circular ladder is enclosed.
33.		

(Bipin Kandpal)
Scientific Asstt
U.P.P.C.B., Bareilly

(Sunil Singh Chauhan)
A. S. O
U.P.P.C.B., Bareilly

(Rohit Singh)
Regional Officer,
UPPCB, Bly

Annexure - 1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax.0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194824/UPPCB/Bareilly(UPPCBRO)/CTO/both/PILIBHIT/2023 **Date: 05/12/2023**

To,

M/s

BAJAJ ENERGY LIMITED

Bajaj Energy Limited, Village- Barkhera, Dist-Pilibhit,PILIBHIT,262203

Application Id-23180058

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJAJ ENERGY LIMITED** located at **Bajaj Energy Limited, Village-Barkhera, Dist- Pilibhit,PILIBHIT,262203**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJAJ ENERGY LIMITED **granted for the period from 05/12/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Power (Electricity)	90	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**10 KLD**	**STP**	**Irrigation in unit premises**
Industrial	**980 KLD**	**ETP**	**Partially used in Process and rest used in ash quenching**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5-9.0

2	BOD	30 mg/l
3	TSS	100 mg/l
4	COD	250 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30
2	pH	5.5 to 9.0
3	TSS (mg/L)	100

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	190 TPH & 190 TPH	Coal	01	Particulate Matter	Individual ESP and common stack of 110 Meters

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	50 mg/Nm3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL :-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is valid for 90 MW/ Day power production.

2- Industrial effluent of 980 KLD shall be treated in 1000 KLD ETP and treated effluent shall be partially used in Process and rest shall be used in ash quenching.

3- Domestic sewage 10 KLD shall be treated in STP of 100 KLD capacity and treated sewage shall be used in irrigation in unit premises.

4- No treated or untreated effluent is allowed to discharge outside the premises of the unit.

5- Unit shall maintain and operate Air pollution control system i. e. Electrostatic precipitator in the 02 boilers of 190 TPH each regularly and ensure that stack emissions shall always meet the norms specified in Rule 25 of Environment (Protection)Rules 1986.

6- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

7- Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

8- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

9- Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.

10- Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.

11- Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent, flow meter reading, hazardous waste generated and sent to TSDF etc.at the main gate of the unit.

12- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

13- Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

14- Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.

15- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

RAJENDR A SINGH

Chief Environment Officer

Copy to:

Regional Officer Bareilly to ensure compliance of the conditions imposed in the consent order.

RAJENDRA SINGH

Chief Environment Officer

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010 Annexure-9

Ref. No : 8834/UPPCB/Bareilly(UPPCBRO)/HWM/PILIBHIT/2019 Dated: 30/04/2020

To,

M/s BAJAJ ENERGY LIMITED
Village - Barkhera, Tehsil - Bisalpur, District - Pilibhit,PILIBHIT,262203
Tehsil : Bilaspur
District :PILIBHIT

Sub.:- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 8834 and 30/04/2020 .
2. Reference of application (No. and date) 5387493 and 11/06/2019 .
3. Mr ASHOK KUMAR MEHTA of M/s BAJAJ ENERGY LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village - Barkhera, Tehsil - Bisalpur, District - .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category 5.1)- Used Oil	TSDF/ Authorise recyclers	4KL/annum
2	Schedule I(Category 3.3)- sludge and filter contaminated with oil	TSDF/ Authorise recyclers	0.5 Ton /annum
3	Schedule I(Category 33.1) Empty barrels/containers/liners contaminated with hazardous chemicals /wastes- Used Oil	TSDF/ Authorise recyclers	1 Ton / annum
4	Schedule I(Category 5.2)-waste and residue containing oil	TSDF/ Authorise recyclers	0.3 Kl/ annum
5	Schedule I(Category 35.3)-ETP Sludge	TSDF	3Ton / annum
6	Schedule I(Category 35.3)-Spent ion exchange resin containing toxic metal	TSDF	1 Ton / annum

1. The authorization shall be valid for a period of 30/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1-Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2-Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV

(Authorized Signatory)
Amit
Chandra
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

Amit
Chandra

Annexure-3

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Date:19/04/2024

Ref No: 25797272/Bareilly/2024

1- **Name of Industry:** BAJAJ ENERGY LIMITED, Village - Barkhera, Tehsil - Bisalpur, District - Pilibhit,PILIBHIT,262203

2- **Address of Industry:** Village - Barkhera, Tehsil - Bisalpur, District - Pilibhit,PILIBHIT,262203

3- **District:** Pilibhit

4- **Description about sampling point:** Final Outlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Sunil Singh Chauhan ASO & Bipin kandpal SA

7- **Colour and Odour:** - -

8- **Quantity and Packing:** 2 litre plastic jerican

9- **Date of Sample Collection:** 12/04/2024

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 13/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.30	5.5-9.0	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	68.0	100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1326.0	2100	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Blo 2023	mg/l	22.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	164.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986

source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note:- 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2024.04.19 14:43:56 +05'30'
Samrendra Singh (ASO)

RAM KARAN
Digitally signed by RAM KARAN
Date: 2024.04.19 14:44:04 +05'30'
Chief Environmental Officer
Central Laboratory

Annexure-4

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022872

VALID FROM 23/06/2021 TO 22/06/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000095			
Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village- Barkhera, Tehsil- Bisalpur, Dist- Pilibhi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0004
Date of Submission	05/06/2021	Specimen Signature	
Location Particulars			
District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017141

VALID FROM 23/06/2021 TO 22/06/2026

{U/S10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000100			
Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit head	**Company Name** कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Bajaj Energy Ltd, Village-Barkhera, District - Pil	**Authorization Letter** प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	**Application No.**	PLBH0621NIN0005
Date of Submission	05/06/2021	**Specimen Signature**	
Location Particulars			
District	Pilibhit	**Block**	BISALPUR
Plot No./Khasra No.	N/A	**Municipality/Corporation**	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/10/2010		
Type of Well	Tube Well/Boring	**Depth of the Well (in meter)**	121.95
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	30.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		01/11/2010	

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fil from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmetal issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the taper sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039812

VALID FROM 23/06/2021 TO 22/06/2026

(U/S19(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202106000101			
Name of the Owner	ASHOK KUMAR MEHTA		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited
Company Address कंपनी का पता	Village - Barkhera ,Tehil -Bisalpur ,Distt - Pilib	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit	Application No.	PLBH0621NIN0006
Date of Submission	05/05/2021	Specimen Signature	
Location Particulars			
District	Pilibhit	Block	BISALPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	06/06/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	121.95
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00
Date of Energization (In Case of Electric Pump)		01/01/2021	

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

Annexure - ..5

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.25824200/Bareilly/2024

Date: 16/04/2024

1- **Name & Address of Industry:** BAJAJ ENERGY LIMITED, Bajaj Energy Limited, Village- Barkhera, Tehsil - Bisalpur, Dist - Pilibhit,PILIBHIT,262203

2- **Sample Collected By:** Bipin Kandpal ,SA

3- **Date of Monitoring:** 12/04/2024

4- **Source of Sampling:** Stack

5- **Stack attached to:** Boiler

6- **Stack Height:** 110.0 m

7- **Total No. of Boiler:** 02

8- **Capacity of Boiler:** 190 TPH Each

9- **Fuel used:** Coal

10- **Quantity of Fuel used:** 1600 MT/Day

11- **Flue Gas Velocity:** 4.99 m/sec m/s

12- **Air Pollution Control Device:** E.S.P

13- **Other remarks (if any):** N.A

14- **Further details of sample location and Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm3	40.38	50.0

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Kavita Saxena JRF]

Authorised Signatory-
SUNIL SINGH CHAUHAN
Sunil Singh Chauhan (ASO)

ROHIT SINGH Digitally signed by ROHIT SINGH Date: 2024.04.18 14:23:34 +05'30'

Regional Officer

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

Annexure-G
21

MEMBERSHIP CERTIFICATE

BOWML/K/3767/20

M / s. Bajaj Energy Limited - Pilibhit

Village - Barkhera Kalan, Distt - Pilibhit Pilibhit-262203, UP

is a registered member of our facility

BOWML/K/3767/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3767/20

Expiry Date : February 04, 2025

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Pragati Rohtagi
Sales Coordinator
sales@bharatoil.com
Digitally Signed by Pragati Rohtagi
Date: 2024.04.04 19:38:38
IP: 122.162.150.243
Click here to E-verify

Authorized Signatory

For **Bharat Oil & Waste Management Ltd.**

Surinder K Kukreja
CM (Admin & Fin.)
sukreja@bharatoil.com
Digitally Signed By Surinder K Kukreja
Date: 2024.04.05 10:40:28
IP: 49.36.170.231
Click here to E-verify

Authorized Signatory

Annexure-3

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Barkhera, District- Pilibhit (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Barkhera, District- Pilibhit (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

Rajiv 15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology, Kanpur.

(RAJIV)
Team Leader

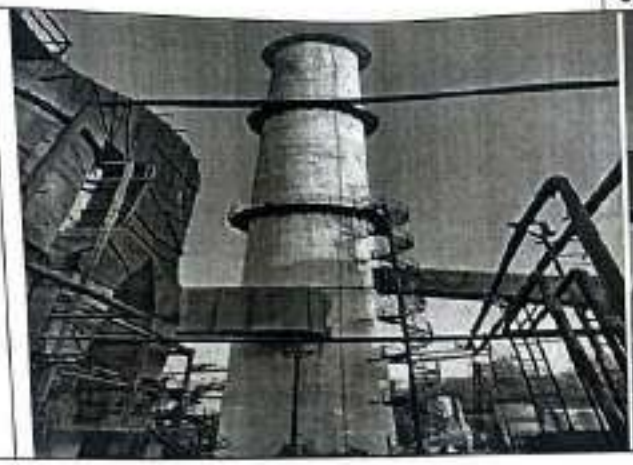
Annexure-4

Point wise Status of M/s Bajaj Hindustan Sugar Limited, Unit-Barkhera, Distt-Pilibhit as per inspection dated 26-10-20123.as under

1.	Name & Address of Industry	M/s Bajaj Hindustan Sugar Limited, Unit-Barkhera, Distt-Pilibhit, PIN-262203.
2.	Namer of Contact Person	Mr. Rakesh Yadav Vice President (Unit Head) Mobile: 09758801417
3.	Date of Inspection	12.04.2024
4.	Nature of Industry	Sugar Unit
5.	Category of Industry L/M/S	Large, Year of commissioning- 2006
6.	Operational Status	During Inspection unit is not in production. Industry was operative in crushing season 2023-24 since 08 November 2023 to 26 February 2024. (**RT8CEnclosed as Annexure-1)**
7.	Installed Capacity	Cane Crushing -10,000 TCD
8.	By Product	Molasses, Press Mud
9.	Status of Water Consent	Up to 31.12.2025 (**Copy Enclosed as Annexure-2)**
	Compliance Status	Complied
10.	Status of Air Consent	Up to 31.12.2025**(CopyEnclosed as Annexure-2)**
	Compliance Status	Complied
11.	Status of Hazardous Authorization	Up to 08.06.2027**(Copy Enclosed as Annexure-3)**
	Compliance Status	Complied
12.	Source of Water	Tube well, 3No's.
13.	Utilization of Water Process/ Floor Washing/ Cooling/ Boiler etc.	Industrial- 161 KLD Domestic- 64 KLD.
14.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Oil & Grease Trap, Lime Mixing Tank, Equalization tank, Primary Clarifier, Aeration Tank with diffused air system, Secondary Clarifier, Pressure sand filter, Activated Carbon Filter, Sludge drying beds, Decanter, Treated effluent Storage Lagoon of 9000 KL.
15.	Effluent Quantity (KL/Day)	Industrial- 760 KLD Domestic- 36 KLD.
16.	Quality of Treated Effluent	As per the prescribed norms. Sample of treated effluent was collected on dated 20-01-2024 and as per analysis report

		pH-7.3, BOD-18.0 mg/L, COD-72.0 mg/L, TSS-42.0 mg/L, TDS- 960.0 mg/L, Oil & Grease-3.2 mg/L(**Enclosed as Annexure-4)**
17.	Point of Discharge and Final Discharge	Treated water is utilised in horticulture and irrigation as per ferti-irrigation management plan. OCEMS installed at Final Outlet of ETP.
18.	STP Status for domestic Effluent	STP -100 KLD.
19.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed As Anexxure-5)**
20.	Whether water meter installed on tube well	Installed
21.	Source of Air Pollution	Boiler –(2x90TPH)& DG Sets-(1000, 500, 320) KVA.
22.	Details of Fuel Used	Bagasse | 1487 TPD
23.	Details of APCS & Stack Height In compliance of Board direction industry	Wet Scrubber. Stack height-65 meter from ground level. Online Continuous Emission Monitoring System installed.
24.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.
25.	Stack Emission Monitoring	As per the prescribed norms, Stack monitoring report dated 08.12.2023 is as – SPM- 127.08 mg/NM^3(Standard-150 mg/$NM^{3)}$ **(Copy Enclosed) As Anexxure-**6)
26.	Quantity of Hazardous Waste	Used Oil--0.04KL/annum, ETP Sludge -142 MT/Annum, Press Mud- 154 MT/Annum Boiler Ash- 18.0 MTD Press mud is used by formers as manure and Boiler ash is used for land filling in low lying area. Agreement made for disposal ETP Sludge & Used oil with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as Annexure-7)**
27.	Whether any Bypass arrangement	No bye pass Arrangement.
28.	Any other specific remarks	-
29.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**	
	Recommendation of joint committee	The unit hasinstalled easy ladder for the monitoring of flue gas emission as per CPCB guide line.
	Compliance status as inspection dated 12-04-2024	During the inspection dated 12-04-2024 it was found that unit has installed circular ladder on stack. Photograph of circular ladder

	is enclosed. Decision on Show cause under consideration in Board.



(Bipin Kandpal)
Scientific Asstt
U.P.P.C.B., Bareilly

(Sunil Singh Chauhan)
A. S. O
U.P.P.C.B., Bareilly

(Rohit Singh)
Regional Officer,
U.P.P.C.B., Bareilly

Annexure - I

bajaj SUGAR

bajaj hindusthan sugar limited

Unit - Barkhera, Distt. Pilibhit (U.P.)

Final Manufacturing Report

RT - 8 (C)

Crushing Season 2023-24

Factory:
Barkhera
Tehsil: Bisalpur
Distt. Pilibhit
Uttar Pradesh - 262203

Corp. Office:
Bajaj Bhawan
TC-13, Vibhuti Khand
Gomti Nagar, Lucknow
Uttar Pradesh - 226010

Registered Office:
Golagokarannath
Lakhimpur Kheri
Distt. Kheri
Uttar Pradesh - 262802

FORM R. T. 8 (C)

(For Central Sugar Factories)

Final Manufacturing Report for Season 2023-24

Name & Address of Factory : **Bajaj Hindusthan Sugar Limited, Barkhera**

GST Registration No : 09AABCB4351J1ZQ

Clarification Process used : **Double Sulphitation**

S.No	PARTICULARS		This Season 2023-24	Last Season 2022-23
1	**Time Account**			
	Date of start		09 November 2023	10 November 2022
	Time of start		6:00 AM	6:00 PM
	Date of finish		26 February 2024	26 March 2023
	Time of finish		11:30 AM	10:00 PM
	Gross season days		110	137
	Duration of season -days (g)		112	138
	Total hours Actual Crushing		2471.42	3034.42
	Total hours lost		150.08	233.58
	i) Cane shortage		96.83	32.33
	ii) Mechanical		0.00	18.25
	iii) Process		0.00	0.00
	iv) General cleaning		2.42	10.00
	v) Miscellaneous	a) Inclement Weather	35.58	71.08
		b) Festivals	0.00	47.58
		c) Others	15.25	54.33
2 (A)	**Cane Crushed :**			
	i) Own Estate Cane	Qtls.	0.00	0.00
	ii) Gate Cane	Qtls.	3888450.97	5637208.59
	iii) Out Station (Road Centre)Cane	Qtls.	1832248.77	2818793.19
	iv) Out Station (Rail Centre)Cane	Qtls.	0.00	0.00
	v) Total	Qtls.	5720699.74	8456001.78
(B)	i) Cane Crush on C Molasses	Qtls.	5720699.74	8456001.78
	ii) Cane Crush on B Molasses	Qtls.	0.00	0.00
(C)	Total Raw Sugar Melted	Qtls.	0.00	0.00
3	**Juice & Added Water**			
	Average Gross Mixed juice % Cane		119.13	112.06
	Correction % Mixed juice		0.55	0.50
	Average Net Mixed juice % Cane		118.48	112.09
	Total Net Mixed juice	Qtls.	6,777,646.81	9,478,511.29
	Average Added Water	% Cane	48.45	41.51
4	**Sugar**			
	Total sugar bagged			
	i) No. of bags a) 50 kg	Nos	1,171,218	1,676,160
	b) 100 kg	Nos	0	0
		=>White Sug Qtls	582,629	834,700
		=>BISS Sug Qtls	2,980	3,380
	Sugar produced on Cane crush for C Molasses	Qtls.	585,149	838,080
	Sugar produced on Cane crush for B Molasses	Qtls.	0	0
	ii) Total Quantity Bagged	Qtls.	585,609	838,080
	Sugar in Process , if any	Qtls.	0	0
	Total Sugar made	Qtls.	585,609	838,080
	Sugar recovered from previous season's process	Qtls.	0.0	0.0
	Sugar recovered from pre. season's remelt sugar	Qtls.	1094	2100
	Sugar Recovered from Raw Sugar	Qtls.	0	0
	Total net Sugar made	Qtls.	584515	835980
5	**Molasses/ SYRUP**			
	Total Molasses sent out	Qtls.	282020	413750
	Molasses in process ,if any	Qtls.	0	0
	Total Molasses Produced	Qtls.	282020	413750
	Molasses recovered from previous season's process	Qtls.	0	0
	Molasses recovered from pre. season's remelt sugar	Qtls.	331	720
	Molasses Recovered from Raw Sugar	Qtls.	0	0
	Molasses produced - (C- Heavy Molasses)	Qtls.	281689	413030
	Molasses produced - (B- Heavy Molasses)	Qtls.	0	0
	Total net Molasses made	Qtls.	281689	413030

Total Qty Bagged includes 2,980 Qtls. Of BISS Sugar above 90 Pol. for this year

Total Qty Bagged includes 3,380 Qtls. Of BISS Sugar above 90 Pol. For last year

page-2

6	Recovery			
	Average Recovery of sugar percent cane		10.22	9.89
	Average Production of final molasses percent cane/SYRUP		4.32	4.88
	Average Production of C-Heavy molasses percent cane		4.92	4.88
	Average Production of B-Heavy molasses percent cane			
	Average Recovery of sugar percent Raw Sugar			
	Average Production of final molasses percent Raw Sugar			
7	Bagasse percent Cane		29.32	28.86
	Filter cake percent cane		4.21	4.41
8	Stores used			
	Fire wood percent cane			
	a) Trial	% Cane	0.00	0.00
	b) season	% Cane	0.00	0.00
	Other fuel percent cane	(Rice husk & saw dust)		
	a) Trial	% Cane	0.00	0.00
	b) season	% Cane	0.00	0.00
	Bagasse	a) Trial % Cane	0.00	0.00
		b) season % Cane	0.00	0.00
	Lime Percent Cane a) Process		0.190	0.213
	b) ETP		0.026	0.016
	Sulphur Percent Cane		0.059	0.050
	Phosphoric Acid	Kg Per 100 Qtls of Cane	0.060	0.060
	Sub. of Phosphoric Acid	Kg Per 100 Qtls of Cane	0.024	0.024
	Color PPI	Lrs. Per 100 Qtls of Cane	0.105	0.105
	Lubricants	Lrs. Per 100 Qtls of Cane	0.102	0.113
	Grease	Kg per 100 Qtls of Cane	0.024	0.021
	Gunny bags for sugar	Nos. per 100 Qtls of Cane	0.000	0.000
	Jute bags (50 Kg)	Nos. per 100 Qtls of Cane	0.000	0.000
	HDPE/ PP Bags(50 kg)	Nos. per 100 Qtls of Cane	20.438	19.822
	Seed Slurry	Kg per 100 Qtls of Cane	0.085	0.085
	Bactericides Used in Mill House	Kg per 100 Qtls of Cane	0.087	0.086
	Bactericides Used in Boiling House	Kg per 100 Qtls of Cane	0.000	0.000
	Washing soda	Kg per 100 Qtls of Cane	0.021	0.019
	Caustic soda	Kg per 100 Qtls of Cane	0.332	0.316
	Viscosity reducer	Kg per 100 Qtls of Cane	0.019	0.022
	Flocculants	Kg per 100 Qtls of Cane	0.021	0.022
	Antifoam	Kg per 100 Qtls of Cane	0.000	0.000
	Common salt	Kg per 100 Qtls of Cane	0.015	0.008
	Hydrochloric Acid	Kg per 100 Qtls of Cane	0.164	0.189
10	Analysis			
	Cane	Sugar percent	11.95	11.62
		Fibre percent	14.08	13.85
	Primary juice	Sugar percent	14.35	14.36
		Brix percent	17.81	17.56
		Purity	80.60	81.13
	Mixed juice	Sugar percent	9.74	10.01
		Brix percent	12.32	12.58
		Purity	79.07	79.57
	Last Express juice	Sugar percent	1.14	1.24
		Brix percent	1.60	1.73
		Purity	71.15	71.64
	Clarified juice	Sugar percent	9.78	10.05
		Brix percent	12.36	12.63
		Purity	79.10	79.63
	Filtered juice	Sugar percent	7.00	7.21
		Brix percent	9.62	9.89
		Purity	72.77	72.93
	Unsulphured Syrup	Sugar percent	45.99	46.54
		Brix percent	58.28	58.76
		Purity	78.91	79.21
	Sulphured Syrup	Sugar percent	45.37	45.89
		Brix percent	57.37	57.81
		Purity	79.06	79.39

	Massecuite			
	Massecuite -A	Brix percent	92.56	91.61
		Purity	89.11	90.73
	Massecuite -A1	Brix percent	92.10	91.88
		Purity	78.46	79.01
	Massecuite -B	Brix percent	94.28	93.95
		Purity	74.44	75.26
	Massecuite -C	Brix percent	100.95	100.84
		Purity	50.55	51.12
	Massecuite -C1	Brix percent	96.07	95.80
		Purity	52.37	51.97
	Massecuite -R1	Brix percent	0.00	0.00
		Purity	0.00	0.00
	Massecuite -R2	Brix percent	0.00	0.00
		Purity	0.00	0.00
	Molasses			
	A - Heavy	Brix percent	80.86	80.78
		Purity	74.96	75.95
	A1 - Heavy	Brix percent	82.81	81.90
		Purity	60.40	62.59
	A - Light	Brix percent	71.93	73.34
		Purity	94.06	95.99
	B - Heavy	Brix percent	84.10	84.82
		Purity	54.17	55.89
	C1 - Heavy	Brix percent	89.81	89.32
		Purity	41.82	42.18
	C - Light	Brix percent	79.23	79.68
		Purity	69.90	70.05
	R1 - Heavy	Brix percent	0.00	0.00
		Purity	0.00	0.00
	R1 - Light	Brix percent	0.00	0.00
		Purity	0.00	0.00
	Sugar			
	White Sugar (Bagged)	Sugar percent	99.90	99.90
		Moisture percent	0.03	0.02
	Final Molasses	Sugar percent	24.83	25.16
		Brix percent	86.44	85.87
		Purity	28.73	29.24
	Bagasse	Sugar percent	1.39	1.35
		Moisture percent	99.03	50.06
	Filter cake	Fibre percent	48.02	47.99
		Sugar percent	1.47	1.54
	Clear juice	pH	7.00	7.00
		Temperature (Oc)	105.00	105.00
11	**Mill Extraction, Boiling House Extraction & Overall Extraction**			
	Mill Extraction		96.60	96.54
	Reduced Mill Extraction		97.03	96.92
	Boiling House Extraction		88.32	87.93
	Reduced Boiling House Extraction		92.21	91.70
	Overall Extraction		85.49	85.05
	Reduced Overall Extraction		89.48	88.88
12	**Sugar Balance**			
	Sugar in Cane		11.95	11.82
	Sugar in Mixed Juice		11.55	11.22
	Sugar in Bagasse		0.41	0.40
	Sugar in Filter Cake		0.06	0.07
	Sugar in Final Molasses/SYRUP		1.32	1.23
	Sugar in sugar		10.21	9.88
	Sugar undetermined		0.05	0.05
	Total Losses (in Bagasse,Filter cake,Molasses & Undetermined)		1.74	1.75

I hereby declare that the figures given in this return are complete and true to the best of my knowledge and belief.

Sant Singh	Subodh Gupta	Sukhwant Singh	Sushil Kumar	M.R.Khan
A.G.M(Q.C)	Sr.GM (Cane)	Sr.G.M.(Engg.)	G.M.(Prod.)	Vice President

Date : 11.03.2024

(a) Outstation cane is the cane weighed and purchased at a centre other than at the factory gate.
(b) For carbonation factories only.
(c) In case of 3 massecuite system, brix and purities of C heavy and D light molasses are not to be given.
(d) Sugar means 'Direct Pol'.
(e) Bagasse percent cane =100- added water percent cane - mixed juice (gross) percent cane
(f) Gross season means the total number of days from the date of start to the date of close both days inclusive
(g) Duration of season this is calculated by dividing the total hours actual crushing by 22

Return in this form must be prepared for the entire working season of the factory and must be submitted so as to reach not later than thirty days after the date on which working season closes to the following authorities.-

1. Central Excise Authorities concerned.
2. Directorate of Sugar & Vanaspati.
3. National Sugar Institute, Kanpur.
4. Directorate of Economics & Statistics.

Bajaj Hindusthan Sugar Limited, Barkhera

ADDITIONAL INFORMATIONS ALONGWITH FINAL MANUFACTURING REPORT

S.No.	PARTICULARS	This Season 2023-24	Last Season 2022-23
1	Mill Extraction	96.60	96.54
2	Reduced Mill Extraction		
	a) Deen	97.03	96.92
	b) Mittal	96.98	96.88
3	Whole reduced Extraction (Mittal)	97.11	97.09
4	Boiling House Extraction	88.32	87.93
5	Recuced Boiling House Extraction		
	a) Gundu Rao	91.66	91.25
	b) Noel Deer	92.21	91.70
6	Overall Extraction	85.49	85.05
7	Recuced Overall Extraction		
	a) Gundu Rao	89.23	88.59
	b) Noel Deer	89.48	88.88
8	Vertual purity of final molasses	30.61	31.98
9	Undiluted juice lost in bagasse % fibre	22.81	23.10
10	Added water extracted in mixed juice % added water	75.29	76.62
11	Added water % fibre	144.11	298.76
12	DMF	70.83	70.58
13	Crush sate per 24 hours		
	a) Including Stoppage	62,373	62,100
	b) Excluding stoppage	66,554	66,881
	c) Sanction Capacity (T.C.D.)	7,500	7,500
14	Total Time lost % available	5.73	7.15
15	Steam consumption % cane	58.36	53.42
16	E.R.O.V.		
	a) M.J. / P.J.	97.07	96.92
	b) L.M.J / P.J.	81.83	81.86
17	Massecuite % Cane		
	a) A- Massecuite	25.97	24.74
	b) A1- Massecuite	1.55	3.63
	c) B- Massecuite	12.37	12.00
	d) C- Massecuite	8.50	8.51
	e) C1- Massecuite	4.08	3.74
	f) R1- Massecuite	0.00	0.00
	g) R2- Massecuite	0.00	0.00
	Total Massecuite %	52.48	52.63

18	Gradewise sugar production (Qtls.)	2023-24		2022-23	
	ISS GRADE	**QUANTITY**	**%ge**	**QUANTITY**	**%ge**
	L-31	43,194	7.36	72,450	8.64
	M-31	497,915	85.03	705,770	84.21
	S-31	41,520	7.09	56,480	6.74
	SS-31	0	0.00	0	0.00
	L-30	0	0.00	0	0.00
	M-30	0	0.00	0	0.00
	S-30	0	0.00	0	0.00
	M-29	0	0.00	0	0.00
	S-29	0	0.00	0	0.00
	BBS	2,980	0.51	3,380	0.40
	TOTAL	**585,609**	**100.00**	**838,080**	**100.00**

I hereby declare that the figures given in this return are complete and true to the best of my knowledge and belief.

Sant Singh	Subodh Gusta	Sukhwant Singh	Sushil Kumar	M.R.Khan
A.G.M(Q.C)	Sr.GM (Cane)	Sr.G.M.(Engg.)	G.M.(Prod.)	Vice President

Date:- 11.03.2024

Annexure - 2

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194869/UPPCB/Bareilly(UPPCBRO)/CTO/both/PILIBHIT/2023 **Date: 22/03/2024**

To,

M/s

BAJAJ HINDUSTHAN SUGAR LIMITED

Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203

Application Id-23188365

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJAJ HINDUSTHAN SUGAR LIMITED** located at **Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJAJ HINDUSTHAN SUGAR LIMITED **granted for the period from 01/01/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sugar	1000	Metric Tonnes/Day
2	Co-generation power	21	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**70 KLD**	**STP**	**Irrigation in unit premises**
Industrial	**Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD , only one outlet is allo**	**ETP**	**Treated effluent is partially re-used in process and irrigation on land**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Date: 2024.03.22

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (In case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (In case of discharge on land)
4	COD	250 mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD , only one outlet is allowed

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5 to 9.0
2	BOD (mg/L)	30
3	TSS (mg/L)	100
4	Fecal Coliform (MPN/100ml)	1000

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

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1	Boiler of 90 TPH and 90 TPH	Bagasse - 1530 TPD	01	Particulate Matter	Each boiler are equipped with individual wet scrubber and common Stack of 65 metre from ground level
2	4. DG sets of 1000 KVA, 500 KVA and 320 KVA	Diesel	02	Particulate Matter	Equipped with canopy and stack height of 6 meter , 4.2 meter and 3.2 meter above the roof of nearest building.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm3
2	02	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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Date: 2024.03.22

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate is valid for production Sugar and cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD , only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall operate and maintain STP for the treatment of domestic effluent 70 KLD.
4. Unit shall operate and maintain the APCS i.e., Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
5. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter , 4.2 meter and 3.2 meter above the roof of nearest building.

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6. Unit shall operate and maintain the installed online emission monitoring system at the stack of boilers and ensure connectivity to the server of CPCB & UPPCB.
7. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in bossxssiler subject to its availability.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
10. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
11. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
14. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
15. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
16. Unit shall provide Hazardous tank in the Boiling house.
17. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
18. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm2).
19. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
20. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
21. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
22. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
23. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling.
24. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
25. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Chief Environment Officer

Copy to:

Regional Officer Bareilly to ensure compliance of the conditions imposed in the consent order.

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Chief Environment Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16629/UPPCB/Bareilly(UPPCBRO)/HWM/PILIBHIT/2022

Dated :09/06/2022

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED

Bajaj Hindusthan Sugar Limited,Village- Barkhera, Tehsil Bisalpur,PILIBHIT,262203

Tehsil :Bilaspur

District :PILIBHIT

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16629 and 09/06/2022 .
2. Reference of application (No. and date) 15015681 and 26/02/2022 .
3. Mr Rakesh Yadav of M/s BAJAJ HINDUSTHAN SUGAR LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Bajaj Hindusthan Sugar Limited,Village- Barkhera, .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1) - Used oil	TSDF/ Authorized recyclers	30 Kg /Day
2	Schedule I (Category 35.3) - ETP Sludge	TSDF	

1. The authorization shall be valid for a period of 08/06/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
4. The Sludge from the ETP shall be disposed of through TDSF and waste oil generated shall be disposed of through TSDF/ authorized recyclers. Incineration of waste in the boiler is not allowed.

(Authorized Signatory)

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.16 11:47:31 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.16

Annexure - 4

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 24624070/Bareilly/2024 **Date:29/01/2024**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED, village- Barkherakalan, tehsil- bisalpur, Dist- pilibhit,PILIBHIT

2- **Address of Industry:** village- Barkherakalan, tehsil- bisalpur, Dist- pilibhit,PILIBHIT,262203

3- **District:** Pilibhit

4- **Description about sampling point:** Final outlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Sunil Singh Chauhan ASO & Bipin Kandpal SA

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 Litre Plastic Jerican

9- **Date of Sample Collection:** 20/01/2024

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 20/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.5	6.5-8.5	02-12
*Oil_Grease	mg/l	3.2	10.0	-
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	19.0	30.0	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1450.0	2000.0	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	22.0	30.0	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	176.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: *NA*

Analysed by-
[Kavita Saxena(JRF), Bipin Kandpal(SA)]

Authorized by
SUNIL SINGH CHAUHAN
Digitally signed by SUNIL SINGH CHAUHAN Date: 2024.01.29 13:07:40 +05'30'
Sunil Singh Chauhan (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH Date: 2024.01.29 13:07:54 +05'30'
Regional Officer

Annexure-5

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form B (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 17/06/2026

Name of the Applicant:	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi
Serial No. of Application Form	PLBH0521NIN0003	Date of Submission	05/05/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	100.00	Date of Energization (In Case of Electric Pump)	01/04/2008

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:			54000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (5), for Running Hours / day as shown at Sl. (5a), and for maximum allowable annual extraction of ground water as shown at Sl. (5b) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancelation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(ii) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	10 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System of Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.

NOC Application Form

GROUND WATER DEPARTMENT

(Nagarmal Sahaje & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 0 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi
Serial No. of Application Form	PLBH052INN0001	Date of Submission	05/06/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached		
Municipality/Corpocation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	200.00	Date of Energization (In Case of Electric Pump)	01/04/2006

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	62.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	2.00
			12000

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours / day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ ISI standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 2(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 30 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Any other condition(s) that may be imposed by the concerned Authority.

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 17/06/2026

Name of the Applicant	JITENDRA SINGH JADAUN		
Address of the Applicant:	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD UNIT BARKHERA	Company Address	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsil
Serial No. of Application Form	PLBH0521NINC001	Date of Submission	05/05/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BARKHEDA
Plot No.	Existing land details attached		
Municipality/Corporation	NA	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	200.00	Date of Energization (In Case of Electric Pump)	01/04/2009

Particular of the Existing Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.40	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	62.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			73000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours / Day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

8/4/2021

NOC Application Form

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.

Annexure - 6

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.23807079/Bareilly/2023

Date: 12/12/2023

1- **Name & Address of Industry:** Bajaj Hindusthan Sugar Limited
2- **Sample Collected By:** Sunil Kumar ,SA
3- **Date of Monitoring:** 08/12/2023
4- **Source of Sampling:** Stack
5- **Stack attached to:** Boiler
6- **Stack Height:** 65.0 m
7- **Total No. of Boiler:** 02
8- **Capacity of Boiler:** 90 TPH Each
9- **Fuel used:** Bagasse
10- **Quantity of Fuel used:** 1530 TPH
11- **Flue Gas Velocity:** 5.81 m/sec
12- **Air Pollution Control Device:** Wet Scrubber
13- **Other remarks (if any):** N.A
14- **Further details of sample location nad Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm3	127.08	150.0

Analysed by-
[Kavita Saxena JRF]

Authorised Signatory-
SUNIL SINGH CHAUHAN
Sunil Singh Chauhan (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2023.12.13 14:00:52 +05'30'

Regional Officer

Annexure- 7

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP23959191214037U
Certificate Issued Date	:	15-Feb-2022 03:12 PM
Account Reference	:	NEWIMPACC (SV)/ up14290604/ PILIBHIT SADAR/ UP-PLB
Unique Doc. Reference	:	SUBIN-UPUP1429060437396832516304U
Purchased by	:	BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BAJAJ HINDUSTAN SUGAR LIMITED BARKHERA PILIBHIT
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY Murari Lal Dist. Pilibhit (U.P.) GOVT. OF INDIA

Attached with Agreement

For Bharat Oil & Waste Management Ltd.

Director

Statutory Alert:

AGREEMENT

THIS AGREEMENT made on this 15th day of FEBRUARY 2022 between **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT- BARKHERA, PILIBHIT UP 262201,** a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship , having its registered Office located at **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, GOLA GOKARANNATH DISTRICT LAKHIMPUR KHERI, 262802 UP,** and its **Plant** located at **Village- Barkhera, District- Pilibhit** 262201 UP India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part,

AND

M/s **Bharat Oil and Waste Management Ltd** (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil (Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with

NOTARY Murari Lal Distt. Pilibhit (U.P.) Reg. No. 18/4/2001 GOVT. OF U.P.

15-02-22

For Bharat Oil & Waste Management Ltd.

Director

Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part;

WHEREAS First Part is engaged in manufacturing of White crystal sugar and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Village- Barkheriya, District- **Pilibhit 262201 UP India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is **hereby declared and agreed by and between the Parties** as follows:-

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

NOTARY Murari Lal Reg. No. 16/14/23 GOVT. OF U.P. (INDIA)

For Bharat Oil & Waste Management Ltd.

Director

2. Second Part, on receipt of written [illegible] from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking the HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party

NOTARY

15-02-22

For Bharat Oil & Waste Management Ltd.

Director

without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per the schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other conditions/information that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For Bharat Oil & Waste Management Ltd.

Director

13. The charges for collection, treatment, storage and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a **minimum load of fifteen (01) MT.**

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-

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For Bharat Oil & Waste Management Ltd.

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observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART shall legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payment mode as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and rest would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index (WPI), (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in

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Distt. Patna (H.Q.)
GOVT. OF INDIA

For Bharat Oil & Waste Management Ltd.

Director

settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternative destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

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For Bharat Oil & Waste Management Ltd.

Director

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the preceding clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent for generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide

NOTARY Murari Lal Distt. Pilibhit (U.P.) Reg. No. 10/11/2001 GOVT. OF U.P. (INDIA)

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For Bharat Oil & Waste Management Ltd.

Director

UPPCB approval No.**05/Haz. Auth./20/2017** Dated 05.03.2017 valid till **05.03.2022** (copy attached), and has valid unexpired Consent to Operate under Air Consent Act No. **140369/UPPCB/Bareilly(UPPCBRO)/CTO/air/PILIBHIT/2021** Date **24.12.2021 valid till** 31.12.2023 (copy attached). Water Consent Act No. **140374/UPPCB/Bareilly(UPPCBRO)/CTO/ water/PILIBHIT/2021** Date **27.12.2021** valid till 31.12.2023 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this **15th** of February 2022 at New Delhi.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201

Authorized Signatory
Rakesh Yadav (Vice President)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.
Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:
1. Mr. Gyan Varidhi Chaturvedi (Sr. G.M. Production)

2. Mr. Sukhwant Singh (Sr. G.M. Engg.)

SWORN AND VERIFIED BEFORE ME
Murari Lal Rathor Advocate/Notary
H.Q. Distt. Pilibhit (U.P.)
Reg. No. 18(14)2002
15-02-

Sandeep kumar
9717700119
Sandeep.kumar@bharatoil.com

GST No. **09AAACB4351J1ZQ**
PAN No. **AAACB4351J**
CIN No. **L15420UP1931PLC065243**
Phone No. **05881-228811, 228813**
Email **ehs.brk@bajajhindusthan.com**

RakeshKumar Pandey
8954020274

NOTARY
Murari Lal
Distt. Pilibhit
Reg. No. 18(14)2002
GOVT. OF U.P. (INDIA)
15.02.22

ANNEXURE-A

- **Waste Management & Handling Service Charges**

This annexure is in conjunction with agreement signed between **Bajaj Hindusthan Sugar Ltd.** and Bharat Oil & Waste Management Ltd **on date 15th February, 2022.**

First part WILL PAY AN AMOUNT OF Rs.15,000 (Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable **for lifetime from the date of signing of this Agreement** and membership will be renewed per **without any extra charges.**

<u>Category – A:</u> shall be paid by Second Part

S:NO	Type of Hazardous Waste	[illegible]	Second Part Rates
1.	Used Oil	[illegible] NOC quantity of Hazardous waste [illegible] KG/Day	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2.	HW Empty Barrels 210 liters		Rs.200/-(Two Hundred) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4.	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW?), Monitor (BOCIT?), CPU (ITEW), UPS (BOCIT[illegible]) (Recyclable & in good condition having proper power supply [illegible]		Rs. 20.00 per Kg (Rupees Twenty per kg only)

For Bharat Oil & Waste Management Ltd.

Director

	mother board, connection, cabinet, DVI Drive etc.)		

*Used Oil Price is conditional, If Crude Oil Price on NYSE is [illegible] attained in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost.

a) Sr no 1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
b) Quoted rated are inclusive of GST, with container.
c) We will lift full loaded capacity of vehicle.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broke needle, blade cutter , sharp tool, broke glass		20.Rs. per kg(Twent only)
2	Waste Oil mix with water/Oily Sludge waste Ink, Waste washed water , wast thinner,Kitchen waste/oil and grease waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Used HandGloves, Coolant,WasteChemicals,Paint sludge,Empty Chemical Bottle, .		20.Rs. per kg(Twenty only)
4	E-Waste other than mentioned Category-A		25.Rs. per kg(Twenty fiv only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200 capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

Transportation cost shall be paid by the FIRST PART TO SECOND PART for BOWML's,

For Bharat Oil & Waste Management Ltd.

Director

02 TERMS & CONDITIONS:

a) **Additional MoeF Post Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs 100/- (Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus GST is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as notified by GOI shall be paid by FIRST PART.

e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. BOWML WILL NOT ACCEPT leaky, open, unsealed containers or gunny bags.

f) FIRST PART shall deliver their waste at SECOND PART plant located at E-18, Site 4 Sahibabad Industrial Area, Ghaziabad at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as per actual. Loading is in scope of FIRST PART.

g) The transport charges are subject to variation if fuel prices are increased or decreased by Government beyond 1% from the prices on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

For Bharat Oil & Waste Management Ltd.

Director

i) Leak-proof packing & proper correct labelling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST

For Bharat Oil & Waste Management Ltd.

Director

Murari Lal

15-02-22

PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, Labour Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (Head Office) and SPCB of the Exception. The complete liability, risk and costs of such goods/Waste shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bajaj Hindusthan Sugar Ltd.
Barkhera, Pilibhit UP. 262201

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Director

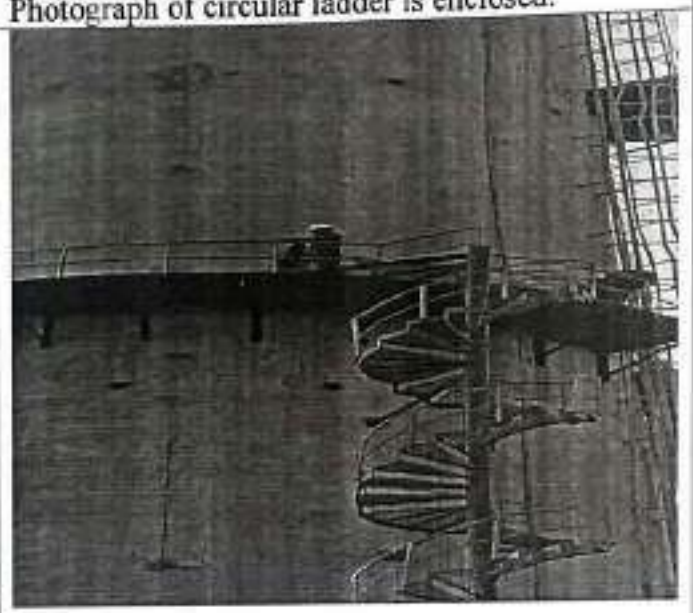
(Second Part)

Annexure-5

Status of M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur as per inspection dated 12-04-2024.

1.	Name & Address of Industry	M/s Bajaj Energy Limited, Unit-Maqsoodapur, Distt-Shahjahanpur PIN-242042.
2.	Namer of Contact Person	Mr. Ram Prakash Singh, AGM-EHS Mobile: 9536908462
3.	Date of Inspection	12.04.2024
4.	Nature of Industry	Power Plant
5.	Category of Industry L/M/S	Large, Year of commissioning- 2011-12
6.	Operational Status	Operational
7.	Installed Capacity	2x45 MW=90 MW.
8.	Process Details with Material Balance: • Boiler -2x190 TPH CFBC boilers with fuel as Indian Coal Coalfield/National coal field Ltd. Make of boiler are Thysan Krupp (Single drum, Cold Cyclone with natural Circulation & Balance Draft) with operation steam pressure & temperature at 110 Kg/cm2 & 540 degree centigrade. • Turbine -2x45 MW is Siemens make with rated Input pressure & Temperature of 105 Kg/cm^2, 535^0C. • DM Plant -Make Ion Exchange -Capacity of 24 M^3/Hours. • CHP-Make Techpro having capacity 160 TPH. • Cooling -Tower- Make Paharpur, Holding Capacity-16,200 KL	
9.	By Product	Nil
10.	Status of Water Consent	Up to 31.12.2025**(Copy Enclosed as Annexure-1)**
	Compliance Status	Complied
11.	Status of Air Consent	Up to 31.12.2025**(Copy Enclosed as Annexure-1)**
	Compliance Status	Complied
12.	Status of Hazardous Authorization	Up to 29.01.2026**(Copy Enclosed as Annexure-2)**
	Compliance Status	Complied
13.	Source of Water	Tube well
14.	Utilization of Water Process/ Floor Washing/ Cooling/ Boiler etc.	Process- 75.61 KLD. Cooling- 3704.79 KLD. Domestic- 28.0 KLD.
15.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Mechanical, Oil & Grease Trap, Equalization tank, Coagulation and Chemical Mixing Tank, Tube settler, Pressure Sand Filter, Activated Carbon Filter, Sludge drying beds, Treated water storage lagoon (Cap. 13000 KL)

16.	Effluent Quantity (KL/Day)	380.84 KLD, Unit was operational during inspection.	
17.	Quality of Treated Effluent	During inspection on dated 12-04-2024 Sample of Final Outlet of ETP collected and analysed in Central Laboratory UPPCB, Lucknow and as per analysis report pH-7.46, BOD-23.0 mg/L, COD-170.0 mg/L, TSS-74.0 mg/L, TDS- 1462.0 mg/L(**Enclosed as Annexure-3**)	
18.	Point of Discharge and Final Discharge	Green Belt.	
19.	STP Status for domestic Effluent	STP -50 KLD, Operational	
20.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-4)**	
21.	Whether water meter installed on tube well	Installed	
22.	Source of Air Pollution	Boiler & DG Sets	
23.	Details of Fuel Used	Coal	1600
		Furnace Oil	80-100 KL/Year
24.	Details of APCS & Stack Height In compliance of Board direction industry	ESP. Stack height-110 meter from ground level. Online Continuous Emission Monitoring System installed.	
25.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.	
26.	Stack Emission Monitoring	As per the prescribed norms, Stack monitoring report dated 12.04.2024 is as – SPM- 36.04 mg/NM^3 (Standard-50 mg/$NM^{3)}$Stack Monitoring report of dated 12.04.2024 is **(copy enclosed as Annexure-5)**	
27.	Pollution Control Measures Adopted for fugitive emission control and Status (Near Coal Handling Area, Coal Crusher Area, Ash Disposal Area, and other plant Area)	➢ At CHP DS DE System installed. ➢ At Coal Crusher DS & DE system available. ➢ At Ash Yard Water Sprinkler Arrangement Available. ➢ Water Monitors-07 No's. ➢ Hydrant Valve- 30 No's.	
28.	Ash Management	• Fly Ash generation- 68447 MT • Bottom ash generation/disposal -7889MT • Measures taken for ash handling/ collection/ disposal- 03 No's Silo Installed. • Details of Silo -Fly Ash silo-02x200MT, Bottom ash silo-150 MT.	
29.	Quantity of Hazardous Waste	Used Oil- (cat. -5.1)-4KL/annum, Waste oil- (cat. - 5.2)-0.3 KL/Annum, Waste Oil Residue (Cat.3.0)- 1.0 MT/Annum	

		Used Ion Exchange Residue- (Cat.-4.0)- 0.7 MTA. Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(Enclosed as Annexure-6)**
30.	Whether any Bypass arrangement	No bye pass Arrangement.
31.	Any other specific remarks .	-
32.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**	
	Recommendation of joint committee	The unit has installed easy ladder for the monitoring of flue gas emission as per CPCB guide line.
	Compliance status as per inspection dated 12-04-2024.	During inspection on dated 12-04-2024 it is found that unit has installed circular ladder on stack. Photograph of circular ladder is enclosed.
		

(Bipin Kandpal)
Scientific Asstt
U.P.P.C.B., Bareilly

(Sunil Singh Chauhan)
A. S. O
U.P.P.C.B., Bareilly

(Rohit Singh)
Regional Officer,
U.P.P.C.B., Bareilly

Annexure - I

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194853/UPPCB/Bareilly(UPPCBRO)/CTO/both/SHAHJAHANPUR /2023 **Date: 02/12/2023**

To,

M/s

BAJAJ ENERGY LIMITED MAQSOODAPUR

Bajaj Energy Limited Unit- Maqsoodpur Tehsil- Pawayn District- Shahjahanpur,SHAHJAHANPUR,242042

Application Id- 23185659

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJAJ ENERGY LIMITED MAQSOODAPUR** located at **Bajaj Energy Limited Unit- Maqsoodpur Tehsil- Pawayn District- Shahjahanpur,SHAHJAHANPUR,242042.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJAJ ENERGY LIMITED MAQSOODAPUR **granted for the period from 02/12/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Power (Electricity)	90	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**48 KLD**	**STP**	**Irrigation**
Industrial	**980 KLD**	**ETP**	**Partially used in Process and rest used in ash quenching**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5-9.0

2	BOD	30 mg/l
3	COD	250 mg/l
4	TSS	100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5 to 9.0
2	BOD (mg/L)	30
3	TSS (mg/L)	100

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler 190 TPH	Coal	02	Particulate Matter	Electrostatic precipitator as APCS & Stack height of 110 meters from ground level
2	Boiler 190 TPH	Coal	01	Particulate Matter	Electrostatic precipitator as APCS & Stack height of 110 meters from ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	50 mg/Nm3
2	02	Particulate Matter	50 mg/Nm3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- This consent is valid for the production of 90 MW/ Day power.

2- Industrial effluent of 980 KLD shall be treated in 1000 KLD ETP and treated effluent shall be partially used in Process and rest shall be used in ash quenching.

3- Domestic sewage 48 KLD shall be treated in STP of 50 KLD capacity and treated sewage shall be used in irrigation in unit premises.

4- No treated or untreated effluent is allowed to discharge outside the premises of the unit.

5- Unit shall maintain and operate the Air pollution control system i. e. Electrostatic precipitator in the 02 boilers of 190 TPH each regularly and ensure that stack emissions shall always meet the norms specified in Rule 25 of Environment (Protection)Rules 1986.

6- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

7- Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

8- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

9- Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.

10- Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.

11- Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.

12- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

13- Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

14- Unit shall submit ground water quality monitoring report done by MoEF & CC-approved laboratory in every 3 months.

15- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.12.18 12:35:17 +05'30'

Annexure - 2

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13697/UPPCB/Bareilly(UPPCBRO)/HWM/SHAHJAHANPUR /2021

Dated :29/01/2021

To,

M/s BAJAJ ENERGY LIMITED MAQSOODAPUR

Vill- Maqsoodapur, Tehsil-Powayan, Block Banda, District- Shahjahanpur (U.P).

242042,,SHAHJAHANPUR,242042

Tehsil :Powayan

District :SHAHJAHANPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13697 and 29/01/2021 .
2. Reference of application (No. and date) 10987277 and 16/01/2021 .
3. Mr SAMIR KUMAR SABAT of M/s BAJAJ ENERGY LIMITED MAQSOODAPUR is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Vill- Maqsoodapur, Tehsil-Powayan, Block Banda, Di .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1)waste oil	TSDF/ Authorized Recyclers	4.0 KL per annum
2	Schedule I (Category 5.2)Used Oil	TSDF/ Authorized Recyclers	0.3 Ton Per annum

1. The authorization shall be valid for a period of 29/01/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.

(Authorized Signatory)
Amit Chandra
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

Amit Chandra
CEO/EE, I/C Circle

Annexure-3

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25797283/Bareilly/2024 **Date:19/04/2024**

1- Name of Industry: BAJAJ ENERGY LIMITED MAQSOODAPUR, Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042,

2- Address of Industry: Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042,

3- District: Shahjahanpur

4- Description about sampling point: Final Outlet of ETP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Sunil Singh Chauhan ASO & Bipin kandpal SA

7- Colour and Odour: - -

8- Quantity and Packing: 2 litre plastic jerican

9- Date of Sample Collection: 12/04/2024

10- Analyis Indented by: RO Bareilly

11- Date of sample receipt in Lab: 13/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.46	5.5-9.0	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	74.0	100	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1462.0	2100	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	23.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	170.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2024.04.19 13:58:55 +05'30'
Samrendra Singh (ASO)

RAM KARAN
Digitally signed by RAM KARAN
Date: 2024.04.19 13:59:13 +05'30'
Chief Environmental Officer
Central Laboratory

Annexure-4

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 20/08/2026

Name of the Applicant	SAMIR KUMAR SABAT		
Address of the Applicant:	Bajaj Energy Limited Maqsoodapur		
Company Name:	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, BlockBanda, Tehsil:Powayan,
Serial No. of Application Form	SHUP0621NN0027	Date of Submission	22/06/2021
Specimen Signature of the User:			

Location particulars:

District	Shahjahanpur	Block	BUNDA
Plot No.	43, 42, 5		
Municipality/Corporation	No	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	180.00	Date of Energization (In Case of Electric Pump)	16/03/2020

Particular of the Proposed Well and Pumping Device

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	30.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	180.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			378000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours / day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- <u>Guidelines for Installation of Piezometers and their Monitoring</u>

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime, it will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR(with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 20/06/2026

Registration No.: 202106000470

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	Application Form Serial No.	SHJP0621RNO38
Date of Submission	21/06/2021	Specimen Signature	
Company Name	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block:Banda, Tehsil:Powayan.

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/Proj/2018325R	Issue Date निर्गमन तिथि	19/08/2018
Expiry Date अंतिम तिथि	28/08/2021		

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Yes

No

Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	43, 42, 5	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	28/10/2011		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)		H.P. of the Pump	30.00
Type of Pump Used	Submersible	Rate of Withdrawal (m3/hr)	180.00
Operational Device	Electric Motor		
Date of Energization (In Case of Electric Pump)		28/10/2011	

10

NOC Application Form

Maximum Allowable Rate of withdrawal (m3/hr.): 180.00

Maximum Allowable Running Hours Per Day: 14.00

Maximum Allowable Annual Extraction of Ground Water: 758000

Status for renewal of N.O.C. (एन.ओ.सी. के नवीनीकरण का कारण): Existing Certificate validity is from 20.09.2021 to 20.09.2021.

Approval Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensuarate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 20/08/2026

Registration No.: 202106000472

Name of the Owner	SAMIR KUMAR SABAT		
Address of the Applicant	Bajaj Energy Limited Maqsoodapur	Application Form Serial No.	SHJP0621R#N0039
Date of Submission	21/06/2021	Specimen Signature	
Company Name	Bajaj Energy Limited Maqsoodapur	Company Address	Village: Maqsoodapur, Block Bandki, Tehsil Powayan.

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूमि जल प्राधिकरण

Yes

Certificate Number प्रमाण पत्र संख्या	CGWA/NOP/roj/2018/325R	Issue Date निर्गमन तिथि	19/09/2018
Expiry Date अंतिम तिथि	28/08/2021		

Ground Water Department Uttar Pradesh
भूमि जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	43, 42, 5	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	28/10/2011		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	150.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)		H.P. of the Pump	30.00
Type of Pump Used	Submersible	Rate of Withdrawal (m3/hr.)	180.00
Operational Device	Electric Motor		
Date of Energization (in Case of Electric Pump)		28/10/2011	

1/3

NOC Application Form

Maximum Allowable Rate of Withdrawal (m3/hr):	180.00	Maximum Allowable Running Hours Per Day:	18.00
Maximum Allowable Annual Extraction of Ground Water:			972000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Existing NOC validity is from 29.09.2016 to 28.09.2021		

Updated Case

This No Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.

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Annexure - 5

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.25824223/Bareilly/2024 **Date: 16/04/2024**

1- **Name & Address of Industry:** Bajaj Energy Limited, BAJAJ ENERGY LTD UNIT MAQSOODAPUR
2- **Sample Collected By:** Bipin Kandpal ,SA
3- **Date of Monitoring:** 12/04/2024
4- **Source of Sampling:** Stack
5- **Stack attached to:** Boiler
6- **Stack Height:** 110.0 m
7- **Total No. of Boiler:** 02
8- **Capacity of Boiler:** 190 TPH Each
9- **Fuel used:** Coal
10- **Quantity of Fuel used:** 1600 MT/Day
11- **Flue Gas Velocity:** 5.27 m/sec m/s
12- **Air Pollution Control Device:** E.S.P
13- **Other remarks (if any):** N.A
14- **Further details of sample location and Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm3	36.04	50.0

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Kavita Saxena JRF]

Authorised Signatory-
SUNIL SINGH CHAUHAN
Sunil Singh Chauhan (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2024.04.18 14:22:22 +05'30'

Regional Officer

Annexure - 6

Since 1978

ISO 9001:2008

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

MEMBERSHIP CERTIFICATE

M / s. Bajaj Energy Limited

Village : Maqsoodapur, PO - Maqsoodapur, Tehsil - Powayan Shahjahanpur-242042, UP

is a registered member of our facility

BOWML/K/3789/20

Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

BOWML/K/3789/20 ①

Member # : BOWML/K/3789/20

Expiry Date : May 24, 2024

Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com

Digitally Signed By:Pragati Rohtagi
Date: 2023-10-04 14:53:24
IP: 49.36.176.248
ID: [illegible]
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com

Digitally Signed By:Sunder K Kukreja
Date: 2023-10-04 15:47:37
IP: 49.36.176.248
ID: [illegible]
Click here to E-verify

Authorized Signatory

Annexure-6

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Maqsoodapur, District- Shahjahanpur (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Maqsoodapur, District- Shahjahanpur (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology,Kanpur.

(RAJIV)
Team Leader

Annexure-7

Point wise Status of of M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powayan, Shahjahanpur as per inspection dated 26-10-20123.as under

1.	Name & Address of Industry	M/s Bajaj Hindustan Sugar Ltd, Unit-Maqsoodapur, Powaya., Sahajahanpur PIN-242042
2.	Namer of Contact Person	Mr. Rambir Khoker, Vice President/Unit Head. Mobile: 8766224828
3.	Date of Inspection	12.04.2024
4.	Nature of Industry	Sugar Unit
5.	Category of Industry L/M/S	Large, Year of commissioning- 2007
6.	Operational Status	During Inspection unit is not in production. Industry was operative in crushing season 2023-24 since 08 November 2023 to 03March 2024. (**RT8CEnclosed as Annexure-1**)
7.	Installed Capacity	Cane Crushing -10,000 TCD
8.	By Product	Molasses, Press Mud
9.	Status of Water Consent	Up to 31.12.2025 **(Copy Enclosed as Annexure-2)**
	Compliance Status	Complied
10.	Status of Air Consent	Up to 31.12.2025 **(Copy Enclosed as Annexure-2)**
	Compliance Status	Complied
11.	Status of Hazardous Authorization	Up to 13-06-2027 **(Copy Enclosed as Annexure-3)**
	Compliance Status	Complied
12.	Source of Water	Tube well, 2No's.
13.	Utilization of Water Process/ Floor Washing/ Cooling/ Boiler etc.	Industrial- 280 KLD Domestic- 70 KLD.
14.	Details of ETP Installed (Mention of ETP Units)	ETP Capacity -1000 KLD. Bar Screen, Oil & Grease Trap, Lime Mixing Tank, Equalization tank, Primary Clarifier, Aeration Tank with diffused air system, Secondary Clarifier, Pressure sand filter, Activated Carbon Filter, Sludge drying beds, Decanter, Treated effluent Storage Lagoon of 9000 KL. Separate SRS Plant of Capacity 1000 KLD for treatment of cooling tower blow down treatment.
15.	Effluent Quantity (KL/Day)	Industrial- 567KLD Domestic- 50 KLD.
16.	-Quality of Treated Effluent	As per the prescribed norms. Sample of treated effluent was collected on dated 22-02-2024 and as per analysis report

		pH-7.8, BOD-20.0 mg/L, COD-168.0 mg/L, TSS-20.0 mg/L, TDS- 1292.0 mg/L, Oil & Grease-2.4 mg/L **(Enclosed as Annexure-4).**
17.	-Point of Discharge and Final Discharge	Treated water is utilised in horticulture and irrigation as per ferti-irrigation management plan. Flow measuring device installed at Final Outlet of ETP & OCEMS installed.
18.	-STP Status for domestic Effluent	STP -50 KLD.
19.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, **(Copy Enclosed) As Anexxure-5)**
20.	Whether water meter installed on tube well	Installed
21.	Source of Air Pollution	Boiler – (2x90TPH) & DG Sets-(1000, 500, 320) KVA.
22.	Details of Fuel Used	Bagasse — 1487 TPD
23.	Details of APCS & Stack Height In compliance of Board direction industry	Wet Scrubber. Stack height-65 meter from ground level. Online Continuous Emission Monitoring System installed.
24.	Details of DG Set (Whether installed acoustic enclosure)	3 No's, 1000, 500, 320 KVA acoustic enclosures installed.
25.	Stack Emission Monitoring	As per the prescribed norms, Stack monitoring report dated 07.12.2023 is as – SPM- 132.14 mg/NM^3(Standard-150 mg/NM$^{3)}$ **(Copy Enclosed As Anexxure-6)**
26.	Quantity of Hazardous Waste	Used Oil--0.0066KL/annum, ETP Sludge -90-110 Kg/Day. Press Mud- 283 MT/Annum Boiler Ash- 28.2 MTD Press mud is used by formers as manure and Boiler ash is used for land filling in low lying area. Agreement made for disposal ETP Sludge & Used oil with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat. **(copy enclosed as Annexure-7)**
27.	Whether any Bypass arrangement	No bye pass Arrangement.
28.	Any other specific remarks	Available area is 251 Haq. for irrigation for throw HDPE Pipe Line.
29.	**Compliance of Recommendation of joint committee in reference of order passed by Hon'ble NGT in OA No. 691/2022 dated 23-02-2023.**	
	Recommendation of joint committee	The unit has to install easy ladder for the monitoring of flue gas emission as per CPCB guide line.
	Compliance status as inspection dated 12-04-2024	During the inspection dated 12-04-2024 it was found that unit has installed circular ladder on stack. Photograph of circular ladder is

	enclosed. Decision on Show cause under consideration in Board.
	

(Bipin Kandpal)
Scientific Asstt
U.P.P.C.B., Bareilly

(Sunil Singh Chauhan)
A. S. O
U.P.P.C.B., Bareilly

(Rohit Singh)
Regional Officer,
U.P.P.C.B., Bareilly

Annexure - I

Bajaj Sugar

BAJAJ HINDUSTHAN SUGAR LIMITED

UNIT: MAQSOODANPUR - 242042

DISTT: SHAHJAHANPUR (U.P)

FINAL MANUFACTURING REPORT

RT- 8 (C)

FOR

THE

CRUSHING SEASON (2023-24)

BAJAJ HINDUSTHAN SUGAR LTD.

GOLAGOKRAN NATH

LAKHIMPUR KHERI

DIST: KHERI (U.P.)

FORM R.T. 8 (C)

(For Vacuum Pan Sugar Factories)

Final Manufacturing Report for Season 2023-24

Name & address of factory : **Bajaj Hindusthan Sugar Limited, Maqsudpur**

Process of manufacture : Double Sulphitation

PARTICULARS	Unit	This Season 2023-24	Last Season 2022-23
1 Time Account			
Date of start		09 November 2023	11 November 2022
Time of start		6:15 AM	12:10 PM
Date of finish		03 March 2024	04 March 2023
Time of finish		11:02 AM	5:50 AM
Gross season days		115	114
Duration of season days		122	121
Total hours actual crushing		2677.28	2672.84
Total hours lost		87.50	55.83
a) Mechanical		51.00	18.00
b) Process		3.32	0.00
c) General cleaning		0.00	0.00
d) Miscellaneous		6.50	5.42
a) Inclement Weather		20.00	11.00
b) Festivals		0.00	0.00
c) Others		6.57	10.42
2 Cane Crushed :			
i) Own/Estate Cane	Qtls.	0.00	0.00
ii) Gate Cane	Qtls.	4115772.80	4177429.760
iii) Out Station (Road Centre) Cane	Qtls.	2016678.47	2243703.760
iv) Out Station (Rail Centre) Cane	Qtls.	0.00	0.00
v) Total	Qtls.	6132451.27	6421133.52
vi) Cane Crush on C Molasses	Qtls.	6132451.27	0.00
vii) Cane Crush on B Molasses	Qtls.	0.00	6421133.52
Total Raw Sugar Melted	Qtls.	0.00	0.00
3 Juice & Added Water			
Average Gross Mixed juice % Cane		117.09	113.66
Correction % Mixed juice		0.40	0.40
Average Net Mixed juice % Cane		118.63	113.26
Total Net Mixed juice	Qtls.	7,151,988.00	7,269,107.60
Average Added Water	% Cane	44.13	40.47
4 Sugar			
Total sugar bagged			
i) No. of bags a) 50 Kg	Nos.	1,303,810	1,192,902
b) 100 Kg	Nos.	2,480	2,587
Refined Sugar Bagged	Qtls.	651,905	596,481
Sugar Bagged (100 Kg)	Qtls.	2,480	2,587
Sugar produced on Cane crush for C Molasses	Qtls.	654,395	0
Sugar produced on Cane crush for B Molasses	Qtls.	0	599,068
ii) Total Quantity Bagged	Qtls.	654,395	599,068
Sugar in Process, if any	Qtls.	0	0
Total Sugar made	Qtls.	654,395	599,068
Sugar recovered from previous season's process	Qtls.	0.0	0.0
Sugar recovered from prev. season's remelt sugar	Qtls.	339	252
Sugar recovered from Raw Sugar	Qtls.	0	0
Total net Sugar made	Qtls.	654056	598816
5 Molasses/ SYRUP			
Total Molasses sent out	Qtls.	267947	375853
Molasses in process, if any	Qtls.	0	0
Total Molasses produced	Qtls.	267947	375853
Molasses recovered from previous season's process	Qtls.	0	0
Molasses recovered from prev. season's remelt sugar	Qtls.	33	28
Molasses recovered from Raw Sugar	Qtls.	0	0
Molasses produced - (C Heavy Molasses)	Qtls.	267947	0
Molasses produced - (B Heavy Molasses)	Qtls.	0	375853
Total net Molasses made	Qtls.	267905	375825

Total Qty Bagged includes 2,480 Qtls. Of BISS Sugar above 90 Pol. for this year

Total Qty Bagged includes 2,587 Qtls. Of BISS Sugar above 90 Pol. for last year

Recovery			10.67	9.33
Average Recovery of sugar percent Cane			4.37	5.65
Average Production of final molasses percent cane (SHR)**			4.37	
Average Production of C-heavy molasses percent cane				5.65
Average Production of B-heavy molasses percent cane				
Average Recovery of sugar percent Raw Sugar				
Average Production of final molasses percent Raw Sugar				
[illegible]			27.04	20.81
[illegible] percent Cane			4.70	4.55
[illegible] percent Cane				
[illegible]				
[illegible] percent Cane		% Cane	0.00	0.00
a) [illegible]		% Cane	0.00	0.00
b) [illegible]				
Other fuel percent Cane	(Rice husk & saw dust)		0.00	0.00
a) [illegible]		% Cane	0.00	0.00
b) [illegible]		% Cane	0.00	0.50
[illegible]	a) Final	% Cane	0.00	0.50
	b) [illegible]	% Cane	0.00	0.50
			0.150	0.103
[illegible] percent of Cane	a) Process		0.010	0.012
	b) ETP		0.040	0.040
Sulphur Percent Cane			0.130	0.122
Phosphoric Acid		Kg Per 100 Qtls of Cane	0.023	0.022
[illegible] Acid		Kg Per 100 Qtls of Cane	0.122	0.104
[illegible]		Ltrs. Per 100 Qtls of Cane	0.120	0.120
[illegible]		Ltrs. Per 100 Qtls of Cane	0.018	0.018
[illegible]		Kg per 100 Qtls of Cane	0.000	0.000
[illegible] bags for sugar		Nos. per 100 Qtls of Cane	0.000	0.000
[illegible]		Nos. per 100 Qtls of Cane	21.340	18.666
[illegible]		Nos. per 100 Qtls of Cane	0.045	0.041
[illegible]		Kg per 100 Qtls of Cane	0.005	0.001
Bactericides Used in Mill House		Kg per 100 Qtls of Cane	0.005	0.007
Bactericides Used in Boiling House		Kg per 100 Qtls of Cane	0.000	0.120
[illegible]		Kg per 100 Qtls of Cane	0.131	0.142
Caustic soda (F)		Kg per 100 Qtls of Cane	0.074	0.175
Caustic soda (F.)		Kg per 100 Qtls of Cane	0.020	0.020
[illegible]		Kg per 100 Qtls of Cane	0.008	0.006
Flocculants for juice		Kg per 100 Qtls of Cane	** 0.020	0.022
Flocculants for MCS/FCS		Kg per 100 Qtls of Cane	0.004	0.001
Antifoam		Kg per 100 Qtls of Cane	0.065	0.007
Common salt		Kg per 100 Qtls of Cane	0.294	0.300
Hydrochloric Acid		Kg per 100 Qtls of Cane		
Analysis				
Cane		Sugar percent	12.35	12.40
		Fibre percent	12.98	12.92
Primary juice		Sugar percent	14.67	14.94
		Brix percent	17.73	17.84
		Purity	82.73	83.75
Mixed juice		Sugar percent	10.24	10.60
		Brix percent	12.60	12.86
		Purity	81.29	82.44
Last Expressed juice		Sugar percent	1.15	1.10
		Brix percent	1.57	1.47
		Purity	73.12	74.84
Clarified juice		Sugar percent	10.33	10.62
		Brix percent	12.73	12.88
		Purity	81.13	82.47
Filtrate juice		Sugar percent	9.00	9.52
		Brix percent	11.42	12.49
		Purity	73.75	73.44
Unsulphured Syrup		Sugar percent	47.30	46.17
		Brix percent	58.33	56.00
		Purity	81.23	82.35
Sulphured Syrup		Sugar percent	46.09	46.10
		Brix percent	57.04	55.95
		Purity	81.16	82.40

Remark ** The above quantity use included the discarded quantity of chemical 225 kg (As per instruction by [illegible] Comm.) in season 2023-24

On after deduction the discarded quantity of chemical consumption is .022 % cane

Massecuite			
[illegible]	Brix percent	91.05	91.08
[illegible]	Purity	88.53	92.36
[illegible]	Brix percent	0.00	95.32
	Purity	0.00	81.02
[illegible]	Brix percent	85.57	13.17
	Purity	71.59	74.57
[illegible]	Brix percent	39.42	0.00
	Purity	61.42	0.00
[illegible]	Brix percent	0.00	0.00
	Purity	0.00	0.00
[illegible]	Brix percent	0.94	0.00
	Purity	[illegible]	0.00
[illegible]	Brix percent	0.12	0.00
	Purity	0.00	0.00
Molasses			
[illegible]	Brix percent	51.18	79.51
	Purity	77.21	78.00
[illegible]	Brix percent	0.00	71.84
	Purity	0.00	63.12
[illegible]	Brix percent	71.85	72.16
	Purity	81.70	82.22
[illegible]	Brix percent	67.25	88.56
	Purity	50.70	50.14
C-Light	Brix percent	[illegible]	0.02
	Purity	0.00	0.00
[illegible]	Brix percent	74.11	0.28
	Purity	50.35	0.00
[illegible]	Brix percent	3.60	[illegible]
	Purity	0.60	[illegible]
		0.00	3.00
		0.00	0.41
Sugar			
[illegible]	Sugar percent		
Final Molasses	Moisture percent	79.50	83.50
	Sugar percent	[illegible]	0.02
	Brix percent	[illegible]	41.8
[illegible]	Purity	[illegible]	86.8
	Sugar percent	[illegible]	50.14
	Moisture percent	[illegible]	1.50
[illegible]	Fibre percent	[illegible]	47.53
[illegible]	Sugar percent	43.07	48.0
	pH	[illegible]	1.62
	Temperature (°C)	7.10	0.00
		64.84	8.46
Pol Extraction, Boiling House Extraction & Overall Extraction			
Pol Extraction		96.72	96.76
Reduced Pol Extraction		96.56	90.63
Boiling House Extraction		89.12	77.57
Reduced Boiling House Extraction		85.67	81.42
Overall Extraction		89.38	79.22
Reduced Overall Extraction		83.75	78.94
Sugar Balance			
[illegible]		14.32	12.40
[illegible]		11.34	12.00
[illegible]		9.46	0.40
Sugar in ... Molasses/Khandsari		0.07	0.07
[illegible]		1.15	2.51
[illegible]		17.61	4.52
Total Losses (in Bagasse, Press cake, Molasses & Undetermined)		1.02	0.06
		1.62	3.50

Certified that the figures given in this return are complete and true to the best of my knowledge and belief.

Signature of the Owner or [illegible]

[illegible]

... other than at the factory gate ...

... and Bagasse ...

... actual working by 22

... and must be submitted ... the following ...

[illegible]

Bajaj Hindusthan Sugar Limited, Maqsudpur

ADDITIONAL INFORMATIONS ALONGWITH FINAL MANUFACTURING REPORT

PARTICULARS	This Season 2023-24	Last Season 2022-23
1 Mill Extraction	[illegible]	96.76
2 Reduced Mill Extraction		
a) Deerr	96.96	96.66
b) Noel	96.04	96.06
3 Whole reduced Extraction (Noel)	96.03	96.33
4 Boiling House Extraction	88.12	77.07
5 Reduced Boiling House Extraction		
i) Gundu Rao	81.41	81.24
ii) Noel Deerr	91.67	81.42
7 Over all Extraction	80.24	75.39
Reduced Overall Extraction		
i) Gundu Rao	84.05	78.71
ii) Noel Deerr	88.79	78.48
8 Gravity purity of final molasses	32.07	31.24
9 Undiluted juice lost in bagasse % fibre	24.02	23.57
10 Added water extracted in mixed juice % added water	78.51	77.98
11 Added water % fibre	340.01	313.89
12 PMT	72.50	72.64
13 Crush rate per 24 hours		
1) Including Stoppage	63,337	66,458
2) Excluding stoppage	64,573	67,657
3) Sanction Capacity (T.C.D.)	7,000	7,000
14 Total Time lost % available	3.16	3.09
15 Steam consumption % cane	46.04	45.30
16 [illegible]		
a) [illegible]	97.33	97.62
b) [illegible]	82.60	82.40
17 Massecuite % Cane		
a) A- Massecuite	20.70	25.58
b) A1- Massecuite	0.00	8.99
c) B- Massecuite	13.35	10.58
d) C- Massecuite	0.22	0.00
e) C1- Massecuite	0.00	0.00
f) R1- Massecuite	0.00	0.00
g) R2- Massecuite	0.00	0.00
Total Massecuite %	50.44	48.65

18 Gradewise sugar production (Qtls.)

ISS GRADE	2023-24 QUANTITY	2023-24 %ge	2022-23 QUANTITY	2022-23 %ge
L-31	37,040	6.00	45,160	7.56
M-31	614,805	93.00	551,320	92.05
S-31	0	0.00	0	0.00
SS-31	0	0.00	0	0.00
L-30	0	0.00	0	0.00
M-30	0	0.00	0	0.00
S-30	0	0.00	0	0.00
M-29	0	0.00	0	0.00
S-29	0	0.00	0	0.00
BISS	[illegible]	[illegible]	2,567	0.43
TOTAL	[illegible]	100.00	599,[illegible]	100.00

Certified that the figures given in this return are complete and true to the best of my knowledge and belief.

[illegible] (Fin. & A/c. Head)	Praveen Singh (Cane Head)	P.K. Gupta (Prod.Head)	Kuldeep Tyagi (Engg.Head)	R.B.Khokar Vice President (Unit Head) Zonal Head (Operations) E.Z.

Annexure-2

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196665/UPPCB/Bareilly(UPPCBRO)/CTO/both/SHAHJAHANPUR /2023 **Date: 22/03/2024**

To,

M/s

BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR

Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042

Application Id-23537359

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR** located at **Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur, UP,SHAHJAHANPUR,242042.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAQSOODPUR **granted for the period from 01/01/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sugar	1000	Metric Tonnes/Day
2	Co-generated Power	21	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**50**	**STP**	**Irrigation in unit premises**
Industrial	**Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD , only one outlet is allo**	**ETP**	**Treated effluent is partially re-used in process and irrigation on land**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Date: 2024.03.22

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	ph	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
4	COD	250 mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD , only one outlet is allowed
6	Oil & Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5 to 9.0
2	BOD (mg/L)	30
3	TSS (mg/L)	100
4	Fecal Coliform (MPN/100ml)	1000

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

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1	Boiler of 90 TPH and 90 TPH	Bagasse	01	Particulate Matter	Boilers are equipped with individual wet scrubber and common Stack of 65 metre from ground level
2	5. DG sets of 1000 KVA, 500 KVA and 320 KVA	Diesel	02	Particulate Matter	equipped with canopy and stack height of 6 meter , 4.2 meter and 3.2 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm3
2	02	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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Date: 2024.03.22

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate is valid for cane crushing capacity of 10000 TCD and 21 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD , only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall operate and maintain STP for the treatment of domestic effluent 50 KLD.
4. Unit shall operate and maintain the APCS i.e., Individual wet scrubber and common stack height of 65 meter from ground level at the 02 boilers of 90 TPH each
5. DG sets of 1000 KVA, 500 KVA and 320 KVA shall be equipped with canopy and stack height of 6 meter , 4.2 meter and 3.2 meter above the roof of nearest building.

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Date: 2024.03.22

6. Unit shall operate and maintain the installed online emission monitoring system at the stack of boilers and ensure connectivity to the server of CPCB & UPPCB.
7. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in bossxssiler subject to its availability.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
10. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
11. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
14. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
15. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
16. Unit shall provide Hazardous tank in the Boiling house.
17. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
18. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm2).
19. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
20. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
21. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
22. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
23. The Unit shall install flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling.
24. The Unit shall maintain logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
25. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Date: 2024.03.22 17:15:36 +05'30'

Chief Environment Officer

Copy to:

Regional Officer Bareilly to ensure compliance of the conditions imposed in the consent order.

RAM GOPAL
Chief Environment Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – श्रमसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुँचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Annexure-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16630/UPPCB/Bareilly(UPPCBRO)/HWM/SHAHJAHANPUR /2022

Dated :14/06/2022

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAKSOODPUR
Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil Pawayn, District Shahjahanpur,
UP,SHAHJAHANPUR,242042
Tehsil :Powayan
District :SHAHJAHANPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16630 and 14/06/2022 .
2. Reference of application (No. and date) 14970787 and 26/02/2022 .
3. Mr RAMBIR KHOKAR of M/s BAJAJ HINDUSTHAN SUGAR LIMITED SUGAR UNIT MAKSOODPUR is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1)waste oil	Authorized Recyclers/TSDF	20 Kg/day
2	Schedule I (Category 35.3,) ETP sludge	TSDF	

1. The authorization shall be valid for a period of 13/06/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Unit shall ensure compliance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
4. The Sludge from the ETP shall be disposed of through TDSF and waste oil generated shall be disposed of through TSDF/ authorized recyclers. Incineration of waste in the boiler is not allowed.

(Authorized Signatory)

AJAY KUMAR SHARMA

Digitally signed by AJAY KUMAR SHARMA
Date: 2022.07.18 18:10:24 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bareilly for information and necessary action .

AJAY KUMAR SHARMA

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Date: 2022.07.18 18:11:04 +05'30'

Annexure-4

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25024223/Bareilly/2024 **Date:27/02/2024**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED MAQSOODAPUR, Bajaj Hindusthan Sugar Limited Unit-Maqsoodpur Tehsil- Pawayn District- Shahjahanpur

2- **Address of Industry:** Bajaj Hindusthan Sugar Limited Unit- Maqsoodpur Tehsil- Pawayn District- Shahjahanpur

3- **District:** Shahjahanpur

4- **Description about sampling point:** Final Qutlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Sunil Kumar SA & S.B Dwivedi MA

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 Litre Plastic Jerican & Glass Bottle

9- **Date of Sample Collection:** 22/02/2024

10- **Analyis Indented by:** RO Bareilly

11- **Date of sample receipt in Lab:** 22/02/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.8	6.5-8.5	02-12
*Oil_Grease	mg/l	2.4	10.0	-
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	20.0	30.0	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1292.0	2000.0	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	20.0	30.0	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	168.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants see as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note: 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Kavita Saxena(JRF), Sunil Kumar(SA)]

Authorized by
SUNIL SINGH CHAUHAN
Sunil Singh Chauhan (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2024.02.27 16:23:40 +05'30'
Regional Officer

Annexure-75

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 9(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC025218

VALID UP TO : 16/06/2026

[U/S10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202105000132			
Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit- Maqsoodpur Tehsil- Pawayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NN0020
Date of Submission	13/05/2021	Specimen Signature	
Location Particulars			
District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	109.70
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00

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10/7/2021 NOC Application Form

Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	200.00
Date of Energization (In Case of Electric Pump)		06/07/2007	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water			180000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours / day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tapel sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

NOC Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO: NOC037091

VALID UP TO : 16/06/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202105000135			
Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsil	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit-Maqsoodpur Tehsil- Powayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NN0021
Date of Submission	13/05/2021	Specimen Signature	
Location Particulars			
District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	09/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	109.70
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00

1/3

Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	200.00
Date of Energization (In Case of Electric Pump)		08/07/2007	
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			120000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SL (2) for extraction of ground water at a rate not exceeding that as shown at SL (3i), for Running Hours / day as shown at SL (3k), and for maximum allowable annual extraction of ground water as shown at SL (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	>500	2	0	2

Annexure-6

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.23807167/Bareilly/2023 **Date: 12/12/2023**

1- **Name & Address of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED MAQSOODAPUR
2- **Sample Collected By:** Sunil Kumar ,SA
3- **Date of Monitoring:** 07/12/2023
4- **Source of Sampling:** Stack
5- **Stack attached to:** Boiler
6- **Stack Height:** 65.0 m
7- **Total No. of Boiler:** 02
8- **Capacity of Boiler:** 90 TPH Each
9- **Fuel used:** Bagasse
10- **Quantity of Fuel used:** 40 TPH
11- **Flue Gas Velocity:** 6.06 m/sec
12- **Air Pollution Control Device:** Wet Scrubber
13- **Other remarks (if any):** N.A
14- **Further details of sample location nad Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm3	132.14	150.0

Analysed by-
[Kavita Saxena JRF]

Authorised Signatory-
SUNIL SINGH CHAUHAN
Sunil Singh Chauhan (ASO)

ROHIT SINGH
Digitally signed by ROHIT SINGH
Date: 2023.12.15 13:56:38 +05'30'

Regional Officer

Annexure - 7

उत्तर प्रदेश UTTAR PRADESH

FV 661256

AGREEMENT

THIS AGREEMENT made on this 16th day of **FEBRUARY 2022** between M/s **BAJAJ HINDUSTHAN SUGAR LIMITED, UNIT- MAQSOODAPUR, SHAHJAHANPUR UP 242042,** a Company incorporated under Companies Act 2015/ Partnership Act/ Proprietorship , having its registered Office located at **M/s BAJAJ HINDUSTHAN SUGAR LIMITED, GOLA GOKARANNATH DISTRICT LAKHIMPUR KHERI, 262802 UP.** and its **Plant** located at **Village- Maqsoodapur, District- Shahjahanpur 242042 UP India** (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part

AND

M/s **Bharat Oil and Waste Management** Ltd (BOWML), a Company registered under the Companies Act 2015, having its registered office and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial

For Bharat Oil & Waste Management Ltd.

Director

Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged in manufacturing of White crystal sugar** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located **at Village- Maqsoodapur, District- Shahjahanpur 242042 UP India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.

For Bharat Oil & Waste Management Ltd.

Director

2. Second Part, on receipt of written Information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party

For Bharat Oil & Waste Management Ltd.

Director

without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.

9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/sclution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

For Bharat Oil & Waste Management Ltd.

Director

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of fifteen (01) MT.**

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-

For Bharat Oil & Waste Management Ltd.

Director

observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in

For Bharat Oil & Waste Management Ltd.

Director

Manager (EHS)

settlement of the Invoice, it shall be liable to pay Interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

For Bharat Oil & Waste Management Ltd.

Director

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide

For Bharat Oil & Waste Management Ltd.

Director

UPPCB approval No.06/Haz. Auth./37/2017 Dated 21.03.2017 valid till 20.03.2022 (copy attached), and has valid unexpired Consent to Operate under Air Consent Act No. 142591/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR/2021 Date 27.12.2021 valid till 31.12.2023 (copy attached). Water Consent Act No. 142855/UPPCB/Bareilly (UPPCBRO)/CTO/water/SHAHJAHANPUR/2021 Date 24.12.2021 valid till 31.12.2023 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 16th of February 2022 at New Delhi.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 242042

Authorized Signatory
Ram Bir Khokhar (Vice President)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

Director

Director /Partner
(Naresh Manglani)/BT Manglani

Witnesses:
1. Mr. Pawan Kumar Gupta (G.M. Production)

2. Mr. Kuldeep Tyagi (DGM. Engg.)

Sandeep kumar
9717700119
Sandeep.kumar@bharatoil.com

GST No 09AAACB4351J1ZQ
PAN No: AAACB4351J
CIN No L15420UP1931PLC065243
Phone No. 05844-286204
Email ehs.mgr@bajajhindusthan.com
Naveen Jha (Assistant Officer EHS) 9759111987

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between Bajaj Hindusthan Sugar Ltd. And Bharat Oil & Waste Management Ltd on date 16th February, 2022.

First part WILL PAY AN AMOUNT OF Rs.15,000 (Fifteen Thousand only) plus, application GST @ 18% to second part TOWARDS Non-Refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership will be renewed per without any extra charges.

Category – A: shall be paid by Second Part

S:NO	Type of Hazardous Wastes	Quantity/Annum	Second Part Rates
1.	Used Oil	As per Haz waste NOC - max.qty of Hazardous waste 20 KG/Day	Rs.2000/- * (Two Thousand only) per drum of 220 liters
2.	HW Empty Barrels 210 liters		Rs.200/-(Two Hundred) per drum
3.	Waste Battery without water & sludge		Rs.16/- (sixteen) per kg
4.	E-waste (Electrical/ Electronics) i.e. Desktop (ITEW2), Laptop (ITEW3) Monitor (BOCIT2), CPU (ITEW), UPS ((BOCIT7: (Recyclable & in good condition having proper power supply, Memory, mother board, connection, cabinet, DVI Drive etc.)		Rs. 20.00 per Kg (Rupees Twenty per kg only)

For Bharat Oil & Waste Management Ltd.

Director

*Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC – Free Of Cost.

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 210 liters capacity. Part filled drums with quantity less than 210 litres will be free of charge.
b) Quoted rated are inclusive of GST, with container.
c) We will lift full loaded capacity of vehicle.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: shall be paid by FIRST PART:

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Quantity/Annum	Second Part Rates
1	Grinding/ETP/Phosphate Sludge/asbestos/Boiler Ash, Broke needle, blade cutter , sharp tool, broke glass		20.Rs. per kg(Twent only)
2	Waste Oil mix with water/Oily Sludge waste Ink, Waste washed water , wast thinner,Kitchen waste/oil and greas waste, Used cooking oil		20.Rs. per kg(Twenty only)
3	Ink soaked Cotton Waste, Use HandGloves, Coolant,WasteChemicals,Paint sludge,Empty Chemical Bottle, ,		20.Rs. per kg(Twenty only)
4	E-Waste other than mentioned Category-A		25.Rs. per kg(Twenty fiv only)
5	Used DG set Air/Oil Filters		Rs.45 each
6	Empty small Containers below 200 capacity		20.Rs. per kg(Twenty only)
7	Transport Charge		As per actual

Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML's,

For Bharat Oil & Waste Management Ltd.

Director

02 TERMS & CONDITIONS:

a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) A minimum billing of Rs.4000/-(Rupees Four Thousand) Plus GST will be applicable for a load up to 200kg at a time and for load above 200kg, rates quoted below will be applicable and to be paid by FIRST PART.

c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes is to be paid by the FIRST PART until termination of the agreement.

d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.

e) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. BOWML WILL NOT ACCEPT leaky, open, unsealed containers or gunny bags.

f) FIRST PART shall deliver their waste at SECOND PART plant located at E-18, Site 4 Sahibabad Industrial Area, Ghaziabad at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART as per actual. Loading is in scope of FIRST PART.

g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

h) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

For Bharat Oil & Waste Management Ltd.

Director

Naukiya
EHS

j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.

k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).

m) For Category (B) FIRST PART shall pay to SECOND PART Advance Payment by cheque/Demand Draft/ NEFT.

n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.

o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.

q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART. The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.

r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any

For Bharat Oil & Waste Management Ltd.

Director

applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PARTshall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 242042

(First Pa

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.

(Second Part) Director

EHS

ANNEXURE - B

This annexure is in conjunction with agreement signed between **FIRST PART** and **SECOND PART** on date 16th February, 2022.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive **Analysis** Charge of Laboratory is Rs.12,500/- **(Rupees Twelve thousand five** hundred only) for complete analysis of hazardous waste **as per CPCB Guideline** (if ordered and applicable) excluding service tax/GST (extra). FIRST **PART** can / may use a **Government** Recognized or MoeF approved 3rd party laboratory and provide test reports to **the TSDF, which are** conducted with in the last 180 days. Comprehensive Analysis has to **be carried out for any** new waste streams or any change in manufacturing process as per **Hazardous and Other Wastes** (Management & Transboundary **Movement**) Rules, **2016 and CPCB Guidelines. FIRST PART** must inform the facility (SECOND PART) **if any change in manufacturing** process prior to waste **pickup**, disposal through SECOND PART.

For Bajaj Hindusthan Sugar Ltd.
Maqsoodapur, Shahjahanpur UP. 2420421

(First Part)

For Bharat Oil & Waste Management Ltd/ Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Director

(Second Part)

Annexure-8

तार : पर्यावरण
GRAM : PARYAVARAN

क्षेत्रीय कार्यालय
Regional Office

फोन एवं फैक्स : 05278-245411
Tele & Fax : 05278-245411
Email-rofaizabad@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, अयोध्या
UTTAR PRADESH POLLUTION CONTROL BOARD, AYODHYA

सन्दर्भ सं0
Ref. No. : 91/O A No-691/2022/2024-

दिनांक :
Dated : 22/4/2024

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त–5),
उ0प्र0 प्रदूषण नियत्रंण बोर्ड,
पर्यावरण भवन, टी0सी0–12वी0,
विभूति खण्ड, लखनऊ।

विषयः–मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–691/2022(आर0ए0 सं0–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15.02.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषय अपने पत्र सं0–एच09343/सी–5/104/ओ0ए0 नं0–691/22/2024 दिनांक 10.04.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से प्राप्त निर्देशो के अनुपालन में मेसर्स बजाज हिन्दुस्तान शुगर लि0, ग्राम–कुन्दर्खी, जनपद– गोण्डा एवं मेसर्स बजाज एनर्जी लिमिटेड, ग्राम–कुन्दर्खी, जनपद–गोण्डा का निरीक्षण इस कार्यालय द्वारा दिनांक 01.03.2024 को किया गया। विस्तृत निरीक्षण आख्या शुगर यूनिट से जनित उत्प्रवाह की विश्लेषण आख्या तथा शुगर एवं पावर यूनिट के गैसीय उत्सर्जन की वायु गुणता रिपोर्ट पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

संलग्नकः–उपरोक्तानुसार।

22/4/2024
(डॉ0 डी0एन0 सिंह)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांकः–उपरोक्त।
प्रतिलिपिः–मुख्य पर्यावरण अधिकारी(वृत्त–6),उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Inspection report of M/s Bajaj Energy Ltd., Village-Kundarakhi, Distt.-Gonda.

1	Name & Address of Industry	M/s Bajaj Energy Ltd., Village-Kundarakhi, Distt.- Gonda	
2	Name of Contact Person	Shri Rajaram Singh, EHS.	
3	Date of Inspection	01.03.2024	
4	Nature of Industry	Power Plant	
5	Category of Industry L/M/S	Large	
6	Operational Status	The unit was found operational.	
7	Installed Capacity	2x45 MW.	
8	Status of Water Consent	Up to 31.12.2025	
	Compliance Status	Complying	
9	Status of Air Consent		
	Compliance Status		
10	Status of Hazardous Authorization	Up to 08.02.2026	
	Compliance Status	Complying	
11	Source of Water	Tube well	
12	Details of ETP Installed (Mention of ETP Units)	ETP Installed Bar Screen, Oil and Grease trap, Equalization tank, Chemical Reaction cum Dosing Tank, Tube Settler, Clear Water Tank, Multi-grade filter, Sludge Beds.	
13	Effluent Quantity (KL/Day)	1000KLD	
14	Point of Discharge and Final Discharge	On land gardening.	
15	STP Status for domestic Effluent	Installed	
16	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes	
17	Whether water meter installed on tube well	Installed	
18	Source of Air Pollution	Boiler	
19	Details of Fuel Used	Coal	1600TPD
20	Details of APCS & Stack Height	ESP, Stack Height-110 meter from ground level.	

21	Details of DG set (Whether installed acoustic enclosure)	Not installed.
22	Monitoring of Stack Emission	Stack emission was monitored by the laboratory of Regional Office, Ayodhya on dated 01.03.2024. As per monitoring report, all the monitored parameters have been found within the prescribed limits. The copy of the stack monitoring report has been annexed for reference. **(Annexure no. 01)**
24	Whether any bypass arrangement	Not seen.
25	Any other specific remarks	None
26	**Compliance of recommendation of Joint Committee in reference of order passed by Hon'ble NGT in O.A. No. 691/2022 dated 23.02.2023.**	
	Recommendation of Joint Committee	**Compliance Status**
	Unit has install circular/spiral ladder for monitoring of stack emission	During inspection, it was found that unit has installed circular/easy ladder on stack. The photograph of the ladder has been annexed as **Annexure no. 02.**

22/4/2024
(Vinod Kumar)
Lab Assistant

22/4/2024
(Santosh Kumar)
Assistant Environmental Engineer

22/4/2024
Regional Officer

Annexure No-1

REGIONAL LABORATORY (05278-245411)

U.P. POLLUTION CONTROL BOARD

1/17/104, Ram Nagar Colony, Parikrama Marg
Ayodhya-224001

ANALYSIS REPORT (SOURCE EMISSION)

1-	Name and Address of Industry	M/s. Bajaj Energy Pvt. Ltd., Kundurkhi, Gonda.
2-	Production Capacity	90 M.W. (Power)
3-	Monitored By	Vinod Kumar (L.A.) & Govind Kumar (JRF) & D.C.Mishra (MTS)
4-	Source of Monitoring	Stack
5-	Date of Monitoring	01.03.2024
6-	Stack attached to	Boiler
7-	Capacity of Boiler	2 x 90 TPH
8-	Type of fuel used	Coal
9-	Quantity of fuel Consumption	1600 TPD
10-	Stack height in Meters/Feet	104 Meters RCC
11-	Air Pollution Control System	ESP

S. No.	Parameters	Observed Values	Standard Value
1-	Ambient Temp. in ^{0}C	24	--
2-	Stack gas Temp. in ^{0}C	116	--
3-	Velocity of gas in meter/sec.	8.67	--
4-	Concentration of PM in mg/Nm^3	42.65	--
5-	Concentration of SO_2 in mg/Nm^3	--	--
6-	Concentration of NO_X in mg/Nm^3	--	--

Analyzed by

2-3-24
[Vinod Kumar (LA)]

02.03.24
[Ajay Singh (LA)]

[Afzal Abrar (SA)]

02/03/2024
CI (Regional Officer)

Annexure No-2

Annexure-9

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Kundarkhi, District- Gonda (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Kundarkhi, District- Gonda (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology, Kanpur.

(RAJIV)
Team Leader

Annexure-10

Inspection report of M/s Bajaj Hindusthan Sugar Ltd., Village-Kundarakhi, Distt.-Gonda.

1	Name & Address of Industry	M/s Bajaj Hindusthan Sugar Ltd., Village-Kundarakhi, Distt.-Gonda.
2	Name of Contact Person	Shri Saurabh Dixit, Liaison Officer.
3	Date of Inspection	01.03.2024
4	Nature of Industry	Sugar Unit
5	Category of Industry L/M/S	Large
6	Operational Status	Operational
7	Installed Capacity	Cane Crushing-15000TCD
8	By product	Molasses, Press Mud
9	Status of Water Consent	Up to 31.12.2025
	Compliance Status	Complying
10	Status of Air Consent	Up to 31.12.2025
	Compliance Status	Complying
11	Status of Hazardous Authorization	Up to 20.08.2024
	Compliance Status	Complying
12	Source of Water	Tube well
13	Details of ETP Installed (Mention of ETP Units)	ETP Installed Oil Skimmer, Oil and Grease trap, Chemical Mixing tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi-grade, Filter, Activated Carbon Filter, Sludge Drying Beds & Chemical Holding Tank.
14	Treated Effluent quality	The effluent sample from inlet of ETP and outlet of ETP was collected on 06.12.2023 and submitted in central laboratory, U.P.P.C.B. Lucknow for analysis, as per analysis report all analyzed parameter were found within the prescribed limit of CPCB. The copy of the analysis report of UPPCB is annexed as **annexure no. 01**
15	Point of Discharge and Final Discharge	Treated water is utilized in horticulture and irrigation as per ferti-irrigation management plan. OCEMS installed at outlet of ETP.
16	STP Status for domestic Effluent	Installed
17	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes
18	Whether water meter installed on tube well	Installed
19	Source of Air Pollution	Boiler- 3x90TPH

20	Details of APCS & Stack Height In Compliance of Board direction industry	Wet Scrubber, Stack Height-65 meter from ground level. Online Continuous Emission Monitoring System Installed.
21	Monitoring of Stack Emission	Stack emission was monitored by the laboratory of Regional Office, Ayodhya on dated 01.03.2024. As per monitoring report, all the monitored parameters have been found within the prescribed limits. The copy of the stack monitoring report has been annexed for reference.**(Annexure-02)**
22	Whether any bypass arrangement	Not seen
23	Any other specific remarks	None
24	**Compliance of recommendation of Joint Committee in reference of order passed by Hon'ble NGT in O.A. No. 691/2022 dated 23.02.2023.**	
25	**Recommendation of Joint Committee**	**Compliance Status**
	The unit has to install easy ladder for the monitoring of the flue gas emission as per CPCB guideline and timeline given in the under taking.	Spiral ladder/easy ladder/circular ladder has been installed for monitoring of flue gas emission. The photograph of the ladder has been annexed as **annexure -03.**
	The unit has to maintain the preventive measure developed for control of the fugitive emission in captive power plant area to control to dust generated during the handling of bagasse.	The bagasse conveyor has been covered. Bagasse handling is done developed through mechanized system.
	The unit has to carryout studies for impact assessment of treated water utilization on agriculture land rate of ground water recharge through the pond adopted by them.	Studies for impact assessment for treated water utilization has been done by "Chandra Shekhar Azad University of Agriculture & Technology Kanpur". The report has not been submitted till date. It shall be submitted shortly. The copy of the CSA university has been annexed as **annexure no.-04**
	The unit has valid environment clearance (E.C.) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to established for handling of ash.	Complying

22/4/2024
(Vinod Kumar)
Lab Assistant

22/4/2024
(Santosh Kumar)
Assistant Environmental Engineer

22/4/24
Regional Officer

Annexure No-1

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 23777127/Faizabad/2023 **Date:19/12/2023**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED

2- **Address of Industry:** Village - Kundarkhi , PO - Govindpara,GONDA,271301

3- **District:** Gonda

4- **Description about sampling point:** Inlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Vinod kumar LA & Santosh Kumar AEE

7- **Colour and Odour:** - -

8- **Quantity and Packing:** 2 Ltrs

9- **Date of Sample Collection:** 06/12/2023

10- **Analyis Indented by:** RO Faizabad

11- **Date of sample receipt in Lab:** 07/12/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	4.94	-	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	278.0	-	10-20000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	1220.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	3884.0	-	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as pert-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2023.12.19 18:48:17 +05'30'
Samrendra Singh (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2023.12.19
Chief Environmental Officer
Central Laboratory

Annexure No-1

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 23777127/Faizabad/2023 **Date:19/12/2023**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED
2- **Address of Industry:** Village - Kundarkhi , PO - Govindpara,GONDA,271301
3- **District:** Gonda
4- **Description about sampling point:** Inlet of ETP
5- **Type of Sample (Grab/Composite/Integrated):** Grab
6- **Sample Collected By:** Vinod kumar LA & Santosh Kumar AEE
7- **Colour and Odour:** - -
8- **Quantity and Packing:** 2 Ltrs
9- **Date of Sample Collection:** 06/12/2023
10- **Analyis Indented by:** RO Faizabad
11- **Date of sample receipt in Lab:** 07/12/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	4.94	-	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	278.0	-	10-20000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	1220.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	3884.0	-	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of envieronment Pollutants are as pert-A Effluent(Schedule-VI).The enivironment (Protection) Rules,1986 source www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
SAMRENDRA SINGH Digitally signed by SAMRENDRA SINGH Date: 2023.12.19 18:48:17 +05'30'
Samrendra Singh (ASO)

RAM GOPAL Digitally signed by RAM GOPAL Date: 2023.12.19 18:49:30 +05'30'
Chief Environmental Officer
Central Laboratory

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatableas solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurrred.

4. Besides these standards, refer EPA standards for specific industry Source (1): https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=
(2) cpcb.nic.in/Industry_Specific_Standards.php

Annexure No- 1

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 23777137/Faizabad/2023 **Date:19/12/2023**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED

2- **Address of Industry:** Village - Kundarkhi PO - Govindpara,GONDA,271301

3- **District:** Gonda

4- **Description about sampling point:** Final outlet of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Vinod kumar LA & Santosh Kumar AEE

7- **Colour and Odour:** Colourless Odourless

8- **Quantity and Packing:** 2 Ltrs and 1 glass bottles(1ltrs)

9- **Date of Sample Collection:** 06/12/2023

10- **Analyis Indented by:** RO Faizabad

11- **Date of sample receipt in Lab:** 07/12/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	6.91	5.5-8.5	02-12
Oil_Grease	mg/l	4.7	10	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28.0	30	10-20000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	22.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	118.0	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of envieronment Pollutants are as pert-A Effluent(Schedule-VI).The enivironment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: *NA*

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2023.12.19 18:46:25 +05'30'
Samrendra Singh (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2023.12.19 18:46:38 +05'30'
Chief Environmental Officer
Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatables solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Mercury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2(***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):
https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=
(2) cpcb.nic.in/Industry_Specific_Standards.php

Annexure No-2

REGIONAL LABORATORY (05278-245411)

U.P. POLLUTION CONTROL BOARD

1/17/104, Ram Nagar Colony, Prikrama Marg
Ayodhya-224001

ANALYSIS REPORT (SOURCE EMISSION)

1-	Name and Address of Industry	M/s. Bajaj Hindustan Ltd. (Sugar Division) Kundarkhi, Gonda.
2-	Production Capacity	15000 TCD (Sugar Cane)
3-	Monitored By	Vinod Kumar (L.A.) & Govind Kumar (JRF) & D.C.Mishra (MTS)
4-	Source of Monitoring	Stack
5-	Date of Monitoring	01.03.2024
6-	Stack attached to	Boiler
7-	Capacity of Boiler	90 + 90 TPH
8-	Type of fuel used	Bagase
9-	Quantity of fuel Consumption	3000 TCD
10-	Stack height in Meters/Feet	65 Meters
11-	Air Pollution Control System	Wet Scrubber

S. No.	Parameters	Observed Values	Standard Value
1-	Ambient Temp. in ^0C	24	--
2-	Stack gas Temp. in ^0C	119	--
3-	Velocity of gas in meter/sec.	7.78	--
4-	Concentration of PM in mg/Nm^3	97.65	--
5-	Concentration of SO_2 in mg/Nm^3	--	--
6-	Concentration of NO_X in mg/Nm^3	--	--

Analyzed by

2.3.2024
[Vinod Kumar (LA)]

02.03.24
[Ajay Singh (LA)]

Afzal Abrar
[Afzal Abrar (SA)]

02/03/2024
(Regional Officer)

Annexure -3

Annexure No- 4

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Kundarkhi, District- Gonda (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Kundarkhi, District- Gonda (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology, Kanpur.

(RAJIV)
Team Leader

Annexure-11

प्रदूषण रोकिए!
पर्यावरण बचाइए!!

दूरभाष एवं फैक्स : 05542–281440
Phone & Fax : 05542–281440

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD, BASTI

संदर्भ संख्या : 54/स्मृ०-142/N.G.T./2024 दिनांक : 22.04.2024

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त–5),
उ0प्र0 प्रदूषण नियत्रंण बोर्ड,
पर्यावरण भवन, टी0सी0–12वी0,
विभूति खण्ड, लखनऊ।

विषयः–मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–691/2022(आर0ए0 सं0–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15.02.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषय अपने पत्र सं0–एच09343/सी–5/104/ओ0ए0 नं0–691/22/2024 दिनांक 10.04.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से प्राप्त निर्देशो के अनुपालन में मेसर्स बजाज हिन्दुस्तान शुगर लि0, ग्राम–ईटई मैदा, तहसील–उतरौला, जनपद–बलरामपुर तथा मेसर्स बजाज एनर्जी लि0, ग्राम–ईटई मैदा, तहसील–उतरौला, जनपद–बलरामपुर का निरीक्षण इस कार्यालय द्वारा दिनांक 15.02.2024 को किया गया। विस्तृत निरीक्षण आख्या एवं उद्योगो से जनित उत्प्रवाह की विश्लेषण आख्या तथा गैसीय उत्सर्जन की वायु गुणता रिपोर्ट पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

संलग्नकः–उपरोक्तानुसार।

22/4/2024

(डॉ0 ए0ए0 सिंह)
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांकः–उपरोक्त।
प्रतिलिपिः–मुख्य पर्यावरण अधिकारी(वृत्त–6),उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Inspection report of M/s Bajaj Energy Ltd., Vill.-Etaimaida, Tehsil-Utraula, District-Balrampur.

1	Name & Address of Industry	M/s Bajaj Energy Ltd., Village-Etaimaida, Tehsil-Utraula, District-Balrampur	
2	Name of Contact Person	Shri Sajan Singh, EHS Executive.	
3	Date of Inspection	15.02.2024	
4	Nature of Industry	Power Plant	
5	Category of Industry L/M/S	Large	
6	Operational Status	The unit was found operational.	
7	Installed Capacity	2x45 MW.	
8	Status of Water Consent	Up to 31.12.2025	
	Compliance Status	Complying	
9	Status of Air Consent		
	Compliance Status		
10	Status of Hazardous Authorization	Up to 22.03.2026	
	Compliance Status	Complying	
11	Source of Water	Tube well	
12	Details of ETP Installed (Mention of ETP Units)	ETP Installed Bar Screen, Oil and Grease trap, Equalization tank, Chemical Reaction cum Dosing Tank, Tube Settler, Clear Water Tank, Multi-grade filter, Sludge Beds.	
13	Effluent Quantity (KL/Day)	1000KLD	
14	Point of Discharge and Final Discharge	On land for gardening	
15	STP Status for domestic Effluent	Installed	
16	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes	
17	Whether water meter installed on tube well	Installed	
18	Source of Air Pollution	Boiler-2 x 190TPH	
19	Details of Fuel Used	Coal	1600MT/Day

20	Details of APCS & Stack Height.	ESP, Stack Height-110 meter from ground level.
21	Details of DG set (Whether installed acoustic enclosure)	2 x 250KVA DG set installed with acoustic enclosures.
22	Monitoring of Stack Emission attached with boilers of 2x190TPH	Stack emission was monitored by the laboratory of Regional Office, Ayodhya on dated 15.02.2024. As per monitoring report, all the monitored parameters have been found within the prescribed limits. The copy of the stack monitoring report has been annexed as **annxure-01.**
23	Ash Management	• Measures taken for ash handling/collection– 03Nos Silo Installed of capacity is 2x250MT & 1 x 50MT.
24	Whether any bypass arrangement	Not seen.
25	Any other specific remarks	None
26	**Compliance of recommendation of Joint Committee in reference of order passed by Hon'ble NGT in O.A. No. 691/2022 dated 23.02.2023.**	
	Recommendation of Joint Committee	**Compliance Status**
	Unit has install circular/spiral ladder for monitoring of stack emission	During inspection, it was found that unit has installed circular ladder/easy ladder/spiral ladder on stack for monitoring of flue gases. The photo graphs of the ladder has been annexed as **annxure-02.**

Annexure-1

REGIONAL LABORATORY (05278-245411)

U.P. POLLUTION CONTROL BOARD

1/17/104, Ram Nagar Colony, Parikrama Marg
Ayodhya-224001

ANALYSIS REPORT (SOURCE EMISSION)

1-	Name and Address of Industry	M/s. Bajaj Enargy Ltd.,Vill- Itaimaida, Utraula, Duttganj, Balrampur.
2-	Production Capacity	2x45 Megawat
3-	Monitored By	Vinod Kumar (L.A.) & Govind Kumar (JRF) & D.C.Mishra (MTS)
4-	Source of Monitoring	Stack
5-	Date of Monitoring	15.02.2024
6-	Stack attached to	Boiler
7-	Capacity of Boiler	2 x 180 TPH
8-	Type of fuel used	Coal
9-	Quantity of fuel Consumption	2x800 MT Per Day
10-	Stack height in Meters/Feet	110 Meters RCC
11-	Air Pollution Control System	ESP

S. No.	Parameters	Observed Values	Standard Value
1-	Ambient Temp. in ^0C	18	--
2-	Stack gas Temp. in ^0C	132.0	--
3-	Velocity of gas in meter/sec.	8.85	--
4-	Concentration of PM in mg/Nm^3	44.79	--
5-	Concentration of SO_2 in mg/Nm^3	--	--
6-	Concentration of NO_X in mg/Nm^3	--	--

Analyzed by

[Vinod Kumar (LA)] 17.02.24 [Ajay Singh (LA)] [Afzal Abrar (SA)]

(Regional Officer)

Annexure-2

Circular ladder/easy ladder/spiral ladder photo Graphs of M/s Bajaj Energy Ltd. Itai Maida, Utraula, Balrampur

Annexure-12

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Itaimaida, Utraula, District- Balrampur (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Itaimaida, Utraula, District- Balrampur (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology,Kanpur.

(RAJIV)
Team Leader

Annexure-13

● Inspection report of M/s Bajaj Hindusthan Sugar Ltd., Village-Etaimaida, Tehsil-Utraula, District-Balrampur.

1	Name & Address of Industry	M/s Bajaj Hindusthan Sugar Ltd., Village-Etaimaida, Tehsil-Utraula, District-Balrampur
2	Name of Contact Person	Shri Parmeshwar Chandra, EHS Assistant Manager.
3	Date of Inspection	15.02.2024
4	Nature of Industry	Sugar Unit
5	Category of Industry L/M/S	Large
6	Operational Status	Operational
7	Installed Capacity	Cane Crushing-12000TCD
8	By product	Molasses, Press Mud
9	Status of Water Consent	Up to 31.12.2025
	Compliance Status	Complying
10	Status of Air Consent	Up to 31.12.2025
	Compliance Status	Complying
11	Status of Hazardous Authorization	Up to 31.12.2025
	Compliance Status	Complying
12	Source of Water	Tube well
13	Details of ETP Installed (Mention of ETP Units)	ETP Installed Oil Skimmer, Oil and Grease trap, Chemical Mixing tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi-grade, Filter, Activated Carbon Filter, Sludge Drying Beds & Chemical Holding Tank.
14	Effluent quality	The effluent before and after treatment through ETP were collected on dt. 07.12.2023. The samples were deposited in Central Laboratory, Lucknow for analysis. As per analysis report as annexed as **Annexure No.01**, the analyzed parameters are within the prescribed limits of CPCB.
15	Point of Discharge and Final Discharge	Treated water is utilized in horticulture and irrigation as per ferti-irrigation management plan. OCEMS installed at outlet of ETP.
16	STP Status for domestic Effluent	Installed
17	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes
18	Whether water meter installed on tube well	Installed
19	Source of Air Pollution	Boiler- 3x90TPH

20	Details of APCS & Stack Height In Compliance of Board direction industry	Wet Scrubber, Stack Height-65 meter from ground level. Online Continuous Emission Monitoring System Installed.
21	Details of DG set (Whether installed acoustic enclosure)	2 Nos. 1500KVA DG & 1 No. 500KVA DG set installed with acoustic enclosures installed.
22	Monitoring of Stack Emission	Stack emission was monitored by the laboratory of Regional Office, Ayodhya on dated 15.02.2024. As per monitoring report, all the monitored parameters have been found within the prescribed limits. The copy of the stack monitoring report has been annexed as **annxure-02.**
23	Whether any bypass arrangement	Not seen.
24	Any other specific remarks	None
25	**Compliance of recommendation of Joint Committee in reference of order passed by Hon'ble NGT in O.A. No. 691/2022 dated 23.02.2023.**	
26	**Recommendation of joint committee**	**Compliance Status**
26.1	The unit has to installed easy ladder for the monitoring of the flue gas emission as per CPCB guideline and timeline given in the under taking.	During inspection, it was found that unit has installed circular ladder/easy ladder/spiral ladder on stack for monitoring of flue gases. The photo graphs of the ladder has been annexed as **annexure -03.**
26.2	The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area.	The bagasse conveyor has been covered. Bagasse handling is done developed through mechanized system.
26.3	The unit has to carryout studies for impact assessment of treated water utilization on agriculture land rate of ground water recharge through the pond adopted by them.	Studies for impact assessment for treated water utilization has been done by "Chandra Shekhar Azad University of Agriculture & Technology Kanpur". The report has not been submitted till date. It shall be submitted shortly. The copy of the CSA university has been annexed as **annexure no.-04.**

Annexure-1

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 23798348/Basti/2023 **Date:19/12/2023**

1- **Name of Industry:** BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

2- **Address of Industry:** Village itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607

3- **District:** Balrampur

4- **Description about sampling point:** final Out let of ETP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Parashar Pandey LA & A K Srivastava S A

7- **Colour and Odour:** - -

8- **Quantity and Packing:** 2 Ltr, plastic jericane

9- **Date of Sample Collection:** 07/12/2023

10- **Analyis Indented by:** RO Basti

11- **Date of sample receipt in Lab:** 08/12/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.96	5.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28.0	30	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	956.0	2100	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	984.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	26.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	124.0	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as pert-A Effluent(Schedule-VI).The enivironment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Dr Mamta Pandey(SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2023.12.19 18:15:42 +05'30'
Samrendra Singh (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2023.12.19 19:13:24 +05'30'
Chief Environmental Officer
Central Laboratory

Annexure-2

REGIONAL LABORATORY (05278-245411)

U.P. POLLUTION CONTROL BOARD

1/17/104, Ram Nagar Colony, Parikrama Marg
Ayodhya-224001

ANALYSIS REPORT (SOURCE EMISSION)

1-	Name and Address of Industry	M/s. Bajaj Hindusthan Sugar Ltd.,vill- Itaimaida, Utraula, Duttganj, Balrampur.
2-	Production Capacity	-
3-	Monitored By	Vinod Kumar (L.A.) & Govind Kumar (JRF) & D.C.Mishra (MTS)
4-	Source of Monitoring	Stack
5-	Date of Monitoring	15.02.2024
6-	Stack attached to	Boiler
7-	Capacity of Boiler	2 x 90 TPH
8-	Type of fuel used	Coal
9-	Quantity of fuel Consumption	1150 TPD
10-	Stack height in Meters/Feet	65 Meters RCC
11-	Air Pollution Control System	Wet Scrubber

S. No.	Parameters	Observed Values	Standard Value
1-	Ambient Temp. in ^0C	18	--
2-	Stack gas Temp. in ^0C	121	--
3-	Velocity of gas in meter/sec.	8.73	--
4-	Concentration of PM in mg/Nm^3	108.35	--
5-	Concentration of SO_2 in mg/Nm^3	--	--
6-	Concentration of NO_X in mg/Nm^3	--	--

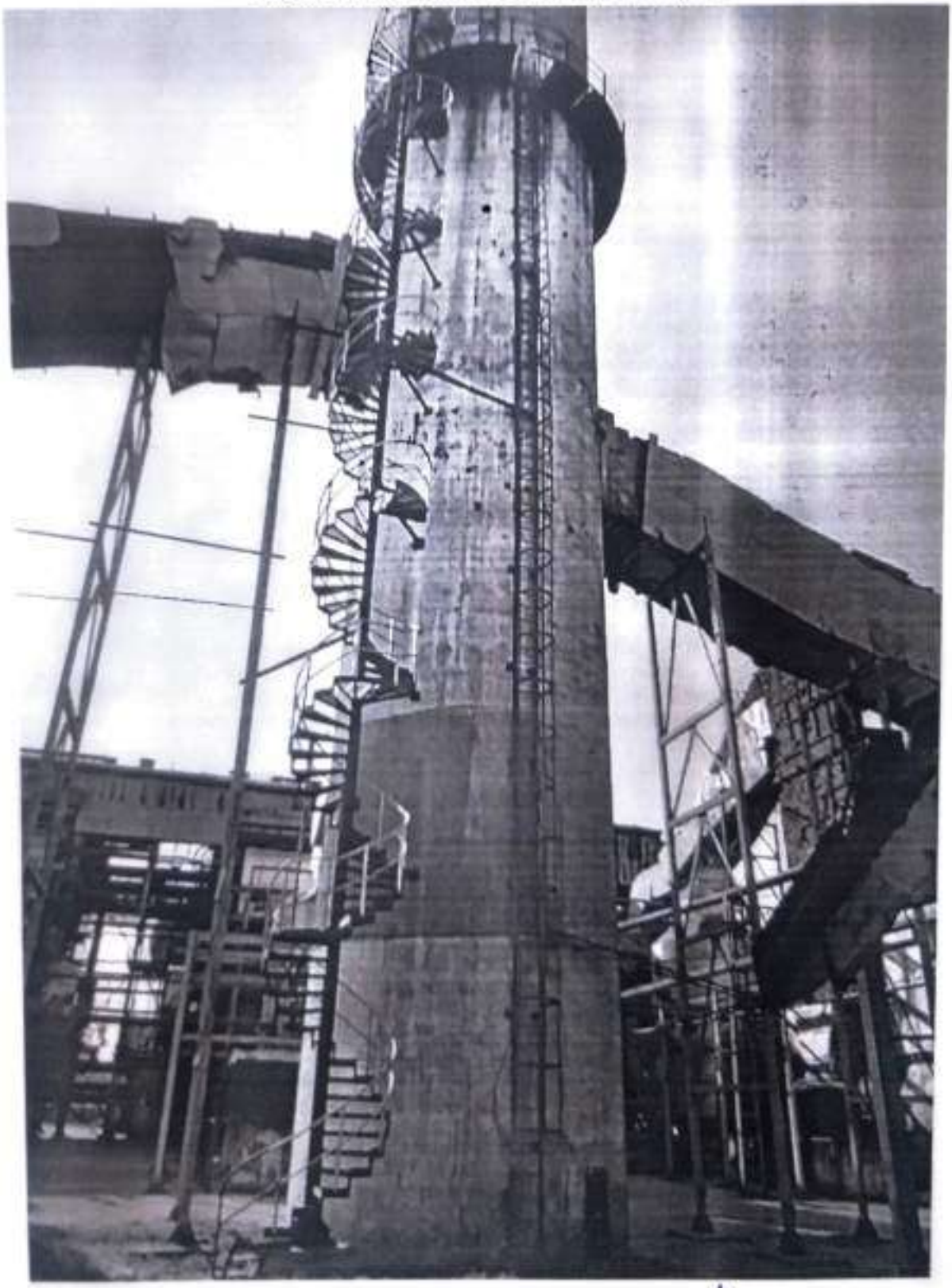
Analyzed by

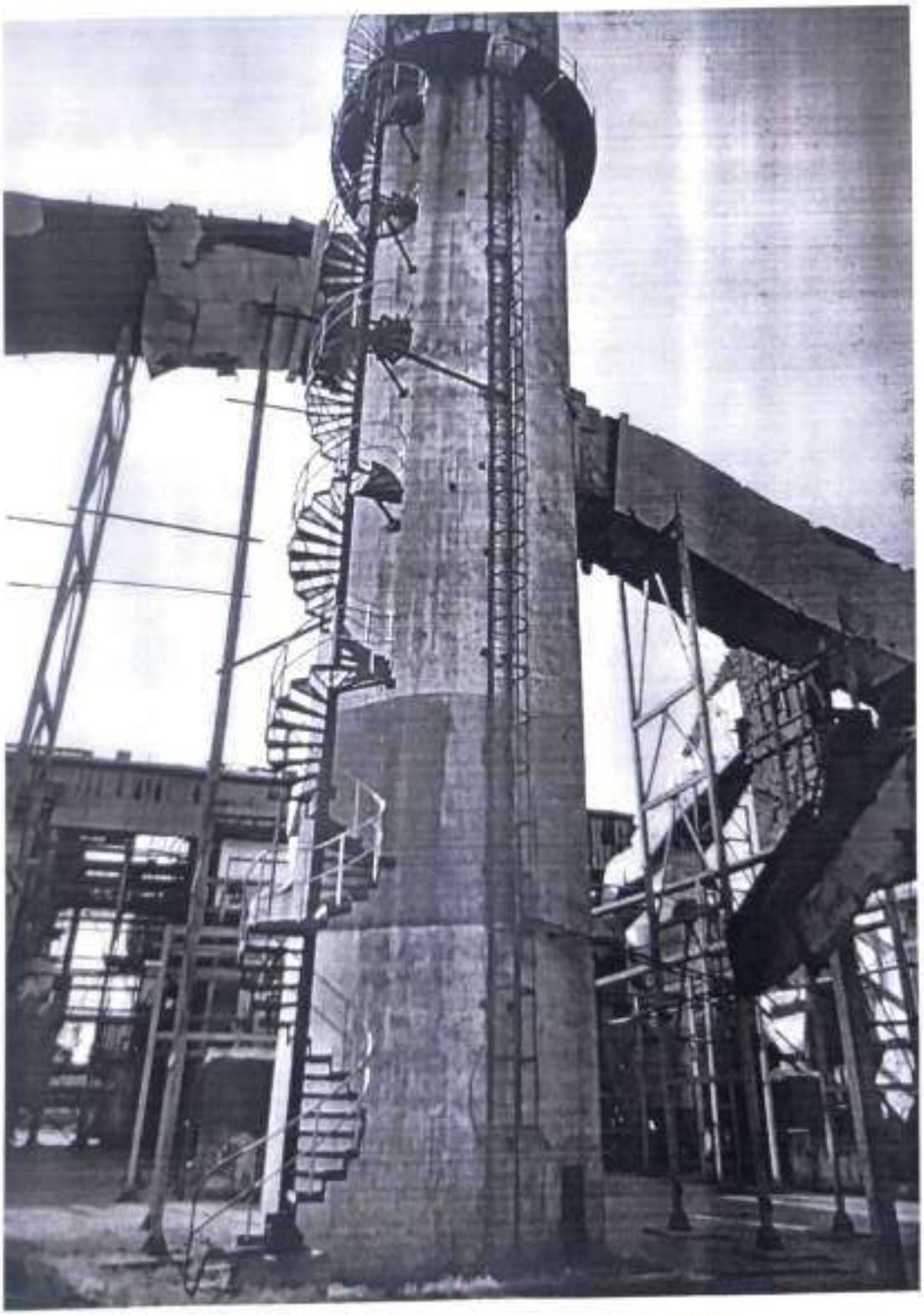
[Vinod Kumar (LA)] [Ajay Singh (LA)] 17.02.24 [Afzal Abrar (SA)]

(Regional Officer)

Annexure-3

Circular ladder/easy ladder/spiral ladder photo Graphs of M/s Bajaj Hindusthan Sugar Ltd. Itai Maida, Utraula, Balrampur





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Annexure-4

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Itaimaida, Utraula, District- Balrampur (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Itaimaida, Utraula, District- Balrampur (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology,Kanpur.

(RAJIV)
Team Leader

Annexure-14

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
चतुर्थ तल, बी–ब्लाक, पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ।
ई–मेल : rolucknow@uppcb.in

पत्र संख्या : 126 / रि0 याचिका-190/2024 दिनांक : 20/04/24

सेवा में,
मुख्य पर्यावरण अधिकारी (वृत्त–5),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–691/2022 (आर0ए0 संख्या–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15/02/2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या–एच 09343/सी–5/124/ओ0ए0 न0–691/22/2024 दिनांक 10/04/2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–691/2022 (आर0ए0 संख्या–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15/02/2024 के अनुपालन में आख्या चाही गयी है। उक्त के अनुपालन में मैसर्स बजाज हिन्दुस्तान शुगर लि0 (शुगर डिवीजन), खम्भारखेड़ा, लखीमपुर खीरी एवं मैसर्स बजाज एनर्जी लि0, खम्भारखेड़ा, लखीमपुर खीरी का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों से दिनांक 13/04/2024 को कराया गया। उपरोक्त निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः–यथोपरि।

भवदीय,

(डा0 उमेश चन्द्र शुक्ला)
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–691/2022 (आर0ए0 संख्या–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15/02/2024 के अनुपालन में मैसर्स बजाज एनर्जी लि0, खम्मारखेड़ा, लखीमपुर खीरी की निरीक्षण आख्याः–

उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या–एच 09343/सी–5/124/ओ0ए0 न0–691/22/2024 दिनांक 10/04/2024 के माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–691/2022 (आर0ए0 संख्या–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15/02/2024 के अनुपालन में मैसर्स बजाज एनर्जी लि0, खम्मारखेड़ा, लखीमपुर खीरी का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13/04/2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री धर्मेन्द्र सिंह (यूनिट हेड) उपस्थित थे। निरीक्षण आख्या निम्नवत् है:–

1. इकाई द्वारा 190 टी0पी0एच0 क्षमता के 02 नग ब्वायलरों से 45 मेगावाट की दो टरबाइनों के द्वारा 90 मेगावाट विद्युत का उत्पादन किया जाता है।
2. उद्योग में 1000 किली0/दिन क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी प्रमुख इकाईयां आयल ग्रीस स्कीमर/ट्रैप, इक्वालाईजेशन टैंक, केमिकल डोजिंग, प्राइमरी क्लेरीफायर, एरियेशन टैंक, सेकेण्डरी क्लेरिफायर, टर्सरी ट्रीटमेण्ट, स्लज सेटलर, एस0डी0वी0 है। निरीक्षण के समय ई0टी0पी0 की समस्त इकाईयां संचालित पायी गयी। इकाई से लगभग 980 किली0/दिन उत्प्रवाह जनित होता है। ई0टी0पी0 से शुद्धिकरण के पश्चात शोधित उत्प्रवाह को यू0जी0आर0 टैंक में भण्डारित कर पुनः प्रयोग किया जाता है।
3. निरीक्षण के समय ई0टी0पी0 के आउटलेट से जनित शुद्धिकृत उत्प्रवाह का जल नमूना एकत्रित कर राज्य बोर्ड की केन्द्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया, प्राप्त आख्या में प्रचालक पी0एच0–7.31, टी0एस0एस0–58.0 मिग्रा0/ली0, बी0ओ0डी0–20.0 मिग्रा0/ली0, सी0ओ0डी0–146.0 मिग्रा0/ली0 तथा आयल एण्ड ग्रीस–6.4 मिग्रा0/ली0 पायी गयी, जोकि निर्धारित मानको के अनुरूप है, विश्लेषण आख्या की प्रति संलग्न है **(संलग्नक–1)**।
4. उद्योग में घरेलू प्रकिया से जनित उत्प्रवाह के शोधन हेतु 100 के0एल0डी0 क्षमता का सीवेज ट्रीटमेण्ट प्लाण्ट स्थापित है। जनित उत्प्रवाह को एस0टी0पी0 के माध्यम से शुद्धिकरण कर शोधित उत्प्रवाह को परिसर में बागवानी आदि में प्रयोग कर लिया जाता है। निरीक्षण के समय एस0टी0पी0 के आउटलेट से जनित शुद्धिकृत उत्प्रवाह का जल नमूना एकत्रित कर राज्य बोर्ड की केन्द्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया, प्राप्त आख्या में प्रचालक पी0एच0–7.36, टी0एस0एस0–60.0 मिग्रा0/ली0, बी0ओ0डी0–23.0 मिग्रा0/ली0, सी0ओ0डी0–142.0 मिग्रा0/ली0, टोटल कोलीफार्म 2200 एमपीएन/100 एमएल एवं फीकल कोलीफार्म 700 एमपीएन/100 एमएल पायी गयी, जोकि निर्धारित मानको के अनुरूप है, विश्लेषण आख्या की प्रति संलग्न है **(संलग्नक–2)**।
5. उद्योग में आनलाइन इफ्लूयेण्ट मानीटरिंग सिस्टम स्थापित एवं संचालित है तथा डेटा को आनलाइन ट्रान्सफर भी किया जा रहा है। निरीक्षण के समय आनलाइन कान्टीन्यूअस इफ्लूयण्ट मानीटरिंग सिस्टम संचालित पाया गया।
6. उद्योग में 190 टी0पी0एच0 क्षमता के 02 नग ब्वालयर स्थापित है। ब्वायलर से जनित गैसीय उत्सर्जन की रोकथाम हेतु वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ई0एस0पी0 तथा भू–तल से लगभग 110 मी. ऊंची संयुक्त चिमनी स्थापित है। ब्वायलर की चिमनी पर आनलाइन कन्टीन्यूअस मानिटरिंग सिस्टम स्थापित किया गया है, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड के सर्वर से कनेक्टेड पाया गया। उक्त के अतिरिक्त इकाई में 250 के0वी0ए0 क्षमता के कुल 02 नग डी0जी0 सेट स्थापित है, जिस पर ध्वनि/वायु प्रदूषण नियंत्रण व्यवस्था स्थापित है। इकाई में स्थापित ब्वायलर की चिमनी से जनित गैसीय उत्सर्जन की जांच दिनांक 13/04/2024 को राज्य बोर्ड की केन्द्रीय प्रयोगशाला, लखनऊ से कराया गया, प्राप्त अनुश्रवण आख्या में पार्टीकुलेट मैटर 32.3 Mg/Nm^3 पायी गयी, जोकि मानको के अनुरूप है, अनुश्रवण आख्या की प्रति संलग्न है **(संलग्नक–3)**।

7. उद्योग को राज्य बोर्ड के आनलाइन सन्दर्भ संख्या–194905/UPPCB/Lucknow(UPPCBRO)/CTO/both/LAKHIMPUR KHIRI/2023 Date: 11/12/2023 द्वारा सशर्त सहमति जल/वायु निर्गत है, जिसकी वैधता अवधि दिनांक 31/12/2025 तक तथा इकाई को राज्य बोर्ड के आनलाइन सन्दर्भ संख्या–13700/UPPCB/Lucknow(UPPCBRO)/HWM/LAKHIMPURKHIRI/2021 Dated :28/02/2021 के माध्यम से परिसंकटमय अपशिष्ट प्राधिकार दिनांक 02/03/2026 तक निर्गत है।
8. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या–691/2022 रमाशंकर अवस्थी बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 27/09/2022 के अनुपालन में समिति द्वारा निरीक्षण दिनांक 21/12/2022 एवं दिनांक 22/12/2022 को किया गया था, जिसमें इकाई को दिये गये सुझाव/संस्तुति के सम्बन्ध में इस कार्यालय के पत्र संख्या–2151/सहमति–558सी/2023 दिनांक 04/01/2023 द्वारा नोटिस प्रेषित किया गया था तथा इकाई के अद्यतन निरीक्षण दिनांक 13/04/2024 के समय समिति द्वारा दिये गये सुझावों के अनुपालन की स्थिति निम्नवत् है:–

क0 सं0	समिति द्वारा दिये गये सुझाव/संस्तुति का विवरण	अनुपालन की स्थिति
1	The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	निरीक्षण के समय ब्वायलर की चिमनी पर फ्ल्यू गैस के इमिशन के मानीटरिंग हेतु स्पाइरल लैडर स्थापित पाया गया, फोटोग्राफ संलग्न है। **(संलग्नक–4)**
2	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste Management and Transboundry Movement), Rules 2016.	निरीक्षण के समय इकाई में परिसंकटमय अपशिष्ट (हथालन एवं सीमापार संचलन) नियम, 2016 के नियमानुसार contaminated drums and bags के स्टोरेज हेतु शेड स्थापित पाया गया, फोटोग्राफ संलग्न है। **(संलग्नक–5)**

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(के0के0 चौधरी)
वैज्ञानिक सहायक

(विनोद कुमार)
सहा0पर्या0अभि0

क्षेत्रीय अधिकारी महोदय,

अनुलग्नक – 1

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25809079/Lucknow/2024 **Date:19/04/2024**

1- Name of Industry: BAJAJ ENERGY LIMITED UNIT KHAMBHAR KHERA, Bajaj Energy Limited, Vill. Khambarkhera, Distt. Lakhimpur Kheri (U.P), UP 261506,LAKHIMPUR KHIRI,261506

2- Address of Industry: Bajaj Energy Limited, Vill. Khambarkhera, Distt. Lakhimpur Kheri (U.P), UP 261506,LAKHIMPUR KHIRI,261506

3- District: Lakhimpur khiri

4- Description about sampling point: Final Outlet of ETP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Krishna Kumar Chaudhary SA & Vinod Kumar AEE

7- Colour and Odour: - -

8- Quantity and Packing: 2 Litre Plastic Jerricane, 1 Lit.Glass bottle

9- Date of Sample Collection: 13/04/2024

10- Analyis Indented by: RO Lucknow

11- Date of sample receipt in Lab: 14/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.31	5.5-9.0	02-12
*Oil_Grease	mg/l	6.4	10	-
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	58.0	100	10-20000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	20.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	146.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: *NA*

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH Digitally signed by SAMRENDRA SINGH Date: 2024.04.19 13:55:10 IST
Samrendra Singh (ASO)

RAM KARAN Digitally signed by RAM KARAN Date: 2024.04.19 13:55:26 IST
Chief Environmental Officer
Central Laboratory

अनुलग्नक – 2

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25809120/Lucknow/2024 **Date:19/04/2024**

1- Name of Industry: BAJAJ ENERGY LIMITED UNIT KHAMBHAR KHERA, Bajaj Energy Limited, Vill. Khambarkhera, Distt. Lakhimpur Kheri (U.P), UP 261506,LAKHIMPUR KHIRI,261506

2- Address of Industry: Bajaj Energy Limited, Vill. Khambarkhera, Distt. Lakhimpur Kheri (U.P), UP 261506,LAKHIMPUR KHIRI,261506

3- District: Lakhimpur khiri

4- Description about sampling point: Final Outlet of STP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Krishna Kumar Chaudhary SA & Vinod Kumar AEE

7- Colour and Odour: - -

8- Quantity and Packing: 2 Litre Plastic Jerricane, 125 ml Glass bottle

9- Date of Sample Collection: 13/04/2024

10- Analyis Indented by: RO Lucknow

11- Date of sample receipt in Lab: 14/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.36	As per MoEF&CC/CPCB	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	60.0	,,	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2200	,,	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	700	,,	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	23.0	,,	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	142.0	,,	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: *NA*

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH Digitally signed by SAMRENDRA SINGH Date: 2024.04.19 13:42:41 +05'30'
Samrendra Singh (ASO)

RAM KARAN Digitally signed by RAM KARAN Date: 2024.04.19 13:42:53 +05'30'
Chief Environmental Officer
Central Laboratory

संलग्नक -3

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Stack Emission Test Report

Ref No.25901960/CENTRAL/2024 **Date: 19/04/2024**

1- Name & Address of Industry: Bajaj Energy Limited, Sharada Nagar Road, Village Khambhar Khera Lakhimpu Kheri,LAKHIMPUR KHIRI,261506

2- Sample Collected By: Manoj Verma, SA; Mohit Kumar, M.A. & Aditya Kumar, M.A.

3- Date of Monitoring: 13/04/2024

4- Source of Sampling: Stack

5- Stack attached to: Boilers

6- Stack Height: 110 m

7- Total No. of Boiler: 02 Nos

8- Capacity of Boiler: 190 TPH (Each)

9- Fuel used: Coal

10- Quantity of Fuel used: 1300-1400 TPD

11- Flue Gas Velocity: 8.22 m/s

12- Air Pollution Control Device: ESP

13- Other remarks (if any): NA

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	mg/Nm3	32.3	50

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Manoj Verma SA]

Authorised Signatory-
SAMRENDRA SINGH Digitally signed by SAMRENDRA SINGH Date: 2024.04.19 16:14:52 IST
Samrendra Singh (ASO)

RAM KARAN Digitally signed by RAM KARAN Date: 2024.04.19
Chief Environmental Officer
Central Laboratory

अंतलग्नक – 4

M/s Bajaj Energy Limited, Khambhar Khera, Lakhimpur Kheri

Boiler Stack

अनुलग्नक – 5

M/s Bajaj Energy Limited, Khambhar Khera, Lakhimpur Kheri

Hazardous Waste Storage Shed

Annexure-15

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Khambharkhera, District- Lakhimpur Kheri (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Khambharkhera, District- Lakhimpur Kheri (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology,Kanpur.

(RAJIV)
Team Leader

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ

Annexure-16

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–691/2022 (आर0ए0 संख्या–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15/02/2024 के अनुपालन में मैसर्स बजाज हिन्दुस्तान लि0 (शुगर डिवीजन), खम्भारखेड़ा, लखीमपुर खीरी की निरीक्षण आख्या:–

उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या–एच 09343/सी–5/124/ओ0ए0 न0–691/22/2024 दिनांक 10/04/2024 के माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–691/2022 (आर0ए0 संख्या–28/2023) रमा शंकर अवस्थी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 15/02/2024 के अनुपालन में प्राप्त पत्र के कम में मैसर्स बजाज हिन्दुस्तान लि0 (शुगर डिवीजन), खम्भारखेड़ा, लखीमपुर खीरी का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13/04/2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री विकास विश्नोई (एडिशनल मैनेजर ई0एच0एस0) उपस्थित थे। निरीक्षण आख्या निम्नवत् है:–

1. इकाई में कच्चे माल के रूप में 12600 टी0सी0डी0 गन्ने की क्रशिंग, जूस का सान्द्रण, सल्फीटेशन एवं क्रिस्टलाइजेशन आदि प्रक्रिया द्वारा शुगर 1260 मिट्रिक टन/दिन एवं 28 मेगावाट को–जनरेशन पावर प्लान्ट का उत्पादन किया जाता है। निरीक्षण के समय इकाई में क्रसिंग का कार्य बन्द पाया गया, परन्तु प्लान्ट एवं मशीनरी की वाशिंग का कार्य होता पाया गया।
2. उद्योग में औद्योगिक प्रक्रिया ब्वायलर, ब्लोडाउन वाशिंग आदि प्रक्रिया से जनित उत्प्रवाह शोधन हेतु इकाई में उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी प्रमुख इकाईयां–आयल ग्रीस स्कीमर/ट्रैप इक्वालाइजेशन टैंक, केमिकल डोजिंग, प्राइमरी क्लेरीफायर, एरियेशन टैंक, सेकेण्डरी क्लेरीफायर, टर्सरी ट्रीटमेण्ट, एस0डी0बी0 तथा ट्रीटेड वाटर टैंक एवं सल्फर रिमूवल प्लाण्ट आदि है। निरीक्षण के समय ई0टी0पी0 संचालित पाया गया, शोधित औद्योगिक उत्प्रवाह को पुनः प्रक्रिया एवं सिंचाई में प्रयोग किया जाता है तथा ई0टी0पी0 के आउटलेट पर आनलाइन कान्टीन्यूअस एफ्लूएन्ट मानीटरिंग सिस्टम स्थापित है।
3. निरीक्षण के समय ई0टी0पी0 के आउटलेट से जनित शुद्धिकृत उत्प्रवाह का जल नमूना एकत्रित कर राज्य बोर्ड की केन्द्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया, प्राप्त विश्लेषण आख्या में प्रचालक पी0एच0–7.58, टी0एस0एस0–27.0 मिग्रा0/ली0, बी0ओ0डी0–24.0 मिग्रा0/ली0, सी0ओ0डी0–176.0 मिग्रा0/ली0 तथा आयल एण्ड ग्रीस–7.2 मिग्रा0/ली0 पायी गयी, जोकि निर्धारित मानको के अनुरूप है। विश्लेषण आख्या की प्रति संलग्न है **(संलग्नक–1)**।
4. इकाई में घरेलू प्रक्रिया से जनित उत्प्रवाह के शोधन हेतु 100 के0एल0डी0 क्षमता का एस0टी0पी0 स्थापित है, जिससे जनित शोधित उत्प्रवाह को परिसर के अन्दर बागवानी आदि में प्रयोग किया जाता है। निरीक्षण के समय एस0टी0पी0 के आउटलेट से जनित शुद्धिकृत उत्प्रवाह का जल नमूना एकत्रित कर राज्य बोर्ड की केन्द्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया, प्राप्त विश्लेषण आख्या में प्रचालक पी0एच0–7.29 टी0एस0एस0–72.0 मिग्रा0/ली0, बी0ओ0डी0–25.0 मिग्रा0/ली0, सी0ओ0डी0–154.0 मिग्रा0/ली0, टोटल कोलीफार्म 2800 एमपीएन/100 एमएल एवं फीकल कोलीफार्म 790 एमपीएन/100 एमएल पायी गयी, जोकि निर्धारित मानको के अनुरूप है, विश्लेषण आख्या की प्रति संलग्न है **(संलग्नक–2)**।
5. उद्योग में 90 टी0पी0एच0 क्षमता के कुल 03 नग ब्वालयर स्थापित है, ब्वायलर पर संयुक्त से 60 मी0 ऊंची चिमनी के साथ वायु प्रदूषण नियत्रंण व्यवस्था के रूप में प्रत्येक ब्वायलर पर वेट स्कबर स्थापित है। इकाई में 1010 के0वी0ए0 क्षमता एवं 500 के0वी0ए0 के कुल 02 नग डी0जी0 सेट स्थापित है, जिस पर ध्वनि/वायु प्रदूषण नियंत्रण व्यवस्था स्थापित है। इकाई में क्रसिंग कार्य बन्द होने के कारण इकाई में स्थापित ब्वायलर बन्द पाया गया, जिसके कारण ब्वायलर की चिमनी से जनित गैसीय उत्सर्जक का अनुश्रवण कार्य नही किया जा सका।
6. उद्योग को राज्य बोर्ड के आनलाइन सन्दर्भ संख्या–197324/UPPCB/Lucknow(UPPCBRO) /CTO/both/LAKHIMPUR KHIRI/2023 Date: 04/01/2024 द्वारा सशर्त सहमति जल/वायु निर्गत है, जिसकी वैधता अवधि दिनांक 31/12/2025 तक तथा इकाई को राज्य बोर्ड के आनलाइन सन्दर्भ संख्या–7462/UPPCB/Lucknow(UPPCBRO)/HWM/LAKHIMPUR KHIRI/2019 Dated: 27/04/2019 के माध्यम से परिसंकटमय अपशिष्ट प्राधिकार दिनांक 02/05/2024 तक निर्गत है।
7. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या–691/2022 रमाशंकर अवस्थी बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 27/09/2022 के अनुपालन में समिति द्वारा निरीक्षण दिनांक 21/12/2022 एवं दिनांक 22/12/2022 को किया गया था, जिसमें इकाई को दिये गये सुझाव/संस्तुति के सम्बन्ध में इस कार्यालय के पत्र संख्या–2152/सहमति–94सी/2023 दिनांक 04/01/2023 द्वारा नोटिस प्रेषित किया गया था, जिसके अनुपालन में इकाई द्वारा अपना प्रतिउत्तर दिनांक 25/05/2023 इस कार्यालय में प्रस्तुत किया गया है तथा इकाई के अद्यतन निरीक्षण के समय समिति द्वारा दिये गये सुझावों के अनुपालन की स्थिति निम्नवत् है:–

क्र० सं०	समिति द्वारा दिये गये सुझाव/संस्तुति का विवरण	अनुपालन की स्थिति
1	The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline.	निरीक्षण के समय ब्वायलर की चिमनी पर फ्ल्यू गैस के इमिशन के मानीटरिंग हेतु स्पाइरल लैडर स्थापित पाया गया, फोटोग्राफ संलग्न है। **(संलग्नक–3)**
2	The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP.	निरीक्षण के समय अनुपालन होता पाया गया।
3	The unit has to modify the launder of clarifier tank of ETP and sludge drying beds.	निरीक्षण के समय ई०टी०पी० के क्लेरीफायर टैंक एवं स्लज ड्रांइग बेड्स का launder modify का कार्य पूर्ण कर लिया गया है, जिसकी फोटोग्राफ एवं इकाई द्वारा प्रेषित पत्र दिनांक 20/04/2024 एवं फोटोग्राफ संलग्न है। **(संलग्नक–4)**
4	The unit has to deploy the preventive measure to control the fugitive emission in captive power plant area.	इकाई द्वारा फ्यूजिटिव इमिशन के रोकथाम हेतु अस्थायी रूप से पानी के टैंकर से जल छिड़काव की व्यवस्था पायी गयी।
5	The unit has to get repaired pH sensor which is installed on ETP outlet on priority basis and proper operational for OCEMS.	इकाई में ई०टी०पी० के आउटलेट पर पी०एच० मीटर स्थापित एवं संचालित पाया गया, फोटोग्राफ संलग्न है। **(संलग्नक–5)**
6	The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	इकाई द्वारा डिपार्टमेण्ट आफ बिजिटेबल साइंस, चन्द्र शेखर आजाद यूनिवर्सिटी आफ एग्रीकल्चर एण्ड टेक्नोलाजी, कल्याणपुर, कानपुर का पत्र दिनांक 15/04/2024 प्रेषित किया गया, जिसमें उल्लिखित है कि In continuation of the your Service order dated 13-02-2024(So. No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindustan Sugar Ltd, Khambharkhera, Lakhimpur Kheri, the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture and Technology , Kanpur and report preparation for the same is under progress. The reports of the both studies will be submitted within a month. **(संलग्नक–6)**
7	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Transboundry Movement), Rules 2016.	निरीक्षण के समय इकाई में परिसंकटमय अपशिष्ट (हथालन एवं सीमापार संचलन) नियम, 2016 के नियमानुसार contaminated drums and bags के स्टोरेज हेतु शेड स्थापित पाया गया। **(संलग्नक–7)**

उपरोक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

20/04/24
(के०के० चौधरी)
वैज्ञानिक सहायक

20/04
(विनोद कुमार)
सहा०पर्या०अभि०

क्षेत्रीय अधिकारी महोदय,

20/04/24 CEO-5 Sir

संलग्नक-1

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25809161/Lucknow/2024 **Date:19/04/2024**

1- Name of Industry: BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA LAKHIMPUR KHERI, Sharda Nagar Road Village and Post- Khambhar Khera,LAKHIMPUR KHIRI,261506

2- Address of Industry: Sharda Nagar Road Village and Post- Khambhar Khera,LAKHIMPUR KHIRI,261506

3- District: Lakhimpur khiri

4- Description about sampling point: Final Outlet of ETP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Krishna Kumar Chaudhary SA & Vinod Kumar AEE

7- Colour and Odour: - -

8- Quantity and Packing: 2 Litre Plastic Jerricane, 1 Lit.Glass bottle

9- Date of Sample Collection: 13/04/2024

10- Analyis Indented by: RO Lucknow

11- Date of sample receipt in Lab: 14/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.58	5.5-8.5	02-12
*Oil Grease	mg/l	7.2	10	-
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	27.0	30	10-20000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	24.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	176.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab

Remark: *NA*

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH Digitally signed by SAMRENDRA SINGH Date: 2024.04.19 13:40:25 +05'30'
Samrendra Singh (ASO)

RAM KARAN Digitally signed by RAM KARAN Date: 2024.04.19 13:40:34 +05'30'
Chief Environmental Officer
Central Laboratory

27/4/24-2

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25809206/Lucknow/2024 **Date:19/04/2024**

1- Name of Industry: BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA LAKHIMPUR KHERI, Sharda Nagar Road Village and Post- Khambhar Khera,LAKHIMPUR KHIRI,261506

2- Address of Industry: Sharda Nagar Road Village and Post- Khambhar Khera,LAKHIMPUR KHIRI,261506

3- District: Lakhimpur khiri

4- Description about sampling point: Final Outlet of STP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Krishna Kumar Chaudhary SA & Vinod Kumar AEE

7- Colour and Odour: - -

8- Quantity and Packing: 2 Litre Plastic Jerricane, 125 ml Glass bottle

9- Date of Sample Collection: 13/04/2024

10- Analyis Indented by: RO Lucknow

11- Date of sample receipt in Lab: 14/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.29	As per MoEF&CC/CPCB	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	72.0	"	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2800	"	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	790	"	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	25.0	"	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	154.0	"	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH Digitally signed by SAMRENDRA SINGH Date: 2024.04.19 13:37:57 +05:30
Samrendra Singh (ASO)

RAM KARAN Digitally signed by RAM KARAN Date: 2024.04.19 13:38:05 +05:30
Chief Environmental Officer
Central Laboratory

संलग्नक - 3

M/s Bajaj Hindustan Sugar Limited (Sugar Unit), Khambhar Khera, Lakhimpur Kheri

Boiler Stack

bajaj SUGAR

Date : 20.04.2024

To

The Regional Officer
Uttar Pradesh Pollution Control Board
Pickup Bhawan 4th Floor
Lucknow 226010

Subject : Regarding Compliance status of order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,

The Compliance status of order issued by Hon'ble NGT against OA no 691/22 vide dated 13.02.2023 is as under

Sr	Directions/Recommendations	Compliance Status	Photographs
1.	The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guidelines.	**Complied,** We have already installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline.. The intimation of the same was submitted vide our letter dated 22.10.2023. Photograph of Spiral Ladder and letter is enclosed as **annexure-1**	
2.	The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP	**Complying,** We have already maintained the drainage system and equalization tank are mand all the drains near ETP and boiler area empty. Photographs of Clarifier & Drainage is enclosed as **annexure-2**	 
3	The unit has to modify the launder of clarifier tank of ETP and sludge drying beds	The clarifier tank launder has been modified with cement work for even flow of treated effluent & the sludge drying beds have been clean by replacing the media. We have also installed centrifuge decanter system for handing of sludge generated in the process. Photographs is enclosed as **annexure-3**	
4	The unit has to deploy the preventive measure to control the fugitive emission in captive power plant area.	We have already installed water sprinkling at the bagasse storage area of captive power plant and deployed a water tanker to suppress the fugitive	

Bajaj Hindusthan Sugar Ltd.
Office : TC - 13, Vibhuti Khand, Gomti Nagar, Lucknow- 226010
Tel.: +91-522-2720852, 2721872 | Fax: +91-522-2728662
Regd. Office : Bolagarannath, Lakhimpur-Kheri, District Kheri,Uttar Pradesh - 262 802
Tel.: +91-5876-233754/5/7/8, 233403 | Fax: +91-5876-233401
investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15420UP1931PLC036242

bajaj GROUP THINK TOMORROW

		emission. Photographs is enclosed as **annexure-4**	
5	The unit has to get repaired pH sensor which is installed on ETP outlet on priority basis and proper operational for OCMES.	**Complied,** the pH sensor has already been replaced and the system is connected with server of CPCB. The screenshot of On-line monitoring system is enclosed. Screen shot of Online Monitoring portal is enclosed as **annexure-5**	
6	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	We have already submitted the study report "Hydrogeological and Impact Assessment" for impact assessment of ground water obstraction & recharge. The hydrogeological and impact assessment report is enclosed as **annexure-6** We would also like to apprise you that we have engaged Chandra Shekhar Azad University of Agriculture & Technology Kanpur for carrying out Impact assessment study of treated water utilization on agriculture land and ground water recharge study of our Khambharkhera unit. The official of CSA had already carried out field visit and requisite data collection. The report of the same will be submitted by CSA Kanpur within a month's time. The same is confirmed by CSA vide their letter dated 15.4.2024. The copy is attached **as annexure-6A**	
7	The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016.	**Complied,** We have already developed a dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Trans boundary Movements). Rule 2016. The photographs of hazardous waste storage shed is enclosed as **annexure-7**	

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

Unit: **Khambharkhera , Lakhimpur.**

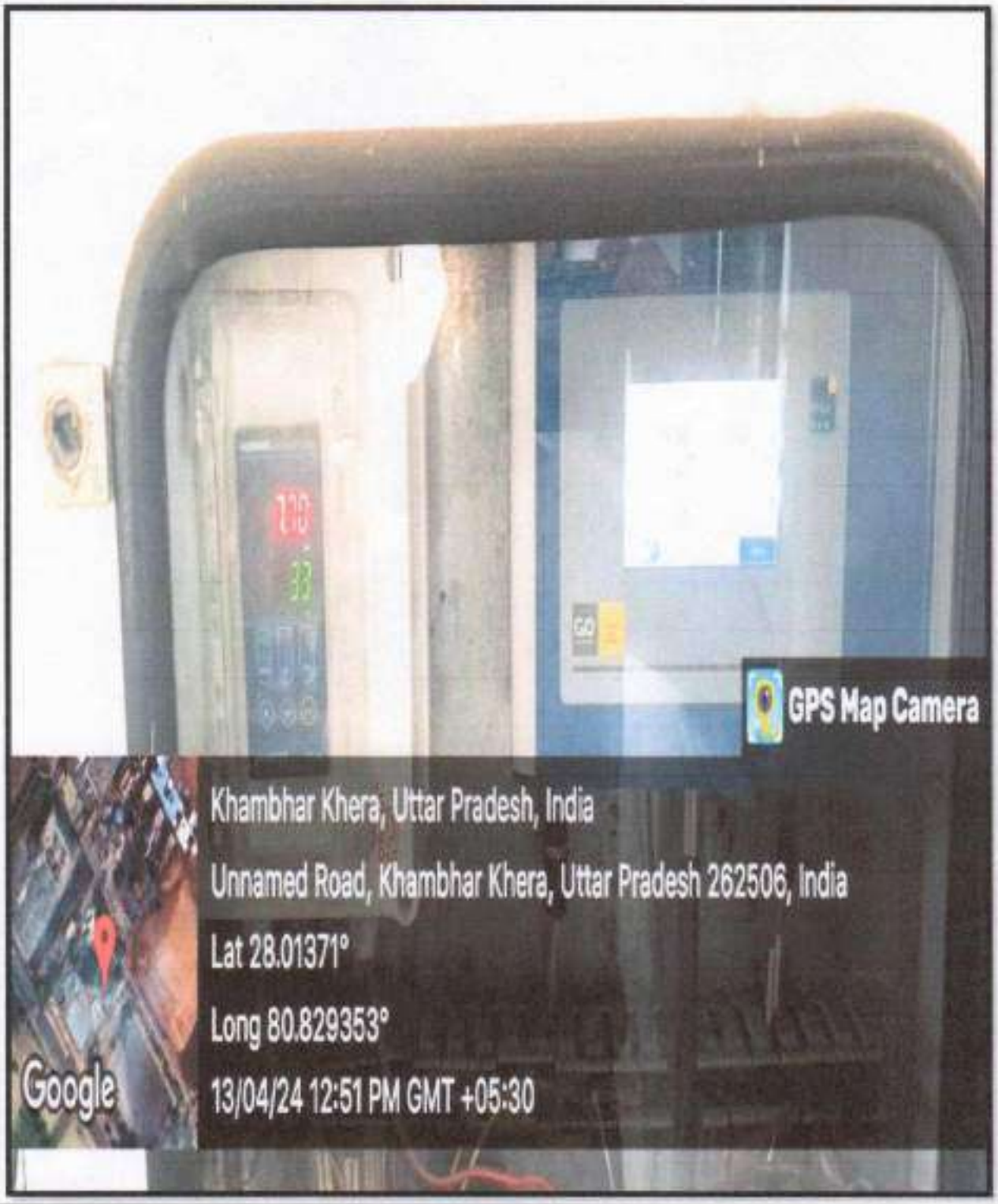
(Authorized signatory)

Encl: As Above

CC: Chief Environmental Officer, Circle-5, UPPCB ,Lucknow

अनुलग्नक – 5

M/s Bajaj Hindustan Sugar Limited (Sugar Unit), Khambhar Khera, Lakhimpur Kheri



PH Meter Display Reading

अनुलग्नक - 6

Department of Vegetable Science,
Chandra Shekhar Azad University of Agriculture & Technology,
Kalyanpur, Kanpur- 208 024, Uttar Pradesh, India
E-mail: rajiv.agro69@gmail.com Mobile: 08765600151, 08318061551

Dr. Rajiv
Scientist (Agronomy)

Date: 15.04.2024

To,

The Unit Head
Bajaj Hindusthan Sugar Ltd.,
Khambharkhera, District- Lakhimpur Kheri (U.P.)

Sir,

In continuation of the your Service Order dated 13.02.24 (SO No. 2600401629) towards "Impact assessment study of treated water utilization on agriculture land" and "Ground water recharge study" of Bajaj Hindusthan Sugar Ltd., Khambharkhera, District- Lakhimpur Kheri (U.P.), the field visit and all requisite data collection have been completed by the officials of the Chandra Shekhar Azad University of Agriculture & Technology, Kanpur and reports preparation for the same is under progress. The reports of the both studies will be submitted within a month.

15/04/24

(RAJIV)
Team Leader

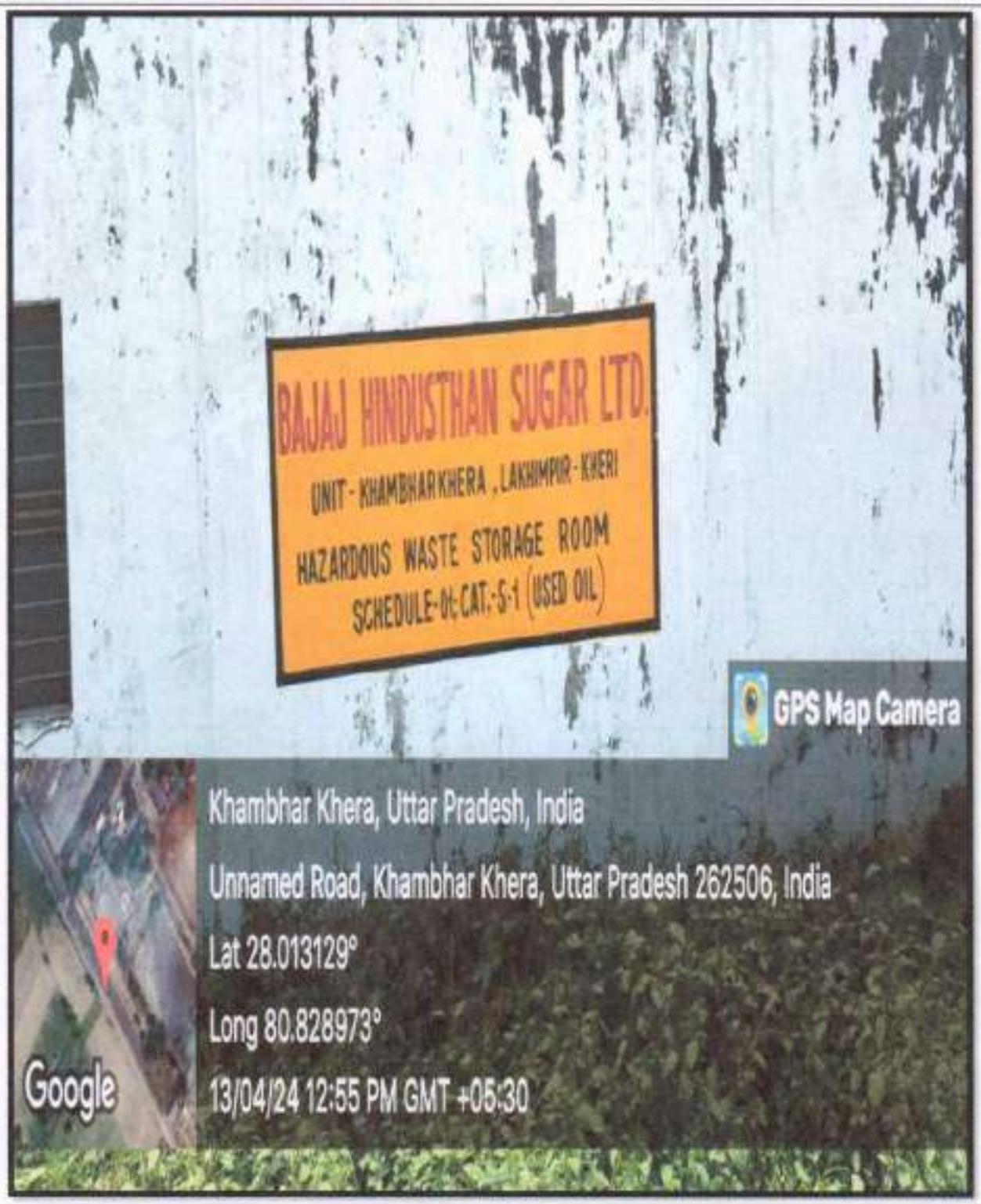
Copy for information to:

1. Director Research, Chandra Shekhar Azad University of Agriculture & Technology,Kanpur.

(RAJIV)
Team Leader

अनुलग्नक - 7

M/s Bajaj Hindustan Sugar Limited (Sugar Unit), Khambhar Khera, Lakhimpur Kheri



Hazardous Waste Storage Shed

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Stack Emission Test Report

Ref No. 25338474/CENTRAL/2024 **Date: 07-03-2024**

1- **Name & Address of Industry:** Bajaj Hindusthan Sugar Ltd, Sugar Unit, Khambarkhera, Lakhimpur

2- **Sample Collected By:** Manoj Verma, S.A; Mohit Kumar, M.A. & Aditya Kumar, M.A.

3- Date of Monitoring: 03-03-2024

4- Source of Sampling: Stack

5- Stack attached to: Boiler

6- **Stack Height:** 65 m

7- Total No. of Boiler: 03 nos

8- Capacity of Boiler: 90 TPH

9- Fuel used: Bagasse

10- Quantity of Fuel used: 72 TPH

11- Flue Gas Velocity: 8.30 m/s

12- Air Pollution Control Device: Wet Scrubber

13- Other remarks (if any): NA

14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standard
1	Particulate Matter	mg/Nm3	129.2	150

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Manoj Verma SA]

Authorised Signatory
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2024.03.07 11:23:59 +05'30'
Samrendra Singh (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2024.03.07 11:24:22 +05'30'
Chief Environmental Officer
Central Laboratory

STACK MONITORING		
Parameters	**Test Method**	**Range of Detection**
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm3

----------End of report----------